Vol. 253
No. 21

Tuesday,
23rd March, 2021
2 Chaitra, 1943 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

CONTENTS

Tributes to Martyrs Bhagat Singh, Rajguru and Sukhdev (page 1)

Papers Laid on the Table (pages 1-12)

Reports of the Committee on Privileges - *Presented* (pages 12-13)

Statements by Ministers - *Laid on the Table*

Status of implementation of recommendations contained in the Three Hundred and Twenty-eighth Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment and Forests (page 13)

Status of implementation of recommendations/observations contained in the Second and Fourth Reports of the Department-related Parliamentary Standing Committee on Energy (pages 13-14)

[**P.T.O**

©
RAJYA SABHA SECRETARIAT
NEW DELHI

PRICE: **₹ 100.00**

Matters raised with Permission —

Need for better handling of Covid- 19 related bio-medical waste (pages 14-16)

Need for proper implementation of benefits under the Prime Minister's 15 point programme for minorities (pages 16-17)

Need to start a direct train from Amritsar to Ayodhya (pages 17-19)

Need to establish a consulate in Mizoram for Myanmar and Bangladesh (pages 19-20)

Need to keep in abeyance the implementation of Prevention of Anti-Social Activities (PASA) Regulations in Lakshadweep (pages 20-21)

Need to support the resolution of Sri Lankan Tamils at the United Nations Human Rights Commission (UNHRC) in Geneva (pages 21-23)

Plight of manual scavengers (pages 23-25)

Need to recognize the rights of women farmers of the country (pages 25-27)

Phasing out of non-medical teachers in Medical Colleges (pages 27-28)

Decision to close down 125 years old Sambalpur Road Railway Station in Odisha (pages 28-30)

Need for renovation and conservation of Gadakhai Heritage project under the Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT) programme in Cuttack district of Odisha (pages 30-32)

Special Mentions - *Laid on the Table*

Demand for implementation of the entitled financial aid to the Scheduled Castes and Scheduled Tribes under SC/ST (Prevention of Atrocities) Rules, 1995 as amended in 2016 (pages 32-34)

Demand for establishing a Government Medical College in Rayagada (pages 34-36)

Concern over problems/delay in filling up of vacancies in Government Departments (pages 36-37)

Demand for parity of prices of bioethanol produced from rice vis-a- vis bio-ethanol from sugarcane (pages 37-38)

Demand for re-survey of the Eastern Rajasthan Canal Project and its implementation as national project (pages 38-39)

Website : http://rajyasabha.nic.in

http://parliamentofindia.nic.in

E-mail : rsedit-e@ sansad.nic.in

Demand to include Hastinapur in the Krishna circuit and to connect it to Meerut-Panipat railway line (pages 39-40)

Demand to honour child martyrs who laid down their lives during freedom struggle (pages 40- 42)

Demand for instituting 'Bhagat Singh Chair' in Central universities (pages43-45)

Demand to enhance man-days and budgetary allocation for MNREGA in Tripura (pages 45-46)

Demand to change the name of Bombay High Court to Mumbai High Court (pages 46-47)

Demand for early release of pending Performance Grants to Urban Local Bodies and Panchayati Raj Institutions in Karnataka (pages 47-48)

Oral Answers to Questions (pages 49- 124)

[Answers to Starred and Unstarred Questions (Both in English and Hindi) are available as Part-I to this Debate, published electronically on the Rajya Sabha website under the link https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise]

Government Bills —

The Appropriation (No.2) Bill, 2021- *Returned* (page 124-185)

The Appropriation Bill, 2021 - *Returned* (pages 124-185)

The Jammu and Kashmir Appropriation Bill, 2021 - *Returned* (pages 124-185)

The Jammu and Kashmir Appropriation (No.2) Bill, 2021- *Returned* (pages 124-185)

The Puducherry Appropriation Bill, 2021- *Returned* (pages 124-185)

The Puducherry Appropriation (Vote on Account) Bill, 2021- *Returned* (pages 124-185)

The Government of National Capital Territory of Delhi (Amendment) Bill, 2021- *Under Consideration* (pages 124-185)

The Budget - *Discussion concluded*

Union Territory of Jammu and Kashmir, 2021-22 (pages 124-185)

Union Territory of Puducherry, 2021-22 (pages 124-185)

Information to the House (pages 185-186)

RAJYA SABHA

Tuesday, the 23rd March, 2021/ 2 Chaitra, 1943(Saka)

The House met at eleven of the clock,
MR. CHAIRMAN *in the Chair.*

TRIBUTES TO MARTYRS BHAGAT SINGH, RAJGURU AND SUKHDEV

MR. CHAIRMAN: Hon. Members, today, that is, the 23rd of March, 2021, is the 90th anniversary of the martyrdom of the legendary heroes of our freedom struggle, Sardar Bhagat Singh, Shri Rajguru and Shri Sukhdev, who laid down their lives on this day in the year 1931, displaying great valour, undaunted courage and exemplary patriotism towards our motherland.

These martyrs not only strived to free our nation from the clutches of colonial rule but also envisioned a just and equal society devoid of communalism, hatred, economic disparity and retrogressive ideas. The trio have become household names in our country as shining beacons of selfless sacrifice and patriotism. The ideas and values they stood for have inspired all of us and will continue to inspire the generations to come. On this occasion, let us resolve to uphold the cherished values. These martyrs lived and laid down their lives for the cause of the nation.

I request the Members to rise in their respective places and observe silence as a mark of respect to the memory of these brave martyrs.

(*Hon. Members then stood in silence for one minute*)

PAPERS LAID ON THE TABLE

Report and Accounts (2019-20) of ILI, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of Shri Ravi Shankar Prasad, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

(a) Sixty-third Annual Report and Accounts of the Indian Law Institute (ILI), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. LT-4180/17/21]

Report and Accounts (2019-20) of IIPS, Mumbai and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Dr. Harsh Vardhan, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

(a) Annual Report and Accounts of the International Institute for Population Sciences (IIPS), Mumbai, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. LT-4323/17/21]

Memorandum of Understanding between the Government of India and Oil India Limited

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Dharmendra Pradhan, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

(a) Memorandum of Understanding between the Government of India (Ministry of Petroleum and Natural Gas) and the Oil India Limited (OIL), for the year 2020-21.

(b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. LT-4098/17/21]

Report and Accounts (2019-20) of NMDFC, New Delhi and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Kiren Rijiju, I lay on the Table, under sub-section (1) (b) of Section 394 of the Companies Act, 2013, a copy each (in English and Hindi) of the following papers:—

(a) Twenty-sixth Annual Report and Accounts of the National Minorities Development and Finance Corporation (NMDFC), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. *See* No. LT-4262/17/21]

Report and Accounts of IIE, Guwahati for various years and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Raj Kumar Singh, I lay on the Table—

(1) A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the Indian Institute for Entrepreneurship (IIE), Guwahati, Assam for the year 2013-14, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of above Institute.

(ii) (a) Annual Report and Accounts of the Indian Institute for Entrepreneurship (IIE), Guwahati, Assam for the year 2014-15, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of above Institute.

(iii) (a) Annual Report and Accounts of the Indian Institute for Entrepreneurship (IIE), Guwahati, Assam for the year 2015-16, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of above Institute.

(iv) (a) Annual Report and Accounts of the Indian Institute for Entrepreneurship (IIE), Guwahati, Assam for the year 2016-17, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of above Institute.

(v) (a) Annual Report and Accounts of the Indian Institute for Entrepreneurship (IIE), Guwahati, Assam for the year 2017-18, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of above Institute.

(2) Statements giving reasons for the delay in laying the papers mentioned at (1) (i) (a) to (v) (a) above.

[Placed in Library. For (i) to (v) See No. LT-4324/17/21]

Report and Accounts (2018-19) of NIPER, Guwahati and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Mansukh Mandaviya, I lay on the Table—

(1) A copy each (in English and Hindi) of the following papers, under sub-

section (4) of Section 23 of the National Institute of Pharmaceutical Education and Research (NIPER) Act, 1998 :—

(a) Annual Report of the National Institute of Pharmaceutical Education and Research (NIPER), Guwahati, for the year 2018-19.

(b) Annual Accounts of the National Institute of Pharmaceutical Education and Research (NIPER), Guwahati, for the year 2018-19, and the Audit Report thereon.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) and (b) above.

[Placed in Library. See No. LT-4324 17/21]

Notifications of the Ministry of Health and Family Welfare

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Ashwini Kumar Choubey, I lay on the Table, under Section 93 of the Food Safety and Standards Act, 2006, a copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare:-

(1) F. No. A-1/Standards/Agmark/2012-FSSAI (p+1), dated the 27th July, 2020, publishing the Food Safety and Standards (Food Products Standards and Food Additives) Fifth Amendment Regulations, 2020.

(2) F. No. 1-110/SP (Biological Hazards)/Amendment-1/FSSAI/ 2018, dated the 27th July, 2020, publishing the Food Safety and Standards (Food Products Standards and Food Additives) First Amendment Regulations, 2020.

(3) F. No. stds/Additive-3/notification/FSSAI/2018, dated the 27th July, 2020, publishing the Food Safety and Standards (Prohibition and Restrictions on Sales) First Amendment Regulations, 2020.

(4) F. No. 01/Lab & sample Analysis/Reg/2019, dated the 27th July, 2020, publishing the Food Safety and Standards (Laboratory and Sample Analysis) First Amendment Regulations, 2020.

(5) F. No. Stds/M&MPIP(3)/SP/FSSAI-2018, dated the 5th August, 2020, publishing the Food Safety and Standards (Food Products Standards and

Food Additives) Fourth Amendment Regulations, 2020.

(6) F. No. Stds/CPL & CP/Notification/01/FSSAI-2018, dated the 5th August, 2020, publishing the Food Safety and Standards (Food Products Standards and Food Additives) Second Amendment Regulations, 2020.

(7) F. No. Stds/SP/(Contaminants)/Notification-1/FSSAI/2018, dated the 14th August, 2020, publishing the Food Safety and Standards (Contaminants, Toxins and Residues) First Amendment Regulations, 2020.

(8) F. No. REG-18/Menu Labelling/FSSAI-2018, dated the 21st August, 2020, publishing the Food Safety and Standards (Packaging and Labelling) First Amendment Regulations, 2020.

(9) F. No. Stds./M&MP/Notification (04)/FSSAI-2019, dated the 2nd September, 2020, publishing the Food Safety and Standards (Food Products Standards and Food Additives) Sixth Amendment Regulations, 2020.

(10) F. No. 15(1)2016/School Children Regulation/Enf/FSSAI, dated the 4th September, 2020, publishing the Food Safety and Standards (Safe Food and Balanced Diets for Children in School) Regulations, 2020.

(11) F. No. Stds./Additives-1/Notification/FSSAI/2018, dated the 16th September, 2020, publishing the Food Safety and Standards (Food Products Standards and Food Additives) Seventh Amendment Regulations, 2020.

(12) F. No. 1/Additional Additives-III/Stds/Notification/FSSAI/2017, dated the 13th October, 2020, publishing the Food Safety and Standards (Food Products Standards and Food Additives) Eighth Amendment Regulations, 2020.

(13) F. No. Stds/SP(L&C/A)/Oil Claims/FSSAI-2018, dated the 13th October, 2020, publishing the Food Safety and Standards (Advertising and Claims) First Amendment Regulations, 2020.

(14) F. No. Stds/Processing aids/Notification/FSSAI/2018, dated the 13th October, 2020, publishing the Food Safety and Standards (Food Products Standards and Food Additives) Ninth Amendment Regulations, 2020.

(15) F. No. 11023/24/2017-QA, dated the 16th October, 2020, publishing the Food Safety and Standards (Laboratory and Sample Analysis) Second Amendment Regulations, 2020.

(16) F. No. 1-1275/FSSAI/Import/2015, dated the 21st October, 2020, publishing the Food Safety and Standards (Import) First Amendment Regulations, 2020.

(17) F. No. Stds/Agmark-BIS/02/FSSAI-2018, dated the 21st October, 2020, publishing the Food Safety and Standards (Prohibition and Restriction on Sales) Second Amendment Regulations, 2020.

(18) F. No. Stds/O&F/Notification(12)/FSSAI-2019, dated the 26th October, 2020, publishing the Food Safety and Standards (Prohibition and Restrictions on Sales) Third Amendment Regulations, 2020.

(19) F. No. 1-94/FSSAI/SP(Labelling)/2014(Pt-2), dated the 18th November, 2020, publishing the Food Safety and Standards (Labelling and Display) Regulations, 2020.

(20) F. No. Stds/03/Notification (IFR)/ FSSAI-2017, dated the 10th December, 2020, publishing the Food Safety and Standards (Foods for Infant Nutrition) Regulations, 2020.

(21) F. No. REG/Fortification Amendment (1)/Notification/FSSAI-2018, dated the 18th December, 2020, publishing the Food Safety and Standards (Fortification of Foods) First Amendment Regulations, 2020.

(22) F. No. Stds/SP (water and Beverages)/Notification(1)/FSSAI-2019, dated the 18th December, 2020, publishing the Food Safety and Standards (Alcoholic Beverages) First Amendment Regulations, 2020.

(23) F. No. 1-116/Scientific Committee/Notif./2010-FSSAI, dated the 29th

December, 2020, publishing the Food Safety and Standards (Food Products Standards and Food Additives) Tenth Amendment Regulations, 2020.

(24) F. No. F.2-63/FSSAI/Tr. Business SC and SP/Reg/2020, dated the 13th January, 2021, publishing the Food Safety and Standards Authority of India (Transaction of Business and Procedures for the Scientific Committee and Scientific Panels) First Amendment Regulations, 2021.

(25) F. No.Reg/Stds-Khesari dal/FSSAI/2020, dated the 13th January, 2021, publishing the Food (Prohibition and Restriction on Sales) First Amendment Regulations, 2021.

(26) F. No. Stds/O&F/Notification (13)/FSSAI-2019, dated the 3rd February, 2021, publishing the Food Safety and Standards (Prohibition and Restrictions on Sales) Second Amendment Regulations, 2021.

[Placed in Library. For (1) to (26) See No. LT-4078/ 17/21]

Report and Accounts (2019-20) of HVOC, New Delhi and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Danve Raosaheb Dadarao, I lay on the Table—

(1) A copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

(a) Thirty-sixth Annual Report and Accounts of the Hindustan Vegetable Oils Corporation Limited (HVOC), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. *See* No. LT-4325/17/21]

Report and Accounts (2019-2020) of KCDC Limited, Mangalore and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Parshottam Rupala, I lay on the Table—

(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

(a) Forty-Second Annual Report and Accounts of the Karnataka Cashew Development Corporation (KCDC) Limited, Mangalore, for the year 2019-2020, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. *See* No. LT-4170/17/21]

I. Notifications of the Ministry of Corporate Affairs

II. Notifications of the Ministry of Finance

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Anurag Singh Thakur, I lay on the Table —

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (3) of Section 467 of the Companies Act, 2013, along with Delay Statement:-

(1) G.S.R. 313 (E), dated the 26th May, 2020, amending Schedule VII to the said Act to insert certain entries therein *w.e.f.* 28th March, 2020.

(2) G.S.R. 399 (E), dated the 23rd June, 2020, amending Schedule VII to the said Act to insert certain entries therein, *w.e.f.* the date of publication of the Notification in the Official Gazette.

(3) G.S.R. 525 (E), dated the 24th August, 2020, amending Schedule VII to the said Act to substitute certain entries therein, *w.e.f.* the date of publication of the Notification in the Official Gazette.

[Placed in Library. For (1) to (3) See No. LT-4326 /17/21]

(ii) A copy each (in English and Hindi) of the Ministry of Corporate Affairs, under sub-section (4) of Section 469 of the Companies Act, 2013:-

(1) G.S.R. 526 (E), dated the 24th August, 2020, publishing the Companies (Corporate Social Responsibility Policy) Amendment Rules, 2020, along with Delay Statement.

(2) G.S.R. 589 (E), dated the 28th September, 2020, publishing the Companies (Appointment and Qualification of Directors) Fourth Amendment Rules, 2020.

(3) G.S.R. 590 (E), dated the 28th September, 2020, publishing the Companies (Meetings of Board and its Powers) Third Amendment Rules, 2020.

(4) G.S.R. 642 (E), dated the 16th October, 2020, publishing the Companies (Prospectus and Allotment of Securities) Amendment Rules, 2020.

(5) G.S.R. 773 (E), dated the 18th December, 2020, publishing the Companies (Compromises, Arrangements and Amalgamations) Second Amendment Rules, 2020.

(6) G.S.R. 774 (E), dated the 18th December, 2020, publishing the Companies (Appointment and Qualification of Directors) Fifth Amendment Rules, 2020.

(7) G.S.R. 794 (E), dated the 24th December, 2020, publishing the Companies (Share Capital and Debentures) Second Amendment Rules, 2020.

(8) G.S.R. 795 (E), dated the 24th December, 2020, publishing the Companies (Incorporation) Third Amendment Rules, 2020.

(9) G.S.R. 806 (E), dated the 30th December, 2020, publishing the Companies (Meeting of Board and its Powers) Fourth Amendment Rules, 2020.

(10) G.S.R. 44 (E), dated the 25th January, 2021, publishing the Companies (Incorporation) Amendment Rules, 2021.

(11) G.S.R. 91 (E), dated the 1st February, 2021, publishing the Companies (Incorporation) Second Amendment Rules, 2021.

(12) G.S.R. 92 (E), dated the 1st February, 2021, publishing the Companies (Specification of Definitions Details) Amendment Rules, 2021.

(13) G.S.R. 93 (E), dated the 1st February, 2021, publishing the (Compromises, Arrangements and Amalgamations) Amendment Rules, 2021.

(14) G.S.R. 112 (E), dated the 11th February, 2021, publishing the Producer Companies Rules, 2021.

(15) G.S.R. 113 (E), dated the 11th February, 2021, publishing the Companies (Share Capital and Debentures) Rules, 2014.

(16) G.S.R. 123 (E), dated the 19th February, 2021, publishing the Companies (Specification of definitions details) Second Amendment Rules, 2021.

[Placed in Library. For (1) to (16) See No. LT-4142/ 17/21]

(iii) A copy (in English and Hindi) of the Ministry of Corporate Affairs, Notification No. F. No. IBBI/2020-21/GN/REG069 dated the 4th March, 2021, publishing the Insolvency and Bankruptcy Board of India (Liquidation Process) (Amendment) Regulations, 2021, under Section 241 of the Insolvency and Bankruptcy Code, 2016.

[Placed in Library. *See* No. LT-4139/17/21]

(iv) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. F. No. R-40007/6/ Reg-Meeting/Noti/2021-CCI, dated the 3rd March, 2021, publishing the Competition Commission of India (Meeting for Transaction of Business) Amendment Regulations, 2021, under sub-section (3) of Section 64 of Competition Act, 2002.

[Placed in Library. *See* No. LT-4140/17/21]

II. (i) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. F. No. HRDD/POL/OSR(E), dated the 28th March, 2020, publishing Corrigendum to Notification No. CG-DL-E-27032020-218942, dated the 27th March, 2020, under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970, along with Delay Statement.

[Placed in Library. *See* No. LT-3062/17/21]

(ii) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. G.S.R. 147 (E), dated the 2nd March, 2021, publishing the Insurance Ombudsman (Amendment) Rules, 2021, under Section 27 of the Insurance Regulatory and Development Authority Act, 1999.

[Placed in Library. *See* No. LT-4141/17/21]

(iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 800 (E), dated the 28th December, 2020, publishing the Prevention of Money-laundering (Maintenance of Records) Fourth Amendment Rules, 2020, under Section 74 of the Prevention of Money-laundering Act, 2002, along with Explanatory Memorandum.

[Placed in Library. *See* No. LT-4327/17/21]

(iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (7) of Section 9A of the Customs Tariff Act, 1975, along with Explanatory Memoranda:-

(1) G.S.R. 150 (E), dated the 3rd March, 2021, amending Notification No. G.S.R. 284 (E), dated the 8th March, 2016, to substitute/insert certain entries in the original Notification.

(2) G.S.R. 153 (E), dated the 5th March, 2021, seeking to impose anti-dumping Duty on imports of 'Black Toner in Powder Form', originating in or exported from People's Republic of China, Malaysia, Taiwan etc. for a period of five years, from the date of imposition of the provisional anti-dumping duty *i.e.* 10th August, 2020.

[Placed in Library. For (1) & (2) See No. LT-4147/ 17/21]

(3) G.S.R. 163 (E), dated the 9th March, 2021, seeking to impose Countervailing Duty on the imports of 'Textured Tempered Glass', originating in or exported from Malaysia, for a period of five years, from the date of publication of the Notification in the Official Gazette.

(4) G.S.R. 167 (E), dated the 11th March, 2021, seeking to impose anti-dumping Duty on the imports of 'Ciprofloxacin Hydrochloride', originating in or exported from People's Republic of China, for a period of five years.

[Placed in Library. For (3) & (4) See No. LT-4328/17/21]

(v) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962:-

(1) S.O. 1695 (E), dated the 29th May, 2020, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification, along with Explanatory Memorandum and Delay Statement.

[Placed in Library. *See* No. LT-4329/17/21]

(2) G.S.R. 568 (E), dated the 17th September, 2020, publishing the Bill of Entry (Forms) (Amendment) Regulations, 2020, along with Explanatory Memorandum.

[Placed in Library. *See* No. LT-3866/17/21]

(3) S.O. 838 (E), dated the 23rd February, 2021, publishing corrigendum to

Notification *vide* S.O. number 2315 (E), dated the 29th May, 2020, in the English version of the Notification, the S.O. number shall be read as "1695 (E)" instead of "2315 (E)".

[Placed in Library. *See* No. LT-4329/17/21]

(vi) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 160 (E), dated the 8th March, 2021, amending Notification No. G.S.R. 196 (E), dated the 21st March, 2020, to substitute certain entries in the original Notification, under Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memorandum.

[Placed in Library. *See* No. LT-4148/17/21]

(vii) A copy (in English and Hindi) of the Statement on Half Yearly Review of the trends in receipts and expenditure in relation to the Budget, at the end of the first half of Financial year 2020-21 and Statement explaining deviations in meeting the obligations of the Government, under sub-sections (1) and (3) (b) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003.

[Placed in Library. *See* No. LT-4138/17/21]

Report and Accounts (2019-20) of NSTFDC, New Delhi and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shrimati Renuka Singh Saruta, I lay on the Table, under sub-section (1) (b) of Section 394 of the Companies Act, 2013, a copy each (in English and Hindi) of the following papers:—

(a) Nineteenth Annual Report and Accounts of the National Scheduled Tribes Finance and Development Corporation (NSTFDC), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. *See* No. LT-4330/17/21]

REPORTS OF THE COMMITTEE OF PRIVILEGES

सुश्री सरोज पाण्डेय (छत्तीसगढ़) : महोदय, मैं विशेषाधिकार समिति के निम्नलिखित प्रतिवेदनों को (अंग्रेज़ी और हिन्दी में) सभा पटल पर रखती हूँः-

(i) विशाखापत्तनम विमानपत्तन पर आन्ध्र प्रदेश राज्य पुलिस अधिकारियों द्वारा राज्य सभा के एक सदस्य के कथित उत्पीड़न के कारण उत्पन्न विशेषाधिकार हनन के मुद्दे पर सत्तरवां प्रतिवेदन; और

(ii) सीएनएन-आईबीएन चैनल द्वारा एक टीवी कार्यक्रम में संसद सदस्यों की छवि को कथित रूप से नकारात्मक रूप से प्रस्तुत किए जाने और संसद की गरिमा को ठेस पहुँचाने के कारण उत्पन्न विशेषाधिकार हनन के मुद्दे पर इकहत्तरवां प्रतिवेदन।

STATEMENTS BY MINISTERS

Status of implementation of recommendations contained in the Three Hundred and Twenty-Eighth Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment and Forests

THE MINISTER OF HEALTH AND FAMILY WELFARE; THE MINISTER OF SCIENCE AND TECHNOLOGY; AND THE MINISTER OF EARTH SCIENCES (DR. HARSH VARDHAN): Sir, I lay a Statement regarding Status of implementation of recommendations contained in the Three Hundred and Twenty-eighth Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment and Forests on the Demands for Grants (2020-21) pertaining to the Department of Scientific and Industrial Research (DSIR).

Status of implementation of recommendations/observations contained in the Second and Fourth Reports of the Department-related Parliamentary Standing Committee on Energy

THE MINISTER OF STATE OF THE MINISTRY OF POWER; THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY; AND THE MINISTER OF STATE IN THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (SHRI RAJ KUMAR SINGH): Sir, I lay the following Statements regarding:-

(ii) Status of implementation of recommendations/observations contained in the Second Report of the Department-related Parliamentary Standing Committee on Energy on the Demands for Grants (2019-20) pertaining to the Ministry of Power.

(ii) Status of implementation of recommendations/observations contained in the Fourth Report of the Department-related Parliamentary Standing Committee on Energy on the Demands for Grants (2020-21) pertaining to the Ministry of Power.

MATTERS RAISED WITH PERMISSION

MR. CHAIRMAN: Now, matters to be raised with the permission of the Chair; Dr. Amee Yajnik.

Need for better handling of Covid-19 related bio-medical waste

DR. AMEE YAJNIK (Gujarat): Thank you hon. Chairman, Sir, for allowing me to raise an important issue: 'Handling of Covid-19 related bio-medical waste.' Post the Covid-19 outbreak, the disposal of Covid-19 related bio-medical waste has become a threat. Recent data released by the Central Pollution Control Board has shown that between June, 2020 and December, 2020, bio-medical waste generated due to Covid-19 alone was 33,000 tonnes. Cities where Covid-19 cases are higher in numbers, such cities face a problem of used, contaminated personal protection equipment like PPE, masks, gloves, shoe covers, which are thrown in the open or dumped with household waste. The direct impact, which this Covid-19 related bio-medical waste has on the air, water, soil and animals, cannot be overlooked. This is posing an immense risk to the ecosystem. Though hospitals and Covid-19 care centres do follow the protocol of waste management and waste segregation, the unscientific disposal of Covid-19 bio-medical waste by corporations and private contractors is worrisome. Sanitation workers are seldom provided with sufficient PPE kits or soap and water and, apart from this, they are also being underpaid by the municipal corporations. The safety guidelines are hardly followed. Informal participants in the disposal chain such as rag pickers and waste collectors are exposed to such bio-medical waste and are hardly prevented from collecting it. There is no mechanism to track the vehicles that carry this bio-medical waste and there is no way to check the waste stored before it is incinerated. Failing to tackle this bio-medical waste is likely to increase environmental and public health risk.

Sir, through you, I request the Government to take immediate steps to implement proper techniques for Covid-related biomedical waste management and bring in systemic participation of the recycling industry so that relevant authorities can

improve the operational practices of the entire bio-medical waste management landscape. Thank you, Sir.

SHRI ANIL DESAI (Maharashtra): Sir, I associate myself with the issue raised by the hon. Member.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I too associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I too associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI BHASKAR RAO NEKKANTI (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : सर, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूँ।

श्री राजीव सातव (महाराष्ट्र) : सर, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूँ।

श्रीमती छाया वर्मा (छत्तीसगढ़) : सर, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करती हूँ।

प्रो. मनोज कुमार झा (बिहार) : सर, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूँ।

श्री सुभाष चंद्र सिंह (ओडिशा) : सर, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूँ।

श्रीमती फूलो देवी नेतम (छत्तीसगढ़) : सर, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करती हूँ।

श्री नीरज डांगी (राजस्थान) : सर, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूँ।

श्रीमती जया बच्चन (उत्तर प्रदेश) : सर, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करती हूँ।

श्रीमती झरना दास बैद्य (त्रिपुरा) : सर, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करती हूँ।

MR. CHAIRMAN: Thank you, *Amma*. A very good point made. Dr. Harsh Vardhan, the Government can think about issuing an advisory on this, about the disposal of the bio-medical waste. You need not say anything now but just take note of it. Shri Muzibulla Khan.

Need for proper implementation of benefits under the Prime Minister's 15 point programme for minorities

श्री मुजीबुल्ला खान (ओडिशा) : सभापति महोदय, आज आपने मुझे इस सदन में minorities की problems उठाने का मौका दिया, इसके लिए आपका धन्यवाद।

माननीय सभापति महोदय, मैं आपके माध्यम से PM's 15 Point Programme के बारे में बोलना चाहता हूँ। PM's 15 Point Programme में total 18 Points हैं, लेकिन अगर उन 18 Points पर ठीक से कार्य किया गया होता, तो minorities में जो लोग गरीबी रेखा के नीचे हैं, वे ऊपर उठ सकते थे। महोदय, उसमें एक point यह है कि जो इंदिरा आवास, राज्य सरकारों के पास जाते हैं, उनमें से 15 percent minorities को दिए जाएं, लेकिन बहुत से राज्यों में यह नहीं हो रहा है। मैं आपके माध्यम से केंद्र सरकार से अनुरोध करना चाहता हूँ कि अगर हम सिर्फ तीन points पर गौर करें, तो बहुत कुछ हो सकता है। पहला point, 2011 के census के मुताबिक, हमारे भारतवर्ष में करीब 20 percent minorities हैं, तो आप राज्य सरकारों को दिशा निर्देश दीजिए कि जिस राज्य में जितने minorities हैं, वे अपना बजट भी उसी हिसाब से तैयार करें। दूसरा point, सभापति महोदय, बहुत से राज्यों में Minority Commission नहीं है, वहाँ भी Minority Commission जैसा implementation होना चाहिए। तीसरी बात, उस राज्य के मुख्य सचिव को बताया जाए, यहाँ से दिशा-निर्देश दिया जाए कि वे हर तीन महीने में इस 15-प्वाइंट प्रोग्राम का review करें, ताकि डेवलपमेंट अच्छे से हो सके, काम ठीक से हो सके। महोदय, बहुत-बहुत धन्यवाद।

प्रो. मनोज कुमार झा (बिहार) : महोदय, मैं स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

चौधरी सुखराम सिंह यादव (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

श्री सुभाष चंद्र सिंह (ओडिशा) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

श्री रेवती रमन सिंह (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

DR. AMAR PATNAIK (Odisha): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

SHRI PRASHANTA NANDA (Odisha): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

SHRI BHASKAR RAO NEKKANTI (Odisha): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

Need to start a direct train from Amritsar to Ayodhya

श्री श्वेत मलिक (पंजाब) : माननीय सभापति महोदय, मैं आज आपका ध्यान एक बड़ी विशेष माँग, जो दो बड़ी विश्व-प्रसिद्ध धार्मिक नगरी हैं- श्री अयोध्या जी और श्री अमृतसर साहिब, उनके बीच में एक ट्रेन लिंक शुरू करने की ओर दिला रहा हूँ।

सर, श्री अयोध्या जी, जो श्री रामलला की जन्म-भूमि है, 500 साल से भारतवासियों, चाहे वे किसी भी धर्म के हों, किसी भी सम्प्रदाय के हों, किसी भी जाति के हों, उनकी यह माँग रही थी

कि जो श्री रामलला जी का मंदिर था, जिसको बाबर नामक एक आतंकी ने ध्वस्त कर दिया था, उस मंदिर को वहाँ दोबारा बनाया जाए। इसके लिए एक लम्बी प्रक्रिया चली। मैं उच्चतम न्यायालय और हमारे प्रधान मंत्री, नरेन्द्र मोदी जी का आभारी हूँ कि उनके प्रयासों से आज श्री अयोध्या जी में श्री रामलला जी के एक भव्य मंदिर का निर्माण-कार्य चल रहा है। इसके प्रति लोगों के स्नेह को आप इस बात से देख सकते हैं कि इसके लिए आज भारतवासी कितने प्रसन्न हैं, इसके प्रति आज भारतवासियों में इतनी श्रद्धा है कि उस मंदिर के निर्माण के लिए भारत के सभी निवासियों ने धर्म, जाति, सम्प्रदाय से ऊपर उठकर सैकड़ों-करोड़ों रुपये का अनुदान किया है, जिससे श्री अयोध्या जी में एक भव्य मंदिर का निर्माण हो रहा है, जहाँ विश्व के लोग अपनी आस्था को पूर्ण कर सकेंगे।

सर, दूसरी वह नगरी है, जहाँ से मैं आता हूँ। श्री अमृतसर साहिब गुरु नगरी है, जिसे गुरु रामदास जी ने बसाया था। वहाँ विश्व प्रसिद्ध श्री हरमंदिर साहिब है, श्री दुर्गियाना मंदिर है, शहीदों की महान स्थली, श्री जलियाँवाला बाग है। इसके साथ-साथ, वह लव-कुश की धरती है। वहाँ लव-कुश ने भगवान वाल्मीकि जी से प्रशिक्षण प्राप्त किया था, वहाँ उनका बचपन बीता था। वहाँ श्री वाल्मीकि तीर्थ है तथा कई अन्य तरह के विश्व-प्रसिद्ध स्थल हैं। वहाँ गोबिंदगढ़ फोर्ट है, वहाँ पार्टिशन म्यूज़ियम है। वहाँ भी लगभग तीन लाख लोग रोज़ श्रद्धा के साथ दर्शन करने आते हैं।

अतः मैं यह माँग करता हूँ कि इन दो विशेष धार्मिक शहरों के बीच ट्रेन चलाई जाए। जब ट्रेन चलेगी, तो इनके बीच आने वाले जितने स्टेशंस होंगे, जितने भारत-निवासी होंगे, उनको यह सौभाग्य प्राप्त होगा कि वे दोनों धार्मिक स्थलों का दर्शन कर सकें, धन्यवाद।

श्री महेश पोद्दार (झारखंड) : महोदय, मैं स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

श्री राम विचार नेताम (छत्तीसगढ़) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

श्रीमती सम्पतिया उइके (मध्य प्रदेश) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करती हूँ।

श्री जुगलसिंह माथुरजी लोखंडवाला (गुजरात) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

श्री रामकुमार वर्मा (राजस्थान) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

श्री सुभाष चंद्र सिंह (ओडिशा) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

SHRI K.C. RAMAMURTHY (Karnataka): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

SHRI BHASKAR RAO NEKKANTI (Odisha): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

Need to establish a consulate in Mizoram for Myanmar and Bangladesh

SHRI K. VANLALVENA (Mizoram): Mr. Chairman, Sir, I would like to express my heartfelt thanks, on behalf of the people of Mizoram, regarding the preparation for the establishment of Indo-Bangladesh Border Trade Centre at Tlabung within the State of Mizoram.

Mr. Chairman, Sir, I would like to mention that during the British Administration, whenever we used to go to Kolkata from Mizoram, we used to go, *via.*, Chittagong through this Khawthlangtuipui River which is navigable for small border throughout the year. However, since 1947, after India's Independence till today, this route, this waterway has been blocked. However, the Union Government is preparing to open trade centre here. This is a very, very important thing for our people, and not only for our people but it will also be very helpful for the other States in the North East. I would like to express my heartfelt thanks to Modi*ji*'s Government on behalf of people of Mizoram.

We have 318 km. long boundary line with Bangladesh. About 60 per cent of this boundary line is river. Since this boundary line has been blocked to enter Bangladesh, the villages of these border areas became landlocked during these 75 years. I request the Union Government to establish not only a trade centre but also the consulate office because whenever we go down to Bangladesh or whenever we go up to Myanmar, we have to first go to Kolkata because there is no consulate office in our State. So it is difficult to go to Myanmar and Bangladesh. So I request to establish not only a trade centre but also the consulate office in our State. Thank you.

SHRI SUBHASH CHANDRA SINGH (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BHASKAR RAO NEKKANTI (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

Need to keep in abeyance the implementation of Prevention of Anti-Social Activities Act (PASA) Regulations in Lakshadweep

DR. L. HANUMANTHAIAH (Karnataka): Sir, as every one of us is aware, Lakshadweep is a small and beautiful Union Territory. It has a population of around 70,000 only and the crime rate in that territory is very low as compared to other Union Territories and even other States. Lakshadweep has prominence over other Union Territories and States for its tranquillity and peaceful environment, which can also be considered as a prime reason for tourist attraction. With regard to the implementation of the Prevention of Anti-Social Activities Act, (PASA), a notification has been issued on 28.01.2021 asking for the opinion of the people of Lakshadweep. The implementation of the aforesaid PASA Act would amount to violation of principles of natural justice and it would also amount to the infringement of the Fundamental Rights guaranteed under Part III of the Constitution of India. Sir, the peaceful society living in harmony with nature would be threatened and driven to become insecure and unsafe in their own society, which, all these years, they were enjoying. As the existing laws are more than sufficient to deal with the crimes which are happening in Lakshadweep and not very serious crimes have been reported so far, the proposed PASA Act is unwarranted in a peaceful and law-binding territory like Lakshadweep. It is the apprehension of the people's representatives of that area, and some of the officials of that area also feel, that this Act in this small territory is unwarranted. Therefore, the request of the people of Lakshadweep is to keep the implementation of PASA in abeyance. Therefore, to allow the people, who are peacefully living in that small place of nature to live fearlessly, I request the Government of India to keep it in abeyance and allow the people of Lakshadweep to remain peaceful.

SHRI RAJEEV SATAV (Maharashtra): Sir, I associate myself with the matter raised by the hon. Member.

SHRI NEERAJ DANGI (Rajasthan): Sir, I also associate myself with the matter raised by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SUBHASH CHANDRA SINGH (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SANJAY SINGH (National Capital Territory of Delhi): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI G.C. CHANDRASHEKHAR (Karnataka): Sir, I also associate myself with the matter raised by the hon. Member.

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूं।

चौधरी सुखराम सिंह यादव (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूं।

श्रीमती फूलो देवी नेतम (छत्तीसगढ़) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करती हूं।

DR. AMEE YAJNIK (Gujarat): Sir, I associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BHASKAR RAO NEKKANTI (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

Need to support the resolution of Sri Lankan Tamils at the United Nations Human Rights Commission (UNHRC) at Geneva

DR. M. THAMBIDURAI (Tamil Nadu): Sir, I thank you very much for giving me the opportunity to raise a very important issue. We urge the Government of India to instruct our Indian Delegation to vote in favour of the Resolution of UNHRC in Geneva, asking for an inquiry into the crimes committed against minority Sri Lankan Tamils in Sri Lanka in the past and in the present. Unless we vote against the crimes meted out on the innocent Sri Lankan Tamil people, we cannot ensure their fundamental rights now as well as in the future. AIADMK will always stand by the people of any race in

any country who fight for justice and equality. It is not for Tamils alone that we are voicing our support. It is more than a issue of one's race. It is an issue of justice and peace. When we support the human rights of people in other countries like Palestine, we have a duty to support the cause of the Tamil population of Sri Lanka also. It is our moral duty and responsibility towards establishing permanent solution for peace because a warlike situation in any place of the world threatens the peace of the whole world. I would like to quote John. F. Kennedy, former President of USA who said in 1963, "Pockets of poverty anywhere is a threat to prosperity everywhere." Similarly, pockets of injustice anywhere threaten peace everywhere. Beautifully, Perarignar Anna said in Tamil, which means, *"Unless people have a peaceful situation to live, unrest will keep growing in their thoughts and actions." How do we establish peace? Only through justice we can establish peace. That is why we insist that India should vote in favour of the Resolution in Geneva Council, through which we can give a sense of justice to the war affected Sri Lankan Tamil people. Hence, I urge the Government of India to be with the side of the Sri Lankan Tamil people who are longing for justice.

When the hon. Prime Minister visited Tamil Nadu, he assured that he would take up the cause of the Sri Lankan Tamils and protect their interests. Therefore, I would request the Government to ensure that whatever our Prime Minister has committed, is followed by the Delegation staying in Geneva, that is, to support the cause of Sri Lankan Tamils.

SHRI S.R. BALASUBRAMONIYAN (Tamil Nadu): Sir, I associate myself with the matter raised by the hon. Member.

SHRI T.K.S. ELANGOVAN (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BHASKAR RAO NEKKANTI (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

---

* English translation of the original speech delivered in Tamil.

SHRI SUBHASH CHANDRA SINGH (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

Plight of manual scavengers

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, I am talking about the plight of manual scavengers again. I think a lot of my colleagues and me have brought this subject up many times. But, there has not been much improvement. There is slight improvement but not enough. Last reported were 50 deaths, which is official. Non-officially, a lot more. Sir, it is a pity that today we are still talking about deaths of manual scavengers. I cannot understand why we have not yet been able to provide them protective gears and why we have not done away with manual scavenging. We are talking of progress; we are talking about going to the Moon and Mars, and everywhere; and, we cannot provide proper protective gear. It is an embarrassment for the country and for all of us sitting here. I remember that Prof. Manoj Kumar Jha had brought up a Private Member's Bill. There has been no response. We need a response. The Railway Minister is sitting here. Sir, a lot of manual scavengers are used by the Railways as well. Please take note that they are given proper protective gear. A lot of them, including the children of these scavengers are refusing to do the same work. But, how do you rehabilitate them? There are no jobs for them. Societies discriminate against them. All these things need to be addressed. We do talk about minorities; we talk about SCs/STs; we talk about reservations. But, what about these people? This country has been independent for so long. I think these people need dignity. These people need rehabilitation. And, all people, especially the contractors, who do not provide them proper gear, need to be punished. I think some kind of response should come from the Government in this House, and this will go across the world because you do Swachh Bharat. This is a part of Swachh Bharat. Don't give slogans; do the work. Thank you.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI JHARNA DAS BAIDYA (Tripura): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI G.C. CHANDRASHEKHAR (Karnataka): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the matter raised by the hon. Member.

DR. L. HANUMANTHAIAH (Karnataka): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SONAL MANSINGH (Nominated): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SUBHASH CHANDRA SINGH (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BHASKAR RAO NEKKANTI (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र दिल्ली) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

चौधरी सुखराम सिंह यादव (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री राजमणि पटेल (मध्य प्रदेश) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश): महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

प्रो. मनोज कुमार झा (बिहार) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री नीरज डांगी (राजस्थान) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री रेवती रमन सिंह (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्रीमती छाया वर्मा (छत्तीसगढ़) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को संबद्ध करती हूं।

श्रीमती फूलो देवी नेतम (छत्तीसगढ़) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को संबद्ध करती हूं।

Need to recognize the rights of women farmers in country

DR. AMAR PATNAIK (Odisha): Sir, I want to raise the issue of women farmers who continue to be invisible, neglected, discriminated and engaged in difficult working conditions in agriculture. The same narratives have been followed in the current farm protests as well where there is a stereotypical, paternalistic, male-dominated leadership in these protests.

Recently, women farmers came together demanding that the Government recognizes them and upholds their rights. Sir, I support their demands. Their demands have to be addressed both at the policy level as well as at the implementation level. Currently, we have about fifteen crore women farmers engaged in agricultural activities right from planting seeds, transplantation activities, storage activities, post-harvest activities and also harvesting activities. Many of them are widow farmers whose husbands had committed suicide and, therefore, they have taken to farming. It is, therefore, very essential that the women farmers have to be recognized and the first step is to recognize them officially. The definition of farmers has to include things like women farmers, tenant farmers, those who rear livestock,

fisherwomen and women dependent on forest.The Oxfam Report says, 'the agriculture sector employs 80 per cent of all economically active women in India. But, only 13 per cent have land rights'. The entire data set of census operations identifies farmers as per their land holdings and that is the crux of the problem. Therefore, Sir, I demand that we must operationalise a definition of farmer that includes all these activities. There is a joint registration of land, a registry of women farmers, equal access to credit, better access to technologies and quality seeds. Sir, unless we assure them space in the policy level and also give support services just as we give to our male farmers, we cannot actually have a sustainable agricultural practice in this country. Thank you.

SHRI SUJEET KUMAR (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

SHRI SUBHASH CHANDRA SINGH (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI PRASHANTA NANDA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BHASKAR RAO NEKKANTI (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI MUZIBULLA KHAN (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SONAL MANSINGH (Nominated): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

MR. CHAIRMAN: Those who want to associate, please send your names. The next speaker is Shri K.T.S. Tulsi.

Phasing out of non-medical teachers in Medical Colleges

SHRI K.T.S. TULSI (Chhattisgarh): Sir, I wish to draw the attention of this august House to the problem which is being created with regard to the Masters of Science Teachers in medical colleges. Non-medical teachers, after having served medical colleges for decades, are suddenly being removed without their being a policy with regard to the reasons as to why, they are being removed. That is being done in the middle of pandemic, when we need all hands on the deck, to remove them from the medical colleges seem to be imprudent. I would like to submit that non-medical teachers have already been reduced by 50 per cent. Sir, 30 per cent in Biochemistry, in Anatomy and Physiology to 15 per cent; from 50 per cent to 15 per cent. They have been completely excluded from Pharmacology and Microbiology Faculty. This is a serious issue not only in respect of teachers, but also for imparting education to medical students when even student services may be required if the pandemic continues to reoccur as is apprehended now. The Scientists are routinely appointed all over the world for Anatomy, Biochemistry, Physiology, Pharmacology, Microbiology, I do not know what has gone wrong that without formulating a policy, we thought of removing them to the extent of almost 50 per cent. I hope the Government will take serious note of this and come out with a policy. Thank you.

SHRI SUBHASH CHANDRA SINGH (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BHASKAR RAO NEKKANTI (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

श्री नीरज डांगी (राजस्थान) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

श्री राजीव सातव (महाराष्ट्र): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

श्रीमती फूलो देवी नेतम (छत्तीसगढ़) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करती हूं।

श्रीमती छाया वर्मा (छत्तीसगढ़) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करती हूं।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

चौधरी सुखराम सिंह यादव (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

Decision to close down 125 year old Sambalpur Road Railway Station in Odisha

SHRI PRASANNA ACHARYA (Odisha): Sir, today under your leadership, we paid tribute to the great martyrs of this country who sacrificed their lives, 90 years before. Sir, today is the day when 100 years before Mahatma Gandhi first visited Odisha, and in Odisha, he could visualize the poverty of the whole country.
Odisha is celebrating at a wide scale the Centenary Year of Mahatma Gandhi's visit to Odisha. Sir, after eight years, Mahatma Gandhi again visited Odisha and that too Sambalpur. Sir, the Sambalpur Railway Station, which is a Divisional Headquarters of

the Railways, is a century old railway station and bears the memory of Gandhiji's visit to Sambalpur. Gandhiji alighted at that railway station, had a public meeting in the sands of the River Mahanadi, which started the Independence Movement there. But, unfortunately, Sir, when the whole of Odisha is celebrating the Centenary of Gandhiji's visit to Odisha, the Railways has taken an unfortunate decision to close down permanently that railway station of Sambalpur which bears the memory of Gandhi's visit to Sambalpur. Therefore, Sir, it has sent tremors all over in the region in Sambalpur area and there is a widespread agitation going on there. Sir, Sambalpur was having the Railway Survey Division Office since 1880 which conducted survey, while laying of railway network to Raigarh-Jharsuguda Section of Bombay-Kolkata line, which was opened in 1890, and Jharsuguda-Chakradhrapur section came up in March 1981. Sambalpur was an important centre of administration since the British time and it was a seat of the British Political Agent from where the affairs of so many Princely States were conducted. Passenger trains started running via Sambalpur Road Station in 1893 and, the station came up full-fledged in 1895 and continuing since then. Sir, it is giving good goods revenue to the Railways and it is coming under East Coast Railway Zone and Sambalpur is its Divisional Headquarters. Therefore, Sir, I would request the hon. Railway Minister, he is very much present here, kindly reconsider the decision and allow the Sambalpur Railway Station to continue further. Sir, in 2007, the Railways had also taken a decision to close down the station but there was a widespread agitation. A tripartite meeting was held between the district administration, the Railways and the public representatives and it was decided that the railway station will continue; it will not be closed down for ever. Therefore, I again appeal to the hon. Railway Minister to kindly intervene and see that the railway station continues in future also. Thank you.

MR. CHAIRMAN: Thank you, Prasannaji. The Minister is here, he will take note of it. Shri Subhash Chandra Singh.

SHRI SUJEET KUMAR (Odisha): Sir, I associate myself with the Zero Hour submission made by the hon. Member.

SHRI SUBHASH CHANDRA SINGH (Odisha): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI PRASHANTA NANDA (Odisha): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

श्रीमती छाया वर्मा (छत्तीसगढ़): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करती हूं।

श्री राजमणि पटेल (मध्य प्रदेश): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

श्री नीरज डांगी (राजस्थान): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

प्रो. मनोज कुमार झा (बिहार): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI MUZIBULLA KHAN (Odisha): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI BHASKAR RAO NEKKANTI (Odisha): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

Need for renovation and conservation of Gadakhai Heritage project under the Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT) Programme in Cuttack district of Odisha

SHRI SUBHASH CHANDRA SINGH (Odisha): * "Sir, it was around 11th Century when Anantavarman Chodaganga Deva from Mukhalingam of Andhra Pradesh built the Barabati fort. In due course, the nine-storey structure of Barabati fort was built at the confluence of two rivers named Mahanadi and Kathajodi. At that time, Cuttack was

---

* English translation of the original speech delivered in Odia.

the political, social and cultural heartland of Odisha. Barabati fort is our heritage and it is all about our pride and glory. Today, the fort represents the glory of thousand years.

Regarding the issue of heritage, I would like to mention through you Chairman Sir, that an amount of Rs. 17.25 crore was sanctioned in the year 2008-09 under the Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT) for the city of Cuttack. Barabati fort was brought under its ambit for renovation, modernization and restoration, considering its heritage value. It is a matter of pride that this heritage project was to be implemented jointly by the Archeological Survey of India (ASI) and the Cuttack Municipal Corporation (CMC) and an amount of Rs. 17 crore was sanctioned for this purpose.

The part of work assigned to the Cuttack Municipal Corporation (CMC) has been completed and an amount of Rs 12 crore is still lying unspent. Even after 14 years, ASI is not permitting any infrastructure development as this heritage project comes under strictly prohibited zone of ASI. ASI is not allowing anyone to undertake various development works despite the request made by the State Government. After reviewing the matter, hon. Odisha High Court has already issued direction in this regard, but despite that nothing has happened. Neither the State Government nor the district administration or RDC has been able to undertake any developmental work there.

Sir, there is even an indoor stadium in this fort and this is one of the reasons for which Cuttack is recognised as the sports capital of Odisha. In this very stadium, Inter-State sports activities are held and even athletes from neighbouring States use it as their practice ground for various sports-related activities. We have also been using this stadium for our morning walk. However, it is totally bereft of any infrastructure or maintenance. There is no toilet facility either. The stadium is in a very dilapidated condition. Through you Sir, we demand and urge upon the Government to direct ASI to declare the deadline by which they are going to complete the project. The Sports Complex which athletes from different parts of India use as their practice ground and the place which people like me have been using as our morning walk location for the last thirty years has no walking tracks. The maintenance work may either be taken up by the State Sports Authority or the Olympic Association, but a direction through you should come regarding completion of the project. Barabati fort is the pride and glory of Cuttack, Odisha as the British could enter into Cuttack in the year 1803 somehow

SHRI SUJEET KUMAR (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

DR. SONAL MANSINGH (Nominated): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI PRASHANTA NANDA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI MUZIBULLA KHAN (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI BHASKAR RAO NEKKANTI (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SPECIAL MENTIONS

Demand for implementation of entitled financial aid to the Scheduled Castes & Scheduled Tribes under SC/ST (Prevention of Atrocities) Rules, 1995, as amended in 2016

श्री बृजलाल (उत्तर प्रदेश): सभापति महोदय, केन्द्र की * सरकार ने 2016 में...

श्री सभापतिः बृजलाल जी, यहां पर आपने मुझे जो लिखकर दिया है, वही पढ़ना है।

श्री बृजलाल: सर, मैं वही बोल रहा हूं।

सभापति महोदय, केन्द्र की सरकार ने वर्ष 2016 में अनुसूचित जाति/जनजाति नियमावली, 1995 में संशोधन किया था जिसके तहत हिंसा से पीड़ित व्यक्तियों को आर्थिक सहायता की राशि चार गुना तक बढ़ा दी गई थी।

---

* Not recorded.

यह धनराशि एफआईआर पर 25 परसेंट, चार्जशीट पर 50 परसेंट और शेष 25 परसेंट मुकदमे में फैसले के आने के बाद देय है। हत्या के मामलों में आर्थिक सहायता, जो पहले मात्र तीन लाख रुपये होती थी, वह बढ़ाकर सवा आठ लाख रुपए कर दी गई थी, जिसमें 50 परसेंट पोस्टमॉर्टम होने पर और शेष 50 परसेंट मुकदमे में चार्जशीट प्रेषित करने पर देय है।

इसके अतिरिक्त यदि मृतक व्यक्ति घर का कमाने वाला है, तो उसकी विधवा/आश्रित को पांच हज़ार रुपए महीना पेंशन महंगाई भत्ते के साथ, बच्चों को स्नातक स्तर तक मुफ्त शिक्षा छात्रावास की सुविधा के साथ, घर नहीं है, तो घर और घटना के दिन से तीन महीने तक पूरा घर का खर्च देय है। दलितों के अन्य 47 मामलों में भी इसी तरह से आर्थिक सहायता अनुमान्य है।

सभापति महोदय कई राज्य सरकारें अभी तक इसका पालन नहीं कर रही हैं, इसीलिए मैं आपके और सदन के माध्यम से सरकार से अनुरोध करता हूं कि केन्द्र सरकार सभी राज्यों को इस नियम का पालन करने के लिए दिशा-निर्देश देने की कृपा करे, धन्यवाद।

SHRI SUJEET KUMAR (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

चौधरी सुखराम सिंह यादव (उत्तर प्रदेश): महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूँ।

डा. फौजिया खान (महाराष्ट्र): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करती हूं।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश): महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूँ।

SHRI SUBHAS CHANDRA BOSE PILLI (Andhra Pradesh): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI BHASKAR RAO NEKKANTI (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

श्री सुशील कुमार मोदी (**बिहार**): महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूँ।

श्री सभापति: धन्यवाद। माननीय सदस्यों को इस बात से अवगत होना चाहिए कि जो आपने लिखकर दिया है, जिसे हमारे secretariat ने approve किया, secretariat मतलब मेरे द्वारा, वही सदन में पढ़ना है। आपको मालूम होगा, चेयरमैन के रूप में मेरा दायित्व बनता है - मैं देखता रहता हूं, मैं सुनता रहता हूं, इसीलिए मैं सबसे अनुरोध करता हूं कि कृपया आप लिखा हुए ही पढ़ें। यह केवल बृजलाल जी के लिए ही नहीं है, यह सबके लिए है। सब आपस में बात करने वाले - पीयूष जी, कोई प्रॉब्लम नहीं है, आपको कोई बात करनी है, तो जाकर बात करके आइए, कोई प्रॉब्लम नहीं है।

THE MINISTER OF RAILWAYS; THE MINISTER OF COMMERCE AND INDUSTRY; AND THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI PIYUSH GOYAL): Sir, I apologize. I should not have been talking. Actually we were discussing about the Sambalpur railway station.

MR. CHAIRMAN: Whatever it is. That can't be the reason. I have come across one problem. People wearing a mask think that they are talking in a low voice. यह हंसने की बात नहीं है। मैंने नोटिस किया है, इसलिए मैं observation बता रहा हूं। यह केवल मंत्री जी के बारे में नहीं है, यह सबके बारे में है। लोग सोच रहे हैं-- आवाज़ ठीक से नहीं जा रही है, इसीलिए लोग थोड़ा तेज़ी से बोल रहे हैं। ऐसा नहीं है। आप नॉर्मली बोलें, मास्क पहन कर बोलें, आपकी जो आवाज़ है वह सदन में सभी तक जाएगी। इसलिए कृपया सब लोग - बहुत अनिवार्य है, कुछ urgent बात है, तो कृपया बाहर जाकर बात करें, अन्यथा हाउस में आपस में बात करना अच्छा नहीं है। इसका कारण क्या है? मेरी weakness है, मैं देखता हूं, सुनता हूं और पढ़ता हूं। Please take care. This is not with reference to any individual. श्री भास्कर राव नेक्कांति।

Demand for establishing a Government Medical College in Rayagada

SHRI BHASKAR RAO NEKKANTI (Odisha): Sir, my topic is regarding establishment of a Government medical college in Rayagada, a backward district in Odisha. Rayagada district is known as the most famous region of the State because of its longest human history. Although the district came into existence on the 2nd October, 1992, it has long and glorious historical records evident by copper plates, rock inscriptions as well as different coins, which clearly indicate that the region was the centre of attraction in all ages. Setting up a Government medical college in Rayagada is a long-standing demand of people of Rayagada and it will definitely help the nearby districts like Gajapati and Kandhamal, etc. Seventy per cent of the population of

Rayagada district is from SC and ST community. They are totally dependent on Government hospitals. There is no nearby Medical College available for them. Rayagada is declared as a Left-Wing Extremist District. Rayagada is a befitting place strategically for the establishment of a medical college. It is now declared as a Railway Division and connected to all the metro cities of India by trains. It is surrounded by prominent corporate houses like Aditya Birla Group of Companies, JK Papers, IMFA, Vedanta, L&T, their ancillaries, etc. It has five nursing colleges, four engineering colleges, a pharmacy college, an agriculture college, five-diploma engineering schools apart from Rayagada Autonomous College having the potential of being a university and several degree colleges. A private university is also there. It has enough plain land to cater to the needs of the medical college. I urge upon the Government of India, Ministry of Health and Family Welfare, to consider this demand because it is very backward district of Odisha.

MR. CHAIRMAN: Shri Bhaskar Rao Nekkanti resides there. That is also the reason. ...(*Interruptions*)... He is a resident of Odisha and an MP also from there.

SHRI SUJEET KUMAR (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI SUBHASH CHANDRA SINGH (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I associate myself with the issue raised by the hon. Member.

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): धन्यवाद, सभापति जी, मैंने भी जो नोटिस दिया था, उसमें भी संशोधन हो गया है। इसलिए जो संशोधित है, वही पढ़ना पड़ेगा।

श्री सभापति : जी हां। आज संजय जी का जन्मदिन है।

श्री संजय सिंह : धन्यवाद सर।

एक माननीय सदस्य : सभापति जी, सस्मित पात्रा जी का भी आज जन्म दिन है।

श्री सभापति : हां, सस्मित पात्रा जी का भी आज जन्मदिन है।

Concern over problems/delay in filling up of vacancies in Government Departments

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली) : सभापति जी, अभी हाल में एस.एस.सी. - सी.जी.एल. के ऑनलाइन सर्वर धीमे हो जाने के कारण कई अभ्यर्थी फार्म भरने से वंचित रह गए। वहीं जिनकी कुछ परीक्षाएं संपन्न भी हुईं, उनके प्राप्तांकों एवं प्रशिक्षण कार्यक्रमों की घोषणाओं में भी कई अनियमितताएं उभरकर आयी हैं। कर्मचारी चयन आयोग के द्वारा भी वर्ष 2017, 2018 एवं 2019 से लंबित कई रिक्तियों को अभी तक भरा नहीं गया है- किसी में परीक्षा होनी बाकी है, किसी का परिणाम आना बाकी है तो किसी-किसी की नियुक्ति होनी बाकी है।

महोदय, यह गंभीर विषय युवाओं में नौकरी पाने की होड़ तथा इसके जवाब के रूप में सरकारों की रूखी प्रतिक्रिया को उजागर करता है। मेरा केन्द्र सरकार से अनुरोध है कि सरकारी भर्तियों की ओर अधिक ध्यान दिया जाए।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश): महोदय, मैं माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

चौधरी सुखराम सिंह यादव (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री राजीव सातव (महाराष्ट्र) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

प्रो. मनोज कुमार झा (बिहार) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

SHRI BHASKAR RAO NEKKANTI (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI SUBHASH CHANDRA SINGH (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the issue raised by the hon. Member.

श्री सभापति : यह किसके अंडर आता है, मैं एक बार इसका अध्ययन करूंगा। मेरे ख्याल से डीओपीटी का होगा।

Demand for parity of prices of bio-ehtanol produced from rice vis-a-vis bio-ethanol from sugarcane

श्रीमती छाया वर्मा (छत्तीसगढ़) : महोदय, केन्द्र सरकार के जैव ईंधन नीति के प्रावधानों के तहत छत्तीसगढ़ सरकार अतिरिक्त धान से बायो-एथेनॉल उत्पादन करने हेतु अग्रसर है। राज्य सरकार द्वारा केन्द्र से धान से उत्पादित बायो-एथेनॉल के क्रय को बढ़ावा देने के लिए राष्ट्रीय जैव ईंधन समन्वय समिति से धान आधारित बायो-एथेनॉल के विक्रय मूल्य को शीरा, शक्कर, शुगर और सिरप से उत्पादित एथेनॉल के विक्रय मूल्य के समान मूल्य तय करने हेतु अक्टूबर, 2019 में केन्द्र सरकार को प्रस्ताव भेज कर आग्रह किया गया था, जिससे धान से उत्पादित बायो-एथेनॉल वाणिज्यिक आधार पर लाभप्रद बना रहे, परन्तु छत्तीसगढ़ सरकार के प्रस्ताव पर अभी तक केन्द्र सरकार द्वारा सार्थक कदम नहीं उठाया गया है।

अतः सदन के माध्यम से केन्द्र सरकार से मेरी माँग है कि वह छत्तीसगढ़ सरकार के प्रस्ताव को स्वीकार करते हुए धान से उत्पादित बायो-एथेनॉल की मूल्य दर शीरा, शक्कर, शुगर और सिरप से उत्पादित एथेनॉल के समान मूल्य तय करने हेतु आवश्यक कदम उठाए, धन्यवाद।

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, I associate myself with the issue raised by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI BHASKAR RAO NEKKANTI (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

श्री सुभाष चंद्र सिंह (ओडिशा) : महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूँ।

श्री राजीव सातव (महाराष्ट्र) : महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूँ।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूँ।

चौधरी सुखराम सिंह यादव (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूँ।

श्री राजमणि पटेल (मध्य प्रदेश) : महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूँ।

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

Demand for re-survey of Eastern-Rajasthan Canal Project and its implementation as national project

डा. किरोणी लाल मीणा (राजस्थान) : महोदय, राजस्थान एक ऐसा प्रदेश है, जहाँ देश के कुल भूभाग का 10.41 प्रतिशत (3.42 लाख वर्ग कि.मी.) भूभाग है। यहाँ पर मात्र एक प्रतिशत वर्षा होती है, जबकि देश के जल संसाधनों का मात्र एक प्रतिशत हिस्सा ही राजस्थान को प्राप्त है। उसमें भी देश की सम्पूर्ण फ्लोराइड प्रभावित आबादी में से 53 प्रतिशत राजस्थान में रहती है। इस दृष्टि से राज्य सरकार ने केन्द्र को करीब 13 जिलों की सिंचाई एवं पेयजल के लिए एक महत्वपूर्ण परियोजना, ERCP प्रस्तावित की है, जिसमें दौसा, करौली, सवाई माधोपुर, धौलपुर, अलवर, टोंक, भरतपुर एवं जयपुर ग्रामीण के महत्वपूर्ण बाँधों को नहीं जोड़ा गया है, जिसके कारण ये जिले पूरी तरह से लाभान्वित नहीं हो पाएँगे। ERCP की DPR, CWC की गाइडलाइन अंतरराज्यीय जल अनुबंध के अनुसार तैयार की गई है, फिर भी मध्य प्रदेश ने इस परियोजना पर CWC में विवाद खड़ा कर दिया है।

अतः मेरा आग्रह है कि इस सम्बन्ध में अंतरराज्यीय नियंत्रण मंडल की 13वीं बैठक की पालना कराई जाए तथा राजस्थान सरकार से आग्रह किया जाए कि प्रोजेक्ट के सम्बन्ध में खुद की लागत राशि, जो अब तक तय नहीं की गई है, वह तय की जाए। इस प्रोजेक्ट के सम्बन्ध में खुद की लागत राशि तय करते हुए कुन्नू, पार्वती, कालीसिंध नदी के पानी के डायवर्ज़न को लेकर मध्य प्रदेश सरकार से NOC प्राप्त कर केन्द्र में HPSC के विचारार्थ निर्धारित प्रपत्रों में प्रस्तुत करे। मेरी माँग है कि इसका पुनः सर्वे कर वंचित क्षेत्र को जोड़ने के उपरांत इसे राष्ट्रीय परियोजना घोषित किया जाए।

श्री ओम प्रकाश माथुर (राजस्थान) : महोदय, मैं स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूँ।

श्री सुभाष चंद्र सिंह (ओडिशा) : महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूँ।

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

Demand to include Hastinapur in the Krishna Circuit and to Connect it to Meerut-Panipat railway Line

श्री विजय पाल सिंह तोमर (उत्तर प्रदेश) : महोदय, मेरठ जिला मुख्यालय से 38 किलोमीटर दूर हस्तिनापुर है, जो महाभारत काल से कौरवों की राजधानी के लिए प्रसिद्ध है। वर्तमान हस्तिनापुर एक जैनतीर्थ के रूप में भी प्रसिद्ध है, जहाँ लगभग 3,000 जैनतीर्थ यात्री रोजाना पूरे देश से जैन मन्दिरों तथा विशेषकर जम्बूद्वीप के दर्शन हेतु आते हैं। श्री बी.बी. लाल के द्वारा किए गए उत्खनन से महाभारतकालीन अवशेष भी प्राप्त हुए हैं। केन्द्र सरकार ने पिछले वर्ष के बजट में हस्तिनापुर के विकास हेतु तथा "भारतीय विरासत एवं पुरातत्व संस्थान" की स्थापना हेतु 500 करोड़ रुपए स्वीकृत किए हैं, परन्तु हस्तिनापुर का वास्तविक विकास हस्तिनापुर को रेल लाइन से सरधना और पानीपत से जोड़ने से होगा। पानीपत से कुरुक्षेत्र तक पहले से रेलवे लाइन मौजूद होने से हस्तिनापुर तथा कुरुक्षेत्र जुड़ जाएँगे। मेरठ से पानीपत रेल लाइन स्वीकृत हो गई है। वर्तमान में केन्द्र सरकार ने कृष्ण सर्किट के अंतर्गत 12 स्थलों का चयन किया है, जिनमें द्वारका, नाथद्वारा, जयपुर, सीकर, कुरुक्षेत्र, मथुरा, वृंदावन, गोकुल, बरसाना, नंदगाँव, गोवर्धन तथा जगन्नाथपुरी हैं। हस्तिनापुर के चारों तरफ महाभारतकालीन स्थल परीक्षितगढ़ में गांधारी तालाब तथा श्रृंगी ऋषि का आश्रम, बागपत में वार्णावत, बिजनौर जिले में विदुरकुटी, मुजफ्फरनगर जिले में शुक्रताल इत्यादि हैं। हस्तिनापुर को कुरुक्षेत्र से जोड़ने से क्षेत्र में पर्यटन के आशातीत विकास के साथ रोजगार का भी बड़ी संख्या में सृजन होगा तथा बेहतर connectivity से तीर्थयात्री अच्छा अनुभव लेकर जाएँगे। पौराणिक तथा पर्यटन की दृष्टि से कृष्ण सर्किट तभी पूरा होगा, जब कृष्ण सर्किट में हस्तिनापुर को सम्मिलित करके रेल मार्ग से कुरुक्षेत्र को जोड़ा जाएगा।

अतः मैं आपके माध्यम से सरकार से हस्तिनापुर को मेरठ-पानीपत वाली रेलवे लाइन से जोड़ने का आग्रह करता हूँ।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूँ।

चौधरी सुखराम सिंह यादव (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूँ।

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI BHASKAR RAO NEKKANTI (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

श्री सुभाष चंद्र सिंह (ओडिशा) : महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूँ।

Demand to honour child martyrs who laid down their lives during freedom struggle

श्री राकेश सिन्हा (नाम निर्देशित) : महोदय, देश स्वतन्त्रता की 75वीं सालगिरह मनाने जा रहा है। भारतीय साम्राज्यवाद विरोधी आन्दोलन का वैशिष्ट्य, सांस्कृतिक राष्ट्रवाद था। इसके कारण राष्ट्रवाद के भाव का संचार समाज के सभी तबकों एवं आयु वर्गों के बीच सहजता के साथ हुआ। आन्दोलन की बुनियाद भारत माता के गौरव को पुनर्स्थापित करना था। इसी सांस्कृतिक चेतना ने भारतीय स्वतन्त्रता आन्दोलन को दुनिया के दूसरे साम्राज्यवादी आन्दोलनों से अलग और विशिष्ट रूप प्रदान किया है। इसी खासियत का हिस्सा अल्प आयु के बच्चों की साम्राज्यवाद विरोधी संघर्ष में अग्रणी भूमिका थी। गौरतलब यह है कि उनमें परिपक्वता और राष्ट्रीयता की समझ असाधारण थी। पटना सचिवालय पर तिरंगा फहराने के संकल्प में 11 अगस्त, 1942 को जिन सात सेनानियों ने शहादत दी, उनमें से चार उमाकान्त सिन्हा, रामानन्द सिंह, रामगोविन्द और देवीपद नवीं कक्षा के छात्र थे, दो राजेन्द्र और सतीश झा, 10वीं कक्षा के छात्र थे और ओडिशा की बाजी राउत ने मात्र 12 वर्ष की आयु में शहादत दी थी। इसी आयु में असम में तेलेश्वरी बरुआ ने शहादत प्राप्त की। महाराष्ट्र के शिशिर कुमार मेहता की आयु 15 वर्ष थी, जब वे शहीद हुए थे। असम की कनकलता बरुआ ने 17 वर्ष में और खुदीराम बोस ने 18 वर्ष की आयु में राष्ट्र के लिए प्राणोत्सर्ग किया। ऐसे सैकड़ों उदाहरण हैं। ये सभी हमारे प्रेरणा और राष्ट्रवादी ऊर्जा के स्रोत हैं।

महोदय, मेरी सरकार से मांग है कि 75वीं सालगिरह पर बाल स्वतन्त्रता सेनानियों के सम्बन्ध में Oral History के तहत जानकारियां एकत्रित कर उनके लिए एक राष्ट्रीय संग्रहालय बनाया जाना चाहिए। प्रकाशन विभाग, राष्ट्रीय अभिलेखागार और नेशनल बुक ट्रस्ट - तीनों के

परस्पर समन्वय के साथ इन बाल शहीदों पर monograph का प्रकाशन करना चाहिए। यह उनके प्रति हमारी श्रद्धांजलि होगी, धन्यवाद।

MR. CHAIRMAN: Good; good. एसोसिएट करने के नाम लिए लिख कर भेज दें। यह इम्पॉर्टेंट सब्जेक्ट है।

DR. FAUZIA KHAN (Maharashtra): Sir, I would like to associate myself with the Special Mention made by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

श्री राम नाथ ठाकुर (बिहार) : सर, मैं भी माननीय सदस्य द्वारा उठाए गए विशेष उल्लेख से स्वयं को सम्बद्ध करता हूं।

श्री सुशील कुमार मोदी (बिहार) : सर, मैं भी माननीय सदस्य द्वारा उठाए गए विशेष उल्लेख से स्वयं को सम्बद्ध करता हूं।

DR. SONAL MANSINGH (Nominated): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

SHRI PRASANNA ACHARYA (Odisha): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

श्री जुगलसिंह माथुरजी लोखंडवाला (गुजरात) : सर, मैं भी माननीय सदस्य द्वारा उठाए गए विशेष उल्लेख से स्वयं को सम्बद्ध करता हूं।

श्री हरनाथ सिंह यादव (उत्तर प्रदेश) : सर, मैं भी माननीय सदस्य द्वारा उठाए गए विशेष उल्लेख से स्वयं को सम्बद्ध करता हूं।

श्री बृजलाल (उत्तर प्रदेश) : सर, मैं भी माननीय सदस्य द्वारा उठाए गए विशेष उल्लेख से स्वयं को सम्बद्ध करता हूं।

श्रीमती गीता उर्फ चंद्रप्रभा (उत्तर प्रदेश) : सर, मैं भी माननीय सदस्य द्वारा उठाए गए विशेष उल्लेख से स्वयं को सम्बद्ध करती हूं।

SHRI SUBHASH CHANDRA SINGH (Odisha): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

SHRI BHASKAR RAO NEKKANTI (Odisha): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

प्रो. मनोज कुमार झा (बिहार): सर, मैं भी माननीय सदस्य द्वारा उठाए गए विशेष उल्लेख से स्वयं को सम्बद्ध करता हूं।

श्री शिव प्रताप शुक्ल (उत्तर प्रदेश) : सर, मैं भी माननीय सदस्य द्वारा उठाए गए विशेष उल्लेख से स्वयं को सम्बद्ध करता हूं।

श्रीमती प्रियंका चतुर्वेदी (महाराष्ट्र) : सर, मैं भी माननीय सदस्य द्वारा उठाए गए विशेष उल्लेख से स्वयं को सम्बद्ध करती हूं।

श्री अखिलेश प्रसाद सिंह (बिहार) : सर, मैं भी माननीय सदस्य द्वारा उठाए गए विशेष उल्लेख से स्वयं को सम्बद्ध करता हूं।

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली) : सर, मैं भी माननीय सदस्य द्वारा उठाए गए विशेष उल्लेख से स्वयं को सम्बद्ध करता हूं।

श्रीमती फूलो देवी नेतम (छत्तीसगढ़) : सर, मैं भी माननीय सदस्य द्वारा उठाए गए विशेष उल्लेख से स्वयं को सम्बद्ध करती हूं।

श्री राजमणि पटेल (मध्य प्रदेश) : सर, मैं भी माननीय सदस्य द्वारा उठाए गए विशेष उल्लेख से स्वयं को सम्बद्ध करता हूं।

MR. CHAIRMAN: Prof. Manoj Kumar Jha.

Demand for instituting 'Bhagat Singh Chair' in Central universities

PROF. MANOJ KUMAR JHA (Bihar): Hon. Chairman, Sir, I must express my gratitude for allowing me to raise this demand which is 'Demand for instituting in Central Universities Bhagat Singh Chair for the study of Indian democratic cultures and values.'

Sir, Shaheed Bhagat Singh is venerated in all political streams of thought in India. The astounding spirit of martyrdom of this young revolutionary during the anti-colonial movement resides in the heart of every free Indian today. Yet, unfortunately, Bhagat Singh's ideas, espousing the cause of universal brotherhood, are little understood. Bhagat Singh was a keen observer and a sharp commentator on the most burning questions that confronted India. In his brief life, he wrote extensively how independent India could transform itself into a truly egalitarian society. He scrutinized Indian society and national leadership with utmost candidness and with deep empathy.

Instituting a Chair in his name in every Central University in India would enable a systematic study and development of Bhagat Singh's philosophical ideas and their programmatic content. The Chair would work towards translation of the writings of Bhagat Singh and dissemination of the same throughout the country. Eminent scholars occupying the Chair will encourage scholars to organize seminars, symposia in which Bhagat Singh's contribution to Indian thought on social transformation can be deliberated upon. In addition, the Chair Professors may be endowed with the ability to take up and guide research evaluating the working of democracy in contemporary India within the framework of his frame of civic and humanitarian nationalism. They should research and document the impact of Bhagat Singh's ideas on democratic politics (including non-party activists) and democratic culture in India.

I demand thus, Sir, from the Government to institute Bhagat Singh Chair in all the Central universities. Thank you very much, Sir. *Jai Hind.*

MR. CHAIRMAN: Good. एसोसिएट करने के लिए नाम लिख कर भेज दें।

DR. FAUZIA KHAN (Maharashtra): Sir, I would like to associate myself with the Special Mention made by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

श्री राजीव सातव (महाराष्ट्र) : सर, मैं भी माननीय सदस्य द्वारा उठाए गए विशेष उल्लेख से स्वयं को सम्बद्ध करता हूं।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : सर, मैं भी माननीय सदस्य द्वारा उठाए गए विशेष उल्लेख से स्वयं को सम्बद्ध करता हूं।

चौधरी सुखराम सिंह यादव (उत्तर प्रदेश) : सर, मैं भी माननीय सदस्य द्वारा उठाए गए विशेष उल्लेख से स्वयं को सम्बद्ध करता हूं।

श्री रेवती रमन सिंह (उत्तर प्रदेश) : सर, मैं भी माननीय सदस्य द्वारा उठाए गए विशेष उल्लेख से स्वयं को सम्बद्ध करता हूं।

SHRI PRASANNA ACHARYA (Odisha): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

SHRI G.C. CHANDRASHEKHAR (Karnataka): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली) : सर, मैं भी माननीय सदस्य द्वारा उठाए गए विशेष उल्लेख से स्वयं को सम्बद्ध करता हूं।

श्री राजमणि पटेल (मध्य प्रदेश) : सर, मैं भी माननीय सदस्य द्वारा उठाए गए विशेष उल्लेख से स्वयं को सम्बद्ध करता हूं।

श्री नीरज डांगी (राजस्थान) : सर, मैं भी माननीय सदस्य द्वारा उठाए गए विशेष उल्लेख से स्वयं को सम्बद्ध करता हूं।

SHRI SUBHASH CHANDRA SINGH (Odisha): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

SHRI BHASKAR RAO NEKKANTI (Odisha): Sir, I would also like to associate myself with the Special Mention made by the hon. Member.

Demand to enhance man-days and budgetary allocation for MNREGA in Tripura

SHRIMATI JHARNA DAS BAIDYA (Tripura): Mr. Chairman, Sir, I want to express my concern over the quantum of increase in the wage rate of the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA).

In Andhra Pradesh and Telangana, there has been only a meagre increase in wages by Rs. 8, from the existing Rs. 237 to Rs. 245 a day.

Not paying wages in public works amounts to forced labour. It is well known that the widespread disruption of economic activity caused due to the COVID-19 pandemic has forced many people to turn to MGNREGA in rural India. This insufficient increase in wage rate, which can only be termed as meagre, does little to enhance relief or provide respite during the ongoing economic crisis.

During Prime Minister Narendra Modi's visit to Tripura before Assembly elections, he had assured that the MGNREGA man-days would be increased from 100 days to 200 days and wages would be increased to Rs. 340. But, the Government has not fulfilled their demands and only 15 to 16 man-days are given to the workers across the State.

I urge upon the Central Government to reverse the decision and appeal to the State Government to support tribal farmers in the interregnum. I demand enhancement of MNREGA employment to 200 days to each household, payment of minimum wages under the Minimum Wages Act, and increase in the budgetary allocation to MNREGA.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I associate myself with the matter raised by the hon. Member.

श्रीमती फूलो देवी नेतम (छत्तीसगढ़): महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करती हूं।

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BHASKAR RAO NEKKANTI (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SUBHASH CHANDRA SINGH (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

Demand to change the name of Bombay High Court to Mumbai High Court

श्री राजीव सातव (महाराष्ट्र): महोदय, मैं महाराष्ट्र राज्य के सांसद के रूप में, बॉम्बे हाई कोर्ट का नाम बदलकर मुंबई हाई कोर्ट करने का मुद्दा उठाता हूं। मुंबई शहर का नाम मुंबा देवी के नाम पर है, इसलिए इसे मुंबई कहा जाता है। हमारी लम्बे समय से प्रलंबित बॉम्बे हाई कोर्ट का नाम मुंबई हाई कोर्ट करने की मांग है और वर्तमान में यह प्रस्ताव केन्द्र सरकार के पास लम्बित है। इस मामले पर गम्भीरता से विचार करने के लिए इस सदन के माध्यम से सरकार से मेरी मांग है, धन्यवाद।

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

श्रीमती फूलो देवी नेतम (छत्तीसगढ़): महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करती हूं।

SHRI BHASKAR RAO NEKKANTI (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI NEERAJ DANGI (Rajasthan): Sir, I also associate myself with the matter raised by the hon. Member.

श्री सुशील कुमार मोदी (बिहार): सर, मैंने एक शून्यकाल का नोटिस दिया था। ..(**व्यवधान**)..

MR. CHAIRMAN: No; no, I have not permitted you, Sushil Kumar Modi*ji*. Shri Ravi Shankar Prasad*ji*, please. ...(*Interruptions*)... Please, please. ...(*Interruptions*)... You want publicity? ...(*Interruptions*)... I have not allowed him. What is your problem? ...(*Interruptions*)... It is not going on record. ...(*Interruptions*)... Sushil*ji*, please this is not the way. ...(*Interruptions*)... I have not permitted him. ...(*Interruptions*)... Once I say that I have not permitted him, means I will not permit. ...(*Interruptions*)... I will not permit. ...(*Interruptions*)... No; no, this is not the way. ...(*Interruptions*)... Please maintain order. ...(*Interruptions*)... Yesterday also we lost precious time. ...(*Interruptions*)... I appeal to all of you to please sit down. ...(*Interruptions*)... No; no, this is not the way. ...(*Interruptions*)... No slogans in the House; the same thing will be done by others. ...(*Interruptions*)... You will have problem then. ...(*Interruptions*)... No; no, nothing is going on record. ...(*Interruptions*)... Nothing is going on record. ...(*Interruptions*)... Shri K.C. Ramamurthy. ...(*Interruptions*)... कुछ भी रिकॉर्ड में नहीं जाएगा। ..(**व्यवधान**).. Shri K.C. Ramamurthy, you lay it on the Table of the House.

*Demand for early release of pending Performance Grants to Urban Local Bodies and Panchayati Raj Institutions in Karnataka

SHRI K.C. RAMAMURTHY (Karnataka): Sir, trusting the work done and respecting the local bodies, the Fourteenth Finance Commission had recommended Basic and Performance Grants to further strengthen local bodies. There is no doubt that allocation to local bodies recommended by the Fourteenth Finance Commission is twice that of Thirteenth Finance Commission and the Finance Ministry had promptly released all Basic Grants to the States as recommended by the Fourteenth Finance Commission, along with Performance Grants for 2016-17 and 2017-18.

As far as Karnataka is concerned, Performance Grants for Urban Local Bodies for 2018-19 comes to Rs.295 crores and for 2019-20, it comes to Rs.386 crores. For Rural Local Bodies, the Performance Grants for 2018-19 comes to Rs.234 croores

* Laid on the Table.

and for 2019-20, it comes to Rs.306 crores. If one takes into account total grants recommended by the Fourteenth Finance Commission, it comes to Rs.2,100.25 crores. But, the Government of India has, so far, released Rs.869.40 crores; thereby an amount of Rs. 1,230.85 crores is pending for release.

The Panchayati Raj Ministry submitted its recommendations and the Government of Karnataka had also submitted necessary Utilisation Certificates for release of funds. So, I think, there is no delay in submitting claims by the Government of Karnataka and recommendation by the Panchayati Raj Ministry. And, the hon. Chief Minister of Karnataka and the Minister of Rural Development and Panchayat Raj, Government of Karnataka, had also written letters requesting for release of funds at an early date.

Hence, I request hon. Finance Minister to personally intervene and release pending dues of Performance Grants to Karnataka as early as possible.

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the matter raised by hon. Member, Shri K.C. Ramamurthy.

SHRI SUBHASH CHANDRA SINGH (Odisha): Sir, I also associate myself with the matter raised by the hon. Member, Shri K.C. Ramamurthy.

MR. CHAIRMAN: You are helping him by joining the issue with him to get publicity. ...(*Interruptions*)... I have not allowed. ...(*Interruptions*)... I have not allowed, it will not go on record. ...(*Interruptions*)... It will not go on record. ...(*Interruptions*)... प्लीज़, बैठ जाइये। No, this is not the way, please. ...(*Interruptions*)... प्लीज़, आप लोग बैठ जाइये, यह कोई पद्धति नहीं है, सब लोग बैठ जाइये। ...(*Interruptions*)... What is happening? ...(*Interruptions*)... What is happening? ...(*Interruptions*)... I have not allowed means, I have not allowed. ...(*Interruptions*)... I have said that it will not go on record. What else do you want? ...(*Interruptions*)... It is a State matter. I have not permitted it. Understand this. ...(*Interruptions*)... It is a State matter. I have not permitted it. ...(*Interruptions*)... I have not permitted means, I have not permitted. ...(*Interruptions*)... No, no. All of them... ...(*Interruptions*)... All of you have to understand this. It is a political issue. You settle it outside. ...(*Interruptions*)... Now, Question Hour. Question No. 286. ...(*Interruptions*)... Now, it is time for Question Hour. Please sit down. ...(*Interruptions*)... Please sit down and allow Question Hour to go on. ...(*Interruptions*)... Yesterday also we lost Question Hour. ...(*Interruptions*)...

(MR. DEPUTY CHAIRMAN *in the Chair*)

ORAL ANSWERS TO QUESTIONS

Assessment of growth of GDP

*286. SHRI P. BHATTACHARYA: Will the Minister of FINANCE be pleased to state:

(a) whether Government has assessed the growth of Gross Domestic Product(GDP) during the last two years and the current year;
(b) if so, the details thereof, year-wise;
(c) whether Government has also assessed the growth rate in the agricultural, industrial manufacturing and services sectors while making the said assessment; and
(d) if so, the details of estimated annual growth rate in these sectors during the said period, sector-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) and (b) As per the latest estimates released by National Statistical Office (NSO), Ministry of Statistics and Program Implementation (MoSPI), the real Gross Domestic Product (GDP) in India grew at 6.5 percent during Financial Year (FY) 2018-19, 4.0 percent during FY 2019-20 and is estimated to contract by 8.0 percent in the current year FY 2020-21.
(c) and (d) As per the latest estimates released by NSO, MoSPI, the sector wise growth estimates during the last two years and the estimates of current year are indicatedas under.

Growth of Gross Value Added (GVA) at Basic Prices by Economic Activity and GDP at Market Prices (percent)

Sectors	Growth rate at constant (2011-12) prices (percent)		
	FY 2018-19 2nd RE	FY 2019-20 1st RE	FY 2020-21 2nd AE
Agriculture, forestry & fishing	2.6	4.3	3.0
Industry	5.3	-1.2	-8.2
Mining & quarrying	0.3	-2.5	-9.2
Manufacturing	5.3	-2.4	-8.4
Electricity, gas, water supply & other utility services	8.0	2.1	1.8
Construction	6.3	1.0	-10.3
Services	7.2	7.2	-8.1
Trade, hotel, transport storage	7.1	6.4	-18.0
Financial , real estate & prof. services	7.2	7.3	-1.4
Public administration, defence and other services	7.4	8.3	-4.1
GVA at basic prices	5.9	4.1	-6.5
GDP at market prices	6.5	4.0	-8.0
Source: National Statistical Office (NSO), MoSPI			
Notes: RE: First Revised Estimates, AE: Advance Estimates			

श्री उपसभापति: प्लीज़ आप अपनी जगह पर बैठ जाइए। ...(**व्यवधान**)... आपकी कोई बात रिकॉर्ड पर नहीं जा रही है। ...(**व्यवधान**)... Question Hour. Question No. 286; Shri P. Bhattacharya, not present. माननीय मंत्री जी। ...(**व्यवधान**)... First supplementary. ... माननीय जयराम रमेश जी, आप सवाल पूछिए। ...(**व्यवधान**)... Nothing is going on record except your question. ...(*Interruptions*)... Only your question will go on record. Please put your question. ...(*Interruptions*)...

SHRI MALLIKARJUN KHARGE: Sir, the House is not in order. ...(*Interruptions*)...

श्री उपसभापति: माननीय जयराम रमेश जी, आप अपना सवाल पूछिए। ...(**व्यवधान**)...

SHRI JAIRAM RAMESH: Sir, the House is not in order. ...(*Interruptions*)... Please bring the House in order. ...(*Interruptions*)...

श्री उपसभापति: मैं सबसे रिक्वेस्ट कर रहा हूँ, सब लोग बैठ जाइए। Let the Question Hour run. ...(*Interruptions*)... Hon. Jairam Ramesh*ji*, please put your question. ...(*Interruptions*)...

SHRI MALLIKARJUN KHARGE: Sir, this is very unfortunate. ...(*Interruptions*)...

SHRI JAIRAM RAMESH: Sir, please bring the House in order.

MR. DEPUTY CHAIRMAN: It is in order. आप अपनी तरफ से बैठिए। सारे लोग order में हैं। ...(**व्यवधान**)... प्लीज़, प्लीज़। ...(**व्यवधान**)... Please, please.

SHRI JAIRAM RAMESH: Sir, my question is slightly technical. It has nothing to do with politics. We measure GDP on a year-to-year basis. Most countries measure GDP on a quarter-to-quarter basis. Now, when you measure it on a year-to-year basis, you know what we are doing today compared to one year ago whereas, increasingly, it is becoming evident that we need to know what we were doing two, three or four months earlier. So, my question is this: In addition to reporting GDP on an annual basis, which it is doing and which has been going on for the last 70 years, will the Government now also consider reporting GDP on a quarter-to-quarter basis, so that it is more internationally comparable and we are in a better position to judge the impact of Government policies?

श्री अनुराग सिंह ठाकुर: सर, हालांकि माननीय सांसद महोदय का प्रश्न एक सुझाव के रूप में है, मैं उसको सुझाव के रूप में भी ले सकता हूँ, लेकिन मैं सदन के ध्यान में यह जरूर लाना चाहूँगा कि जब Covid-19 pandemic हुआ, उस समय भी पहले quarter में - चूँकि lockdown था, बन्द था और कल 24 मार्च को उसका एक वर्ष पूरा होगा - अप्रैल से जून तक का growth rate minus 24.4 था। Second quarter में growth rate minus 7.7 था। उस समय मोदी सरकार ने जो अच्छे कदम उठाये, उसका लाभ यह मिला है कि अब इसकी जो positive growth है, वह third quarter में 0.4 per cent है। यह मैं आपके ध्यान में लाना चाहता हूँ।

श्री सुशील कुमार मोदी: महोदय, मैं माननीय मंत्री जी से जानना चाहता हूँ कि as on today the base year is 2011-12. GDP को calculate करने का base year 2011-12 है। The Advisory Committee on National Accounts & Statistics has recommended, considering earlier 2017-18, and afterwards 2020-21, as the next base year. मैं सरकार से आग्रह करता हूँ कि

हर पाँच साल पर base year को बदला जाना था, तो 2011-12 के base year को - माननीय मंत्री राव इन्द्रजीत सिंह जी ने 2019 में पार्लियामेंट के अन्दर जवाब दिया था कि we are considering changing the base year to 2017-18. मैं माननीय मंत्री जी से आग्रह करना चाहता हूँ कि base year को बदलने के बारे में सरकार का क्या मंतव्य है?

श्री अनुराग सिंह ठाकुर: सर, चूँकि माननीय सदस्य जी ने MoSPI, Ministry of Statistics and Programme Implementation, की बात की है और उसके अलावा इन्होंने एक सुझाव भी दिया है, जो सरकार के ध्यानार्थ है।

श्री महेश पोद्दार : महोदय, क्या हम मान सकते हैं कि जीएसटी के बढ़ते आँकड़े और जीडीपी की ग्रोथ इस ओर इशारा करती है कि दोनों करीब-करीब साथ चलते हैं? यदि हाँ, तो क्या पिछले कुछ महीनों में एक लाख करोड़ रुपए से ऊपर का जीएसटी कलेक्शन यह बताता है कि आर्थिक गतिविधियाँ कोरोना की मार से उबरकर करीब-करीब नॉर्मल हो गई है?

श्री अनुराग सिंह ठाकुर : सर, माननीय सांसद महोदय ने जीएसटी कलेक्शन की बात भी कही, अगर आप e-way bill के आँकड़े भी देखेंगे, तो उसमें भी स्पष्ट तौर पर नज़र आता है कि गतिविधियाँ बढ़ी हैं। अगर e-way bill के numbers देखेंगे, तो वे भी बढ़े हैं। अगर आप पिछले साल के उसी महीने के नंबर से तुलना करेंगे, तो उसमें भी बढ़ोतरी हुई है और पिछले पाँच महीने - अक्टूबर, नवंबर, दिसम्बर, जनवरी और फरवरी, इन पाँचों महीनों में जीएसटी कलेक्शन एक लाख करोड़ रुपए से ज्यादा हुआ है और यही कारण भी है कि जो तीसरी तिमाही के जीडीपी नंबर्स आए हैं, वे पॉज़िटिव आए हैं। एक तो व्यापार पहले की तुलना में, लॉकडाउन के समय से अब बेहतर चल रहा है, वापस पटरी पर आया है और हम जो V-shaped recovery की बात करते हैं, वह इसमें स्पष्ट तौर पर दिखती है। इसके पीछे जो कारण है, वह यह है कि कोविड-19 के समय सरकार ने ऐसे कदम उठाए, चाहे वह व्यापारियों के लिए 6 महीने तक moratorium period हो या आम लोगों को सुविधा देने की बात हो या Emergency Credit Line Guarantee Scheme के माध्यम से मध्यम, सूक्ष्म और लघु कुटीर उद्योगों या बाकी व्यवसाय करने वाले लोगों के लिए भी लगभग तीन लाख करोड़ रुपए की जो सुविधा दी गई या जो 20 प्रतिशत अतिरिक्त कार्यशील पूँजी दी गई, उसका भी लाभ मिला। Credit Guarantee Scheme for Subordinate Debt लाई गई, Partial Credit Guarantee Scheme लाई गई, लगभग 29 लाख करोड़ रुपए का आत्मनिर्भर पैकेज और इसके साथ जो reforms लाए गए, उनका एक बहुत बड़ा लाभ और असर अर्थव्यवस्था में देखने को मिल रहा है, जिसने गति भी दी है, जिससे जीएसटी कलेक्शन भी बढ़ा है और जीडीपी के नंबर्स भी बेहतर हुए हैं।

Ease reform agenda for PSBs

*287. SHRI AYODHYA RAMI REDDY: Will the Minister of FINANCE be pleased to state:-

(a) the details of the features of EASE (Enhanced Access and Service Excellence) 3.0 reform agenda which aims at providing smart, tech-enabled public sector banking for aspiring India;

(b) the progress made under the agenda;

(c) the impact of the said agenda, Public Sector Bank(PSB)-wise; and

(d) the details of other measures being taken in the field of banking reforms?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) to (d) Government, in January 2018, communicated to PSBs a PSB Reforms Agenda aimed at Enhanced Access & Service Excellence (EASE) for responsive and responsible banking. As part of this, PSBs committed to an annual EASE reforms index with independent assessment of progress. As follow-up, beginning with the financial year (FY) 2018-19, PSBs have each year adopted an EASE reforms agenda for their annual reform priorities. EASE 3.0, the reforms agenda adopted for FY2020-21, aimsto provide smart and tech-enabled banking and is characterised by the following key features:

In the seven larger PSBs {State Bank of India (SBI), Bank of Baroda (BoB), Union Bank of India (UBI), Punjab National Bank (PNB), Canara Bank, Bank of India and Indian Bank}:

(i) Initiation and stepping up of smart lending with—

(1) End-to-end automated digital lending,

(2) Digital loan request initiation by customers through multiple channels,

(3) Analytics-based credit offers by banks, and

(4) Centralised hubs for faster agricultural loan processing;

In all 12 PSBs (including Central Bank of India, UCO Bank, Indian Overseas Bank, Bank of Maharashtra, and Punjab and Sind Bank):

(ii) Customer ease through mobile/Internet banking in regional languages and expanded Bank-Mitra-based near-home services

(iii) Effective loan monitoring through Early Warning Signals (EWS) systems

(iv) Objective credit decision-making through Risk Scoring and Scrutiny systems

(v) Faster recovery through one-time settlement (OTS) platforms

(vi) Technology for outcome-centric human resource (HR)

Highlights of the progress on and impact of EASE 3.0 in the seven larger PSBs, with regard to initiation and stepping up of smart lending, are as under:

(i) End-to-end automated digital lendinghas been introduced for—

(1) unsecured personal loans in SBI, BoB, UBI, PNB and Canara Bank, and

(2) micro-enterprises, in SBI (
eShishu Mudra
), BoB and UBI,

while steps for such automated digital lending have been initiated in the remaining large PSBs as well.

(ii) Digital loan request initiation through call-centres / SMSs / apps / website / missed calls has been enabled, with retail disbursements from loan requests so initiated in Q3 FY2020-21 increasing by 132% over Q4 FY2019-20.

(iii) Customer-need driven analytics-based credit offers have been given an impetus, with fresh retail loan disbursements resulting from such offers in the third quarter (Q3) of FY2020-21 increasing by 32% fresh over the baseline {fourth quarter (Q4) of FY2019-20}.

(iv) Agricultural loans processed through centralised hubsin Q3 FY2020-21 increasing by 17% over Q4 FY2019-20.

Highlights of the progress on and impact of EASE 3.0 in all PSBs, with regard to leveraging of technology for significantly improving systems for customer ease, loan monitoring, credit decision-making, expediting recovery, and outcome-centric HR, are as under:

(i) Customer ease has been enhanced with mobile/Internet banking regional language offerings and Bank-Mitra-based near-home services in rural areas have increased to an average of seven regional languages and 25 Bank-Mitra-based services per bank.

(ii) Loan monitoring to detect and address stress in accounts has been enabled through automated EWS systems with an average of 70 EWS triggers per bank, use of third-party data and workflow for time-bound remedial actions, covering 98% of corporate advances and 70% of micro, small and medium enterprise (MSME) advances.

(iii) Credit decision-making has been enabled through Risk Scoring and Scrutiny systems that comprehensively factor in third-party data and non-financial risk factors and provide for higher scrutiny of high-risk cases, which

cover 100% of higher value corporate advances and 99% of higher value MSME advances.

(iv) Faster recovery through settlements has been enabled through OTS platforms and online portals, with 88% OTS proposals being tracked through dedicated IT systems in Q3 FY2020-21.

(v) Outcome-centric HR has been furthered through institution of IT-based Performance Management System and HR Deployment Decision Support System, and creation of technology-related job families to enable specialisation in technology.

As per the independent monitoring instituted for EASE 3.0 by the Indian Banks' Association, there was an overall improvement by 27% on the reform parameters underthe EASE 3.0 agenda till Q3 FY2020-21 over the baseline of Q4 FY2019-20. Bank-wise details are given at Annexure.

Other banking reforms also addressed credit discipline, responsible lending and improved governance, besides adoption of technology. Credit discipline was instilled through the Insolvency and Bankruptcy Code, creation of a Central Repository of Information on Large Credit to monitor corporate loans across banks coupled with transparent recognition of stressed loans as non-performing assets (NPAs), and systematic checking of high-value accounts for wilful default and fraud. For responsible lending, PSBs adopted prudential policies to ensure ring-fencing of cash flows and tying up of clearances and linkages before disbursement; gave focussed attention to high-value loans by making consortium size manageable, deploying specialised agencies for monitoring and creating stressed asset verticals for resolution;improved adherence to risk-based pricing; used independent data sourcesextensively; and technologically enabled recovery through eBक्रय platform for online auction and eDRT for recovery case management. Governancein PSBs has been strengthened through arm's length selection of top management through Banks Board Bureau, introduction of non-executive chairmen in nationalised banks, widening talent pool and instituting performance-based extensions for Managing Directors, instituting appraisal by Boards oftop management and non-official directors (NODs), effectively usingNODs by giving them mandate akin to that of independent directors, and filling up top positions through market recruitment. Technology has massively expandeddigital transactions through the Jan-Dhan — Aadhaar — Mobile (JAM) linkage, interoperable Bank Mitras, Unified Payments Interface (UPI) and direct benefit transfers; enabled industry-wide lending platforms like psbloansin59minutes.com andthe Trade Receivables Discounting System

(TReDS); and reduced retail loan turnaround time from 31 days in Q4 FY2017-18 to 10 days in Q4 FY2019-20 through Loan Management Systems in PSBs.

Annexure

Bank-wise details regarding their reform parameter score under the EASE 3.0 Reforms Agenda

Bank	Baseline score (Q4FY2019-20)	Score for Q3FY2020-21
Bank of Baroda	50.0	63.2
Bank of India	31.4	45.6
Bank of Maharashtra	42.0	47.4
Canara Bank	42.4	55.3
Central Bank of India	35.9	50.9
Indian Bank	23.3	42.4
Indian Overseas Bank	37.6	40.1
Punjab National Bank	36.5	52.4
Punjab and Sind Bank	26.1	26.7
State Bank of India	55.3	66.2
UCO Bank	38.6	48.1
Union Bank of India	37.5	55.5

Source: Indian Banks' Association

MR. DEPUTY CHAIRMAN: Question No.287.

SHRI AYODHYA RAMI REDDY: Sir, the gross NPAs in Public Sector Banks stood approximately at Rs.6.09 trillion at the end of September, 2020 and is expected to increase. I would like to know from the hon. Minister the strategies and action plans put in place by the consortium of lenders in addressing these NPA issues and also the Government's proposed roadmap in dealing with the high loan write-offs and NPAs.

श्री अनुराग सिंह ठाकुर : सर, माननीय सांसद महोदय का मूल प्रश्न banking reforms पर था, लेकिन उसके साथ-साथ जब इन्होंने gross NPAs की बात कही, तो मैं इनके ध्यान में एक बात जरूर लाना चाहूँगा कि gross NPAs में भी कमी आई है, reduction हुआ है। आप 2018 का आँकड़ा देखेंगे, तो जो 8.96 करोड़ था, वह दिसम्बर, 2020 में कम होकर 5.70 लाख करोड़ हुआ है। यही नहीं, बल्कि जो रिकवरी है, वह लगभग 2 लाख, 74 हज़ार करोड़ रुपए की हुई है और जो occurrence of frauds था, जिसके कारण NPAs भी होते थे, उसमें भी बड़ी sharp decline आई

है। अगर मैं उसका नंबर बताऊँ, तो जो 2013-14 में 1.01 प्रतिशत था, वह अब कम होकर 0.23 प्रतिशत हुआ है और हम जो Insolvency and Bankruptcy Code लाए, जो एक बहुत बड़ा रिफॉर्म भी था, जिसके कारण debtor-creditor relationship बेहतर हुई, बैंकों का रिकवरी रेट बेहतर हुआ, यानी कि आज जब insolvent घोषित होता है और अगर उसको IBC के अंतर्गत लाया जाता है, उससे पहले भी लगभग पाँच लाख करोड़ रुपए से ज्यादा की रिकवरी हो पाई, तो यह नए कानून के कारण हो पाई है। अगर इसमें यह कहें कि एनपीए बढ़ा, तो उसके नंबर कम आए। मैं इसमें एक चीज़ और add करना चाहता हूँ कि हमें 2013-14 में कुल मिला कर जैसी बैंकिंग व्यवस्था मिली थी, उस समय फोन बैंकिंग होती थी, हम इसको डिजिटल बैंकिंग की ओर लेकर आए हैं और इसमें पारिदर्शिता लेकर आए हैं, इसीलिए घोटाले कम हैं और लोगों को लोन भी ज्यादा मिल पा रहा है। इसके साथ ही बैंक्स profit में भी आए हैं, जो PSBs हैं, वे भी अब profit में आए हैं।

SHRI AYODHYA RAMI REDDY: Sir, the private as well as foreign banks are not lending enough to infrastructure sector as well as to the priority sector. I would like to know from the hon. Minister the steps being taken to ensure that these private and foreign banks support this priority lending.

श्री अनुराग सिंह ठाकुर : सर, एक तो आजकल में ही डीएफआई को लेकर एक बिल आएगा। आज लोक सभा में, और कल राज्य सभा में भी आ सकता है। इसकी घोषणा पहले भी, बजट के समय माननीया वित्त मंत्री ने की थी कि देश को Development Finance Institution की बहुत आवश्यकता है और हम यह भी करने जा रहे हैं। हम उसमें 20,000 करोड़ रुपए का capital infusion भी करेंगे।

इसके अलावा, अगर आप बैंकों की स्थिति देखेंगे, जहाँ हमें चरमराती-लड़खड़ाती बैंकिंग व्यवस्था देकर गए थे, हमने उसे सशक्त करने का काम किया है। अगर बैंकों की लगभग 4 लाख, 38 हज़ार करोड़ रुपए की recapitalization हुई है, तो इसे नरेन्द्र मोदी जी की सरकार के समय हमने करने का काम किया है। सर, जो बैंक PCA framework में थे, पहले तो हमने merger किया, बैंक्स का amalgamation किया, हमने 27 में से 12 पब्लिक सेक्टर बैंक्स किए और अब उन 12 में से 11 को PCA framework से बाहर लाने का काम किया है। जो बैंक कभी घाटे में हुआ करते थे, वे प्रॉफिट में हैं। हमने इनकी lending की क्षमता बढ़ाने का भी काम किया है। अगर अब भी माननीय सदस्य को लगता है कि कहीं पर कोई कमी है, तो हम उसे दूर करने की कोशिश करेंगे।

अगर एमएसएमईज़ को 59 minutes के अंदर बैंक के लोन की सुविधा दी गई, तो इसे हमारी सरकार ने शुरू किया, इसे ऑनलाइन किया गया। सर, हम यह जो EASE reforms की बात करते हैं, EASE banking की बात करते हैं, इसका मूल कारण यह है कि हम इसे digitalisation की ओर लेकर जा रहे हैं और सात बड़े बैंक, जिनमें हम वे सारे कदम कदम उठा रहे हैं - सर, मैं पढ़कर भी सुना सकता हूँ।

श्री उपसभापति : आप briefly उत्तर दीजिए।

श्री नीरज डांगी : उपसभापति महोदय, मैं माननीय मंत्री महोदय से जानना चाहता हूँ कि क्या EASE (Enhanced Access and Service Excellence) 3.0 के अंतर्गत सरकार सार्वजनिक क्षेत्र के बैंकों के साथ निजी क्षेत्र के बैंकों को भी सम्मिलित कर लोगों को उत्कृष्ट ग्राहक सेवा का लाभ प्रदान करने पर विचार कर रही है?

श्री अनुराग सिंह ठाकुर : उपसभापति महोदय, माननीय सदस्य ने बहुत अच्छा सवाल पूछा है, क्योंकि सर्विस सेक्टर में जहाँ से भी competition आता है, तो एक संस्था, दूसरी संस्था को देखकर उससे बेहतर प्रोडक्ट देने का प्रयास करती है और जितना ज्यादा competition होता है, उतना ज्यादा लाभ consumer को मिलता है। जहाँ पब्लिक सेक्टर बैंक्स डिजिटल बैंकिंग की ओर ज्यादा बढ़ेंगे, fintech space ज्यादा इस्तेमाल किया जाएगा इसके कारण आज के समय में यह हो सकता है कि प्राइवेट सेक्टर्स ऐसे कुछ प्रोडक्ट्स पहले लाते हों, लेकिन अगर आप हमारे यहाँ भी 'योनो' की बात करेंगे, तो एसबीआई ने इस पर बहुत aggressively काम किया है। बैंक ऑफ बड़ौदा ने भी इसी तर्ज पर आगे जाने का काम किया है। हम 12 में सात पब्लिक सेक्टर्स बैंक्स को प्राथमिकता के तौर पर ला रहे हैं। इसके अलावा, 12 के 12 बैंकों के लिए एक अलग से सूची तय की गई है कि उन्हें कम से कम क्या करना है, ताकि वे भी digital lending की ओर आगे बढ़ सकें। इससे मार्केट में competition बढ़ेगा और प्राइवेट सेक्टर और पब्लिक सेक्टर, ultimately दोनों का ही लाभ consumer को मिलेगा।

SHRI V. VIJAYASAI REDDY: Sir, I would like to know from the hon. Minister: What are all the milestones that the Ministry expects to achieve in terms of reach of the scheme to all the States and how is this scheme customized to make it more user-friendly to the rural people?

श्री अनुराग सिंह ठाकुर : सर, अगर संघीय ढांचे में देखा जाए, तो हर राज्य में बैंकिंग की ग्रामीण क्षेत्र में बहुत बड़ी भूमिका है और भारत में, जहाँ इतनी ज्यादा भाषाएं बोली जाती हैं, वहाँ regional language का एक बहुत बड़ा प्रभाव रहता है। सर, बैंकिंग सुविधाएं स्थानीय भाषा में भी मिल सकें, हमने इसके लिए भी प्रयास किया है। आप बहुत सारे ऐप्स में देखेंगे कि उनमें कम से कम सात तरह की languages उपलब्ध हैं और कहीं-कहीं तो दस तरह की languages उपलब्ध हैं, तो इसमें हिन्दी-इंग्लिश के अलावा regional languages को भी प्राथमिकता दी गई है, तो एक तो इसका लाभ मिलेगा।

दूसरा, this will cater to the smart lending for the 'Aspiring India'. That is one. Whether it is rural or urban India, it will help both when we say digital and the reach becomes much larger rather than being limited to the urban areas. Apart from that, there will be tech-enabled ease of banking because of the technology and governance and outcome will be HR-centric. तो हम इस पर भी ध्यान दे रहे हैं। माननीय सदस्य ने रूरल क्षेत्र के बारे में बात कही, आज हम बैंक मित्रों की भी बात करते हैं, उनके हाथ में जो hand-held device है, वह भी कहीं न कहीं एक तरह से चलती-फिरती बैंक ब्रांच है, जो

आपको पैसा जमा करने और देने की सुविधा भी देता है और साथ ही, स्थानीय भाषा में बोलता भी है। आपको इसका लाभ भी मिलता है। अतः आपको एप्लीकेशंस के साथ-साथ बैंकिंग मित्र भी बैंकिंग की सुविधाएं उपलब्ध कराते हैं।

SHRI ANIL DESAI: Sir, my supplementary to the hon. Minister of State for Finance is this: Governance in PSBs has been strengthened through many initiatives which have been taken, and they have also enabled industry-wise lending platforms like '*psbloansin59minutes.com*'.

I think this platform has miserably failed this Government because no loans are processed in 59 minutes, as claimed by the Government, and a lot of difficulties are being faced by the people all over. I would like to know from the hon. Minister whether this platform is being withdrawn or any improvement has been made to see that the loans are processed in time, the way the Government has promised to the people of India.

श्री अनुराग सिंह ठाकुर : सर, माननीय सांसद महोदय देश की वित्तीय राजधानी से भी आते हैं, जिस तरह से कहा जाता है। ...(**व्यवधान**)... थोड़ी देर पहले हाउस में जो हल्ला था, वहाँ पर जो घटना घटी ...(**व्यवधान**)...

श्री उपसभापति : आप उत्तर दें। ...(**व्यवधान**)... Nothing is going on record. ..(*Interruptions*).. Please. ..(*Interruptions*).. माननीय मंत्री जी, आप उत्तर दें। ...(**व्यवधान**)... सिर्फ आपका उत्तर रिकॉर्ड पर जाएगा। ...(**व्यवधान**)... केवल माननीय मंत्री जी का उत्तर रिकॉर्ड पर जा रहा है। ...(**व्यवधान**)... Nothing else will go on record. ..(*Interruptions*).. आप उत्तर दें। ...(**व्यवधान**)...

श्री अनुराग सिंह ठाकुर : सर, खरगे जी कुछ कह रहे हैं। ...(**व्यवधान**)...

श्री उपसभापति : माननीय, आप इस सवाल का उत्तर दें। ...(**व्यवधान**)...

श्री अनुराग सिंह ठाकुर : सर, मैं एक बात हाउस में स्पष्ट कर देना चाहता हूँ कि जब कोई भी योजना लाई जाती है, तो उसके पीछे यह मंशा होती है कि लोगों को उसका लाभ मिल सके। हमारी सरकार में टेक्नोलॉजी का बहुत उपयोग किया गया है, जिससे transparency और accountability भी बढ़े। अगर मैं यूपीआई-भीम की बात करूँ, तो दुनिया भर की बड़ी से बड़ी कम्पनीज़, चाहे वह गूगल हो, फेसबुक हो,
उनके भी बड़े से बड़े अधिकारियों ने कहा कि भारत से यह सीखने की बात है, तो यूपीआई-भीम एक बहुत बड़ा सफल कदम हुआ है।

हम DBTs की बात करें, तो वह भी सफल हुआ है। इसी तरह, अगर हम 59-minutes banking की बात करें, तो मैं माननीय सांसद महोदय को बताना चाहता हूँ कि अब तक हम इसमें 60,000 करोड़ रुपये सैंक्शन कर चुके हैं। यही नहीं, जो TReDS platform है, उसके माध्यम से भी 15,000 करोड़ रुपये की bill discounting उस पर अलग से की जा चुकी है।

इस तरह, यह शुरुआती दौर है। अगर इसके बावजूद भी 60,000 करोड़ रुपये का ऋण हमने 59-minutes के माध्यम से दिया है, तो वह MSMEs के लिए एक बहुत बड़ी सुविधा है, जो मोदी सरकार ने दी है। जैसा कि मैंने पहले भी कहा, हम अब फोन बैंकिंग के ज़माने से डिजिटल बैंकिंग के ज़माने में आ चुके हैं।

Cultural institutions working under theMinistry

*288. DR. SONAL MANSINGH: Will the Minister of CULTURE be pleased to state:

(a) the number of cultural institutions functioning under the Ministry, State/UT-wise;

(b) the details of the work/function being carried out by each institution;

(c) the total budget earmarked and released to each institution during each of the last three years, State/UT-wise; and

(d) the achievement made by each institution so far, State/UT-wise?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (SHRI PRAHLAD SINGH PATEL): (a) to (d) A Statement is laid on the table of the House.

Statement

(Rs. in lakh)

SlNo.	CULTURAL INSTITUTIONS FUNCTIONING UNDER THE MINISTRY, STATE /UT-WISE	WORK/FUNCTION BEING CARRIED OUT BY EACH INSTITUTION	BUDGET EARMARKED			RELEASED			ACHIEVEMENTS
	Reply of Part (a) of the Question	Reply of Part (b) of the Question	Reply of Part (c) of the Question						Reply of Part (d) of the Question
STATE			2017-18	2018-19	2019-20	2017-18	2018-19	2019-20	
ARUNACHAL PRADESH									
1.	**Central Institute of Himalayan Culture Studies, Arunachal Pradesh**	The Institute undertakes Under Graduate, Post Graduate and Doctoral Programmes in Buddhist and Himalayan studies and may also establish and maintain feeder schools. The area of operation of the Society is all over India. The Objectives provide from instruction for various courses in Indian Culture and for study and research in different branches of Buddhist Philosophical and Cultural Studies, To prepare students for higher learning and research in the fields of Buddhist Studies, Bhoti language and literature and Himalayan Studies with pedagogic methods using knowledge of modern research methodology and advanced up-to-date technology and to teach traditional arts and crafts and modern technical skill sets for facilitating economic self-sufficiency and sustainable development and preservation of ethnic identity within the framework of national unity.	505.00	778.00	421.00	392.96	436.00	293.00	The Institute conducts following courses of study:- i. Poorva Madhayama equivalent to 10th Std. ii. Uttar Madhayama equivalent to 12th Std. iii. Shastri equivalent to BA. iv. Acharya equivalent to MA. v. Vidyavaradi equivalent to PhD.
BIHAR									
2.	**Khuda Baksh Oriental Public Library, Bihar**	Conducting Web lecture on various topics, Yoga Day / Khuda Bakhsh	622.00	623.00	570.00	519.00	51.,m` 11.00	570.00	1. Web Lecture on - "Sufism and National Integration",

		Day/ Hindi Diwas/ Republic Day/ Women's Day Celebration, Exhibition of various important books, publication of books etc.							"Preservation of Manuscripts", "Rich Tradition, Religion & Mythology of Hinduism & Islam", "Rich Tradition, Religion & Mythology of Hinduism & Islam" etc were organized. 2. Books Published:- i) Letter of Prof. Siddiqi to Dr. Shayam Krishn Bhatnagar ii) Iqbal as reproduced by Daya Narayan Nigam iii) Sir Syed's Journal Scientific Society Gazette iv) Index of Indices of Learned Journal published v) Syed Hamid : Ek Khudnawisht by Prof. Najma Mahmood (Urdu) vi) Malik ram ki do Qadeem Tahriren: Manusmriti aur Arth shashtr by Dr Shayesta Khan (Urdu) vii) Hind-e Islami mein Islam aur Musalman by Maulana Manazir Ahsan Gilani (Urdu) viii) Shikast-o Fatah by Jameel Mazhari (Urdu) Etc. 3. Organized Yoga Day / Khuda Bakhsh Day/ Hindi Diwas/ Republic Day/ Women's Day Celebration etc,

									4. Exhibition of books on - "Mahatma Gandhi and National Integration", "Indian Constitution & B.R Ambedkar", "Republic Day & Freedom Movement" etc.
3.	**Nav Nalanda Mahavihara(NNM), Nalanda**	The NNM is an autonomous body which has been accorded Deemed University status. To develop a residential centre of education of International importance on lines of the ancient/old Viharas for promotion of higher studies, and research in Pali language and literature and Buddhist studies through Sanskrit, Tibetan, Chinese Mongolian, Japanese and other Asian language. At present around 200 students from countries like Myanmar, Vietnam, Thailand, Cambodia, Laos and Srilanka have enrolled in various foreign language courses in the institute.	1961.00	1984.00	2110.00	695.00	1846.00	1964.00	The Institute conducts following courses of study:- (i) Certificate course 01 years(Pali, Tibetan studies, Chinese) (ii) Diploma 2 year (Pali, Tibetan studies, Chinese). (iii) BA (Pali) (iv) MA (Pali, Philosophy, Ancient History culture and archaeology , Buddhist Studies, English, Hindi, Sanskrit, Tibetan Studies) (v) Ph.d
DELHI									
4.	**Archaeological Survey of India (ASI), New Delhi**	Major Activities of ASI include the following:- 1. Maintenance, conservation, preservation and environmental development of centrally protected monuments/sites and remains; 2. Conducting and controlling archaeological explorations and excavations; 3. Chemical preservation of	92437.00	97455.87	103640.51	270.90	312.65	496.27	(i) Set up Pt. Deendayal Upadhyaya Institute of Archaeology Greater Nodia which offered 2 years Post Graduate Diploma in Archaeology, Short Term Training Courses in Museology, Conservation, GIS, Remote Sensing Technology, Chemical Conservation & Preservation

		monuments and antiquarian remains; 4. Architectural survey of monuments, temples and buildings; 5. Development of epigraphic research; 6. Setting up and re-organization of site museums; 7. Training in Archaeology; 8. Publication of Research work/Archaeological activities; 9. Creating awareness among the people for preservation of cultural heritage; 10. Providing financial assistance for conservation of monuments less than 100 years old; 11. Promoting Public- Private Participation National Culture Fund; 12. Enforcement of the Ancient Monuments and Archaeological Sites and Remain Act, 1958; 13. Enforcement of the Antiquities and Art Treasure Act, 1972.							of Antiquities & periodical workshops. (ii) The 6 month Basic Course in Archaeology training for In-service personals for the ASI.
5.	**Central Secretariat Library (CSL), New Delhi**	Central Secretariat Library Plays a vital role of Secretariat Library. CSL is custodian of all official documents.	353.00	372.00	210.00	265.97	202.00	154.00	Organized exhibitions of rare books, launched WEBOPAC facility related to bibliographical data, started digital repository of 9228 digital documents and paperless circulation started with RFID system and plastic card membership.
6.	**Centre for Cultural Resources & Training (CCRT), New Delhi**	CCRT is organizes Training programmes which are aimed at '	2527.00	2565.97	2465.97	5925.00	2691.00	2705.00	CCRT has awarded 1671 scholarship under Cultural

		Linking Education with Culture' and are designed for dissemination of Indian Culture at national level by training in-service school teachers and teach educators for incorporating the cultural component in class room teaching. CCRT is implementing scholarship and fellowship schemes for preservation and promotion of diverse, varied and rich Indian cultural heritage which is being manifested through various performing literary and visual art forms at the national level.							Talent Search Scholarship Scheme (CTSSS); 701 under Senior Young Artistes (SYA) during the last three years i.e. From 2017-18 to 2019-20. CCRT has also awarded 765 Fellowship under Fellowship Scheme during the year 2017-18 to 2018-19, and online process of selecting for Award of Fellowship for the year 2019-20 is in progress.
7.	**Delhi Public Library, New Delhi**	Providing free library services to children and adults, readers service, lending service, Mobile Library / Prisoner Library / Children Library / Braille Library / Free reference and referral service, Reading room / Internet / CDs/Outreach activity like Kavi Sammelan, Seminar, Quiz etc.	2913.00	3007.84	2957.00	2114.24	3970.68	2769.91	1. Opened new libraries at Ashok Vihar, Bawana and Patel Nagar and added five Mobile Buses out of the grant released under CSR fund by Airport Authority of India and a mini bus out of the grant of honorable M.P. Dr. Harsh Vardhan Ministry of Health and Family Welfare, Government of India. Increase the membership considerably.
8.	**Gandhi Smiriti & Darshan Samiti (GSDS), New Delhi**	The basic aim and objective of the Samiti is to propagate the life, mission and thought of Mahatma Gandhi through various socio-educational and Cultural programmes.	1519.00	1575.63	1590.63	1590.63	1590.63	1039.34	**Achievements in 2020-21** **Initiation and promotion of online certificate course on Nonviolent Communication:** The course has got a global traction. Also the Central Board of Secondary Education has adopted and is

									also running from its platform. Also running from MyGov platform. Available in English, Hindi and Tamil. **Online course on Strategies of Conflict Resolution in Schools:** Regular workshops are conducted as part of this course. **Initiative to promote dispute-free villages and Peer mediation in schools:** Aim is to promote Gandhian model of dispute resolution **Achievements of 2019-20** **Training of Judicial Officers, Civil Servants, Police and CRPF on Nonviolent Conflict Resolution and Nonviolent Communication.** Regular workshops conducted. **Promotion of Srijan —Skill Development Centres:** The aim is to provide training to underprivileged women and facilitate their livelihood opportunities. **Setting up of Mahatma Gandhi Interpretation Centres- Gandhi Gallery** in several airports across the country.

								Achievements of 2018-19 **Champaran Satyagraha:** Organized a large number of programmes/activities as part of 100 years of Champaran Satyagraha **Srijan-Entrepreneurial Centre:** RPL Training programme for auto drivers from Champaran. **Sankalp Se Siddhi Programme:** Orientation workshops and pledge by students in schools across the North-East.
9.	**Indira Gandhi National Centre For the Arts (IGNCA), New Delhi**	IGNCA is a centre for socio-cultural dialogue and research to promote cultural rejuvenation and convergence of all art forms, which are placed within the context to natural and human environment of mutual interdependence, social structure and cosmology, IGNCA has a multidisciplinary approach towards all its programmes of research, publication, exhibition and performances.	3550.00	3660.00	5160.00	2409.44	3479.97	2869.15	1. Launched Vedic Heritage Portal. 2. Creation of National Register for UNESCO Memory of the World Programme. 3. **Social Media:-** It has significant presence in Facebook and regularly add updates to Twitter, Instagram and Youtube. Facebook friends of IGNCA show great interest in events happening at IGNCA. Total page likes of IGNCA's Facebook page is presently 30,666 The page has 34,666 Followers.

										IGNCA's Twitter handle has 5,950 Followers. The Instagram Account of IGNCA has 3,589 Followers. The You Tube channel of IGNCA has 2.73K subscribers. 4. Started one year Post Graduate Diploma Course to new one year Post Graduate Diploma Course in culture management. Currently offering Post Graduate in 07 fields.
10	**National Archives of India (NAI), New Delhi**	NAI, an attached office, is the custodian of non-current records of the Government of India and is holding them in trust for the use of the records creators and the users at large. It implements Public Records Act, 1993 and the Public Records Rules, 1997.	3853.50	4748.78	4342.17	3822.62	4034.40	3323.00		(i) 303 de-classified file relating to Netaji Subhas Chandra Bose were released on the web www.netajipapers.gov.in during January 2016 to October 2016. (ii) Abhilekh Patal, i.e, Portal for Access to Archives and Learning, an initiative of NAI, was launched on 11th March, 2015 to make the rich treasure of Indian Archival Records of the NAI available to researchers and other users across the world.
11	**Nehru Memorial Museum and Library (NMML), New Delhi**	NMML consists of a personalia Museum on the life and times of Jawaharlal Nehru; a Library which has a pre-eminent position among	1993.00	2416.09	2366.09	2594.16	1849.32	2363.18		NMML is setting up Museum on Prime Ministers of India in the premises of Teen Murti

		the social science libraries in the country; the Oral History Division; the Manuscripts Division; the Research and Publications Division; the Reprography Division; the Centre for Contemporary Studies; the Planetarium; and the Nehru Learning Centre for Children and Youth.							Estate, New Delhi, having a plinth area of 11,470 sqm. at revised cost of Rs.271.07 crores with the objective to highlight the life, works and contributions by all the Prime Ministers to nation building with state of the art technology and effective modes of communications. The scheduled date of the completion of the project is April, 2021.
12	**National School of Drama (NSD), New Delhi**	National School of Drama (NSD) one of the foremost theatre training institutions in the world and the only one of its kind in India. The objective of the NSD is to develop suitable patterns of teaching & training in all branches of Dramatic arts at post graduate levels, so as to establish high standards of theatre education in India. NSD offers a 3 years duration theatre training Course after graduation & one year certificate course at its centres in Gangtok (Sikkim), Agartala (Tripura), Varanasi and Bengaluru.	8572.00	9005.97	8387.77	11198.35	6263.94	6594.93	NSD Initiated organizing National Tribal Festival of Dance, Music, Theatre and Crafts under approved plan scheme of MoC since 2014. More thean 500 tribal artists from across the country participated in each festival. Seminars on tribal art & Culture were also organized during these festival. NSD has started active participation at Social media resulted in increase of followers at all social media platforms namely, Facebook, Instagram, You tube. NSD organized the 8th Theatre Olympics in 2018 in Delhi and 16 other major cities of the country.

13	**National Museum, New Delhi**	NM conserves and displays over 2.00 lakh artifacts spanning 5000 years of Indian heritage. The rich and rare collection includeds artifacts from the sites of Harappan Civilisation such as pottery, seals, tablets, weights and measures, Jewellery, terracotta, figurines, toys, tools etc. An important attraction of the museum is gallery on the Buddhism.	3842.00	4597.00	4817.00	3708.00	4411.00	4812.00	During the last 3 years, NM has organized many special exhibitions at National Museum which include "India and the World", Nizam Jewellery etc. As nodal agency, NM sent many exhibitions to foreign countries such as China, Singapore, US and Switzerland and has Signed MoU with Hubei Provincial Museum, China & Bangabandhu Museum, Dhaka Bangladesh for cooperation and exhibition.
14	**National Gallery of Modern Arts (NGMA), New Delhi**	NGMA is a repository of cultural ethos of the country and showcases the changing art forms in the field of visual and plastic Arts. One of the principal mandates for NGMA is to acquire and preserve works of Modern and Contemporary Art.	2684.00	3541.00	2960.00	2409.44	3479.97	2869.15	Restoration of Jaipur House: The heritage building of Jaipur House originally constructed in 1937 was restored by CPWD, to its original glory (as far as possible) in 2019. The Jaipur House was Re- inaugurated/ Re-opened with an ambitious Exhibition titled, Shashwat Maharathi-The Eternal Seeker.
15	**Lalit Kala Akademi (LKA), New Delhi**	The Lalit Kala Akademi, the National Akademi of Arts is Govt. apex cultural body in the field of visual art in india. The Akademi is involved in wide rage of activities related to promotion Indian Arts, artists through	2898.00	3002.12	2952.12	3388.50	3002.12	2828.96	The Centre has organized the programme i.e. National Painters Camp during Kumbh Mela, 2019, Women National Dokara Casting Camp, Ashta Lakshmi National North East

		porgammes and strategic partnerships							Painters Camp, Regional Interactive Camp of Contemporary, Folk Tribal Traditional Artists, Artist in Residency (Ceramic discipline), Regional Traditional Dokra Casting Programme, The Missing Rainbow (Tribal Women Camp), National Painting Camp, Tribal, Folk & Traditional, Art Conclave, Tribal Art Conclave, One day Painting Workshop on the occasion of 125th Birth Anniversary of Netaji Subhash Chandra Bose
16	**National Culture Fund, New Delhi**	NCF was set up by the Government of India as a Trust under the Charitable Endowment Act. It serves as a funding mechanism distinct from the existing sources and patterns of funding for the arts and culture in India. It enables institutions and individuals to support arts and culture directly as partners with its government.	Ministry doesn't provide any fund to National Culture Fund (NCF). NCF has a total of Rs. 71.95 crore as Corpus fund, by the help of this fund the organization met all its expenditure.						Installation of Turnstile / Ticketing System at Rani – Ki-Vav (Vadodara) ASI and conservation of several other national monuments
17	**Sangeet Natak Akademi, New Delhi**	126th Anniversary of Swami Vivekananda's Chicago, Ek Bharat Shreshtha Bharat, Rashtrapati Bhawan Diwas, Sanskriti Monthly Festival of Music, Dance, Drama, Folk & Tribal Arts and Puppetry, Online activities- Sampreshan, Abhivyakti, Antarang,Deeksha, Meet the Masters, Kalaadhar, Online Seminars	6327.00	6650.95	6655.95	6300.77	6830.86	6485.75	The Sangeet Natak Akademi Awards are the highest national recognition conferred on practicing artists. The Akademi also confer Fellowships on eminent artists and scholars of music, dance and drama; and has in 2006 instituted annual awards

		and Workshops, Yoga Prava, Publication, Annual Report.							to young artists-the Ustad Bismillah Khan Yuva Puraskar. The Akademi's archive, comprising audio and video tapes, photographs, and films is one of the largest in the country and is extensively drawn upon for research in the performing arts.
18	**Sahitya Akademi, New Delhi**	All India Tribal Writers Conference, National Seminar on Regionality, Environment and Literature, Symposium on Contribution on North —East India to Sanskrit Literature, Webline Literature Series, Ek Bharat Shreshtha Bharat Scheme, Panel Discussion on Marathi- Oriya Translation, Kavi Anuvadak, Annual Report.	3243.00	3944.32	3944.32	3395.00	2756.00	3677.00	Set up interpretation centres at Varanasi. Organized literary festival exclusively for NE Region. Has completed the translation and publication of the 10 great Indian classics.
UT of Ladakh									
19	**Central Institute of Buddhist Studies, UT of Ladakh**	The main objective of the Institute is to develop the multifaceted personality of the students through inculcation of the wisdom of Buddhist thoughts and literature as well as to familiarize them with modern subjects, collection, translation, Publication of rare manuscripts and research work relevant to Buddhist studies, etc. The Institute published twenty books on Buddhist Philosophy, Buddhist Literature, Buddhist Dictionary, National Seminar Proceeding and textbooks of the Institute. Besides, a number of Magazines and Journals	2339.00	2586.00	2870.00	2320.00	2568.00	2575.00	The Institute conducts following courses of study:- (i) 6 years Diploma course (ii) Poorva Madhayama equivalent to 10th Std. (iii) Uttar Madhayama equivalent to 12th Std. (iv) Shastri equivalent to BA. (iv) Acharya equivalent to MA.

		were also published by including the students articles.							
MADHYA PRADESH									
20	**Indira Gandhi Rashtriya Manav Sangrahalaya (IGRMS), Bhopal**	IGRMS is dedicated to the depiction of the story of bio-cultural evolution and variations of humankind in time and space.	1741.00	1886.17	1936.17	1753.34	1718.26	1625.98	(i) Temporary and Travelling exhibitions: During the year 2020, the Museum developed and mounted 02 temporary exhibitions on Child Rights and Rock Art Heritage of India, depicting the cultural diversity of India. (ii) 4th Tribal Literature Festival- IGRMS organised fourth addition of its annual Tribal Literature festival on virtual mode on 29th December, 2020. (iii) Operation Salvage: Aimed at salvaging the vanishing aspects of tangible and intangible cultures. Under this activity, the Museum collected 246 objects belonging to various communities of India for its reserve collection.
MAHARASHTRA									
21	**South Central Zone Cultural Centre, Maharashtra**	The Government of India has set up Zonal Culture Centre to protect, promote and preserve various forms of folk art and culture throughout country. The mandate of ZCC is:-	726.38	703.16	914.95	726.38	703.16	914.95	The ZCC has successfully discharged its responsibilities of preserving and propagating our folk and tribal art forms – dance, music, art and performing

		• To encourage folk and tribal arts and aid the preservation of vanishing arts; • Documentation & Data collection of vanishing art forms; • To preserve and promote the projection and dissemination of arts in the concerned zone; • To develop and promote their rich cultural diversity; • To involve youth in creative cultural communication and lay special emphasis on the linkages among different areas and their contribution to Indian Culture; • Collection & Dissemination of regional histories & narratives in oral traditions. The ZCCs is also implementing a number of schemes viz. Award to Young Talented Artistes, Guru Shishya Parampara, Theatre Rejuvenation, Research & Documentation, Shilpgram, Octave and National Cultural Exchange Programme.							arts, etc. as per its mandate.
NAGALAND									
22	**North East Zone Cultural Centre, Nagaland**	The Government of India has set up Zonal Culture Centre to protect, promote and preserve various forms of folk art and culture throughout	609.06	792.59	791.94	609.06	792.59	791.94	The ZCC has successfully discharged its responsibilities of preserving and propagating our folk and

		country. The mandate of ZCC is:- • To encourage folk and tribal arts and aid the preservation of vanishing arts; • Documentation & Data collection of vanishing art forms; • To preserve and promote the projection and dissemination of arts in the concerned zone; • To develop and promote their rich cultural diversity; • To involve youth in creative cultural communication and lay special emphasis on the linkages among different areas and their contribution to Indian Culture; • Collection & Dissemination of regional histories & narratives in oral traditions. The ZCCs is also implementing a number of schemes viz. Award to Young Talented Artistes, Guru Shishya Parampara, Theatre Rejuvenation, Research & Documentation, Shilpgram, Octave and National Cultural Exhange Programme.							tribal art forms — dance, music, art and performing arts, etc. as per its mandate.
PUNJAB									
23	**North Zone Cultural Centre, Patiala**	The Government of India has set up Zonal Culture Centre to protect,	818.15	997.60	728.77	818.15	997.60	728.77	The ZCC has successfully discharged its responsibilities

		promote and preserve various forms of folk art and culture throughout country. The mandate of ZCC is:- • To encourage folk and tribal arts and aid the preservation of vanishing arts; • Documentation & Data collection of vanishing art forms; • To preserve and promote the projection and dissemination of arts in the concerned zone; • To develop and promote their rich cultural diversity; • To involve youth in creative cultural communication and lay special emphasis on the linkages among different areas and their contribution to Indian Culture; • Collection & Dissemination of regional histories & narratives in oral traditions. The ZCCs is also implementing a number of schemes viz. Award to Young Talented Artistes, Guru Shishya Parampara, Theatre Rejuvenation, Research & Documentation, Shilpgram, Octave and National Cultural Exchange Programme.							of preserving and propagating our folk and tribal art forms — dance, music, art and performing arts, etc. as per its mandate.
RAJASTHAN									

24	**West Zone Cultural Centre, Rajasthan**	The Government of India has set up Zonal Culture Centre to protect, promote and preserve various forms of folk art and culture throughout country. The mandate of ZCC is:- • To encourage folk and tribal arts and aid the preservation of vanishing arts; • Documentation & Data collection of vanishing art forms; • To preserve and promote the projection and dissemination of arts in the concerned zone; • To develop and promote their rich cultural diversity; • To involve youth in creative cultural communication and lay special emphasis on the linkages among different areas and their contribution to Indian Culture; • Collection & Dissemination of regional histories & narratives in oral traditions. The ZCCs is also implementing a number of schemes viz. Award to Young Talented Artistes, Guru Shishya Parampara, Theatre Rejuvenation, Research & Documentation, Shilpgram, Octave and National Cultural Exhange Programme.	784.12	1130.00	923.32	784.12	1130.00	923.32	The ZCC has successfully discharged its responsibilities of preserving and propagating our folk and tribal art forms – dance, music, art and performing arts, etc. as per its mandate.
TAMIL NADU									

25	**Kalashetra Foundation, Tamil Nadu**	Republic Day Celebration, International Yoga Day, National Handloom Day, Independence Day Celebration, Constitution Day, Swacch Bharat, Sankalp Parv 2020, Vidyarambham, Admission to Diploma and Post Diploma Course, Scholarships, Workshop, Seminar/Webinars, Sankara Menon Library and Research Library, Tagore National Fellowship for Cultural Research, Archives, Remembering Rukmini Devi Festival, 67th Annual Arts Festival, Repertory Performances, New Initiatives, Besant Cultural Centre Hostal, Craft Education and Research Centre, Schools Managed by Kalakshetra, Kalakshetra on Social Media, Annual Report.	1448.00	1790.14	1790.14	1181.00	1860.00	1775.00	Awarded 49 Diploma in the field of Carnatic Music(vocal + instrument), Visual Arts and 14 Post Diploma in the field Bharatnatyam Dance.
26	**South Zone Cultural Centre, Tamil Nadu**	The Government of India has set up Zonal Culture Centre to protect, promote and preserve various forms of folk art and culture throughout country. The mandate of ZCC is:- • To encourage folk and tribal arts and aid the preservation of vanishing arts; • Documentation & Data collection of vanishing art forms; • To preserve and promote the projection and dissemination of arts in the concerned zone; • To develop and promote their	529.05	513.45	639.26	529.05	513.45	639.26	The ZCC has successfully discharged its responsibilities of preserving and propagating our folk and tribal art forms – dance, music, art and performing arts, etc. as per its mandate.

		rich cultural diversity; • To involve youth in creative cultural communication and lay special emphasis on the linkages among different areas and their contribution to Indian Culture; • Collection & Dissemination of regional histories & narratives in oral traditions. The ZCC is also implementing a number of schemes viz. Award to Young Talented Artistes, Guru Shishya Parampara, Theatre Rejuvenation, Research & Documentation, Shilpgram, Octave and National Cultural Exchange Programme.							
UTTAR PRADESH									
27	**National Research Laboratory for Conservation of Cultural Property (NRLC)**, Lucknow	NRLC with its headquarter at Lucknow, is a subordinate office of Ministry of Culture Government of India established in 1976 with two regional laboratory at Mysore and Jankipuram Lucknow. Since its inception, NRLC has been advancing conservation of cultural property through scientific Research, skill development and training, Knowledge and Communication, collaboration and public participation.	881.00	932.17	752.2 1	623.0 1	653.96	589.5 6	NRLC has completed several national and international conservation projects like Transfer of wall painting in Sikkim, Conservation of Hukuru Mosque, Male (Republic of Maldies), Technical studies on Taj Mahal, Conservation of south Indian bronzes at Thanjavur. NRLC has also started conservation field projects in various parts of the country. Presently, the institution is carrying out conservation projects at J.J. School of Art,

									Mumbai, Conservation of Belongings of Dr. Bhimrao Ambedkar at Nagpur and Conservation of art objects of Patna Museum. NRLC has also got 4-patents to its credit in the conservation of cultural property.
28	**Central Institute of Higher Tibetan Studies, Uttar Pradesh**	(1) To preserve the Tibetan culture and tradition. (2) To preserve ancient Indian sciences and literature preserved in the Tibetan language, but lost in original. (3) To Accomplish gains of teaching and scope of research in traditional subjects in a framework of the modern university system of education with the provision for award of degrees in Tibetan studies. Students from Indonesia and Russia have enrolled in foreign language course in the Institute. The Institute house a library with books, periodicals journals and xylographs (15000). Also ancient books, documents, xylographs etc are being digitized into microfiches and microfilms (8000) and audio/video cassettes and MP3 and MP4.	2981.00	4606.00	4137.00	2845.68	4331.00	4135.00	The Institute conducts following courses of study:- i. Poorva Madhayama equivalent to 10th Std. ii. Uttar Madhayama equivalent to 12th Std. iii. Shastri equivalent to BA. iv. Acharya equivalent to MA. v. Vishisht Acharya equivalent to M. Phil. vi. Vidyavaradi equivalent to Phd.
29	**Allahabad Museum, Prayag Raj**	Allahabad Museum founded in 1931 under the aegis of the Allahabad Municipal Board was formally inaugurated in 1947 by the India's first Prime Minister Pandit Jawaharlal Nehru. Seeing the significance of its collections of art and antiquities. It was declared an Institutions of	1027.00	1396.00	885.00	1027.00	1089.00	829.00	(i) Initiative taken for setting up of Azad Gallery in the Museum. Initiative taken to install two replica based exhibition in the Kumbh-mela area in Kumbh 2019. (ii) Four (4) galleries

		National Importance by the Government of India, Department of Culture on date September 1985. The main function of AM is to conduct Exhibition, Outreach Programme, Hindi Pakhawada, Sankalp Parv, Conservation of Artifacts, E-governance/Digitization, Inventory of Library Book.							renovated before Kumbh-Mela-2019 are ready for Inauguration:- 1. Modern painting Gallery, 2. Arm & Armour Gallery, 3. Textile Gallery 4. Decorative Art Gallery. RFID tagging- A number of 10,000 art objects were tagged and completed and a sum of 1550 objects were 3D photographed
30	**North Central Zone Cultural Centre, Uttar Pradesh**	The Government of India has set up Zonal Culture Centre to protect, promote and preserve various forms of folk art and culture throughout country. The mandate of ZCC is:- • To encourage folk and tribal arts and aid the preservation of vanishing arts; • Documentation & Data collection of vanishing art forms; • To preserve and promote the projection and dissemination of arts in the concerned zone; • To develop and promote their rich cultural diversity; • To involve youth in creative cultural communication and lay special emphasis on the linkages	1649.54	1271.97	914.57	619.35	1033.39	864.39	The ZCC has successfully discharged its responsibilities of preserving and propagating our folk and tribal art forms — dance, music, art and performing arts, etc. as per its mandate.

		among different areas and their contribution to Indian Culture; • Collection & Dissemination of regional histories & narratives in oral traditions. The ZCCs is also implementing a number of schemes viz. Award to Young Talented Artistes, Guru Shishya Parampara, Theatre Rejuvenation, Research & Documentation, Shilpgram, Octave and National Cultural Exhange Programme.							
31	**Rampur Raza Library, Uttar Pradesh**	Extend facilities to scholars in researches and ensure preservation and protection of invaluable rich collection of rare manuscripts and books, to publish texts of Arabic, Persian, Urdu and Hindi manuscripts, to organize workshops/ seminars / exhibitions / special lectures etc. and strengthen the relations with other countries through cultural exchange and promote tourism etc	705.00	714.97	650.97	705.00	700.85	551.58	Organized Exhibitions in various countries during the Festivals of India viz. Kuala Lumpur, Morocco, Oman, Brunei Darussalam and participated in Janadriya Festival 2018 at Riyadh. Jointly organized One Day International Workshop on Moroccan Calligraphy on 18th March 2018. Exhibition "India-Uzbekistan: Dialogue of Cultures" October 2018.
32	**National Museum Institute, Noida**	National Museum Institute of History of Art, Conservation and Museology (NMI), an autonomous organization fully funded by the Ministry of Culture was established as a Society in January 1989 and declared a Deemed to be University in April 1989. Objective of this institute is to impart advanced teaching in the areas of	1363.00	1496.53	1496.54	2680.69	1924.37	1372.63	National Museum Institute in organised many International Colloquium. NMI organized many training process for museum archives and heritage professionals in collaboration with State Govt. NMI is published many research journals in field of

		History of Art, Conservation and Museology.							archives and heritage.
	Telangana								
33	**Salar Jung Museum,**	The Salar Jung Museum in Hyderabad is a repository of the artistic achievements of various European, Asian and Far Eastern countries. The major portion of the objects were collected by Nawab Mir Yousuf Ali Khan, popularly known as Salar Jung III who was the Prime Minister of the Nizam VII. The precious and rare art objects collected by him for a period of over forty years find place in the portals of the Salar Jung Museum. As on date, there are 39 galleries in the Museum in three blocks viz., (i) Indian (ii) Western and (iii) Eastern. The Museum has magnificent global collection of art objects and antiques not only of Indian origin, but also of Western, Middle Eastern and Far Eastern origins.	2740.00	2798.00	2798.00	2740.00	2798.00	2723.00	The Achievements of the Museum are as under:- a) Three (3) new galleries i.e, 1) Walking Sticks Gallery (2) Coins Gallery and 3) Children's Gallery with interactive kiosks were opened with display area around 4,000 sqft and 7,500 objects were on display. b) Expansion: Islamic Art Gallery (new gallery) work is in progress and will be completed by the year 2022. c) Re-organization of Galleries: The following galleries are re-organized/renovated • South Indian Minor arts Gallery is completed • European Marble Gallery • European Bronze Gallery re-organization work is in progress • Digitization: Total objects published in the in JATAN management software are 46,813. • RFID Museum Object: So far

									10,000 objects tagging work was completed in 1s Phase
WEST BENGAL									
34	**Indian Museum, Kolkata**	Indian Museum, considered as the first National Museum in India, has grown enormously in terms of its collections and scope, to become the largest repository of the nation's cultural heritage. This multipurpose Institution with multidisciplinary activities is the pride of the nation being included as an Institute of National Importance in Article 62 of the Seventh Schedule of the Constitution of India.	2270.00	2330.15	4394.35	1564.00	2253.14	3598.57	☐ Indian Museum, Kolkata in Collaboration with The Indian Tourism, Kolkata, Diksha Manjari and ATSPB celebrated Vasanta Utsab. Indian Museum, Kolkata in association with Steel Authority of India Limited organized a one-day seminar - Steel Panorama on March 12, 2018. • **International Conference (SOSSA)**: Indian Museum, Kolkata organised a 3-day International Conference on the '6th International Congress of Society of South Asian Archaeology' from March 16-18, 2018 in collaboration with Society of South Asian Archaeology and All India Digamber Jain Heritage Preservation Organization. • **Opening of Five new modernised Galleries** (i) Invertebrate gallery (ii) Mammal gallery (iii) Ecosystem gallery

									(iv) Medicinal Plant gallery (v) Economic Plant gallery The above five galleries which were closed since 2014 have been renovated, inaugurated by Dr. Harsh Vardhan, Hon'ble Minister of Environment, Forest & Climate Change, Science & Technology and Earth Sciences, Govt. of India on 9th May, 2018 at Indian Museum, Kolkata. • Indian Museum in collaboration with Japanese Embassy and Japan Foundation showcased an exhibition titled Contemporary Wood Carved Netsuke at the Pre History Gallery of India Museum on December 7, 2019. Hon'ble Consul General of Japan in Kolkata, Mr. Masayuki Taga and Shri Arijit Datta Choudhury, Director of Indian Museum inaugurated the exhibition. • Indian Museum, Kolkata in collaboration with Indian National Confederation and Academy of

									Anthropologists (INCAA), The Asiatic Society, Anthropological Survey of India, and Indira Gandhi Rashtriya Manav Sangrahalaya .
35	**Victorial Memorial Hall, Kolkata**	The Victoria Memorial Hall (VMH), Kolkata was founded as a period museum in memory of queen Victoria. Its foundation stone was laid in 1906 and the 57 acre campus was formally opened to the public in 1921. The VMH was declared as an Institution of National Importance by the Government of India Act of 1935.	3964.00	4050.45	3900.45	1985.00	3982.23	3177.11	115th Foundation Day, Artfully Walking with Gandhi, Renovated Galleries, Exhibition, World Environment Day, World Music Day, Sankalp Prava, Celebration of World Tourism Day, Art of the Painted Postcard. Various Seminar, Workshop, Exhibitions Online events were done.
36	**National Council of Science Museums, Kolkata**	To portray the growth of science and technology and their applications in industry and human welfare, with a view to develop scientific attitude and temper and to create, inculcate and sustain a general awareness amongst the people; · To popularize science and technology in cities, urban and rural areas for the benefit of students and for the common man by organizing exhibitions, seminars, popular lectures, science camps and various other programmes; · To promote and enhance public understanding of the culture of science and technology; · Supplement science education given in schools and colleges to foster a spirit of scientific enquiry and	9757.00	13006.77	13493.77	16282.00	12906.28	13233.53	Science Centre, Innovation Hub Projects, Initiatives Taken during Pandemic COVID-19 in India, Major Awareness Programmes on COVID-19 Organised, Galleries Inaugurated, New Mobile Science Exhibitions for Aspirational Districts in India, International Collaborative Programmes/Exhibitions, Celebration of 70th year of Adoption of the Constitution of India, Observation of Sankalp Prava, Celebration of Concluding Ceremony of the 150th Birth Anniversary of Mahatama Gandhi, Major Workshops, Training Programmes and Seminars,

		creativity among the students; · To design, develop and fabricate science museum exhibits, demonstration equipment and scientific teaching aids for science education and popularization of science; · To organise training programmes for science teachers/students and others;							Catalytic Support, Major Educational Programmes, Exposure Visit of Under-Privileged Children, Major R&D Work, Swachhta Pakhwada, Social Media Presence.
37	**Central Reference Library, Kolkata West Bengal**	Compile, edit and publish the Indian National Bibliography in Roman script, Compile and publish language bibliographies in Indian languages, Maintain the Author Authority file, Bring out some special publications, Uploading of records on INB Online – Indian National Bibliography's Multi Lingual database etc.	446.85	461.83	512.56	388.38	492.83	453.56	1. 3,46,330 multilingual Indian National Bureau Graphic (INB) data is made available for the public at the CRL website www.crlindia.gov.in. 2. CRL has contributed 7 lakhs (approx.) multilingual INB records to Indian Culture Portal. 3. Published with CD verion-(a) Monthly issue up to July 2020. (b) INB Annual Volume 2018 (2 parts). 4. Bengali, Hindi, Gujarati, Malayalam, Marathi & Urdu language bibliographies have been published regularly. 5. Hindi workshops per year have been organized & Hindi Pakhwada has been observed . 80% of the staff

									has attained the proficiency in Hindi Language. 6. Conducted approximately 30 programmes (workshop/ seminars) in different part of the North Eastern States in collaboration with University in North Eastern States. 7. CRL has been participating more than 2 book fairs per year in different part of the country.
38	**National Library, Kolkata West Bengal**	To serve as a permanent repository of all reading and information material produced in India, maintain rich collection of publications in English / other European languages and Arabic/ Persian / Sanskrit /Tamil manuscripts and rare books, Acquisition and conservation of all significant printed materials produced in the country, Collection of printed materials, Acquisition and conservation of manuscripts having national importance, Planned acquisition of foreign materials required by the country.	5563.65	5465.00	4365.96	4976.84	5273.51	4203.78	Conducted many webinars on various subjects and has designed two integrated search engines for Open Educational Resources for the readers. Opened digitized collection of about 15147 books. Conceptualized the "Museum of the Word': a hub for collections, displays and activities of all kinds relating to language, the word and the text. Organized an International Conference on "Revisiting the Legacy of Netaji Subhas in 21st Century on 23 January, 2021 in order to commemorate 125th birth anniversary of Netaji Subhas Chandra Bose.
39	**Anthropological Survey of India (AnSI), Kolkata, West Bengal**	AnSI is a premier organization for anthropological research to document	4232.00	4369.57	4321.30	4007.98	4343.15	3432.00	(i) Anthropological Study on De-Notified,

		the biological and cultural diversity of the people of India. It has been pursuing its mandate of mapping the bio-cultural particularities and diversities for over seven decades and in the process has generated massive information on all the communities of India							Nomadic and Semi Nomadic Communities- 48 communities were studied so far during the year 2020 and reports submitted to both NITI Aayog and Ministry of Social Justice and Empowerment. (ii) Community Health, Disease and Genetic Structure of Indian Population - During the year 2020, about 1000 samples have been screened. Further, study of General Health, Hygiene and Nutritional Anthropometric Study among Denotified, Nomadic and Semi-Nomadic Communities across India is under progress. (iii) DNA Polymorphism of the Contemporary Indian Populations - The final report 'Genomic Diversity of the People of India' is ready for publication. The mtDNA haplotypes of 48 communities have also been identified for the first time.
40	**The Asiatic Society, Kolkata (ASK)**	ASK, founded by Sir William Jones in the year 1784, is one of the oldest	2800.00	3009.38	2862.21	2768.99	2370.12	2373.92	(i) A new website of the Asiatic Society,

		institutions of learning in India and has made a seminal contribution in the revival of Indian history and heralding its renaissance. It was declared an Institute of National Importance through an Act of Parliament in the year 1984.							Kolkata (www.asiaticsocietykolkata.org) was hosted on 06.11.2017. (ii) The initial loan period for loaning of Zhabdrung Statue to Royal Government of Bhutan was for one year from December 2016 to 31st December, 2017 and that was further extended till 31st December, 2024.
41	**Raja Rammohun Roy Library Foundation (RRRLF), Kolkata West Bengal**	Promoting and supporting Public library movement, provides under its matching and non-matching schemes financial assistance for development of public libraries for various purposes eg. Books, furniture & equipments, modernization, construction of library buildings, mobile library services, establishment of children corner, facilities for specially-abled readers, seminars/workshops etc.	6387.53	5229.06	5129.00	5358.78	5216.36	4315.26	1. Financial assistance of Rs. 7878.60 lakh was provided to 35850 libraries under matching scheme, during 2017-20. 2. Financial assistance of Rs. 4090.73 lakh was provided to 2127 libraries under non-matching scheme, during 2017-20.
42	**Maulana Abul Kalam Azad Institute of Asian Studies (MAKAIAS), Kolkata**	MAKAIAS is a centre for research and learning with focus on life and works of and on modern and contemporary affairs in South Asia, Southeast Asia, Central Asia, Eurasia and West Asia.	704.00	701.26	506.26	616.63	572.92	426.89	(i) Organized a sit and draw competition and extempore by school children on the occasion of Rashtriya Ekta Diwas on 31.10.2017. (ii) Organized an International Seminar on "Influence of Swami Vivekanada and Gautam Buddha in Culture and Civilization of South East

									Asia" in March, 2019. (iii) Published e-version of the Asia Connect (Newsletter) issues upto December, 2020 Quarter.
43	**Eastern Zonal Cultural Centre, Kolkata, West Bengal**	The Government of India has set up Zonal Culture Centre to protect, promote and preserve various forms of folk art and culture throughout country. The mandate of ZCC is:- • To encourage folk and tribal arts and aid the preservation of vanishing arts; • Documentation & Data collection of vanishing art forms; • To preserve and promote the projection and dissemination of arts in the concerned zone; • To develop and promote their rich cultural diversity; • To involve youth in creative cultural communication and lay special emphasis on the linkages among different areas and their contribution to Indian Culture; • Collection & Dissemination of regional histories & narratives in oral traditions. The ZCC is also implementing a number of schemes viz. Award to	603.30	782.50	870.32	603.60	782.50	870.32	The ZCC has successfully discharged its responsibilities of preserving and propagating our folk and tribal art forms – dance, music, art and performing arts, etc. as per its mandate.

		Young Talented Artistes, Guru Shishya Parampara, Theatre Rejuvenation, Research & Documentation, Shilpgram, Octave and National Cultural Exchange Programme.							

MR. DEPUTY CHAIRMAN: Thank you. Q. No. 288.

DR. SONAL MANSINGH: Sir, I asked about the number of cultural institutions functioning under the Ministry, State/UT-wise. सर, मैं एक छोटी-सी बात रखना चाहती हूँ। चूंकि मेरा इस मिनिस्ट्री के साथ एक बहुत लम्बा अनुभव है और अब मैं पार्लियामेंटरी कमिटी में भी हूँ, तो मेरा यह अनुभव रहा है कि यह मिनिस्ट्री vague answers देने में बहुत माहिर है। जो लिखित जवाब दिया गया है, उसमें बहुत सारी चीज़ें वही की वही हैं, जो पहले से चली आ रही हैं।

श्री उपसभापति : आपको सवाल पूछना है, आप पहला सवाल पूछिए।

डा. सोनल मानसिंह : सर, मैंने तो सवाल पूछ लिया और जो मुझे बोलना था, वह बोल दिया। अब मंत्री जी जो बोलना चाहें, बोलें।

श्री उपसभापति : मैडम, आपका पहला सवाल नहीं आया।

डा. सोनल मानसिंह : सर, मैंने पूछा था कि स्टेटवाइज़-यूटीवाइज़ कितने cultural institutions हैं और मैंने इन सारे institutions की गतिविधियों और supplementary आदि के बारे में पूछा था।

श्री उपसभापति : ठीक है। आप इसके बाद दूसरा सवाल भी पूछेंगी।

डा. सोनल मानसिंह : जी अच्छा, सर।

श्री उपसभापति : माननीय मंत्री जी।

श्री प्रहलाद सिंह पटेल : उपसभापति जी, उन्होंने आँकड़े माँगे थे और पूरे institutions की जानकारी माँगी थी। इन institutions की संख्या 50 से ज्यादा है और मुझे लगता है कि माननीय सदस्या को वे सारी जानकारियाँ दी गई हैं। अब उनका संदेह किस बात पर है, किस आँकड़े पर है, जब वे पूछेंगी, तो मैं जवाब दूँगा।

उन्होंने गतिविधियों के बारे में पूछा है। यह सच है कि वे देश में कला क्षेत्र की एक नामी हस्ती हैं। वे मंत्रालय से संबंधित समिति की सदस्य भी हैं और हमें लगातार उनकी चिट्ठियाँ भी मिलती रहती हैं, उनसे बातचीत भी होती रहती है, लेकिन यह कहना कि मंत्रालय गलत आँकड़े देता है, तो मैं इससे सहमत नहीं हूँ और शायद उनको भी इसमें सुधार करना चाहिए।

सर, मैं उनसे पेंशन के बारे में कहूँगा। सर, आर्टिस्ट की पेंशन ही एक बड़ी समस्या रही है, जो पिछले दो वर्षों से थी, लेकिन कोरोना के बीच में भी बाकायदा उनकी पेंशन पहुँचाई गई। सर, हमारे यहाँ गुरु-शिष्य परम्परा की एक राशि होती है, वह भी दी गई। कुछ नियमों को लेकर कलाकारों के मन मे मतभेद था। प्रधान मंत्री जी का यह मानना है कि सब कुछ ऑनलाइन होना

चाहिए। लेकिन कला के क्षेत्र में हमारे जो सीनियर आर्टिस्ट्स हैं, उनको लगता है कि ऐसा नहीं हो पाएगा, उनके शिष्य अनुशासन में नहीं रहेंगे। ऐसी कुछ छोटी-मोटी चीज़ें हो सकती हैं, लेकिन यह कहना कि यह गलत जानकारी है, मुझे लगता है कि यह ठीक नहीं है।

श्री उपसभापति : आप दूसरा सवाल पूछिए।

डा. सोनल मानसिंह : सर, मैंने 'आंकड़ा' शब्द मेंशन ही नहीं किया था, मेरा माननीय मंत्री जी से आपके द्वारा यह अनुरोध है। सर, मैं जल्दी से दो-तीन उदाहरण देना चाहूंगी।

श्री उपसभापति : आप सवाल पूछिए।

डा. सोनल मानसिंह : सर, मेरे वही सवाल हैं। मैं उसे शॉर्ट में स्पष्ट तरीके से कहना चाह रही हूं कि उन्होंने गुरु-शिष्य परम्परा के बारे में यहां बात उठायी, जो मेरे सवाल में नहीं था, यह अच्छा हुआ कि उन्होंने कहा। सर, छोटे कलाकारों को डायरेक्ट बैंक ट्रांसफर करना - जो एक गुरु-शिष्य परम्परा के तहत हमारे ऑर्गनाइज़ेशंस में रहते हैं, उनमें से कब कोई चला जाता है, शादी कर लेता है, ट्रांसफर हो जाता है या छोड़ देता है, सरकार उनको डायरेक्ट्ली देती रहे, जबकि वे गुरु से भी लेते हैं और वे वापस नहीं आते हैं और न ही पैसा वापस आता है। सर, कलाकार को वैसे ही कुछ नहीं मिलता है, हम लोगों ने पूरे पैंडेमिक के दरमियान कैसे दिन काटे?

श्री उपसभापति : क्या आप सुझाव दे रही हैं?

डा. सोनल मानसिंह : सर, मेरा यही सवाल है कि जैसे आपकी ऐकेडमीज़ हैं, संगीत नाटक ऐकेडमी देश में एक ही है; यह संस्था वर्ष 1953-54 में performing arts के लिए बनी, उसके रत्न अवॉर्ड को सबसे श्रेष्ठ माना जाता है।

श्री उपसभापति : आप सवाल पूछिए।

डा. सोनल मानसिंह : सर, वर्ष 2019 में यह ज़ाहिर हुआ कि आज तक वह रत्न अवॉर्ड नहीं दिया गया, even online. दूसरी बात यह कि...

श्री उपसभापति : आप एक ही सवाल पूछिए।

डा. सोनल मानसिंह : ठीक है सर, सिर्फ अवॉर्ड की बात ही नहीं है, बल्कि बहुत सारी बातें हैं।

श्री उपसभापति : आपको इसमें सिर्फ दो ही सवाल पूछने का प्रोविज़न है।

श्री प्रहलाद सिंह पटेल : माननीय उपसभापति महोदय, माननीय सदस्या ने इस बारे में कई बार पत्र भी लिखे हैं। मैं उनसे बड़ी विनम्रता के साथ कहना चाहता हूं कि पैन्डेमिक में जिन कलाकारों

ने जो भी गतिविधियां की हैं, पहले उनको फ़िज़िकल प्रेज़ेंस की ज़रूरत पड़ती थी, लेकिन अगर किसी ने अपने कमरे में भी कोई गतिविधि करके सोशल मीडिया पर जानकारी दी है, यदि कोई सामने देखने वाला नहीं है, तो हमने उसको यू.सी. मानकर पैसा दिया है। मुझे लगता है कि कई बार जानकारियों का अभाव भी तकलीफ देता है। हमारा जो राष्ट्रीय संस्कृति महोत्सव है, वह पैन्डेमिक की वजह से लेट हुआ, लेकिन मुझे सदन को यह बताते हुए गर्व महसूस हो रहा है कि हमने बंगाल में डेढ़ साल पहले किया था, मध्य प्रदेश और बंगाल दो pair states थे, लेकिन हम पैन्डेमिक के कारण नहीं कर पाए, लेकिन अभी कूचबिहार, दार्जिलिंग और मुर्शिदाबाद में - उसी बीच में चुनावी घोषणा हुई तो बाकी लोग नहीं गए, लेकिन कलाकार गए, वह बाकायदा फ़िज़िकल तरीके से हुआ और उसमें पर्याप्त मात्रा में संख्या रही है। जो गतिविधियां ऑनलाइन हो सकती थीं, वे ऑनलाइन हुईं, जिन गतिविधियों को हम फ़िज़िकली कर सकते थे, हमने पूरी सावधानी के साथ उनको किया है। ऐसा नहीं है कि गतिविधियां रुकी हैं, लेकिन अगर माननीय सदस्या के मन में ऐसी कोई बात है तो वे उसको कह सकती हैं, हम उसका जवाब देंगे।

डा. सोनल मानसिंह : सर, एक छोटा सा प्रश्न है।

श्री उपसभापति : आपके दो सवाल हो गए हैं।

DR. L. HANUMANTHAIAH: Sir, my question is this.

श्रीमती जया बच्चन : सर, इनको बोलने दीजिए। ये बहुत सीनियर कलाकार हैं।

श्री उपसभापति : जो प्रोविज़न है, वह बता दिया है। वे दो सवाल पूछ चुकी हैं। Nothing else will go on record. ...(*Interruptions*)... Dr. Hanumanthaiah, please. ...(*Interruptions*)... Madam, there are some systems and procedures.

DR. L. HANUMANTHAIAH: Sir, many cultural organizations are working under the Ministry of Culture. Some of them are autonomous institutions. Many of these institutions which are called autonomous institutions are not following their constitutional obligations. I wanted to know this from the hon. Minister. I have already brought some of the cases to the Minister's notice. My question is this. Is there any mechanism to review or find out whether these autonomous bodies are following their constitutional obligations or not? If not, what is the action going to be taken?

श्री प्रहलाद सिंह पटेल : माननीय उपसभापति महोदय, संस्कृति मंत्रालय में 35 ऐसी संस्थाएं हैं, जो स्वायत्त संस्थाओं के रूप में आती हैं। माननीय सदस्य ने मुझे जो पत्र दिया है, वह साहित्य

अकादमी को लेकर है। साहित्य अकादमी की जो कार्यशैली है, उस कार्यशैली का अपना एक सेटअप है और उसके कारण से कुछ शिकायतें पहले से भी आयी हैं, जो प्रशासनिक प्रमोशंस को लेकर हैं। माननीय सदस्य ने एक पुराने सेक्रेटरी की पेंशन के प्रभाव से संबंधित पत्र मुझे दिया है, मैंने उसकी जानकारी मांगी है और मैंने माननीय सदस्य को बताया भी था कि हम उसका जल्द ही समाधान करेंगे। अगर किसी की तरफ से कोई दुराग्रह हुआ है - हालांकि हम सीधे हस्तक्षेप नहीं करते हैं, क्योंकि उनके बोर्ड ने किया है, वह मंत्रालय तक आया ही नहीं है। यह मैंने माननीय सदस्य को भी बताया है।

श्री ज्योतिरादित्य एम. सिंधिया : उपसभापति महोदय, मैं पहले तो मंत्री जी को धन्यवाद देना चाहता हूं कि उन्होंने बड़े विस्तार से उत्तर दिया है। जहां तक पुरातत्व विभाग का प्रश्न है, इसमें जो बजट दिया गया है, वह करीब 924 से लेकर एक हजार करोड़ प्रति वर्ष है, लेकिन जो रिलीज़ अमाउंट दिया गया है, केवल 2 करोड़, 70 लाख और पांच करोड़ तक दिया गया है। इसका कारण क्या है? इसी के साथ हमारे देश की संस्कृति को उजागर करने के लिए पुरातत्व विभाग बहुत अहम कार्यकर्ता है। अभी कॉस्ट सेन्टर के रूप में तय किया जाता है, तो टिकट के प्राइस को तय करने के लिए क्या आप उनको स्वतंत्रता देंगे ताकि वह कॉस्ट सेन्टर से एक प्रॉफिट सेंटर में अपग्रेड हो सके?

श्री उपसभापति : माननीय सिंधिया जी, यह आपका दूसरा सवाल है, धन्यवाद।

श्री प्रहलाद सिंह पटेल : महोदय, मैं माननीय सदस्य को धन्यवाद करता हूं और मैं दो बातें और ध्यान में लाना चाहता हूं कि ASI ने इस बीच बड़े परिवर्तन किए हैं। जहां पर भी हमारा लाइट या लाइट एंड साउंड का कार्यक्रम होता है, हमने उन स्थानों को रात में 9.00 बजे तक खोलने का फैसला किया है। अगर डिस्ट्रिक्ट एडमिनिस्ट्रेशन तैयार होगा, तो हम उनको रात को 10.00 बजे तक खोलेंगे। हमने उसमें स्नैक्स की चिंता भी की है। दूसरा, ASI ने एक बड़ा काम किया है कि जो हमारे फिल्म निर्माता स्मारकों पर फिल्म बनाने के लिए अनुमति मांगते थे, उसमें एक वर्ष का समय लग जाता था। अब वह समयावधि online हो गई है और अब 20 दिन के भीतर अनुमति मिल जाती है और इस समय फिल्म निर्माताओं को उसका लाभ मिला है। पहले जो एक लाख रुपए फीस लगती थी, हमने उसको घटाकर 50 हजार रुपए कर दिया है। अमृत महोत्सव में जो आज़ादी का हमारा 75वां वर्ष मनाया जा रहा है, ASI ने तय किया है कि जो iconic site है और विश्व धरोहरें छोड़कर - क्योंकि सारे लोग उसी पर जाते हैं, इनको छोड़कर अगर आप किसी भी स्मारक में जाएंगे, तो फोटोग्राफी या वीडियोग्राफी चाहे पत्रकार करे, चाहे फिल्म निर्माता करे, वह मुफ्त रहेगी। मुझे लगता है कि माननीय सदस्य ने जो इच्छा व्यक्त की है, टिकटिंग के मामले में भी हमने उस professionalism की तरफ अपना कदम बढ़ाया है। हमने यह कहा है कि एक-सा नहीं होगा। जहां मॉन्युमेंट्स पर जैसी footfall है, उस आधार पर हम आगे बढ़ रहे हैं।

DR. NARENDRA JADHAV: Sir, most museums in our country are said to be no better than godowns. A high power committee had recently recommended development of

five iconic museums of international standards. However, in the financial year 2021-22, the budgetary expenditure for the Ministry has been pruned down. Sir, my supplementary question is: Has the Government taken any steps to work out a financing model which would enable museums to cover their operational costs through their own revenue generation efforts?

श्री प्रहलाद सिंह पटेल : उपसभापति जी, माननीय सदस्य ने जो कहा है, मैं उनकी बात से सहमत नहीं हूं, इससे शायद सदन भी सहमत नहीं होगा और देश भी सहमत नहीं होगा। चाहे हमारा National Museum हो, Indian Museum, कोलकाता हो, चाहे Egmore Museum, तमिलनाडु हो, हमारे पास इतना ज्यादा सामान है कि हम 7 प्रतिशत से ज्यादा का डिस्पले नहीं कर पाते। मुझे लगता है कि इसके लिए यह शब्द उपयोग करना, उन कलाकारों की तौहीन होगी। जहां तक माननीय सदस्य ने बजट की बात कही है, तो बजट का आंकड़ा राष्ट्रीय संग्रहालय में पिछली बार की तुलना में 44 करोड़ की बजाय 48 करोड़ हुआ है और जिन पांच Museums के अपग्रेडेशन्स की बात प्रधान मंत्री जी ने कही थी और जो बजट में घोषणा हुई है, उसके लिए बजट एलोकेशन अलग से है।

उपसभापति महोदय, हम तमिलनाडु जैसे राज्य के लिए दस साल से पहले दूसरी ग्रांट नहीं दे सकते हैं, लेकिन वहां पर जो Egmore Museum की बात आई थी, तो मैंने अपने अधिकार का उपयोग करते हुए उसको 11 महीने पहले दूसरी ग्रांट उपलब्ध कराई है। यह सच है कि हमारे पास सामग्री इतनी ज्यादा है कि हम Indian Museum में 6 प्रतिशत ही डिस्पले कर पाते हैं, National Museum में 8 प्रतिशत डिस्पले कर पाते हैं और Egmore Museum में भी शायद 7 दशमलव कुछ प्रतिशत ही कर पाते हैं। यह कठिनाई है, लेकिन अगर आप सभी Museums में जाकर देखेंगे, तो नए सिरे से गैलरी बनने का काम शुरू हुआ है और जो एक्सटेंशन्स हो सकती है, उसमें जितनी सामर्थ्य है, सरकार कर रही है।

Implementation of National Health Mission in Karnataka

*289. SHRI IRANNA KADADI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the status of implementation of National Health Mission (NHM) in Karnataka during the last three years and the current year;

(b) the details of funds released under NHM to Karnataka during the last three years a nd the current year;

(c) the details of components under which the above said funds have been released in Karnataka; and

(d) the details of each of the proposals received from the State Government of Karnat akaunder NHM during the last three years and action taken by Government oneach of the above proposal?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) The National Health Mission (NHM) envisages achievement of universal access to equitable, affordable & quality health care services that are accountable and responsive to people's needs. NHM encompasses its two Sub-Missions, the National Rural Health Mission (NRHM) and the National Urban Health Mission (NUHM). The main programmatic components include Health System Strengthening in rural and urban areas, Reproductive-Maternal- Neonatal-Child and Adolescent Health (RMNCH+A), and Communicable and Non-Communicable Diseases.

Under NHM, technical and Financial support is provided to States/UTs for strengthening of their healthcare systems based on the proposals submitted by them in their Program Implementation Plans (PIPs), subject to availability of resources.

The Reproductive, Maternal, Newborn, Child and Adolescent Health (RMNCH+A) have been strengthened in Kanataka by operationalization of 1006 24*7 Primary Health Centers(PHC), 208 24*7 Community Health Centers(CHC), 172 First Referral Units (FRUs), 42 Sick New Born Care Units (SNCU), 176 New Born Stabilization Units (NBSU) and 1707 New Born Care Corner (NBCC). 55 MCH Wings have been sanctioned to further strengthen the Maternal and Child Health Services in the State. The Total operational Ambulances are 911 including both Dial 108 & other patient transport vehicles. Under National Leprosy Elimination Progarmme (NLEP), Prevalence Rate of less than 1 per 10,000 population has been achieved. 67657 Cataract surgeries have been performed in the State so far. In Malaria, Annual Parasite Incidence (API) of less than 1 per 1000 population has been achieved. 543 Haemo-Dialysis machines have been installed and 10,17,294 sessions of dialysis have been held so far under Pradhan Mantri National Dialysis Program (PMNDP).

The expenditure under National Health Mission in the State of Karnataka from FY 2017-18 to FY 2020-21 is almost 100%.

The status of implementation of National Health Mission (NHM) in Karnataka during the last three years and the current year, as per information received from State Government of Karnataka, is placed at Annexure-I.

(b) and (c) The details of component wise release of funds to State of Karnataka during the last three years and current year is placed at Annexure-II.

(d) The proposals from State Government of Karnataka are received in the form of Programme Implementation Plans (PIPs) and Government of India provides approval for the proposals in the form of Record of Proceedings (RoPs) as per available resources. The details of PIPs and RoPs for last three years are available at website of National Health Mission www.nhm.gov.in at the Uniform Resource Locator (URL) as under:

https://nhm.gov.in/index4.php?lang=1&level=0&linkid=61&lid=74

Annexure-I

Status of implementation of National Health Mission (NHM) in Karnataka for FY 2017-18 to 2020-2021 (as on December 2020)

S No	NHM-Progress in Various Components	FY 2017-18 (As on March 2018)	FY 2018-19 (As on March 2019)	FY 2019-20(As on March 2020)	FY 2020-21 (As on Dec 2020)
A	**Health System Strengthening (HSS)**				
	Human Resources (In-Place)	11283	12192	12895	13381
1.	Ambulances (Operational)	911	911	911	911
	Dial 108	711	711	711	711
	Dial 102/104	0	0	0	0
	Other patients transport vehicles	200	200	200	200
2.	Mobile Medical Units (Operational)(MMU)	70	70	70	70
3.	RogiKalyanSamitis (RKS)	2930	2930	2930	3302
4.	Village Health Sanitation & Nutrition Committees (VHNSC)	26087	26087	26087	26087
5.	ASHAs	38909	42548	44479	45917
6.	24*7 Primary Health Centers(PHC)	1006	1006	1006	1006
7.	24*7 Community Health Centers(CHC)	165	165	165	208

S No	NHM-Progress in Various Components	FY 2017-18 (As on March 2018)	FY 2018-19 (As on March 2019)	FY 2019-20(As on March 2020)	FY 2020-21 (As on Dec 2020)
8.	First Refferal Units(FRU)	147	146	163	172
B	Reproductive, Maternal, Newborn, Child and Adolescent Health (RMNCH+A)				
9.	Number of Institutional Deliveries	99.74%	99.86%	99.90%	99.83%
10.	Number of beneficiaries of JSY	282087	325197	498557	363852
11.	Full Immunization	95.41%	100.41%	100.15%	98.96%
12.	Number of beneficiaries of Male Sterilisations during	917	768	903	375
13.	Number of beneficiaries of Female Sterilisations during	306273	270100	289402	65760
14.	Number of beneficiaries of Intrauterine Contraceptive Device (IUCD) insertions during	214959	125481	228521	58349
15.	Mothers who had Anetenal Care (ANC) in 1st trimester	79.09%	81.43%	78.85%	80.27%
16.	Mothers who had 3 or more ANC	97.47%	104.42%	103.66%	91.19%
17.	Safe deliveries (Skilled Birth Attendant (SBA) assisted home deliveries)	43.99%	38.09%	40.97%	45.07%
18.	Out of total institutional deliveries number of women discharged within 48 hours of delivery	7.60%	5.83%	5.81%	7.52%
19.	Mothers receiving 1st Post-Natal Care(PNC) between 48 hours and 14 days	95.67%	88.87%	90.54%	89.94%
20.	Number of Live Births reported	83.12%	86.42%	85.33%	82.53%
21.	Sick New Born Care Unit (SNCU)	40	40	42	42
22.	New Born Stabilisation Unit (NBSU)	169	169	165	176
23.	New Born Care Corner (NBCC)	1301	1301	1070	1070
C	National Leprosy Elimination Programme (NLEP)				
24.	Prevalence Rate per 10,000 population	0.34	0.33	0.32	0.18
25.	New Case Detection	2892	2572	2728	936

S No	NHM-Progress in Various Components	FY 2017-18 (As on March 2018)	FY 2018-19 (As on March 2019)	FY 2019-20(As on March 2020)	FY 2020-21 (As on Dec 2020)
D	National Programme for Control of Blindness (NPCB)				
26.	Total Cataract surgeries	392269	390630	361560	67657
27.	Eye / Cornea Donations in	5914	5561	5427	435
E	National Vector Borne Disease Control Programme (NVBDCP)				
28.	Annual Blood Examination Rate (ABER) for Malaria (per 1000 population)	2.49	2.81	15.92	9.44
29.	Annual Parasite Incidence (API) of Malaria (per 1000 population)	0.01	0.01	0.05	0.02
F	National Iodiane Deficiency Disorder Control Progaram (NIDDCP)				
30.	Number of Districts surveyed	25	27	27	27
31.	Number of Endemic Districts	16	18	18	18
32.	Total number of samples of iodised salt collected	8876	8612	7268	986
G	National Tuberculosis Elimination Program (NTEP)				
33.	Annualized total case notification rate (%)	110	125	131	103
34.	NSP Success rate (in %)	76	49	79	76
H	Integrated Disease Surveillance Programme(IDSP)				
35.	IDSP unit functional at Number of District	30	30	30	30
36.	Number of person trained	244	244	246	248
I	Pradhan Mantri National Dialysis Program				
37.	Number of Dialysis machines installed	543	588	592	543
38.	Number of patients registered for dialysis services	3658	4238	3999	1,20,492
39.	Number of Dialysis sessions held	308347	428973	23286	10,17,294
J	Ayushman Bharat-Health &Wellness Centers				
40.	Total number of AB-HWCs operationalized	105	727	2611	5296
	Sub Health Centres	105	529	1555	2766

S No	NHM-Progress in Various Components	FY 2017-18 (As on March 2018)	FY 2018-19 (As on March 2019)	FY 2019-20(As on March 2020)	FY 2020-21 (As on Dec 2020)
	Primary Health Centres	0	129	720	2166
	Urban Primary Health Centres	0	69	336	364
41.	Service Utilization Status at AB-HWC:NCD Screenings				
	Hypertension	1,61,,851	15,48,658	28,55,558	40,74,767
	Diabetes	1,15,255	16,45,578	22,63,647	35,23,759
	Oral Cancer	98.256	4,61,658	9,52,879	14,80,134
	Breast Cancer	98268	2,99,568	3,85,258	4,92,186
	Cervical Cancer	9055	1,15,266	3,12,258	4,03,015
	Footfalls	1,15,955	1,07,58,255	1,98,68,155	2,88,76,169
	Wellness Sessions organized	0	1,05,255	4,05,122	5,08,989
K	National Urban Health Mission(NUHM)				
42.	Number of Urban Primary health Centers(UPHC)	360	364	364	365
43.	Number of Urban Health & Nutrition Days	8634	40473	14676	7939
44.	Number of MahilaArogyaSamiti (MAS) formed	3478	3527	3763	4204
45.	Number of MAS Review Meetings held	30493	56199	85320	3833

Annexure - II

Ministry of Health & Family Welfare

National Health Mission-Finance Division

Statement showing Component -wise Central Releases for the F.Y. 2017-18 to 2020-21 - Karnataka

[Rs. In crore]

S.No.	Name of the Components	2017-18	2018-19	2019-20	2020-21
A.	**NRHM-RCH Flexible Pool**	693.17	587.02	658.26	662.32
1	**RCH Flexible Pool** (including RI, PPI and NIDDCP)	363.12	201.92	214.85	213.10
2	**Mission Flexible Pool** (including Other Health System Strengthening, Ayushman Bharat-Health & Wellness Centres under NRHM and ASHA Benefit Package)	330.05	385.10	443.41	449.22
B.	**National Urban Health Mission-Flexible Pool**	81.99	58.80	53.63	52.08
C.	**Flexible Pool for Communicable Disease Control Programmes**(NVBDCP, NTEP, NLEP, IDSP, NVHCP)	88.81	68.31	78.73	79.55
D.	**Flexible Pool for Non-Communicable Disease Programmes**(NMHP, NPHCE, NTCP, NPCDCS, NPCB)	82.84	20.07	43.40	22.55
E.	**Infrastructure Maintenance**	398.69	520.62	280.37	291.41
	Grand Total (A+B+C+D+E)	1345.50	1254.82	1114.40	1107.91

Note:

1. Release for the F.Y. 2020-21 is updated up to 28.02.2021 and is provisional.
2. The above releases relate to Central Govt. Grants & do not include State share contribution.

श्री उपसभापति : प्रश्न संख्या 289

श्री इरण्ण कडाडि : उपसभापति महोदय, आपने मुझे पूरक प्रश्न पूछने की अनुमति दी, इसके लिए आपको धन्यवाद। राष्ट्रीय परिवार स्वास्थ्य सर्वेक्षण, जो पिछले वर्ष दिसम्बर में सरकार द्वारा

प्रकाशित किया गया था, उसमें कर्णाटक में एनीमिया से पीड़ित बच्चों, महिलाओं और पुरुषों की संख्या में वृद्धि हुई है और Comprehensive National Nutrition Survey के अनुसार कर्णाटक में 26 प्रतिशत लड़कियां और 9 प्रतिशत लड़के ग्रसित हैं।....(**व्यवधान**)....

श्री उपसभापति : आप सवाल संक्षेप में पूछिए।
मैं मंत्री जी से पूछना चाहता हूं कि ऐसी गंभीर बीमारी जो प्रमुख रूप से बच्चों और महिलाओं को होती है, तो क्या सरकार कर्णाटक में बढ़ते हुए मामले की रोकथाम ...(**व्यवधान**)...

श्री उपसभापति: आप अपना सवाल संक्षेप में पूछिए।

श्री इरण्ण कडाडि: मामले की रोकथाम के लिए 'राष्ट्रीय स्वास्थ्य मिशन' के अंतर्गत अभी तक क्या किया गया है? ...(**व्यवधान**)...

श्री उपसभापति: धन्यवाद, कडाडि जी।

श्री इरण्ण कडाडि: क्या कर्णाटक के लिए कोई विशेष योजना का प्रावधान किया गया है?

श्री उपसभापति : धन्यवाद, कडाडि जी। मेरा आग्रह है कि सवाल बहुत briefly पूछें।

डा. हर्ष वर्धन : उपसभापति महोदय, माननीय सदस्य ने बच्चियों और गर्भवती महिलाओं में anemia के incidence के संदर्भ में और उसमें भी कर्णाटक के context में बात की है। सर, मेरा यह कहना है कि anemia केवल कर्णाटक में ही नहीं है, बल्कि यह एक देशव्यापी समस्या है। इतने समय के बाद भी anemia पर पूरे तरीके से काबू कर पाना अभी तक संभव नहीं हो पाया है। देश में 50 प्रतिशत गर्भवती महिलाएं अभी भी anemic रहती हैं, इसलिए भारत सरकार की तरफ से 'एनीमिया मुक्त भारत' के तहत बहुत सारी योजनाओं को implement किया जाता है और "National Health Mission" में इस कार्यक्रम के लिए भी सभी State Governments को उनके Programme Implementation Plans के हिसाब से सहायता दी जाती है। कर्णाटक को भी, जैसा माननीय सदस्य ने पूछा था, जो विभिन्न...(**व्यवधान**)...

श्री उपसभापति: प्लीज़, बैठकर आवाज़ न करें।

डा. हर्ष वर्धन : जैसा माननीय सदस्य ने पूछा था कि विभिन्न स्कीम्स के तहत उनको जो पैसा दिया गया है और उसका जो utilization हुआ है, उसकी detail हमने इसके उत्तर के अंदर दी है। हमारी जानकारी के हिसाब से कर्णाटक ने पिछले तीन सालों में लगभग सौ प्रतिशत पैसों का utilization किया है। जैसा कि कि उन्होंने हमसे पूछा था। इस स्कीम के संदर्भ में भी और दूसरी स्कीम के संदर्भ में भी हम देश को "National Health Mission" के माध्यम से पूरा support करते हैं।

श्री उपसभापति: धन्यवाद, मंत्री जी। माननीय कडाडि जी, आप दूसरा सप्लीमेंटरी बहुत briefly पूछें।

श्री इरण्ण कडाडि: सर, सरकार की नीति है कि एक circle में एक mother and child hospital की स्थापना होगी। ...(**व्यवधान**)...

श्री उपसभापति: आप अपना सवाल पूछिए, otherwise मैं दूसरे माननीय सदस्य को बुलाऊंगा।

श्री इरण्ण कडाडि: मैं मंत्री जी से पूछना चाहता हूं कि 'राष्ट्रीय मिशन' में सरकार ने मेरे जिला Belagavi district में कितने mother and child hospitals की स्थापना की है? ...(**व्यवधान**)...

श्री उपसभापति: धन्यवाद, कडाडि जी। आपका सवाल पूरा हो गया है।

डा. हर्ष वर्धन : सर, इसमें कोई दो मत नहीं हैं कि सरकार की जो योजना है, उसमें जहां-जहां Primary Health Centres की आवश्यकता होती है, वहां mother and child health के लिए dedicated अस्पताल बनाए जाते हैं। माननीय सदस्य ने जिस district के संदर्भ में पूछा है, उन्होंने मुझे इसके बारे में पत्र भी लिखा था। मैं आपको बताना चाहता हूं कि हमने इस बारे में जानकारी प्राप्त की। वहां पर पिछले 11 महीने में जो deliveries हुई थीं, उनकी संख्या का उस स्थान पर विश्लेषण किया गया, तो वहां पर केवल 11 महीने में 76 deliveries हुई थीं, यानी कि प्रतिमाह आठ deliveries हुई थीं। सर, 2011 की public health infrastructure strengthening की दृष्टि से mother and child care के लिए एक dedicated अस्पताल या वार्ड बनाने के लिए गाइडलाइन्स हैं। उन गाइडलाइन्स के अनुरूप जब स्टेट्स हमें अपने programme implementation का प्लान बनाकर डिटेल में भेजती हैं, तो उसके तहत हम उन्हें स्वीकृति देते हैं और फिर वे उसको implement करते हैं।

MR. DEPUTY CHAIRMAN: Thank you. Dr. M. Thambidurai, does your question relate to Karnataka?

DR. M. THAMBIDURAI: Sir, I am a neighbour to Karnataka. That is why, I am interested om yjod question.

MR. DEPUTY CHAIRMAN: Only Karnataka question, please.

DR. M. THAMBIDURAI: Sir, I am thankful and I congratulate the hon. Prime Minister of India and also the Health Minister for taking a lot of efforts to have many health programmes in various States including Karnataka. I want to know, through you, whether the hon. Minister has any scheme to have more AIIMS in Karnataka as they

have announced in Bengal. They have announced three AIIMS. Therefore, do they have such kind of a scheme? Also, two more AIIMS in Tamil Nadu, including one in Chennai and one in Coimbatore, do they have that kind of a scheme?

MR. DEPUTY CHAIRMAN: Only Karnataka part he would answer.

DR. M. THAMBIDURAI: Sir, Karnataka and also Tamil Nadu regarding All India Institute of Medical Sciences.

MR. DEPUTY CHAIRMAN: Please. The question relates to Karnataka. So, Members, only on Karnataka, questions can be asked.

डा. हर्ष वर्धन: सर, माननीय सदस्य ने और नए एम्स क्रिएट करने के संदर्भ में प्रश्न पूछा है। इस संदर्भ में मुझे यह कहना है कि पहले देश में 2003 तक एक एम्स होता था। अटल बिहारी वाजपेयी जी ने पांच एम्स add करने के लिए योजना बनाई और फिर 2014 में प्रधान मंत्री मोदी जी ने एक broad principle पर कि हम अधिकांश स्टेट्स के अंदर एम्स को डेवलप करें, उस संख्या को 6 से बढ़ाया और आज 22 एम्स विभिन्न phases of development में हैं। कर्णाटक के बारे में मैं बताना चाहता हूं कि वहां के मुख्य मंत्री ने भी सरकार को लिखा है और भारत सरकार के स्वास्थ्य मंत्रालय और डिपार्टमेंट ऑफ एक्सपेंडिचर द्वारा इस विषय के ऊपर detailed deliberations ऑलरेडी चल रहे हैं। जैसे ही इसके बारे में औपचारिक तौर पर कोई फाइनलाइज़ेशन होगा, उसकी घोषणा स्वाभाविक तौर पर जो फाइनेंस मिनिस्टर हैं, वे करती हैं, लेकिन इसमें कोई शक की बात नहीं है कि हम लोग भी इस पर गंभीरता से विचार कर रहे हैं।

SHRI JAIRAM RAMESH: Sir, the question is on National Health Mission.

MR. DEPUTY CHAIRMAN: Now, Dr. Fauzia Khan. It is related to Karnataka. ...(*Interruptions*)...

SHRI SHARAD PAWAR: Sir, how can you say that it relates to Karnataka? It is a national issue?

MR. DEPUTY CHAIRMAN: This is clearly written, 'National Health Mission in Karnataka.' It is completely related... (*Interruptions*)... So, the questions related to Karnataka can be put. (*Interruptions*)... This has been the tradition in the House. Please.

DR. FAUZIA KHAN: Sir, this is National Health Mission, so, how can it be limited to Karnataka?

MR. DEPUTY CHAIRMAN: Please.

DR. FAUZIA KHAN: Okay, Sir, my question is about the ASHA workers who are the very important component of the National Health Mission. Now, since we are taking online education for school programmes and all that, will these ASHA workers be trained digitally? We have a referral system from the rural areas, where these ASHA workers can take reference from good doctors in the urban areas. That is my question.

DR. HARSH VARDHAN: Sir, there is no doubt that ASHA workers are the greatest asset for us in the healthcare delivery system of this country. Right now, in this National Health Mission, we have almost a million ASHA workers who have been delivering, I think, we can call it a yeoman service that they are actually providing to the people of this country. As Health Minister, I always feel proud of them. As far as your question is concerned about the online training and all, during the COVID time, during the last one year, after all the training of millions of health workers that we organized to train them for COVID-related issues and other relevant issues and also to carry out the Non-COVID programmes, they have all been online by and large. Otherwise also, through the tele-medicine, we have, in fact, strengthened the tele-medicine facility now. Tele-medicine guidelines have also been issued and by now, even in the remotest part of the country, an average person can have access to a tele-consultation from the highest person in the medical college. We already have a record of having delivered more than a million tele-consultations. So, this is something, I think, going to become the new normal in the times to come and we are already on it.

Earnings made by private hospitals through vaccination programme

†*290. CH. SUKHRAM SINGH YADAV: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

---

† Original Notice of the question was received in Hindi.

(a) the estimated amount earned by private hospitals after getting approval from Government to vaccinate the patients;

(b) the amount likely to be generated by the private sector if the price is fixed at ₹200/- per two doses;

(c) the modalities formulated by Government to ensure vaccinating the unemployed ration card holders during the Pandemic;

(d) the details of funds withheld for various schemes during the Pandemic and the details of donations received from the citizens to deal with the Pandemic; and

(e) the reasons for not giving free vaccine to the poor people out of the said donations amount?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN): (a) to (e) A Statement is laid on the Table of the House.

Statement

(a) COVID-19 vaccine is being provided to beneficiaries prioritized by National Expert Group on Vaccine Administration for COVID-19 (NEGVAC) at Private COVID-19 Vaccination Centres (CVCs) at a ceiling cost of INR 250 per dose per person. This includes INR 150 towards cost of vaccine to be remitted to Government of India and remaining INR 100 is for administration /service charges to be retained by the private CVC.

The records of earnings of private hospitals is not Centrally maintained by Ministry of Health & Family Welfare, however, since 1st March 2021 to 21st March 2021, a total of 62.43 lakh doses of COVID-19 vaccines have been administered at Private CVCs.

(b) Presently, the COVID-19 Vaccine Administration at Private COVID-19 Vaccination Centres (CVCs) has a ceiling cost of INR 250 per dose per person. Out of this, the cost of vaccine is INR 150 per dose. No proposal to fix the cost of vaccination at INR 200 per two doses for Private CVCs is under consideration.

(c) COVID-19 vaccination drive in India is going on for beneficiaries prioritized by NEGVAC which includes Health Care Workers, Front Line Workers, persons aged 60 years and above and those aged 45-59 years with identified 20 comorbidities. Unemployed ration card holders in any of the above mentioned prioritized groups can avail COVID-19 vaccine free of cost at Government COVID-19 Vaccination Centres (CVCs).

(d) No funds have been withheld from any scheme of Ministry of Health & Family Welfare during the pandemic and no donations have been received directly by Ministry of Health & Family Welfare from citizens to deal with the pandemic.

(e) All people amongst the prioritized groups of beneficiaries recommended by NEGVAC can avail COVID-19 vaccine free of cost at Government COVID-19 Vaccination Centres (CVCs).

MR. DEPUTY CHAIRMAN: Q. No. 290.

चौधरी सुखराम सिंह यादव: उपसभापति जी, पहले तो मैं आपका आभारी हूं कि आज डा. राम मनोहर लोहिया की जयंती पर आपने प्रो. राम गोपाल जी, विशम्भर प्रसाद जी और हमारे साथ श्रद्धासुमन अर्पित किए। महोदय, यह एक ऐसा विषय है जो कि पूरे विश्व में इस समय व्याप्त है। माननीय मंत्री जी ने पहले बहुत प्रयास किए हैं, मैंने इनकी बहुत तारीफ की है, लेकिन इस समय इसके कुछ मामले फिर बढ़ रहे हैं। मैं चाहता हूं कि उसमें विशेष कार्रवाई हो और कठोर कदम उठाए जाने चाहिए, ताकि इस मामले को फैलने से रोक सकें। मेरा प्रश्न है कि केंद्र सरकार द्वारा क्या ऐसी कोई व्यवस्थाएं की गई हैं, ताकि प्रदेश की सरकारों को निर्देश दिए जाएं कि वे अपने-अपने क्षेत्रों में वैक्सीन का नियमित उपयोग कब तक करा लेंगी, क्या ऐसे निर्देश दिए गए हैं?
डा. हर्ष वर्धन: सर, भारत सरकार हर स्तर पर स्टेट गवर्नमेंट्स के साथ लगातार पूरे कोविड के दौरान, including अब जब वैक्सीनेशन दिया जा रहा है, यह co-ordination करती है और इसका जो highest example है, वह प्रधान मंत्री जी का सभी मुख्यमंत्रियों के साथ लगातार संवाद है। उन्होंने अभी दस दिन पहले भी मुख्यमंत्रियों के साथ संवाद किया और उसमें कोविड के बढ़ते हुए मामले और इसके साथ-साथ वैक्सीनेशन की जो प्रक्रिया है, उसको कैसे एक जन-आंदोलन के रूप में विकसित किया जाए, यह विषय रहा है। जहां तक स्टेट गवर्नमेंट्स को सपोर्ट करने का प्रश्न है, भारत सरकार पूरे देश की सभी राज्य सरकारों को वैक्सीन उपलब्ध करा रही है। देश में 50 हज़ार से ज्यादा अस्पतालों में, जिसमें प्राइवेट और सरकारी अस्पताल शामिल हैं, उनमें स्टेट्स गवर्नमेंट के माध्यम से वैक्सीन्स भेजी जाती हैं। जो भी लोग priority groups के अंदर आते हैं, वे सरकारी अस्पताल में जाकर निशुल्क वैक्सीन ले सकते हैं और प्राइवेट अस्पताल में एक जो capped price 250 रुपये है, उस 250 रुपए का भुगतान करके वे वैक्सीन लगवा सकते हैं। हमारी officer level पर, State Government Health Secretaries के साथ, Chief Secretaries के

साथ इस विषय पर बातचीत होती है। इसमें और किसी भी प्रकार की ज्यादा guidelines देनी हैं, इसको strengthen करना है या कहीं पर कोई gaps नज़र आते हैं, तो हम उनको समाप्त करते हैं। भारत सरकार लगातार State Governments के touch में रहती है और हम उनसे भी feedback लेते हैं। हमारा एक National Expert Group on Vaccine Administration है, उसमें experts हैं, नीति आयोग के मेम्बर डा. वी.के. पॉल हैं, हमारे Health Secretary हैं, इसके साथ-साथ इसमें region-wise पांच State Governments के representatives भी हैं, हम उनसे भी फीडबैक लेकर NEGVAC में, जो वैक्सीन एडमिनिस्ट्रेशन की पॉलिसी है, उसको समय-समय पर इम्प्रूव करते हैं, modify करते हैं और नये एडिशन करते हैं।

श्री उपसभापतिः धन्यवाद। दूसरा सप्लीमेंटरी क्वेश्चन।

चौधरी सुखराम सिंह यादवः उपसभापति महोदय, पूरे देश में बड़े-बड़े अस्पताल हैं और उन अस्पतालों को राज्य सरकारों से फ्री में ज़मीन मिलती है, बहुत सस्ते दामों पर ज़मीन मिलती है। दिल्ली में भी बहुत बड़े-बड़े प्राइवेट अस्पताल हैं। वे लोग गरीबों की मदद बिल्कुल नहीं करते हैं। क्या माननीय मंत्री जी ने ऐसे कुछ निर्देश दिए हैं कि जो हमारा कोरोना पीरियड है, इस पीरियड में ये प्राइवेट अस्पताल मरीजों का निःशुल्क इलाज करेंगे?

डा. हर्ष वर्धन : सर, जैसा कि आप जानते हैं कि हैल्थ स्टेट का सब्जेक्ट है। जिन अस्पतालों को ज़मीन उपलब्ध करवाई जाती है, जो उनको ज़मीन उपलब्ध करवाने वाली अथॉरिटीज़ होती हैं, उन दोनों के बीच में एक एग्रीमेंट होता है और उस एग्रीमेंट के तहत उनको निशुल्क OPD और IPD की, जो indoor services होती हैं, वे deliver भी करनी होती हैं। उसकी monitoring करके जो action लेने की प्रक्रिया है, वह भी उसके तहत आती है।

जहां तक भारत सरकार का प्रश्न है, जिस समय यह कोविड शुरू हुआ था, उस दौरान जो बड़े-बड़े प्राइवेट अस्पताल थे, हमने उनके साथ में video conferencing करके लगातार सम्पर्क रखा और vaccination के काम में उनको involve करने के लिए भी सम्पर्क रखा। हम लोग इस बारे में लगातार State Governments को directions देते रहते हैं कि आप pricing इत्यादि के issues पर, उनके ऊपर निगरानी रखें और जिस समय capping करने की जरूरत पड़ी, तो यहां पर भारत सरकार द्वारा मीटिंग की गई थी, होम मिनिस्टर साहब ने सब लोगों के साथ मिलकर मीटिंग की थी, जिसमें admissions पर चर्चा हुई थी। कोविड के दौरान मरीजों के लिए जो hospital admission के charges थे, उनको भी एक लेवल तक cap किया गया था। हम लोगों ने इस विषय पर स्टेट गवर्नमेंट्स के साथ भी और दूसरी तरफ जो private hospitals हैं और उनसे संबंधित जो associations हैं, उनसे भी बातचीत की थी।

MR. DEPUTY CHAIRMAN: Mr. Minister, please be brief. मेरा सवाल पूछने वाले माननीय सदस्यों से और माननीय मंत्रियों से आग्रह होगा कि अभी हम चौथे-पांचवें सवाल पर चल रहे हैं। आप अधिक से अधिक सदस्यों को सवाल पूछने का मौका दें। डा. भागवत कराड़।

डा. भागवत कराड़ः माननीय उपसभापति महोदय, माननीय मंत्री जी से यह मेरा क्वेश्चन है कि अभी second stage of vaccination चल रहा है, अभी 60-plus and above 45 with comorbidity patients को वैक्सीन दी जा रही है। महाराष्ट्र में कोविड के केसेज़ बहुत बढ़ रहे हैं। महाराष्ट्र स्टेट में ज्यादा वैक्सीनेशन करने के लिए हमारे हैल्थ मिनिस्टर ने मांग की है। क्या उसको बढ़ाने की आप परमिशन दे रहे है? उसके संबंध में क्या न्यूज़ है?

डा. हर्ष वर्धन : सर, इसके संदंर्भ में हमारा यह कहना है कि including Maharashtra, सभी जगह पर पर्याप्त वैक्सीन उपलब्ध है। उनको जितनी वैक्सीन लगानी थीं, हमने जितनी वैक्सीन की डोज़ेज़ दी, जितनी उनको लगानी थीं और उसके बदले जितनी अभी लगाईं, उस रेश्यो का अध्ययन करने के हिसाब से आने वाले भविष्य के लिए पर्याप्त वैक्सीन्स स्टेट्स को दी गई हैं। कहीं पर भी वैक्सीन की shortage नहीं है। वे आने वाले समय में जिस स्तर तक vaccination के coverage को improve करते हैं, उस स्तर तक भारत सरकार पूरी commitment के साथ उनकी मदद करेगी। हमारी पिछले सप्ताह में दो बार वहां के स्वास्थ्य मंत्री जी से बात हुई है और हमने उनको इस संदर्भ में पूरा आश्वासन दिया है।

श्री उपसभापतिः धन्यवाद, माननीय मंत्री जी। श्रीमती छाया वर्मा, पूछिए।

श्रीमती छाया वर्मा: सर, अभी मंत्री जी ने कहा है कि टीकाकरण के लिए प्राइवेट अस्पताल वाले कहीं पर 150 रुपए और कहीं पर 250 रुपए ले रहे हैं। छत्तीसगढ़ सरकार, दिल्ली सरकार और बंगाल सरकार आदि कुछ राज्य सरकारें निःशुल्क वैक्सीन लगा रही हैं, तो मैं मंत्री जी से पूछना चाहती हूं कि उन राज्यों में जहां निजी अस्पतालों में 250 रुपए लिए जा रहे हैं, क्या आप उन्हें निर्देश देंगे कि वे निःशुल्क टीका लगाएं?

डा. हर्ष वर्धन : सबसे पहले तो मैं माननीय सदस्या की गलतफहमी दूर करने के लिए उन्हें बताना चाहता हूं कि सारे देश में वैक्सीन भारत सरकार हर राज्य को फ्री दे रही है। दूसरी बात यह है कि भारत सरकार की नीति को ही सब लोग फॉलो कर रहे हैं। सरकारी अस्पतालों में फ्री वैक्सीन दी जा रही है।...(**व्यवधान**)... वह नीति का पार्ट है। निजी अस्पतालों में 150 रुपए वैक्सीन की कॉस्ट को कैप किया गया है। वह 150 रुपए निजी अस्पताल वापस ऑनलाइन भारत सरकार को रिटर्न करते हैं। उसके अलावा जो उनके administration charges हैं, उनकी अपर लिमिट 100 रुपए तक रखी गई है। अगर कोई निजी अस्पताल 100 रुपए से कम भी चार्ज करना चाहे, तो कर सकता है।

श्रीमती छाया वर्मा: मैंने निःशुल्क के बारे में पूछा है।

डा. हर्ष वर्धन : मैंने आपको बताया कि भारत सरकार सारे देश को निःशुल्क वैक्सीन दे रही है। उसी को सारी राज्य सरकारें फॉलो कर रही हैं और निजी अस्पतालों में ये चार्जेज़ लिए जाते हैं। अगर कोई निजी अस्पताल में जाना चाहता है, जिसे लगता है कि वह अफोर्ड कर सकता है, तो

जाकर लगवा सकता है। मैंने भी निजी अस्पताल में जाकर वैक्सीन लगवाई है और भी कई सदस्यों ने लगवाई होगी। इसलिए यह कोई आपत्ति वाला विषय नहीं है। ...(**व्यवधान**)...

श्री उपसभापति : कृपया बैठकर आपस में बात न करें।

प्रो. राम गोपाल यादव: धन्यवाद उपसभापति जी। मंत्री जी सहमत होंगे ..(**व्यवधान**)...

एक माननीय सदस्य : आपका माइक नहीं चल रहा है, वह ऑन नहीं है।

प्रो. राम गोपाल यादव: पता नहीं क्यों हमारा माइक हमेशा गड़बड़ करता है।

महोदय, मंत्री जी इस बात से सहमत होंगे कि दुनिया भर में वैक्सीनेशन की गति बहुत तेज है, जबकि हमारे यहां बहुत कम है। मेरी जानकारी के अनुसार एम्स जैसी संस्था में भी 15 प्रतिशत से ज्यादा डाक्टर्स ने वैक्सीनेशन नहीं कराया। कोविशील्ड और कोवैक्सीन के बीच में कई लोगों ने कन्फ्यूज़न पैदा कर दिया, जबकि दोनों बहुत बढ़िया वैक्सीन्स हैं। इसके बावजूद लोग वैक्सीन नहीं लगवा रहे हैं, तो लोगों में अवेयरनेस पैदा करने के लिए और तेजी लाने के लिए मंत्री जी क्या करने जा रहे हैं? इज़राइल में 72 प्रतिशत लोग वैक्सीन लगवा चुके हैं, जबकि हमारे यहां दो प्रतिशत ही वैक्सीन लगा चुके हैं।

डा. हर्ष वर्धन : सर, सबसे पहले तो मैं आदरणीय राम गोपाल जी को बताना चाहता हूं कि ऐसा नहीं है कि हमारे यहां स्पीड स्लो है। मैंने पिछली बार भी सवाल के जवाब में बताया था कि आज सुबह तक लगभग 4 करोड़, 85 लाख लोग भारत में वैक्सीन की डोज़ ले चुके हैं। आखिरी 24 घंटे में, यानी कल तक 32 लाख, 53 हजार, 095 लोगों ने वैक्सीन ली है। पूरे देश में एक विशेष दिन में जितनी वैक्सीन लगती है, उसका 40 प्रतिशत भारत में लग रहा है। जहां तक आपने वैक्सीन हेसिटेंसी के बारे में कहा, तो हमारे द्वारा बहुत सारे कैम्पेन चलाने के बाद ही यह स्थिति आई है कि आज इतने लोग वैक्सीन लगवा चुके हैं और लगवा रहे हैं। इस बारे में हमारे 7 लाख, 84 हज़ार, 612 सैशंस हो चुके हैं और 60 साल से ऊपर के 2 करोड़, 2 लाख, 31 हज़ार, 137 लोग इतने कम समय में वैक्सीन लगवा चुके हैं। उनके लिए यह प्रक्रिया एक मार्च से शुरू हुई थी और 2 करोड़ से ज्यादा 60 वर्ष से अधिक उम्र के लोग वैक्सीन ले चुके हैं।

MR. DEPUTY CHAIRMAN: Now, Q. No. 291.

Fire safety audits in Government hospitals

*291. DR. VIKAS MAHATME: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether frequent fire audits are conducted in the Central Government hospitals, if so, the details thereof and, if not, the reasons therefor;

(b) whether there are standard protocols in place for fire-safety management in Government hospitals; and

(c) the manner in which these audits are monitored?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) Fire audit is conducted periodically in central government hospitals by the local fire department/authority, which issues fire safety certificates for various buildings. Fire safety committee conducts periodical fire safety audit on fire installation, Heating, Ventilation and Air Conditioning (HVAC), electrical sub-stations and other high electrical consumption electrical equipment. In addition, internal audits are also regularly conducted at Hospitals/institutions by the Fire Safety Team under the supervision of Fire Safety Committee.

(b) Standard protocol for fire safety management is in place in central government hospitals.Government of India from time to time has written to all the States/Union Territories (UTs) as well as Central Government Hospitals/Institutions under the Ministry of Health & Family Welfare to ensure adherence to the fire safety norms in all public & private hospitals. Further, after extensive examination of the issue relating to fire safety, comprehensive guidelines on fire safety in hospitals have been framed in consultation with various stakeholders. The said guidelines have been circulated on 28-09-2020 to all States/UTs across the country as well as amongst the Central Government Hospitals, for strict compliance. The guidelines contains Compliance Strategy (wherein responsibility of individuals concerned have been elaborated), System of Third Party Accreditation for Fire Safety, Fire Response Plan etc., which would help in thwarting fire incidents. Apart from the above, all Central Government Hospitals including States/UTs have been advised on 01-03-2021 to obtain No Objection Certificate (NOC), if not obtained earlier, from respective Fire Department. Further, it was also advised in case NOC obtained earlier has expired or getting expired soon, the same may be renewed immediately.

(c) Audits in the hospitals are monitored by the internal Committee through Central Public Works Department (CPWD) and local Fire Service authorities, as applicable. Overall monitoring, guidance and review of arrangements and procedures affecting fire safety is the responsibility of Head of the Institution and the Medical Superintendent monitors implementation, give directions and reports to the Head of the Institution.

डा. विकास महात्मे: महोदय, मैं आदरणीय स्वास्थ्य मंत्री जी को धन्यवाद देना चाहूंगा कि उन्होंने वैक्सीन के बारे में जानकारी दी। हाल ही में महाराष्ट्र में भंडारा में जिला अस्पताल में आग लगने से दस छोटे बच्चों की, न्यू बॉर्न, बेबीज की डेथ हुई थी। इसी तरह से नागपुर में इंदिरा गांधी गवर्नमेंट मेडिकल कॉलेज में भी शॉर्ट सर्किट की वजह से आग लग गई और वहां कोविड पेशेंट्स को बड़ी मुश्किल से दूसरी जगह शिफ्ट करना पड़ा।

श्री उपसभापति : केवल एक ही प्रश्न पूछें।

डा. विकास महात्मे : मेरा सवाल यह है कि क्या केन्द्र सरकार की तरफ से कोई गाइडलाइंस रहती हैं और क्या उनको फॉलो करना उनके लिए कम्पलसरी है, अनिवार्य है?

डा. हर्ष वर्धन : सर, भारत सरकार ने इस विषय की पूरी गहराई में जाकर इस संदर्भ में fire safety management के लिए detailed fire safety guidelines बनाई हैं और उनको विस्तार से सारी State Governments के साथ share किया है। जब हम लोग State Governments के साथ विभिन्न विषयों पर चर्चा करते हैं, तो इस संदर्भ में भी हम लोग लगातार बात करते हैं। हम State Governments से यह कहते हैं कि आप अपने अस्पतालों में जो local fire authorities हैं, उनके माध्यम से No Objection Certificate, Fire Audit और जितनी भी प्रक्रियाएँ हैं, जिनको समय-समय पर regularly पूरा करना जरूरी है, उनको पूरा करें। हम State Governments से आग्रहपूर्वक कहते हैं कि वे अपने अस्पतालों में इन प्रक्रियाओं को जरूर पूरा करवाएँ।

श्री उपसभापति : दूसरा supplementary.

डा. विकास महात्मे : सर, मेरा दूसरा सवाल यह है कि fire के prevention के लिए mock drill उसका एक part है, लेकिन मैंने देखा है कि किसी भी हॉस्पिटल में mock drill, जो प्रत्यक्ष रूप में होना चाहिए, जिसमें सभी डॉक्टर्स और कर्मचारी रहने चाहिए ...

श्री उपसभापति : डा. विकास महात्मे, आप सवाल पूछिए।

डा. विकास महात्मे : वह नहीं होता है। वह mock drill हो, क्या इसके लिए आप कुछ compulsions कर सकते हैं या इसके लिए कुछ incentives दे सकते हैं, जिससे fire audit अच्छी तरह से हो?

डा. हर्ष वर्धन : सर, हमने जिन guidelines की चर्चा की, इनमें mock drill भी शामिल है और mock drill भी केवल एक बड़े लेवल पर ही नहीं, बल्कि हॉस्पिटल की सभी buildings में अलग-अलग समय पर हो। कई अच्छे अस्पताल उसको बहुत गहराई और गम्भीरता से follow करते हैं, कई अस्पताल उसको follow नहीं करते हैं, लेकिन हम लोग उनसे इसके लिए लगातार आग्रहपूर्वक निवेदन करते रहते हैं।

श्री उपसभापति : माननीय राजीव सातव जी।

श्री राजीव सातव : उपसभापति महोदय, आपका धन्यवाद कि आपने मुझे एक महत्वपूर्ण विषय पर सवाल पूछने का मौका दिया। बीच में सुप्रीम कोर्ट ने fires के बारे में संज्ञान लिया था, खास तौर से गुजरात के बारे में सुप्रीम कोर्ट ने इस विषय में संज्ञान लिया था। क्या सरकार ने प्राइवेट हॉस्पिटल में जो fire incidents हुए हैं, उनके बारे में संज्ञान लिया है? इसके बारे में सरकार की क्या भूमिका है?

डा. हर्ष वर्धन : देखिए, fire safety audit के संदर्भ में प्राइवेट या सरकारी अस्पताल के लिए सरकार की अलग-अलग भूमिका नहीं है। Fire incident कहीं भी नहीं होना चाहिए और अस्पतालों में तो बिल्कुल ही नहीं होना चाहिए। उसके लिए जैसा हमने कहा कि सारे experts और सम्बन्धित लोगों के साथ मिल कर हम लोग detailed guidelines को State Governments के साथ share करते हैं। आप जानते हैं कि 'health' एक State subject है। Government of India guidelines बनाती है, guidelines को share करती है, system को create करने के लिए और strengthen करने के लिए financial और technical support देती है, लेकिन जो implementation का काम होता है, वह State Governments का होता है। Everywhere we follow and pursue it quite consistently and sincerely.

MR. DEPUTY CHAIRMAN: Shrimati Vandana Chavan.

SHRIMATI VANDANA CHAVAN: Sir, under some of the legislations, like the Shop Act License or the ICC, Internal Complaints Committee, under the Sexual Harassment of Women at Workplace Act guidalines are supposed to be displayed publically in the concerned institutions. Like that, can the fire audit also be displayed publically in the hospitals?

डा. हर्ष वर्धन : सर, सभी चीजें detail में guidelines में भी होती हैं। हम लोग यह भी pursue करते हैं कि fire safety के लिए जो fire departments हैं, उनके साथ हम regularly अस्पतालों को कहते हैं कि वे No Objection Certificate लेते रहें और जिनके No Objection Certificates expire हो गए हैं, वे उनको renew कराते रहें। So, we keep on pursuing this. Ultimately,

this is something which has to be done at the hospital level. But, our purpose is to give them regular guidelines and monitor and follow the things.

श्री उपसभापति : प्रो. मनोज कुमार झा।

प्रो. मनोज कुमार झा : उपसभापति महोदय, मैं माननीय मंत्री महोदय से एक प्रश्न पूछना चाहता हूँ। यह संदर्भ बिहार में CGHS dispensaries को लेकर है। वहाँ empanelment की बहुत बड़ी दिक्कत है, खास तौर पर दरभंगा में। मेरा आपसे आग्रह होगा कि आप इसमें व्यक्तिगत स्तर पर दखल दें और इसका निराकरण करें।

श्री उपसभापति : धन्यवाद। यह सुझाव है।

प्रो. मनोज कुमार झा : सर, यह मेरा प्रश्न भी है।

डा. हर्ष वर्धन : आप मुझे इसके बारे में specifically लिख कर भेजेंगे, तो I will personally look into it and try to help.

MR. DEPUTY CHAIRMAN: Now, Question No. 292.

Special Audit Committee report on financial irregularities at SIC

*292. SHRI RAM NATH THAKUR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) when the report of Special Audit Committee regarding financial irregularities at Spor ts Injury Centre (SIC), Safdarjung Hospital, Delhi was submitted;

(b) the findings and recommendations of the Committee;

(c) the comments of Government on the Special Audit Committee Report;

(d) the actions taken till date based on the findings;

(e) whether the Central Vigilance Commission (CVC) is required to be consulted;

(f) the current status and whether Government contemplates to take action in this ma tter of public interest; and

(g) whether the Audit Committee Report has been pending for more than 2 years without any substantive action and, if so, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN): (a) to (g) A Statement is laid on the Table of the House.

Statement

(a) and (b) The Special Audit Committee constituted to look into various irregularities involved in the procurement of equipment in Sports Injury Centre (SIC) Safdarjung Hospital, submitted its report to the Ministry on 30th November, 2018.

The major recommendations of the Committee *inter-alia* include the following:-

i. Considering large scale irregularities and violation of General Financial Rules (GFRs) /Central Vigilance Commission (CVC) instructions, the Government may consider detailed investigation in the matter.
ii. Annual requirement of Orthopaedic implants be objectively assessed and attempts should be made to discover the lowest rates, by leveraging benefits of economy of scales.
iii. Procurement of equipment, devices and services may be rationalized keeping in view the usefulness and usability of the same.
iv. The Indenting Officer (HOD) may be made personally accountable for submitting false indent.
v. Usage of high value equipment and devices may be audited annually.
vi. Appropriate systems and procedures may be put in place for enhanced rationalization, objectivity, transparency and economy in procurement of equipments, devices and consumables.
vii. The officers associated with indent and procurement processes may be exposed to latest relevant GFRs and instructions issued by Government, CVC, Competition Commission of India (CCI), etc. through appropriate training modules.

(c) to (g) The detailed examination of the various recommendations of the Special Audit Committee were carried out at various levels *i.e.* Safdarjung Hospital, SIC, Directorate General of Health Service (Dte.GHS) and the Ministry. As advised by the Special Audit Committee, detailed investigation has been carried out through various

Committees in the matter. As regard fixing up of responsibilities, action is being taken as per Vigilance Manual.

As regards systemic improvement, procurement of items through GeM and adherence to GFR is being strictly emphasised by the Ministry. Committees are in place for evaluation of technical and financial bids received through tenders to identify the lowest bidder. Further, internal Audit Team has also carried out audit of the central Government Hospitals.

In-house training sessions have been organised by Dte.GHS and Finance Division of the Ministry to create awareness on Delegation of Financial Power Rules (DFPR) and GFR from time to time. Systemic improvements are continuous process and are being proactively encouraged.

श्री राम नाथ ठाकुर : उपसभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि जाँच के आलोक में क्या सरकार इसके लिए सशक्त आंतरिक व्यवस्था बनाएगी, ताकि इस तरह की गम्भीर अनियमितताएँ दोबारा न हों?

डा. हर्ष वर्धन : सर, अगर माननीय सदस्य ने हमारा उत्तर पढ़ा होगा, तो इसमें हमने specifically बहुत detail में बताया है कि अनियमितताओं के बारे में जानकारी मिलने के बाद किस प्रकार से सरकार ने और DGHS ने Special Audit Committee बनाई और उसकी detailed recommendations को आगे follow करने के लिए इस विषय को Health Ministry के Vigilance Department ने examine किया। इसके साथ उसको CBI अलग से examine कर रही है। इसके साथ ही हमने उस विषय के लिए responsibilities भी, generalized करने की बजाय specific, fix करने के लिए अस्पताल के Vigilance Officer को भी यह विषय आगे pursue करने के लिए दिया हुआ है। The issue is being deliberated for future improvements also and for actually finding the right, exact culprit and to fix the responsibility of the individual persons. So, it is being handled at multiple levels.

श्री राम नाथ ठाकुर : उपसभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहता हूं, क्या सरकार इस वित्तीय वर्ष में तय सीमा के अन्दर कार्यवाही कर सदन को सूचना देगी?

डा. हर्ष वर्धन : महोदय, सरकार जो भी कर रही है, वह इस पर कार्रवाई करने के लिए ही कर रही है, लेकिन किसी particular person के ऊपर कार्रवाई करने के लिए या responsibility fix करने के लिए vigilance की guidelines, manuals जैसी चीज़ों को एक्सपर्ट लोग ही इन्वेस्टिगेट करते हैं। सरकार को जिस दिन exact outcome मिलेगा, तो निश्चित रूप से वह कार्रवाई करेगी।

श्री उपसभापति : प्रश्न संख्या 293.

Action plan to strengthen health infrastructure

†*293. SHRI HARNATH SINGH YADAV: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) Whether Government has chalked out any action plan to strengthen the rural healthcare infrastructure in order to make health services more efficient in Rural India;

(b)
whether any funds have been allocated during the current financial year for physical realisation of infratructure development; and

(c) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) to (c) The Government has embarked upon the plan to set up 1.5 lakh Health and Wellness Centres (HWCs) by upgrading Sub-Health Centres (SHCs) and Primary Health Centres (PHCs) by 2022, with the objective of strengthening healthcare infrastructure for delivering comprehensive primary healthcare, closer to the homes of the people, especially in rural India. More than 70,221 HWCs have already become functional and are providing accessible, equitable and affordable healthcare services to the community. Out of these, more than 40,634 HWCs have been operationalized since 1st February 2020, i.e. during the period of the COVID-19 Pandemic.

Public health and hospitals is a State Subject and the primary responsibility of providing health care services, including infrastructure, is that of the States. However, under National Health Mission (NHM), support is being provided to the States, to improve upon their existing healthcare infrastructure, including that of Sub Health Centres (SHCs), Primary Health Centres (PHCs) and Community Health Centres (CHCs) up to the level of District Hospitals.

---

† Original notice of the question was received in Hindi.

The PM Atma Nirbhar Swasth Bharat Yojana has also been announced for further developing capacities of primary, secondary and tertiary care health systems, strengthen existing national institutions and create new institutions to cater to detection and cure of new and emerging diseases. This will be in addition to the National Health Mission. The main interventions under the scheme are at Annexure-I.

State/UT wise approvals under health system strengthening/new construction/ renovation under NHM during the current year is at Annexure-II.

In addition, NHM is supporting the States/UTs in augmentation of Human Resources, at various levels of health care facilities. NHM provides flexibility to States, in adopting strategies suitable to their local context, especially in hard — to - reach areas, through initiatives such as "You quote, we pay", etc.

Furthermore, support is being provided under NHM, for improvement in quality of infrastructureof health facilities, through initiatives such as, National Quality Assurance Standards (NQAS), LaQshya and Kayakalp.

Annexure-I

Main interventions under The PM Atma Nirbhar Swasth Bharat Yojana

a. Support for 17,788 rural and 11,024 urban Health and Wellness Centres;
b. Setting up integrated public health labs in all districts and 3382 block public health units in 11 States;
c. Establishing critical care hospital blocks in 602 districts and 12 central institutions;
d. Strengthening of the National Centre for Disease Control (NCDC), its 5 regional branches and 20 metropolitan health surveillance units;
e. Expansion of the Integrated Health Information Portal to all States/UTs to connect all public health labs;
f. Operationalisation of 17 new Public Health Units and strengthening of 33 existing Public Health Units at Points of Entry, that is at 32 Airports, 11 Seaports and 7 landcrossings;
g. Setting up of 15 Health Emergency Operation Centres and 2 mobile hospitals.

Annexure-II

State/UT wise approvals under health system strengthening/new construction/renovation under NHM during the current year

Sl. No.	State	Funds allocated during Financial Year 2020-21 (Amount in Lakh of rupees)
1	Bihar	36745.92
2	Chattisgarh	10949.82
3	Himachal Pradesh	7522.00
4	Jammu & Kashmir	4505.65
5	Jharkhand	10588.51
6	Madhya Pradesh	49475.59
7	Orissa	21188.07
8	Rajasthan	96899.58
9	Uttar Pradesh	45891.29
10	Uttarakhand	5500.07
11	Arunachal Pradesh	2828.89
12	Assam	30641.14
13	Manipur	2633.15
14	Meghalaya	1444.80
15	Mizoram	570.03
16	Nagaland	3943.01
17	Sikkim	388.52
18	Tripura	4549.00
19	Andhra Pradesh	14399.00
20	Goa	119.60
21	Gujarat	1651.72
22	Haryana	17004.75
23	Karnataka	19381.04
24	Kerala	6624.36
25	Maharashtra	30765.52
26	Punjab	9096.00
27	Tamil Nadu	36251.27
28	Telangana	13702.86

29	West Bengal	18282.20
30	Andaman & Nicobar Islands	135.00
31	Chandigarh	0.00
32	Dadra & Nagar Haveli	5.76
33	Daman & Diu	0.00
34	Delhi	381.96
35	Lakshadweep	0.00
36	Puducherry	12.88
37	Ladakh	0.00
Total		504078.97

The above data comprises of Hospital Strengtheining - Up- Gradation of Community Health Centres (CHCs), Primary Health Centres (PHCs), District Hospitals (DHs), Strengthening of Districts, Sub Divisional Hospitals, CHCs, PHCs and Sub Centres Rent and Contingencies and New Constructions/ Renovation and Setting up - CHCs, PHCs, Sub Health Centres (SHCs)/Sub Centres, Setting up Infrastructure wing for Civil works, Government Dispensaries, Facility improvement, civil works, Basic Emergency Obstetric Care (BemOC) and Comprehensive Emergency Obstetric Care (CemOC)centres, Major civil works for operationalization of First Referral Units (FRUs), Major civil works for operationalization of 24 hour services at PHCs, Civil Works for Operationalising Infection Management & Environment Plan at health facilities, Infrastructure of Training Institutions, Sub District Hospitals (SDHs), District Hospitals (DHs), Civil works of District Early Intervention Centres (DEICs) under Rashtriya Bal SwasthyaKaryakram (RBSK) and Infrastructure strengthening under National Urban Health Mission (NUHM).

श्री हरनाथ सिंह यादव : मान्यवर, ग्रामीण क्षेत्र के चिकित्सालयों में चिकित्सकों व सहयोगी स्टाफ के लिए आवासों की व्यवस्था नहीं होती है, ऐसी स्थिति में गांव में रात्रि में चिकित्सक रुकते नहीं हैं, नज़दीक के शहरों में चले जाते हैं, जिसके कारण गांव-वासियों और रोगियों को बड़ी असुविधा होती है।

श्री उपसभापति : आप सवाल पूछिए।

श्री हरनाथ सिंह यादव : मैं माननीय मंत्री जी से जानना चाहता हूं कि देश भर के, विशेषकर उत्तर प्रदेश के परिप्रेक्ष्य में ग्रामीण चिकित्सालयों में चिकित्सा सेवाओं को मज़बूत करने के लिए चिकित्सकों व सहयोगी स्टाफ के लिए आवास उपलब्ध कराने हेतु क्या सरकार की कोई कार्य-योजना है? यदि हां, तो उसका पूर्ण विवरण क्या है?

डा. हर्ष वर्धन : National Health Mission में infrastructure strengthening के लिए भारत सरकार स्टेट गवर्नमेंट्स की मदद करती है, लेकिन इसके लिए स्टेट गवर्नमेंट्स ही अपना programme implementation plan बनाती हैं। अगर किसी Primary Health Centre को कोई residential complex बनाना है या District Hospitals में कितने residence चाहिए अथवा Community Health Centre में क्या-क्या व्यवस्था चाहिए, इसके स्टेट गवर्नमेंट्स ही detailed plans बनाकर देती हैं। हम लोग उनके प्लान को implement करने के लिए financial support करते हैं। अगर उत्तर प्रदेश में या देश में किसी भी अन्य जगह पर किसी चीज़ की कमी है, तो जैसा मैंने पहले कहा, 2011 की public health की जो guidelines हैं, उनमें बहुत स्पष्ट बताया हुआ है कि किसी भी Primary Health Centre, Community Health Centre या Sub-Centre पर क्या-क्या व्यवस्था होनी चाहिए। अगर अपने क्षेत्र में कहीं पर भी आपको लगता है कि ये चीज़ें कम हैं, तो आप उनको strengthen करने के लिए अपनी respective State Governments के थ्रू हमें प्रपोज़ल्स भिजवाएं, National Health Mission में हम उनका पूरा सपोर्ट करेंगे।

श्री हरनाथ सिंह यादव : मान्यवर, मैं माननीय मंत्री जी से यह जानना चाहता हूं कि देशभर में ग्रामीण क्षेत्रों में अवस्थित चिकित्सालयों की कुल संख्या के सापेक्ष में, प्रत्येक चिकित्सालय में कम से कम एक चिकित्सक के हिसाब से उपलब्धता और रिक्तता का ब्यौरा क्या है? सरकार को...(**व्यवधान**)...

श्री उपसभापति : धन्यवाद, आपका सवाल हो गया है।

डा. हर्ष वर्धन : सर, सारे देश के अंदर ग्रामीण क्षेत्रों में डॉक्टर्स की संख्या के बारे में पूरी डिटेल may not be with me right now, but I can provide that and lay it on the Table of the House.

SHRI SUJEET KUMAR: Sir, in his reply, the hon. Minister has said that the Government is taking steps to meet the standards of the Public Health Centres, PHCs, and CHCs in rural India. So, my question to the hon. Minister is: What percentage of Sub-Centres, PHCs and CHCs have already met the standards as prescribed? ...(*Interruptions*)..

MR. DEPUTY CHAIRMAN: Thank you, Mr. Sujeet Kumar.

DR. HARSH VARDHAN: Sir, it is a dynamic process. As I have said, the health is a State Subject. The State Governments actually review their own situation and every year they improve their plans, develop their plans. They give their plans to us and on the basis of those plans we work. We are very proactively helping the State Governments to strengthen all these activities all over the country. You see, even to make sure that there is adequate manpower for employing a doctor, we right now have gone up to a strategy where we say to the doctor, 'you quote and we pay'. This payment is made by the Central Government on behalf of the State Government. This is the level at which we support the systems.

1.00 P.M.

श्रीमती जया बच्चन: उपसभापति महोदय, सबसे पहले मैं माननीय मंत्री जी को बधाई देना चाहती हूं कि इतने मुश्किल वक्त में आपने बहुत बढ़िया और बहुत अच्छा काम किया है।

MR. DEPUTY CHAIRMAN: Sorry, Jayaji, time is over. Question Hour is over. The House stands adjourned till 2.00 p.m.

[Answers to Starred and Unstarred Questions (Both in English and Hindi) are available as Part-I to this Debate, published electronically on the Rajya Sabha website under the link https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise]

The House then adjourned for lunch at one of the clock.

The House reassembled at two of the clock,
MR. DEPUTY CHAIRMAN *in the Chair.*

*GOVERNMENT BILLS

(i) The Appropriation (No. 2) Bill, 2021
(ii) The Appropriation Bill, 2021
(iii) The Jammu and Kashmir Appropriation Bill, 2021
(iv) The Jammu and Kashmir Appropriation (No.2) Bill, 2021
(v) The Puducherry Appropriation Bill, 2021
(vi) The Puducherry Appropriation (Vote on Account) Bill, 2021

&

*THE BUDGET

(i) (Union Territory of Jammu and Kashmir), 2021-22

---

* Taken up together.

(ii) (Union Territory of Puducherry), 2021-22

MR. DEPUTY CHAIRMAN: We will now take up the Appropriation Bills...

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, as per the List of Business we have to take up the discussion on Appropriation Bills as well as the General Discussion on the Budgets of Puducherry and Jammu and Kashmir. I have been told by many of the Members that even though the BAC had decided that 12 hours will be set apart for all the finance-related matters, including the Finance Bill, many Members would like to speak more on the Finance Bill. So, more time may be allocated for the Finance Bill and we may pass the Appropriation Bills in three hours, and the rest of the nine hours, out of the 12 hours which have been allocated, may be allotted for the Finance Bill. So if it is done in two hours, it is well and good, but the maximum time is three hours for the Appropriation Bills.

श्री उपसभापति: क्या इस पर सदन की सहमति है?

SHRI JAIRAM RAMESH (Karnataka): Sir, on the 28th of October, 2020, the Government issued an Ordinance and predictably, it was hailed as a revolutionary step taken by the Prime Minister to control air pollution in the National Capital Region of Delhi and improve the health of its citizens. Unfortunately, that Ordinance was allowed to lapse on 12th March, 2021. It rarely happens. Particularly in this Government, they have taken immediate steps to convert every Ordinance into a Bill. So, my request to you is this. This Ordinance was issued. The Ordinance was allowed to lapse. The BAC has allocated three hours' time or two hours' time for discussion on the conversion of the Ordinance to a Bill. We are at the fag end of the Session. We are going to adjourn in less than two days. There is no prospect of this Ordinance coming as a Bill. I would request for a clarification whether this Bill is going to be taken up or not.

श्री उपसभापति: माननीय जयराम रमेश जी, पहले Appropriation Bills पर, have you agreed for 3 hours?

SHRI V. MURALEEDHARAN: Yes.

MR. DEPUTY CHAIRMAN: The Appropriation (No.2) Bill, 2021, The Appropriation Bill, 2021, The Budget (Union Territory of Jammu And Kashmir), 2021-22, The Budget (Union Territory of Puducherry), 2021-22, The Jammu and Kashmir Appropriation Bill, 2021, The Jammu and Kashmir Appropriation (No.2) Bill, 2021, The Puducherry Appropriation Bill, 2021, The Puducherry Appropriation (Vote on Account) Bill, 2021 to be discussed together. Shri Anurag Singh Thakur to move a motion for consideration of the following Bills: The Appropriation (No.2) Bill, 2021 and The Appropriation Bill, 2021. Then, the Budget (Union Territory of Jammu and Kashmir), 2021-22 - General Discussion; the Budget (Union Territory of Puducherry), 2021-22 - General Discussion. Shri Anurag Singh Thakur to also move the motion for consideration of the following Bills: The Jammu and Kashmir Appropriation Bill, 2021, The Jammu and Kashmir Appropriation (No.2) Bill, 2021, The Puducherry Appropriation Bill, 2021 and The Puducherry Appropriation (Vote on Account) Bill, 2021. Mr. Minister, please move.

SHRI JAIRAM RAMESH: Sir, what happened to my clarification? ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Please move the Bills, Shri Anurag Singh Thakur.

The Appropriation (No.2) Bill, 2021;
The Appropriation Bill, 2021;
The Budget (Union Territory of Jammu and Kashmir), 2021-22;
The Budget (Union Territory of Puducherry), 2021-22;
The Jammu and Kashmir Appropriation Bill, 2021;
The Jammu and Kashmir Appropriation (No.2) Bill, 2021;
The Puducherry Appropriation Bill, 2021; and
The Puducherry Appropriation (Vote on Account) Bill, 2021

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE; AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR): Sir, on behalf of my senior colleague, Shrimati Nirmala Sitharaman, I move:

> That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2021-22, as passed by Lok Sabha, be taken into consideration.

Sir, I also move:

That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2020-21, as passed by Lok Sabha, be taken into consideration.

Sir, I also move:

That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union territory of Jammu and Kashmir for the services of the financial year 2020-21, as passed by Lok Sabha, be taken into consideration.

Sir, I also move:

That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the Union Territory of Jammu and Kashmir for the services of the financial year 2021-22, as passed by Lok Sabha, be taken into consideration.

Sir, I also move:

That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Puducherry for the services of the financial year 2020-21, as passed by Lok Sabha, be taken into consideration.

Sir, I also move:

That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the Union Territory of Puducherry for the services of a part of the financial year 2021-22, as passed by Lok Sabha, be taken into consideration.

The questions were proposed.

श्री उपसभापति : माननीय मंत्री जी, क्या आप कुछ बोलना चाहेंगे?

श्री अनुराग सिंह ठाकुर : जी नहीं, सर, मैं अंत में reply दूँगा।

श्री उपसभापति : माननीय शक्तिसिंह गोहिल जी।

श्री शक्तिसिंह गोहिल (गुजरात) : माननीय उपसभापति महोदय, I know my limitations on the Appropriation Bills and I also know the scope of the Appropriation Bills. So, with that scope, I will raise certain concerns and issues on these Bills. महोदय, आज सरकार जो विनियोग विधेयक लेकर आई है, मैं उसके ऊपर बात करते हुए इस सदन का ध्यान इस ओर आकर्षित करना चाहता हूँ कि यह जो बजट आया है, इसमें total expenditure 34,83,236 करोड़ रुपए का है और जो total receipt है, वह 19,76,424 करोड़ रुपए की है। इससे जो revenue deficit होगा, वह 11,40,576 करोड़ रुपए का है। आप इस revenue deficit को कैसे meet करेंगे, जबकि आपका expenditure 34,83,236 करोड़ रुपए का है और income 19,76,424 करोड़ रुपए की है, तो दोनों के बीच का जो गैप है, वह 11,40,576 करोड़ रुपए का है। मतलब यह हुआ कि आप fiscal deficit, revenue deficit की ओर जा रहे हैं और मुझे यह भी लगता है कि जब बजट की actual figures आएँगी, तब वह इसको भी कहीं पार कर जाएगा, क्योंकि यह सरकार जिस तरह से बजट बनाती है, बजट में थोड़ा आगे-पीछे हो सकता है, पर जो गैप होता है, that gap is too high. 2020-2021 के बजट में your revenue deficit was Rs. 6,09,219 crores और जब आपने इसको revise किया, तो यह थोड़ा-बहुत नहीं, बल्कि आप 6,09,219 करोड़ से 14,55,989 करोड़ तक पहुँच गए। अगर इसी गति से सरकार के बजट का रवैया रहेगा, तो जो revenue deficit है और आप जिसकी बात करते हैं कि हम percentage of GDP के सामने positive ले आएँगे -- आज 2020-2021 का जो revised budget है, उसमें against GDP जो percentage है, वह 5.9 परसेंट है और 2021-2022 का जो है, वह 3.1 परसेंट है।

मान्यवर, कोरोना की मार पड़ी, कोरोना बीमारी की वजह से दिक्कतें आईं, ये दिक्कतें सिर्फ सरकार के सामने नहीं आई हैं, बल्कि इस देश के नागरिकों को बहुत ज्यादा आई हैं और सरकार की यह जिम्मेवारी थी तथा लोग उम्मीद करते थे कि हमें कहीं न कहीं से कुछ फायदा मिल जाए। मान्यवर, मैं आपके जरिए इस सदन में यह highlight करना चाहता हूँ कि जो Union excise duty है, वह 2020-21 में क्या थी? Union excise duty 2 लाख, 67 हज़ार करोड़ थी। जो Union excise duty 2020-21 में 2 लाख, 67 हज़ार करोड़ थी, उसे आपने वहाँ से 3 लाख, 61 हज़ार करोड़ कर दिया है। इतनी ज्यादा बढ़ोतरी, वह आम आदमी के ऊपर, देशवासियों के ऊपर जाएगी और यह मार खासकर पेट्रोल और डीज़ल -- आप जीडीपी बढ़ाने की बात करते थे, वह जीडीपी, अर्थात Gross Domestic Product नहीं बढ़ा, पर गैस, डीज़ल और पेट्रोल के प्राइस बढ़ गए हैं। मैं कॉरपोरेट्स के प्रति आपकी उदारता को समझ सकता हूँ। Excise generally सभी पर असर करता है। जो कॉरपोरेट टैक्स है, जो आपका 2020-21 का Budget estimate था, उसमें वह 6 लाख, 38 हज़ार करोड़ था और नए बजट में, 2020-21 revised में, आपने उसे 4 लाख, 59 हज़ार करोड़ कर दिया, यानी कॉरपोरेट टैक्स को कम किया गया है।

मैं और ज्यादा नहीं बोलूँगा, पर आपका सेंट्रल जीएसटी भी बढ़ रहा है, आपका excise भी बढ़ रहा है, लेकिन जब आपके सामने रिलीफ देने की बात आती है, तब आप देशवासियों की इनकम को भी देखिए। कोरोना की वजह से देशवासियों की इनकम पर कितनी बड़ी मार पड़ी है। अगर इसका estimate देखना है, तो वह आपके बजट से मिलता है। आपके बजट में 2020-21 में जो आपका estimate था, जब आपने उसका revised estimate किया, तो इनकम टैक्स में जो आपका estimate था, वह 28 परसेंट कम हो गया है। यह दर्शाता है कि देशवासियों की इनकम में

कितनी कटौती हुई है और इस देश का आम नागरिक किस मुश्किल दौर से, कितनी मुश्किलों के बीच से गुज़र रहा है। आप कह रहे हैं कि हम disinvestment करेंगे और disinvestment के रेट से आपका estimate बताता है कि हम बेचेंगे। आप 2020-21 में 1 लाख, 75 हज़ार करोड़ रुपया बेच-बेचकर लाने की बात कर रहे हैं। This target is 3.5 times higher than the disinvestment of Rs.50,304 crores in 2019-20. पता ही नहीं चलता है! हमारे यहाँ सौराष्ट्र में कहते हैं, *

इसका मतलब है कि जो बेटा ठीक नहीं होता है, वह बाप की बनाई हुई प्रॉपर्टी को बेच-बेचकर खाता है। यह जो आप पीएसयूज़ को खत्म करते हैं, मान्यवर, मैं आपके जरिए सरकार को कहना चाहता हूँ कि आज़ादी के बाद बहुत सोच के साथ पीएसयूज़ बनाए गए थे। अगर आज आपका बीएसएनएल नहीं होता, तो जो एक छोटा सा कस्बा या गाँव है, वहाँ आपका कोई प्राइवेट मोबाइल ऑपरेटर टॉवर नहीं लगाता। यह तो पीएसयू है, इसलिए वहाँ टॉवर लगाता है। आपकी ट्रेन आप चलाते हैं, तब आप एक छोटे गाँव तक रेल ले जाने की कोशिश करेंगे, लेकिन कल को यह प्राइवेट हाथ में जाएगा, तो service oriented नहीं होगा, बल्कि profit oriented होगा और profit oriented होगा, तो इस देश के आम नागरिक को कोई फायदा नहीं मिलेगा, यानी आपको बेच-बेचकर समृद्धि दिखाने के रूप से बाहर निकलना होगा। हमें सोचना होगा कि इस मुश्किल समय में हम देशवासियों के लिए क्या करें? हम इस देश की संसद में बैठते हैं। मैं और देशों में गया हूँ, यूरोप भी गया हूँ। जो पुरानी बिल्डिंग्स बनी हैं, उनके अंदर positive vibes होती हैं, वे हमारी धरोहर हैं। वे कहते हैं कि यहाँ हमारे बुजुर्गों ने बैठकर अच्छे काम किए हैं, हम भी उन्हीं की जगह बैठकर काम करेंगे। आप Vista project को रोक लीजिए, पर जहाँ खर्च करना है, जहाँ खर्च करने की जरूरत है, वहाँ खर्च कीजिए। आप क्या कर रहे हैं? आप Appropriation Bill लेकर आए हैं, मैं देख रहा हूँ कि आपका जो Central Sector Scheme/Project है, वहाँ आप 18 प्रतिशत की वृद्धि कर रहे हैं। महात्मा गांधी जी ने कहा था कि मेरा भारत अगर सही जगह पर कहीं बसता है, तो वह गाँवों में बसता है। हिन्दुस्तान अगर कहीं बसता है, तो वह गाँवों में बसता है। उस रूरल-लोकल बॉडीज़ के लिए आपका जो प्रावधान था, वह वर्ष 2020-21 में 69,925 करोड़ था और इस साल के नये बजट में रूरल-लोकल बॉडीज़ को जो पैसे जाने चाहिए, उसमें आपने कटौती करके सिर्फ 44,901 करोड़ कर दिया है, यानी 13 प्रतिशत से ज्यादा की कटौती उस गाँव की लोकल बॉडीज़ को मिलने वाले पैसे में की गई है। उससे गाँव बरबाद होंगे और गाँवों की लोकल बॉडीज़ को जो फायदा मिलना चाहिए था, वह नहीं मिलेगा।

फर्टिलाइज़र और सब्सिडी - मान्यवर, जिसको 'जगत का तात' कहते हैं, जिसको अन्नदाता कहते हैं, जिसे किसान कहते हैं, हम अपने देश को कृषि-प्रधान देश कहते हैं, हम उद्योग-प्रधान देश नहीं हैं, पर पता नहीं क्यों उन किसानों के प्रति इस सरकार का यह रवैया रहा है कि जहाँ पहले RE 2020-21 में फर्टिलाइज़र सब्सिडी के लिए 1,33,947 करोड़ की राशि थी, वहीं अब इस 2021-22 के बजट में उस पर कैंची चली है। आपने उसे 1,33,947 करोड़ में से काटकर बजट 2021-22 में सिर्फ 79.530 करोड़ कर दिया है। आप फर्टिलाइज़र के ऊपर इतनी ज्यादा कटौती क्यों कर रहे हैं? फिर, आप कहते हैं कि हम तो बहुत अच्छा काम कर रहे हैं, किसान भाई हमें समझ नहीं रहे हैं। ...(**व्यवधान**)...

---

* Hon'ble Member spoke in Gujarati.

मान्यवर, कोविड के बारे में बात की गई है और बजट में उसके लिए पैसे भी बताए गए हैं। मैं आपके ज़रिये कहना चाहता हूँ कि आप सही figure देख लीजिए। जिन दो slots में vaccination होना है, उसकी रफ्तार आप तेज नहीं कर रहे हैं। अगर आप 100 प्रतिशत को इसी रफ्तार से करेंगे, तो उसमें 18 साल लग जाएँगे और अगर आप 70 प्रतिशत को इस रफ्तार से करने जाएँगे, तो उसमें 12 साल 6 महीने लग जाएँगे। आप उसे बाहर दे रहे हैं। मैं यह नहीं कहता कि आप मेरी बात मानिए। दिल्ली हाई कोर्ट ने यह observation दी है कि आप बाहर के देशों में इसे दे रहे हैं, बेच रहे हैं, पर पहले इस देश में vaccination complete होना चाहिए। You are saying that you will do it tomorrow. Do it today, it should have been done yesterday. यह बीते हुए कल को हो जाना चाहिए था, जो आप कह रहे हैं कि हम आने वाले दिनों में करेंगे।

मान्यवर, मैं एक और figure आपको देना चाहता हूँ। हमारी मानसिकता यह है कि हम नारीत्व-नारायणी की बात तो करते हैं, पर असल में क्या करते हैं? RE 2020-21 में welfare of women के लिए 1,43,462 करोड़ का प्रावधान था, जबकि बजट 2021-22 में इसमें कटौती की गई है और BE 2021-22 में यह minus 26 परसेंट हुआ है। मान्यवर, मैं आपके ज़रिये इस सदन के सामने यह बात रखना चाहता हूँ।

मान्यवर, मैंने बहुत बजट देखे हैं, पर पुरानी परम्परा बदली थी। गुजरात में मैं जिस हाउस में मेम्बर था, वहाँ भी परम्परा बदली थी

मैं इस हाउस में आया, मैंने पुराने बजट भी देखे। मैंने इस बजट को देखा और कुछ सालों से आ रहे बजट को देखा, तो पाया कि यह परम्परा भी बदली है। बजट लोगों की चिंता के लिए, लोक कल्याण के लिए होता है, बजट कभी इलेक्शन स्पीच नहीं हो सकता है। वह परम्परा बदल दी गई है।

मैं आपके ज़रिये इस सदन का ध्यान आकर्षित करना चाहता हूं कि जहां चुनाव होने वाले हैं, ऐसे चार स्टेट्स, पश्चिमी बंगाल, तमिलनाडु, असम और केरल के नाम बजट स्पीच में दो बार या उनकी कैपिटल के नाम चार बार या उससे ज्यादा बार लिए गए हैं और देश के बाकी स्टेट्स और यूनियन टैरिटरीज़ का नाम नहीं है। बजट election-oriented नहीं हो सकता है। जब बिहार का चुनाव था, तब बजट में बड़े-बड़े पैकेज या बड़ी बातें हुई थीं, लेकिन कुछ काम नहीं हुआ था। हम यह उम्मीद ज़रूर रखते हैं कि कम से कम बजट में लॉलीपॉप न हो।

श्री सुशील कुमार मोदी (बिहार): जो घोषणा की गई, उसको पूरी तरह से लागू किया गया।

श्री शक्तिसिंह गोहिल : आपको बोलने का मौका मिलेगा।

श्री उपसभापति : प्लीज़, बैठकर आपस में बात न करें।

श्री शक्तिसिंह गोहिल : मैं समझ सकता हूं कि वहां के मुख्य मंत्री जी ने क्या कहा था, वह भी है, definitions भी हैं। माननीय उपसभापति महोदय, बिहार से मेरा विशेष लगाव रहा है। मैं वहां का डीएनए से लेकर सारी चीज़ें जानता हूं। ...(**व्यवधान**)... आप मुझसे कहलवाना चाहेंगे तो आपको बहुत बुरा लगेगा। ...(**व्यवधान**)...

श्री उपसभापति : कोई अन्य चीज़ रिकॉर्ड पर नहीं जा रही है।

श्री शक्तिसिंह गोहिल : आपको ही दिक्कत होगी, मुझे कोई दिक्कत नहीं है। उपसभापति महोदय, ये लोग बैठे-बैठै मांगते हैं, तो मुझे सब कहना पड़ेगा कि नीतीश कुमार जी ने डीएनए और बीजेपी की definition क्या कही थी। ...(**व्यवधान**)...

श्री उपसभापति : माननीय सदस्य आप बोलें। ...(**व्यवधान**)... प्लीज़, आप लोग बैठकर न बोलें।

श्री शक्तिसिंह गोहिल : अगर आपको जवाब चाहिए तो हाउस में सब कहना पड़ेगा। ...(**व्यवधान**)... The Government also seems to have an eye on the Goa Assembly because Goa Assembly election is also due in 2022. Rupees three hundred crores are allocated for celebration of Goa's 50 years. हम भी चाहते हैं कि ज़रूर हो, पर जब चुनाव आए, तब घोषणा हो और बजट में घोषणा हो और जैसे ही चुनाव खत्म - चुनाव के वक्त जो हम कहते हैं, वह तो जुमला होता है, करना थोड़े ही होता है - यह बात नहीं होनी चाहिए। ...(**व्यवधान**)...

श्री उपसभापति : प्लीज़, आप लोग बैठकर न बात न करें।

श्री शक्तिसिंह गोहिल : मैं nutrition के बारे में कहूंगा। यहां पर इस सरकार के एक मंत्री जी ने कहा था कि हम तो stray dog को भी भूखा नहीं रहने देते हैं, उनको शायद हिन्दी का शब्द नहीं मिला था, इसलिए उन्होंने गुजराती में कोई शब्द यूज़ करके sentence पूरा किया था। महोदय, बजट में जो चीज़ें दिखायी गई हैं और जो reality है, - नेशनल फैमिली हैल्थ सर्वे -4, जो Opposition का तैयार किया हुआ नहीं है, वह सर्वे खुद कहता है, 'The nutrition Budget is Rs. 1,000 crores.' 27 परसेंट reduction किया है और आपका एनएफएचएस कहता है कि childhood stenting में 13 राज्यों में बहुत सारे बच्चे पाए गए हैं और इनकी जो संख्या है, वह 68.4 परसेंट चिल्ड्रेन है। यह आपका एनएफएचएस कहता है, यह मेरा सर्वे नहीं है। यह सच्चाई है और मैं आपके सामने इसकी बात इसी के ज़रिये रखना चाहता हूं।

महोदय, जो जम्मू-कश्मीर का विनियोग विधेयक आया है, मैं उसके ऊपर बात करने जा रहा हूं। महोदय, Porus और Alexander का युद्ध चल रहा था। पोरस ने एक बहुत अच्छी बात कही थी। ऐलेक्ज़ेंडर का सैन्य दल आगे बढ़ रहा था और पोरस हार रहा था, फिर भी उसने कहा था कि ताकत और बल के आधार पर किसी क्षेत्र पर कब्ज़ा किया जा सकता है, पर जब तक वहां बसने वालों का दिल नहीं जीतोगे, तब तक उसके ऊपर शासन नहीं किया जा सकता है। हमें नाज़ है, हमें फख्र है कि जम्मू-कश्मीर हमारा अभिन्न अंग है।

श्री उपसभापति : माननीय गोहिल जी, आपका समय समाप्त होने वाला है। कृपया आप conclude कीजिए।

श्री शक्तिसिंह गोहिल : सर, मैं केवल दो मिनट और लूंगा।

सर,जम्मू-कश्मीर हमारा अभिन्न अंग है, हमें इस पर नाज़ है। पंडित जवाहरलाल नेहरू जी से लेकर अटल बिहारी वाजपेयी जी और मनमोहन सिंह जी तक सबने यह कोशिश की ...(**व्यवधान**)....

श्री उपसभापति : प्लीज़, आप लोग बैठकर बात न करें।

श्री शक्तिसिंह गोहिल : जम्मू-कश्मीर में लोगों के दिलों को जीतने की कोशिश हुई और वहां पर लोगों के दिलों को जीतकर और...(**व्यवधान**)..... इसी वजह से वहां पर जो आतंकवादी के सामने लड़ते हुए शहीद होता है, वह मेरे हिन्दुस्तान का रहने वाला सिपाही मज़हब के नाम पर अलग बात नहीं करता है। वह वहां पर इस देश का वासी बनकर रहता है। इस देश के लिए...(**व्यवधान**)....

श्री उपसभापति : माननीय शक्तिसिंह जी, आप कन्क्लूड करें।

श्री शक्तिसिंह गोहिल : आप मुझे दो मिनट दे दीजिए।

श्री उपसभापति : आप ऑलरेडी अपनी पार्टी के दूसरे व्यक्ति का समय ले चुके हैं। ऑलरेडी चार मिनट हो चुके हैं।

श्री शक्तिसिंह गोहिल : महोदय, मैं पुडुचेरी पर एक बात कह कर अपनी बात खत्म करता हूं।

यह जो फैडरल स्ट्रक्चर है, इसका सम्मान होना चाहिए। पुडुचेरी में सरकार जो काम करना चाहती थी, लोगों को चावल देना चाहती थी, आपने उसको रोक लिया, यदि कोई हेलमेट का काम है, तो उसमें लेफ्टीनेंट गवर्नर कुछ और कर देते हैं। वहां पर प्राइवेट कॉलेज, गवर्नमेंट कॉलेज में लोकल पुडुचेरी के लोगों को हायर मेडिकल एजुकेशन में ...(**व्यवधान**)...

श्री उपसभापति : धन्यवाद।

श्री शक्तिसिंह गोहिल : सर, मैं एक सेकंड में समाप्त करता हूं।

मैं यही कहता हूं कि इसका सम्मान होना चाहिए। किसी आंदोलनजीवी को लेफ्टीनेंट गवर्नर बनाकर - चुनी हुई सरकार का अपमान नहीं होना चाहिए, मैं इन्हीं लफ़्ज़ों के साथ अपनी बात खत्म करता हूं, धन्यवाद।

डा. सुधांशु त्रिवेदी (उत्तर प्रदेश) : माननीय उपसभापति महोदय, वर्तमान में विनियोग विधेयक और जम्मू - कश्मीर तथा पुडुचेरी के बजट के संदर्भ में मैं माननीय वित्त मंत्री द्वारा प्रस्तुत इस विधेयक का समर्थन करने के लिए खड़ा हुआ हूं। अभी प्रतिपक्ष के हमारे शक्तिसिंह गोहल जी ने

अपनी प्रखर और कटु आलोचना की। स्वाभाविक है कि यह विनियोग वियोग काल में उनको सुखद संयोग तो नहीं दे सकता था, तो मैं उनकी भावना का स्वागत करता हूं।

देखिए, जो विनियोग विधेयक है, Appropriation Bill है, यह संचित निधि से, Consolidated Fund of India से सरकार को विशेष मदों में पैसा लेने के लिए प्राधिकृत करने के लिए है। मेरे विचार से जब इसकी अवधारणा की गई होगी, तो यह होगा कि जब आवश्यकता पड़े, तदनुसार सरकार इस निधि से पैसा ले सके और यदि हम पिछले एक वर्ष के कालखंड को देखें, जो वित्तीय दृष्टि से सिर्फ भारत ही नहीं, बल्कि सारे विश्व के लिए - विश्व के ज्ञात इतिहास में कभी ऐसा नहीं हुआ होगा कि विश्व के सारे के सारे बड़े देशों की अर्थव्यवस्था नेगिटिव में जा रही हो, तो मेरे विचार से आवश्यकता की दृष्टि से देखें, तो इस पर किसी को कोई आपत्ति नहीं होगी कि संचित निधि से किन मदों में इस पैसे को लेने का प्रयास इस सरकार के द्वारा किया जा रहा है। अगर हम यह देखें कि जो द्वितीय पूरक मांगें थीं, सेकंड सप्लीमेंटरी में- मैं ज्यादा विस्तार में न जाते हुए केवल यह बताने का प्रयास करूंगा कि इस कालखंड में कौन सी ऐसी चीज़ें थीं, जिनके लिए सरकार ने इनको इस मद में रखने का प्रयास किया। Three lakh crore rupees were given to FCI and additional allocation of foodgrains made under PMGKAY and *Atmanirbhar Bharat* and free supply of grain and pulses made to 80 crore people for eight months. मेरे विचार से इसमें किसी को कोई आपत्ति नहीं होनी चाहिए। 'आत्मनिर्भर भारत' के अंतर्गत 65,411 करोड़ रुपया Department of Fertilizers को दिया गया, 20 हजार करोड़ रुपए का Capital outlay Ministry of Defence को दिया गया, भारत के अंदर Make in India को मज़बूत करने के लिए, 1,29,233 करोड़ रुपए राज्यों के GST के भुगतान के लिए और 26,000 करोड़ रुपए 'मनरेगा' के लिए, तो खासकर यह समय, जब माइग्रेंट लेबर्स की समस्या सभी राज्यों और पूरे देश ने देखी है, तो मुझे लगता है कि यह बहुत ही युक्तिसंगत प्रतीत होता है और सरकार का यह निर्णय एकदम सही है।

हां, मैं यह जरूर कहना चाहूंगा कि बजट को गए हुए लगभग 6-7 सप्ताह बीत चुके हैं और बजट के कई प्रावधानों को लेकर हमारे कई विपक्षी मित्रों ने कई आलोचनाएं की हैं, परन्तु मैं यह बताना चाहता हूं कि आप सबको ध्यान है कि 3^{rd} quarter के 2020-21 में जो आंकड़े आए हैं, पहली बार पॉज़िटिव ग्रोथ रेट आया है 0.4 प्रतिशत ही सही, परन्तु सकारात्मक आया है। इस सकारात्मक को देखने के लिए हमें यह समझना होगा कि कौन से sector में पॉज़िटिव आया है। ऐसा नहीं है कि किसी एकाध जगह पर हुआ है, लगभग cutting across various sections सब जगह third quarter में पॉज़िटिव ग्रोथ रेट आया है। Sectors witnessing the positive growth during the third quarter of 2020-21 over 2019-20 are agriculture, forestry and fisheries, around 3.9 per cent; manufacturing, 1.6 per cent; electricity, gas, water supply, other utility services and construction, 6.2 per cent; financial, real estates and professional services, 6.6 per cent. ये सरकार की तरफ से आधिकारिक आंकड़े दिए गए हैं। किसी दौरान एक सकारात्मक पक्ष भी रहा है कि एग्रीकल्चर में बहुत अच्छा उत्पादन हुआ है। In 2019-20, as per the Fourth Advance Estimates, the total foodgrains production of the country was 296.65 million tonnes which is 11.44 per cent higher as compared to previous year. यानी कि इस कालखण्ड में भी इस देश में अन्न का उत्पादन अच्छा और बेहतर रहा। यह एक

सकारात्मक दृष्टिकोण था। अगर अगर हम बैंकिंग और नॉन-बैंकिंग सेक्टर्स को देखेंगे, तो Gross Non-Performing Assets Ratio as a percentage of Gross Advances by the Scheduled Commercial Banks decreases from 8.2 per cent to 7.5 per cent, यानी उसमें भी सुधार दर्ज हुआ। सर, पब्लिक सेक्टर बैंक्स का जो GNPA ratio है, वह भी 10.5 से 9.4 पर decrease हुआ, यानी उसमें भी एक सकारात्मक दृष्टि रही और Stressed Advances Ratio decreases from 10.75 per cent to 9.96 per cent. इतना ही नहीं, इस दरमियान हमने 'मनरेगा' में दिहाड़ी बढ़ाने का भी प्रयास किया। अभी बजट के तमाम प्रावधानों के संदर्भ में उन्होंने बताया, तो बजट के प्रावधान के विस्तार में नहीं जा सकते हैं। हम सब लोगों को यह पता है कि हेल्थ में क्या कार्य किए गए हैं, एग्रीकल्चर में क्या कार्य किये गये हैं, capital expenditure हो या चाहे आधुनिक तकनीक से जुड़े विषय हों, जैसे Hydrogen Energy Mission है, इसी वजह से अब जो रिपोर्ट आई है, उसमें यह कहा जा रहा है कि Economic Survey ने 11 प्रतिशत ग्रोथ रेट अगले वर्ष के लिए प्रोजेक्ट किया है। IMF ने 11.30 प्रतिशत कहा है, जो कि उन्होंने इस वर्ष के अंत में कहा था, परंतु मैं यहां पर अंतरराष्ट्रीय अनुमान का भी उल्लेख करना उचित समझूंगा। Global forecasting firm 'Oxford Economics' has revised India's economic growth rate projection for the year 2021 to 10.2 per cent from the previous estimate of 8.8 per cent citing the receding Covid-19 risks and the shift of the monetary policy outlook. It further said that the Budget of 2021-22 will create positive externalities for the private sector and forecast slower fiscal consolidation in next year. It further said, "A proposed increase in capital expenditure should also lower the contractionary impact of the consolidation on GDP". आप लोगों ने शायद ध्यान दिया होगा कि Moody's Investors Services के associate M.G. Mr. Gene Fang ने तो अगले वर्ष तक भारत के लिए 13.7 प्रतिशत तक की संभावना व्यक्त की है। कल ही अंतरराष्ट्रीय एजेंसी Fitch ने अपना revised estimate दिया है, तो उसने यह कहा है कि "India's GDP growth rate estimates at 12.8 per cent from the previous 11 per cent." ये जितनी भी अंतरराष्ट्रीय एंजेंसीज़ हैं, उन्होंने भी अब उत्तरोत्तर भारत के विकास में एक सकारात्मक दृष्टिकोण देखना शुरू कर दिया है। परन्तु मैं यह कहना चाहूंगा कि विदेश में छपी हुई तमाम रिपोर्ट्स के बारे में भारत विरोधी नकारात्मक छिद्रान्वेषण के जो शोधकर्ता हैं, उस मानसिकता से मुक्त होने की जरूरत है। कुछ सकारात्मक दृष्टिकोण से देखिए, तो आपको बहुत नज़र आएगा, क्योंकि प्रधान मंत्री जी ने ग्राम ज्योति योजना के द्वारा गांवों तक तो ज्योति पहुंचा दी, परन्तु इस अंधकार से भरे हुए नैनों में ज्योति कब पहुंचेगी, इसकी हम प्रतीक्षा करेंगे। उसको समझने के लिए दृष्टि के साथ-साथ मनःस्थिति भी ठीक होनी चाहिए। उपसभापति महोदय, हमारे यहां धर्मशास्त्रों में कहा गया हैः

"यस्य नास्ति स्वयं प्रज्ञा, शास्त्रं तस्य करोति किम्।
लोचनाभ्यां विहीनस्य दर्पणः किं करिष्यति।।"

अर्थात् यदि मन में ही आपकी प्रज्ञा और विवेक जाग्रत न हो, तो बड़ी से बड़ी पुस्तकें और शास्त्र दिखा दिए जाएं, वे आपके लिए निष्प्रभावी रहते हैं। जैसे आंखें बंद हों या हों ही नहीं, तो दर्पण दिखाने से कुछ नहीं दिखता। इसलिए देखने का प्रयास करना चाहिए। अब हम जम्मू-कश्मीर के बारे में बात करें, तो एक बहुत बड़ा परिवर्तन यह आया है कि वहां पर लोकतंत्र ग्रास रूट लेवल

तक गया है और उसको strengthen करने की व्यवस्था इस बजट में भी की गई है। डिस्ट्रिक्ट डेवलपमेंट काउंसिल्स और ब्लॉक डेवलपमेंट काउंसिल्स के लिए सेन्ट्रल गवर्नमेंट ने 200 करोड़ रुपये का प्रावधान किया है - 20 District Development Councils of Jammu and Kashmir के लिए, 71.25 करोड़ का 285 ब्लॉक डेवलपमेंट काउंसिल्स के लिए डेवलपमेंट फंड और 30 करोड़ रुपये इस बात के लिए रखे गए हैं जहां पर ये डिस्ट्रिक्ट डेवलपमेंट काउंसिल्स और ब्लॉक डेवलपमेंट काउंसिल्स के ऑफिस बन सकें। इसके अतिरिक्त 1,313 करोड़ का प्रावधान पंचायती राज के संस्थानों को और अर्बन लोकल बॉडीज़ को मजबूत करने के लिए किया गया है। अगर हम employment की दृष्टि से देखें, तो employment में, जैसा कि फाइनेंस मिनिस्टर ने बताया है कि जम्मू कश्मीर में 12,379 gazetted and non-gazetted vacancies हैं, इसके अतिरिक्त 10,000 class-IV vacancies हैं और इन सबको identify करके इसके अंदर नियुक्ति की प्रक्रिया को आगे बढ़ाया गया है। दो सौ करोड़ का प्रावधान मिशन यूथ के लिए किया गया है, जो कि जम्मू-कश्मीर के युवा को आगे बढ़ने की नई दिशा देने के लिए एक major initiative है। अगर हम बहुत विस्तार में न जाते हुए केवल दो-चार प्रमुख बिंदुओं को देखें, तो Rs.400 crore provision has been made for the GST reimbursement; Rs.200 crore for the Mission Youth; Rs.800 crore for the capitalisation of the J&K Bank Limited; Rs.300 crore for the CRIF road; Rs.1,500 crore for PMGSY; Rs.500 crore for NABARD; Rs.28 crore for maintenance of Mughal Road; Rs.200 crore for the festival promotion; Rs.100 crore for promotion of the cinema, theatre; and, a provision of Rs.200 crore has been made for the heritage preservation. अर्थात् कश्मीर के जीवन से जुड़ा हुआ कोई भी ऐसा भाग या पहलू नहीं है, जिसे इसमें छूने का प्रयास नहीं किया गया हो। इसी के साथ-साथ special attention shall be given to the smooth conduct of Shri Amarnath Yatra commencing in June-July of this year, क्योंकि जब हम कश्मीरियत की बात करते हैं, तो निश्चित रूप से अमरनाथ यात्रा से बड़ा कश्मीरियत का कोई प्रतीक नहीं है। इसके साथ-साथ अगर हम एग्रीकल्चर में देखें, तो Fourth Revised Estimate में - इसके अतिरिक्त जम्मू कश्मीर में एक बिंदु और ध्यान आता है, जब हमने इतने प्रकार के टूरिज़्म के, इतने प्रकार के लोकल बॉडीज़ के और हर प्रकार के प्रयास किए हैं, परंतु फिर भी कुछ ऐसी चीज़ें हैं, जब वहां का उल्लेख आता है - पहली बार जमीन के ऊपर लोगों को यहां से पहुंचा हुआ पैसा प्राप्त हो रहा है, अन्यथा इससे पहले बहुत प्रकार की बातें आती थीं। मैं उनके विस्तार में नहीं जाना चाहता हूं। मैं यह जरूर कहना चाहूंगा कि कश्मीर में माइग्रेंट्स के लिए भी हमारी सरकार ने एक महत्वपूर्ण कदम उठाया है। वहां पर 6,000 पदों का सृजन किया है और उसमें से 3,841 भरे जा चुके हैं। अर्थात् जो हमारे कश्मीरी विस्थापित हैं, उनकी पुनर्स्थापना की दृष्टि से भी इस बजट में यह प्रावधान करने का प्रयास किया गया है। इसलिए चाहे लोन हो, cash assistance हो या free ration हो, अनेक प्रकार के packages देकर कश्मीर की आर्थिक स्थिति को बेहतर करने का प्रयास किया गया है।

उपसभापति जी, अभी शक्तिसिंह गोहिल जी ने Alexander का उल्लेख कर दिया, तो मुझे कश्मीर के संदर्भ में कुछ बात याद आ गई। वह यह है कि कश्मीर भारत के लिए और विश्व के लिए भी एक अद्भुत समस्या थी। हम 'appropriate' शब्द हो हिन्दी में कहते हैं - उपयुक्त। अब हमें यह देखना चाहिए कि कश्मीर का जब उल्लेख आता है, तो कितनी उपयुक्तता और कितनी

विचित्रता थी। जब भारत में राज्यों का विलय हुआ, तो एक ही रह गया था - यह पहली विचित्रता थी। यहां तक कि जूनागढ़ और हैदराबाद भी solve हो गया और गोवा भी solve हो गया, लेकिन एक बचा रह गया। यह पहली विचित्रता थी। उन्होंने कहा था - सिकंदर, संयोग से हम सभी Alexander के बारे में पढ़ते हैं, पर बहुत कम लोगों को इस बारे में ध्यान होता है कि भारत का भी एक राजा था, जिसको 'Alexander of India' कहा जाता था और वह था कश्मीर का राजा ललितादित्य मुक्तापीड, जिसने कि आज के ईरान, आज के चाइना का बड़ा हिस्सा, Central Asia और यह तक कहा जाता है कि Caspian Sea तक उसका राज्य था। मगर अफसोस, दूसरी विचित्रता क्या थी - स्वतंत्र होते ही वह भूमि जहां से Alexander of India निकला था, उस भूमि का हिस्सा, territory दूसरों के हाथ में चली गई। यह दूसरी विचित्रता थी। तीसरी विचित्रता थी कि दुनिया में कहीं भी आपने युद्ध देखा होगा, तो जो सेना जीत रही हो, जो देश ताकतवर हो, वह युद्ध विराम नहीं करता। यहां हम बड़े थे, हम जीत रहे थे, 48 घंटे की और बात थी, हमने युद्ध विराम कर दिया। अगली विचित्रता थी कि दुनिया में कहीं भी आपने देखा होगा कि युद्ध के दौरान वही देश संयुक्त राष्ट्र संघ में जाता है, जो कमजोर पड़ रहा हो। यहां हम मजबूत थे, हम संयुक्त राष्ट्र संघ में चले गए। यह भी ध्यान रखने वाली बात है कि संयुक्त राष्ट्र संघ तीन वर्ष का था। हमने उसकी अथॉरिटी बढ़ाई, हमने उस ज़माने में उसकी legitimacy बढ़ाई, जबकि वह दो-ढाई वर्ष पुराना था, अक्टूबर, 1945 में संयुक्त राष्ट्र संघ का गठन हुआ था। मैं एक और बात कहना चाहता हूं, हमारे विरोधी पक्ष वालों को शायद उचित लगे, परन्तु उन्हें याद दिलाना बहुत जरूरी है कि कश्मीर भारत का एकमात्र राज्य था, जो सेक्युलर नहीं था, क्यों? जब 42वां संविधान संशोधन भारत में पारित हुआ, किन परिस्थितियों में पारित हुआ, वह एक अलग बात है, परन्तु चूंकि कश्मीर को एक आड़ थी कि जब तक वहां की विधान सभा किसी भी संविधान संशोधन को adopt नहीं करेगी, तब तक वह अंगीकृत नहीं होगा, इसलिए वह अंगीकृत हुआ ही नहीं। वह अंगीकृत हुआ, 5 अगस्त, 2019 को और कश्मीर सेक्युलर बना। यह बड़ी मज़ेदार बात है कि जो राज्य संवैधानिक दृष्टि से सेक्युलर नहीं था, वही सेक्युलरिज़्म का प्रतीक था। यहां पर एक और बात थी। घाटी में 97 प्रतिशत लोग अल्पसंख्यक थे और दो प्रतिशत लोग बहुसंख्यक थे, इसीलिए मैं कह रहा हूं कि यह विचित्रताओं से भरा हुआ था और उन सारी विचित्रताओं का निवारण हमारी सरकार ने किया है।

सर, मैं एक और बिंदु कहना चाहता हूं कि भारत में जितने भी राज्य हैं, उनमें एक ही राज्य ऐसा है, जिसका वही नाम चला आ रहा है, जो प्राचीन काल से है और वह है कश्मीर - नीलमत पुराण में कश्मीर लिखा है और कल्हण की राजतरंगिणी में भी कश्मीर लिखा है - बाकी सभी राज्यों के पुराने नाम कुछ और थे और आज कुछ और बदल गए हैं। इसका मतलब है कि वह भारत की प्राचीन शाश्वत संस्कृति का भी प्रतीक था। मैं एक बात और ईमानदारी से कहता हूं कि कश्मीर तो सूफी परम्परा का भी अंग था। इसलिए मैं पूछना चाहता हूं कि जो लोग यह कहते हैं कि कश्मीर में पहले ऐसा था, आज ऐसा हो गया, तो जो कुछ कश्मीर में हुआ 60-70 सालों में -- सूफियों के चार बड़े सिलसिले हैं, सुहरावर्दी, चिश्ती, नक्शबन्दी और कादिरी - आज चारों के मरकज़ कहां हैं कश्मीर में - कहीं पर नहीं हैं, सब कुछ खत्म हो गया है। वह सब प्रकार की संस्कृति खत्म हुई थी और हम सब प्रकार की संस्कृति को आगे स्थापित करने का प्रयास कर रहे हैं। देखिए, अभी

उन्होंने उल्लेख किया था कि पंडित नेहरू जी ने एक संकल्प किया था, तो मुझे याद आता है। अटल जी ने एक पंक्ति लिखी थी,

"गिलगित से गारो पर्वत तक, आज़ादी अभी अधूरी है,
सपने सच होने बाकी हैं, रावी की शपथ न पूरी है।"

यह रावी की शपथ क्या थी? यह 26 जनवरी, 1930 को लाहौर कांग्रेस अधिवेशन, जो रावी के तट पर हुआ, जिसमें पूर्ण स्वराज्य का प्रस्ताव पारित हुआ था और उसकी अध्यक्षता पंडित नेहरू ने की थी - शपथ उनकी थी, जो अधूरी रह गई थी, अटल जी के ह्दय में पीड़ा थी और मोदी जी ने वह शपथ पूरी करके दिखा दी, इसीलिए मैं उनको साधुवाद देते हुए कहूंगा,

"दर्द की रात गई, गम के ज़माने भी गये,
और मोदी जी की हिम्मत से, कई दाग पुराने भी गये।"

अब मैं अधिक विस्तार में न जाते हुए कहना चाहता हूं, अभी शक्तिसिंह जी ने एक और उल्लेख किया था - हमने रोड के लिए कितना किया है, हमने कस्ट्रक्शन के लिए कितना किया है, मेडिकल एजुकेशन के लिए 1,456 करोड़ रुपये किया है, एग्रीकल्चर और हॉर्टिकल्चर के लिए 2,008 करोड़ रुपये किया है, परन्तु उन्होंने एक बड़ी अच्छी बात कही। कभी-कभी सच्चाई मुंह से निकल जाती है। उन्होंने कहा कि कभी-कभी बेटा लायक न हो, तो पिता की सारी विरासत को नष्ट कर देता है। ...(**व्यवधान**)... मैं कुछ नहीं कहना चाहता हूं, सब लोग समझदार हैं, सदन में बैठे हुए सभी लोग समझदार हैं। बेटा किसकी सुनता है! और यदि वह चिर युवा हो, तो और भी नहीं सुनता, इसलिए कई बार ऐसा हो जाता है कि अगर आपको किसी चीज़ का एहसास हो रहा है, मतलब जो चीज़ सामने दिख रही हो, वह भी नहीं दिखती है - देखने वाले को तो भगवान नहीं दिखता, तो उनके लिए, जब उन्होंने अभी कहा, तो मुझे एक पंक्ति याद आई कि-

"नई उम्रों की खुद मुख्तारियों को कौन समझाए,
कहां से बच के चलना है, कहां जाना जरूरी है,
सलीका नहीं आता उसे, शायद एहसास करने का,
जो कहता है खुदा है तो, नज़र आना जरूरी है।"

अंत में, मैं यह कहूंगा कि आज लोहिया जी का जन्मदिन है। वे समाजवादी थे, परन्तु उन्होंने पश्चिमी समाजवाद की जगह भारत के नव-समाजवाद की आर्थिक नीति के बारे में कहा था। उन्होंने कहा था कि भारत को भारत के हिसाब से चलना होगा। आज भगत सिंह जी, राजगुरु और सुखदेव जी का बलिदान दिवस भी है। यह भी हमें याद आता है। अब मैं बस यह कहना चाहूंगा कि हम बहुत लम्बे समय तक कभी कम्युनिस्टों की आर्थिक नीति के पीछे चले गये... कभी कैपिटलिस्ट्स की आर्थिक नीति के पीछे चले गए, लेकिन आज वे कहां पहुंचे! जब सोवियत संघ का विघटन हो गया और ऐसा लगा कि अब अमेरिका का तो आर्थिक जगत पर एकछत्र साम्राज्य आ गया। वर्ष 1992-93 में Francis Fukuyama एक बहुत बड़े राइटर हुए हैं, उन्होंने किताब लिखी - ' The End of History and the Last Man' उसमें एक शब्द था -'West has proven that it is the best. Now it is the best for the rest to follow the West.' इतना अहंकार कि अब तो

पूंजीवादी अर्थतंत्र ही, जो उन्होंने कहा, वही चलेगा। लेकिन क्या हुआ, 25 साल भी नहीं गुज़रे, 2016 में ट्रम्प आकर कहते हैं कि पहले अमेरिका को बचाना है, सबसे पहले आकर पेसिफिक एग्रीमेंट से बाहर होते हैं। अर्थात् जो सोच महात्मा गांधी जी की रही हो, दीन दयाल जी की रही हो, लोहिया जी की रही हो कि हमें बाहर का कोई मॉडल देखने की ज़रुरत नहीं है, न कम्युनिस्ट, न कैपिटलिस्ट, one is only nationalist. हमें सिर्फ उसी दिशा में आगे बढ़ने की ज़रुरत है। मोदी जी ने एक बात कही थी कि हम अगले वर्ष देश की स्वतंत्रता का 75वां वर्ष मनाने जा रहे हैं। जब हम स्वतंत्रता के बलिदानियों को याद करते हैं, तो हमें यह विज़न रखना होगा कि 25 साल बाद, 2047 में जब हम देश की स्वतंत्रता का शताब्दी समारोह मनाएंगे, तो भारत क्या होगा।

उपसभापति महोदय, इस संदर्भ में मुझे आज से करीब दस साल पहले की बात ध्यान आती है। उस समय डिस्कवरी चैनल के ऊपर 'Michael Wood's Story of India' नाम से एक कार्यक्रम आता था। उसमें भारत के आर्थिक विषयों के बारे में कहा गया और यह कहा गया कि भारत यदि कुछ आर्थिक विषयों को सुधार ले, तो उन्होंने यह अनुमान लगया था कि शताब्दी का मध्य आते-आते, 2047 आते-आते हम चीन से बड़ी अर्थव्यवस्था हो सकते हैं तथा हम अमेरिका से भी बेहतर हो सकते हैं। आप जानते हैं कि उसके लिए क्या शब्द प्रयोग किया गया था, 'If India goes in the right direction, by the mid of this century, India can be the biggest and the richest nation on earth." इतना ही नहीं, 'the place at which it remained for most of the time in the history." यानी हम सबसे बड़े और सम्पन्न राष्ट्र बन सकते हैं, जो हम हमेशा ही रहे थे। इसलिए उन्होंने जो कुछ कहा, जो कुछ हमारे बलिदानियों के मन का भाव था, जो कुछ हमारे आर्थिक दृष्टिकोण के ध्येयता के मन का वाक्य था, वह सब पूरा होगा। अब मोदी जी ने सब कुछ राइट डायरेक्शन में कर दिया है। The politics is also going in the right direction.

श्री उपसभापति : कृपया अपनी बात समाप्त करें।

डा. सुधांशु त्रिवेदी : मैं एक पंक्ति को कहकर अपनी बात समाप्त करूंगा। जो कुछ हमने वैदिक काल से आज तक सोचा था, भारत उसी के अनुसार आगे बढ़ेगा।

"फल-फूल से लदी हो, औषध अमोघ सारी
हो योग- क्षेमकारी स्वाधीनता हमारी।"

सुरक्षा और समृद्धिकारक हमारी स्वाधीनता होगी, इतना कहते हुए मैं अपनी बात को समाप्त करता हूं और इसका समर्थन करता हूं, धन्यवाद।

DR. M. THAMBIDURAI (Tamil Nadu): Mr. Deputy Chairman, thank you very much for giving me the opportunity to participate in the Appropriation Bill. I know very well the limitations of the Bill, as others said. Still, I want to express certain views about what we want to say. You know very well that last time when the Budget was presented, our party, AIADMK, supported it. We are still supporting it. In spite of so many difficulties faced because of Covid pandemic, the Finance Minister and the hon. Prime Minister put in a lot of efforts to prepare the Budget and presented it in such a

difficult situation. We know that many times, many Finance Ministers from Tamil Nadu have presented the financial Budget. After independence, Shri R.K. Shanmukham presented the first financial Budget. Afterwards, Shri T.T. Krishnamachari, Shri Venkataraman, Shri C. Subramaniam, Shri Chidambaram presented the financial Budgets. And now, Shrimati Nirmala Sitharaman presented the Budget. We are very happy that this opportunity has been given by the BJP Government to a lady from Tamil Nadu, for the first time. Even though Indira Gandhi was the Finance Minister for some time, as a full time Finance Minister from the BJP Government, a woman has been given the opportunity to present the Budget. She knows the pulse of the people and also the home turf. She is a woman. Therefore, she presented the Budget giving the facilities and other things in a suitable way. Also, Sir, our Prime Minister is having a great vision. He wants to develop this country. His aim is development. That is the slogan of the NDA Government. The Budget presents the idea as to how to develop this country economically, in agriculture, in Defence, etc. They have done a lot of things. As far as Defence is concerned, after they assumed power, India has become a powerful country. The Budget allocations reflect that. It is reflected in the development works that they have done. They have created so many Defence Industrial Corridors. For the inauguration of first project, hon. Prime Minister came to Chennai. The Budget gives a clear picture to the country how we have to develop not only economically but also in the area of Defence. Now the young man, Mr. Thakur, has come over there to explain and answer the questions. In the morning also, he answered so many questions. He is a talented person. They are having this kind of talented people. They have presented a good Budget. I appreciate that. One thing I want to make clear is this. In the Budget, we have given a lot of money for Sri Lankan Tamil's rehabilitation. We have allocated a lot of money for them. There is an agreement between Sri Lanka and India. When we are giving so much assistance for Sri Lankan Tamil's rehabilitation there, the Sri Lankan Government has to fulfill its commitment to devolution of power to the Tamil minorities there. That agreement is there. Prime Minister Narendra Modi *ji* is the only Prime Minister of India who has visited the Tamil area there to see if the projects, the Indian projects, for which money has been given, are properly implemented or not. He has visited that area. We are proud to say that for the first time an Indian Prime Minister visited Tamil area of Sri Lanka to see whether our assistance is being properly utilized or not. That has been done. At the same time, when you are giving so much assistance to it, you have to see to it that the Sri Lankan Government fulfills its commitment to devolution of powers to the Tamil people in that area. The Agreement

is there. Still they have not done that. Our Budget has given a lot of money for that. But we have to see to it that they implement it. In the morning also I raised this issue.
MR. DEPUTY CHAIRMAN: You have already raised that. You have mentioned it.

DR. M. THAMBIDURAI: Sir, employment opportunity is very, very important. Please allow me some more time, Sir.

MR. DEPUTY CHAIRMAN: Please conclude. Your time is already over.

DR. M. THAMBIDURAI: I am not concluding, Sir. You have to allow me some more time. Perarignar Anna was also a Rajya Sabha Member. He was the Chief Minister of Tamil Nadu. He was a great leader of Tamil Nadu. He said some very, very important things. He said this. * "Unless people have a peaceful situation to live, unrest will keep growing in their thoughts and actions."

MR. DEPUTY CHAIRMAN: Thank you.

DR. M. THAMBIDURAI: Sir, you can reduce my time on the Budget.

MR. DEPUTY CHAIRMAN: We have time limit. ...(*Interruptions*)...

DR. K. KESHAVA RAO (Telangana): Today, there are four Bills. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: You were not in the House when it was revised with the consent of the House.

DR. M. THAMBIDURAI: I want to speak on Puducherry also. Please allow me, Sir. Why I am saying that these are very, very important words. What he meant when he said that? If there are unemployed youth, and if you do not give them any opportunity, some kind of unrest will happen there. That is what the Government felt. That is why the Government is giving a lot of money for employment opportunities. I have seen that a lot of money is allocated for employment creation in the Budget. They have done something for the MSP. I appreciate what they have done in the Budget.

---

* English translation of the original speech delivered in Tamil.

Sir, second thing is regarding MPLADs.

MR. DEPUTY CHAIRMAN: Please conclude now.

DR. M. THAMBIDURAI: Sir, I want to say an important thing. Regarding Puducherry also I have to say something.

MR. DEPUTY CHAIRMAN: Your time is over. I have to call the next speaker. You have also run the House. You know the limitations of the Chair.

DR. M. THAMBIDURAI: I want to make two points and then conclude. One is regarding GST. Under GST, still, we have to get a lot of money from the Central Government. Therefore, Shri Edappadi Palaniswami, the Chief Minister of Tamil Nadu has written so many letters to the hon. Prime Minister and the Finance Minister. I request them to allocate more money to Tamil Nadu. Also, GST rate must be reduced. It is very high.

Finally, I want to talk about Puducherry. People in Puducherry want Statehood. It is a Union Territory. The demand of the people in Puducherry is that they want Statehood.

MR. DEPUTY CHAIRMAN: Thank you. I am sorry; now, I would call the next speaker.

DR. M. THAMBIDURAI: Sir, I am concluding.

MR. DEPUTY CHAIRMAN: Now, Shri Prashanta Nanda. Only your speech will go on record now.

SHRI PRASHANTA NANDA (Odisha): Mr. Deputy Chairman, Sir, while supporting this Bill, I would like to highlight some issues regarding financial relations between the Centre and the States which I think the Minister can clarify when he or she replies.

Sir, my first issue is about percentage of Central share in SDRMF. As per the recommendations of the Fourteenth Finance Commission, the sharing pattern in SDRF ought to be in the ratio of 90:10 for the Centre and States respectively. But the Union Government, in the Explanatory Memorandum, accepted the recommendations of the Fourteenth Finance Commission with modification that the percentage share of the States will continue to be as before, that is, 75:25, and that once GST is in place, the recommendation of the Fourteenth Finance Commission on

disaster relief would be fully implemented. Accordingly, the Government of India released their share in the ratio of 90:10 for the year 2018-19. It was intimated by the Government of India that since GST has not been stabilized, the competent authority has decided that during the Fourteenth Finance Commission award period, the share or contribution of the Centre in State Disaster Response Fund shall remain in the same ratio as it was in the Thirteenth Finance Commission award period.

The Fifteenth Finance Commission has also recommended sharing pattern in State Disaster Risk Management Fund in the ratio of 75:25 between Centre and States for 2020-21. As per the Disaster Risk Index, which is called DRI, worked out by the Commission for the States, the score of Odisha is 90 out of 100. Will the Finance Minister allow sharing pattern of 90:10 in SDRMF as a special dispensation for Odisha?

Sir, my next point is about estimation of Central share in AIBP projects at realistic level. Eight major and medium irrigation projects, earlier funded under Accelerated Irrigation Benefit Project, have now been identified for completion by a definite timeframe under the Pradhan Mantri Krishi Sinchai Yojana. However, the Ministry of Water Resources has approved the cost estimate of these projects as on 1st April, 2012 with 20 per cent price escalation for determination of grant component. At 2016 prices, the Revised Estimates of these eight projects identified for completion are much higher. If this is taken into account, the State will have to effectively bear about 75 per cent of the revised cost including the cost of establishment from State share instead of 40 per cent as envisaged under the scheme. Recently, the Government of India has approved the cost estimate of these projects at 2016 prices for sanction of loan from Long Term Irrigation Fund to finance the State share. However, the Central share has not been revised and kept at the price level of 1st April, 2012 with 20 per cent price escalation only.

Sir, my third issue is about the funding requirement for telecom infrastructure for the State of Odisha. Odisha has 10 LWE districts and 10 aspirational districts. The coastal districts of the State are affected by frequent natural calamities like cyclones, floods and storms. A reliable telecom system is a must for governance and disaster mitigation in a State like Odisha.

3.00 P.M.

As per DOT data, there are 6,627 number of uncovered villages even for the basic voice connectivity. The private telecom operators do not invest in the rural areas of the State as there is no viable business case for them. Therefore, it is imperative on the Government to take lead in building a reliable ecosystem for the delivery of digital services up to the GP level. Sir, my question is: Will the hon. Minister take steps for

provision of Rs.5,650 crore towards covering uncovered villages in LWE-affected and aspirational districts of Odisha?

My next point is about steep increase in State's share of Centrally Sponsored Schemes. Delinking of eight Centrally Sponsored Schemes from Central support, abolition of Normal Central Assistance and a steep increase in State's share of Centrally Sponsored Schemes has imposed severe financial burden on the State. For example, Pradhan Mantri Gram Sadak Yojana was earlier fully funded by Government of India. But, now the share of Government of India has come down to 60 per cent whereas the State has to pay 40 per cent of it now. Such change in sharing pattern of the Centrally Sponsored Schemes has cast a huge additional financial burden on the State leading to much less resources for the State schemes appropriate to our needs.

I will then come to Cess on coal. The Centre has raised the Clean Environment Cess on coal from Rs.200 to Rs.400 per tonne. The State Government have requested for renaming the cess as "Environment and Rehabilitation Cess" and for earmarking of 60 per cent of cess to coal bearing States as they have to bear the cost of environmental degeneration and rehabilitation. This point was raised by Odisha in the GST Council meeting but the Council has decided that the entire proceeds of the cess would be used for GST Compensation Fund which is meant for all the States' share in the Coal Cess.

MR. DEPUTY CHAIRMAN: Please conclude Mr. Prashanta Nanda. Your time is over, please conclude.

SHRI PRASHANTA NANDA: Sir, my question is: Will the Government of India rename the cess as "Environment and Rehabilitation Cess" and earmark 60 per cent of the cess to coal bearing States?

Lastly, although a number of Thermal Power Plants (TPPs) across India, including those of NTPC Ltd., have very high power cost and obsolete technology and also have outlived their useful life, DISCOMs are forced to continue with Power Purchase Agreements (PPAs) with the TPPs due to lack of any inbuilt Exit Clause. This also creates financial hardship for the DISCOMs when they have to comply with the Renewable Purchase Obligation (RPO) target set by MNRE/SERCs.

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI PRASHANTA NANDA: State should not be compelled to procure high cost power from such old thermal power plants. These plants should be retired.

MR. DEPUTY CHAIRMAN: Thank you Prashanta Nanda*ji*. Your time is over.

SHRI PRASHANTA NANDA: Sir, one line and it is over. It is, therefore, requested to terminate the PPAs for which consent of the DISCOMs have not been taken to take up R&M to enhance plant life. This will not only reduce the burden on the DISCOMs but also optimize the use of national resources.

I would like the hon. Minister to clarify my questions. Thank you.

SHRI JOGINIPALLY SANTOSH KUMAR (Telangana): Thank you Mr. Deputy Chairman, Sir, for giving me this opportunity to speak on Appropriation Bills and other Bills taken together, for their consideration and return. I would say this is a huge Legislative Business. The discussion, including 79 Grants and Appropriations, is a part of gross additional spending estimated to be Rs.6.28 trillion after accounting for Rs.2.15 trillion of savings and reallocation from Ministries' underutilized funds. If one looks into cash outgo, Rs. 64,598 crore is for enhanced expenditure for fertilizer subsidy under *Atmanirbhar Abhiyaan*. Against the background of ongoing farmers' agitation, it is not surprising that the Union Budget has not proposed any radical reforms of the existing fertilizer subsidy regime.

Sir, in fact, the Budget presented by the Finance Minister has the backdrop of COVID Pandemic. COVID had seriously impacted not only lives but also livelihoods across the world and India is no exception. The House must agree that how Finance Minister grappled this unprecedented situation is praiseworthy. So, all kudos to hon. Finance Minister. Our GDP growth steadily decreased from 8.1 per cent in last quarter of 2017-18 to 3.1 per cent in last quarter of 2019-2020. The Indian Economy is expected to sink further to 8 per cent during 2021. But, the positive aspect is that we have been able to bounce back in the third quarter of 2020-21.

The only way the Union Government could support the additional expenditure on healthcare and other essential expenditure aimed at job creation such as MGNREGA, free distribution of food grains, etc., was through borrowing an additional amount of Rs. 10.52 lakh crores. This has led to a historical high fiscal deficit of 9.5 per cent against the expected deficit of 6.8 per cent of GDP in 2020-21. To this extent, the Union Government acted swiftly to avoid further damage to economy. So, I congratulate the Government, particularly, Nirmala Sitharaman*ji* for this.

Keeping in tune with 'COVID demands', the Budget year marked an expenditure of Rs. 2.23 lakh crores in the coming year on health and wellbeing. This

is 137 per cent increase from last year. Although this includes expenditure on vaccination, including the Grants by the Finance Commission, outlay on drinking water and sanitation of about Rs. 60,000 crores and Rs. 2,700 crores for nutrition are most welcome.

The Appropriation Bill includes Defence Services. The capital outlay for the Armed Forces was increased by nearly 19 per cent with total outlay of Rs. 4.78 lakh crores. With our standoff with China, the Government keeps its purse strings loose for Defence expenditure despite the pandemic.

Sir, if you look at the capital expenditure on Road Transport and Highways, it is equally high and noteworthy, that is Rs. 1.80 lakh crores. With all said and done, the areas of concern are: Lower provisioning for social sector schemes such as MGNREGA. It has decreased from Rs 1.11 lakh crores to Rs. 73,000 crores. Sir, Rs. 2.87 lakh crore is allocated for Jal Jeevan Mission, over six years, to give piped and safe drinking water to 2.8 crore households. In Telangana, we have already achieved more than 98 per cent target by mobilizing resources of the State and borrowing from financial institution through our flagship programme Mission Bhagiratha by spending Rs. 30,000 crores. Under the dynamic leadership of our hon. Chief Minister Shri K.Chandrasekhar Rao garu, Mission Bhagiratha has become role model for the country and inspiration for Jal Jeevan Mission. Tax devolution to States is heavily impacted as there is reduction in revenue receipts of the Union. Secondly, performing States have been penalized by the 15th Finance Commission.

MR. DEPUTY CHAIRMAN: Please conclude now.

SHRI JOGINIPALLY SANTOSH KUMAR: Yes, Sir. I would be failing in my duty if I have not raised issues relating to my State Telangana. There were a lot of expectations from the Government of India that it would give a special package of Rs. 25,105 crores under various heads. It is expected that the Centre will compensate the State under Jal Jeevan Mission for completing Mission Bhagiratha. They would release an amount of Rs. 1,350 crores, each year Rs. 450 crore, for the year 2019-20, 2020-21 and 2021-22, under the package of the development of backward regions of the State as mandated under Section 94(2) of the AP Reorganisation Act. Dues amounting to Rs.817.61 crores...

MR. DEPUTY CHAIRMAN: Please conclude now.

SHRI JOGINIPALLY SANTOSH KUMAR: Just a moment, Sir. On the whole, if all these policies announced are implemented earnestly, there is a hope that India will bounce back quickly from the havoc caused to the economy by Covid. With these words, I support the proposal of the hon. Finance Minister and commend the Bill to be passed and returned.

MR. DEPUTY CHAIRMAN: Now, Shri V. Vijayasai Reddy.

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, the Finance Minister has done a great job. I will call it as tremendously great job in presenting an expansionary Budget. However, my concern is that in the idea of expansion, Andhra Pradesh is missed out. This is what my cause of concern is. I would like to explain it. I will not take much time. Give me only six minutes. Coming to the Ministry of Railways, I request the hon. Minister of Railways, who is not present in the House, and I would like to remind him that A.P. Reorganisation Act was passed seven years back but, still, the Railway Zone with Vizag as headquarters is yet to be constituted.

(THE VICE-CHAIRMAN, DR. SASMIT PATRA, *in the Chair*.)

The BJP Government has taken almost seven years and no action has been initiated. I request the hon. Railway Minister to immediately act on that. While retaining the Waltair Division, the Vishakhapatnam railway zone may be created instantaneously so that what has been stipulated in the Act can be fulfilled. Coming to the revised cost of Polavaram Project, the Central Water Commission has recommended Rs.55,656 crores as revised cost estimates for Polavaram Project. However, the Central Government for the past one year is yet to act on that and it has not been cleared. Anurag*ji* is present here and I expect Anurag*ji* to respond to this. Thirdly, I come to Vishakhapatnam. In fact, Andhra Pradesh is one of the biggest States even though it is bifurcated. The Central Administrative Tribunal which is very important is yet to be constituted. Andhra Pradesh requires textile parks which have been promised. Andhra Pradesh needs Central Government assistance to build mega textile parks in Anantapur and Nellore districts under MITRA scheme. This promise has to be fulfilled and I request the hon. Minister to address this. Another promise that has been made in the Reorganisation Act is the National Institute of Fashion Technology in Visakhapatnam. That is also a dream which is yet to be fulfilled by the Government of India. One issue which I would like to bring to the notice of the hon. Minister of Rural Development is that the Ministry has delisted the

works relating to coffee plantation from permissible activities under MGNREGA. Sir, you know that in Andhra Pradesh, the Araku and Paderu areas, the entire area is full of tribal population and no other person can even buy land. If you delete it from the permissible list of MGNREGA, what will happen to the Scheduled Tribes? In fact, in Araku and Paderu, now they are all without wages and would lose Rs.15,000 per acre per year. So I urge upon the hon. Finance Minister to restore it and MGNREGA may be applied to them also. Sir, I will not take much time.

Now I come to the last and very important item and I wish that hon. Vice-Chairman and Anurag*ji* would also listen to this. Prior to GST regime, all the endowments and charitable activities in Andhra Pradesh were exempted from sales tax. Now, what happened, after GST is introduced? And BJP claims to be a torchbearer of Hindus and Hindu temples! I will explain to you what is happening now. Temples enjoyed exemption during the previous regime, prior to GST regime. Now, there are several things.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, please conclude.

SHRI V. VIJAYASAI REDDY: Sir, I have got six minutes to speak and I have spoken only for four minutes till now. The Tirumala Tirupati Devasthanam (TTD) in Andhra Pradesh pays about Rs.120 crores as GST every year. And, it can claim only refund of Rs.9 crores. Eventually, Rs.111 crore is the net GST being paid by TTD. Earlier, prior to GST, it was zero. Secondly, about the Prasadam; the Prasadam is exempted from GST. When you buy the ingredients for producing prasadam, on all ingredients, the GST is paid. Where is the credit for the GST on raw materials that is being purchased? There is nothing. So, I want this to be addressed by the hon. Minister.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, please conclude. You have run out of time.

SHRI V. VIJAYASAI REDDY: Sir, thirdly, about cottages. Who are the people staying in cottages? It is all pilgrims. Why are you charging GST on rent of cottages? This is also totally unjustified.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, please conclude. You have already exceeded by one minute.

SHRI V. VIJAYASAI REDDY: It is not a hotel. It is a service to the devotees. I request the hon. Minister to address it. And, further, there are tonnes of foreign currency notes and also foreign country coins which are lying in TTD and the Central Government has to address this problem and reimburse it to TTD. As they are claiming to be the Hindu party, I request the BJP to address and do justice to the Hindus. Thank you.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. Now, Prof. Ram Gopal Yadav.

प्रो. राम गोपाल यादव (उत्तर प्रदेश) : श्रीमन्, आज आपका और हमारे नेता का जन्मदिन है, इसलिए मुझे उम्मीद है कि आप मुझे एकाध मिनट दे देंगे। हालांकि, तीन मिनट हैं और तीन मिनट देने की वजह से आपने मुझे एक ऊहापोह और संकट से बचा लिया है, क्योंकि न तो मैं निर्मला जी के खिलाफ कुछ बोलना चाहता हूँ और अनुराग जी के खिलाफ बोलने का तो कोई सवाल ही नहीं है। अगर ज्यादा टाइम होता, तो बहुत कुछ बोलना था, लेकिन टाइम कम है। एक तो Appropriation Bill के अंतर्गत जो आंकड़े हैं, अगर उनकी भूल भुलैया में उतर जाएं, तो ऊपर आने में ही इतना टाइम लग जाएगा कि तीन मिनट निकल जाएंगे। दूसरा, जो माननीय सुधांशु जी की वाक्पटुता है, जो उनका वाग्जाल है, अगर उसमें फंस जाएं, तो बिल्कुल नहीं निकल सकते हैं, इसलिए मैं सिर्फ यह कहना चाहता हूँ कि इस कोरोना काल में, इस pandemic में कुछ तो ऐसा करना चाहिए था, नहीं तो आप संशोधनों के जरिए करें या revised estimate के जरिए करें, क्योंकि बहुत सारी छोटी-मोटी इन्डस्ट्रीज़ सब बंद हो गई हैं और जो आपकी कमाऊ चीज़ें हैं, जो संस्थान हैं, जिस तरह से आप उन्हें disinvest करते जा रहे हैं, तो मुझे तो चिंता इस बात की है कि पाँच साल बाद आपके resources क्या होंगे, आप पैसा कहाँ से लाएंगे? आज तो आपके Consolidated Fund में पैसा है, जिसे आप निकालकर appropriation के लिए ले रहे हैं और उसे कहाँ-कहाँ खर्च करना है, यह बाद में फाइनेंस बिल के जरिए करेंगे, लेकिन चिंता इस बात की है कि यही स्थिति रही, तो चार-पाँच साल बाद हमारे पास खेती और इसके अलावा कोई resources नहीं बचेंगे। ...(व्यवधान)... आप खेती में भी किसानों को मार रहे हैं। सर, यह जो गंभीर संकट है, आप इसकी तरफ कुछ सोचिए। छोटे-मोटे सब उद्योग बंद हो गए हैं, उन्हें चालू करने के लिए उनकी कुछ मदद करने की व्यवस्था बजट में कीजिए। इसके साथ ही, जो लोग बेरोजगार हुए हैं, ये जो छोटे-मोटे कारखाने बंद हुए हैं, दुकानें बंद हुईं, सब कुछ बंद हुआ, रीयल एस्टेट लगभग समाप्त हो गया, उसमें जो काम कर रहे थे, मैन्युफैक्चिरिंग सेक्टर में सबसे ज्यादा लोग काम कर रहे थे, वे सब घर बैठे हुए हैं, उनेकी भूखा मरने की स्थिति आ गई है, इसलिए उनके लिए कुछ व्यवस्था होनी चाहिए थी, लेकिन वह व्यवस्था नहीं हुई। मेरा सुझाव है कि जो आपके संसाधन हैं, उनके जरिए उसे करने का प्रयास कीजिए और आगे आप कैसे resources बचाएंगे, इस पर अभी से ध्यान दीजिएगा।

दूसरा, अभी यूनाइटेड नेशंस की एक संस्था ने एक इंटरनेशनल हैप्पीनेस इंडेक्स निकाला है। आप इसे कहीं भी देख सकते हैं, it is available. उसमें यह बताया गया है कि 149 देशों की

गवर्नेंस कैसी है, वहाँ करप्शन कैसा है, वहाँ लोगों को क्या सुविधाएँ मिलती हैं, वहाँ किस तरह का शासन है और इसके आधार पर लोग क्या फील करते हैं, लोग कितने प्रसन्न हैं। श्रीमन्, उसमें 149 देशों का सर्वे किया गया, जिसमें भारत का 139वाँ नम्बर है। हमसे नीचे जो 10 देश हैं, क्या आपको मालूम है कि वे कौन हैं? वे Rwanda तथा Haiti जैसे देश हैं, जिनका नाम भी कोई नहीं जानता। हमसे ऊपर तो पाकिस्तान भी है, श्रीलंका भी है, बंगलादेश भी है और चीन 84वें नम्बर पर रहकर हमसे 55 पायदान ऊपर है। यह स्थिति है। हम चाहे कुछ भी कहते रहें कि हम ऐसे हैं, हमने यह किया, हमने वह किया, लेकिन वास्तविकता यह है, ground reality यह है कि देश का आदमी बहुत दुखी है। हम यह आरोप नहीं लगाते कि वह आपकी व्यवस्था की वजह से दुखी है या आपके शासन की वजह से दुखी है, लेकिन अगर वह भूखों मर रहा है, तो अंततोगत्वा उसकी जिम्मेदारी शासक की होती है या नहीं होती है? राजा का यह कर्तव्य होता है कि वह प्रजा का हित देखे, लेकिन रुपाला जी देख ही नहीं रहे हैं, ये क्या करें? ...(**व्यवधान**)... लेकिन, अच्छी बात यह है कि इनके मंत्रालय के अंतर्गत जो कृषि आती है, उसने इस विषम परिस्थिति में भी हमारी जीडीपी को साधने का काम किया। The only sector, जिसने जीडीपी को साधने का काम किया, पिछले सालों से बेहतर काम किया और अब भी कर रहा है, वह कृषि है। इस साल भी हमारा बहुत अच्छा प्रोडक्शन है। मैं खुद ये बातें जानता हूँ, क्योंकि हमारे यहाँ आलू खोदे जा रहे थे और मैं आज सुबह ही किसान से यह पूछ रहा था। उसने बताया- साहब, इस बार पिछले साल से लगभग डेढ़ गुना ज्यादा पैदा हो रहा है। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, please conclude.

प्रो. राम गोपाल यादव : यह बात सही है कि कृषि बचा रही है, लेकिन अकेले खेती से थोड़े ही काम चल सकता है! हालांकि खेती अब भी 53-54 परसेंट लोगों को रोज़गार देती है, लेकिन अकेले खेती से काम नहीं चल सकता है। जब तक हमारा manufacturing sector नहीं बढ़ेगा, real estate फिर अपने पैरों पर खड़ा नहीं होगा, तब तक स्थिति ठीक नहीं होगी। अभी हाल में नोएडा वगैरह में मारा-मारी थी, क्योंकि वहाँ तीन लाख रुपये वर्ग मीटर के मूल्य पर जमीन नीलाम हो रही थी, लेकिन अब कोई लेने वाला नहीं है। अब कुछ नहीं बचा, सब खत्म हो गया।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, please conclude.

प्रो. राम गोपाल यादव : सर, मैंने आपसे एक ही मिनट तो माँगा है। अगर आप नहीं देंगे, तो मैं आपके आदेश का पालन करूँगा और बैठ जाऊँगा।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please continue.

प्रो. राम गोपाल यादव : इसलिए मैं यह चाहता हूँ कि आप चाहे Revised Estimates में करें अथवा कैसे भी करें, लेकिन इसको करें। अभी जो आपदा आई है, यह प्राकृतिक है या man-made, यह हम नहीं जानते हैं। हम किसी देश का नाम नहीं लेना चाहते हैं। हम जानते हैं कि everybody

knows it, लेकिन आगे चलकर, साल-दो साल बाद अगर आप अपनी अर्थव्यवस्था को सही रास्ते पर लाना चाहते हैं, तो उसके लिए आपको कुछ करना होगा। चूंकि समय ज्यादा नहीं है, इसलिए अब मैं ज्यादा कुछ नहीं कहना चाहता हूँ। जैसा कि मैंने पहले ही बता दिया, आपने मुझे धर्म-संकट से बचा लिया, आपका बहुत-बहुत धन्यवाद।

प्रो. मनोज कुमार झा (बिहार) **:** उपसभाध्यक्ष महोदय, यह Appropriation Bill है, लेकिन बाकी के कई सदस्यों ने बजट में जो उनकी आकांक्षाएँ थीं, उनके संदर्भ में चर्चा की है। मैं पहले Appropriation Bill पर फोकस करूँगा और उसके बाद कुछ बोलूँगा। माननीय वित्त मंत्री जी, Appropriation को लेकर मेरी जो पहली चिन्ता है, वह इस बिल को लेकर नहीं है, बल्कि वह चिन्ता इस बात की है कि आज हम पुदुचेरी तथा जम्मू-कश्मीर के लिए, उनके काम-काज तथा खर्चे के लिए यहाँ Appropriation Bill ला रहे हैं। मुझे स्मरण है कि देखते-देखते जम्मू-कश्मीर राज्य से Union Territory में तब्दील हो गया। वे तमाम दल, जो अलग-अलग राज्यों में रहते हैं, उनसे मैं आग्रह करूँगा कि आपकी चुप्पी से कहीं ऐसा न हो जाए कि अगली बार आपका Appropriation Bill इस सदन में आए। यह मेरी पहली observation थी।

सर, दूसरा यह कि आज आपका जन्मदिन है, कल मेरे राज्य, बिहार का जन्मदिन था। सर, हमें शुभकामनाएं नहीं चाहिए, बल्कि बिहार की कामनाएं पूर्ण होनी चाहिए। मैं इस सदन में लगातार कह रहा हूं। आपका ही दोष नहीं है, बिहार आपका third world है, बिहार को इस मुल्क का third world बना दिया गया है। अगर आप चाहते हैं कि आप वैश्विक पटल पर आगे जाएं, तो आप बिहार के बगैर नहीं जाएंगे। बिहार बढ़ेगा तो आप बढ़ेंगे। यदि बिहार के लिए चिंता नहीं होगी तो मैं समझता हूं कि आगे चल कर आप चिंता के पात्र हो जाएंगे। जब मैं अलग-अलग राज्यों में जाता हूं तो मुझे बहुत खुशी होती है, लेकिन एक रश्क होता है, एक ईर्ष्या होती है कि ऐसा निवेश का माहौल हमारे यहां क्यों नहीं है, हमारे यहां रोज़गार के लिए क्यों कुछ नहीं है। ट्रेन में भर-भर कर लोग जाते हैं, अभी उस दिन भी मैंने माननीय रेल मंत्री जी से एक एक्स्ट्रा ट्रेन मांगी थी। क्यों मांगी थी, क्योंकि पूंजी के समक्ष श्रम को आत्मसमर्पण करवाना है, इसलिए हमने आग्रह किया था, हमारे पास तो कुछ नहीं है। उपसभाध्यक्ष महोदय, मैं आपके माध्यम से आग्रह करूंगा, क्योंकि वे बड़े संजीदा लोग हैं, वैचारिक विरोध हो सकता है, लेकिन क्या वे चाहेंगे कि बिहार पिछड़ा रहे? बिहार इस मुल्क में एक ऐसी हकीकत के रूप में है, जिसको आप देखना नहीं चाहेंगे। माननीय वित्त मंत्री जी, आप बिहार पर नज़र-ए-इनायत बढ़ाइए, बिहार को चुनाव के अतिरिक्त भी देखिए, बिहार सिर्फ वोटिंग स्टेट नहीं है, लेबर प्रोवाइडिंग स्टेट नहीं है, वह एक आकांक्षाओं का राज्य है।

माननीय उपसभाध्यक्ष महोदय, पूरे देश की आर्थिक हालत बहुत खराब है। कई बार मैं दोनों वित्त मंत्रियों के चेहरे पर चिंता की लकीरें देखता हूं और मैंने कहा था - चिंता की लकीरें होनी चाहिए, चिंता क्यों नहीं होगी, चिंता होनी ही चाहिए, यह अच्छी बात है, आप हंसते-मुस्कुराते रहिए, लेकिन चिंता तो है। आज तो आपका हैप्पी बर्थडे है, एक मिनट का समय दे दीजिए। मैं यह कह रहा था कि वह चिंता imperatives में और doables में तब्दील होनी चाहिए। मैं एक शेर कहना चाहूंगा।

"जब कश्ती साबित-ओ-सालिम थी, साहिल की तमन्ना किसको थी,
अब ऐसी शिकस्ता कश्ती पर साहिल की तमन्ना कौन करे।"

सर, प्लीज़ मुझे दो-तीन छोटे-छोटे प्वाइंट्स बोलने दीजिए। आपने दूसरे लोगों को एक-डेढ़ मिनट ज्यादा बोलने दिया है, तो आज मुझे भी समय दे दीजिए। मैंने बिहार के संदर्भ में जो बात कही, उसकी बाकी चीज़ों पर मैं Finance Bill पर बोलूंगा। सर, 'मनरेगा' के बारे मैं कहना चाहता हूं, जिसको ridicule किया जाता था कि वह monument of failure है, उस 'मनरेगा' ने कोरोना काल में इस देश की जान बचा ली है। आप 'मनरेगा' को लेकर एक नया दृष्टिकोण विकसित कीजिए। मैं यह चौथी बार आग्रह कर रहा हूं कि आप man-days बढ़ाइए, wages बढ़ाइए और avenues of engagement भी बढ़ना चाहिए।

महोदय, मैं स्वयं एक शिक्षक हूं, मैं दिल्ली विश्वविद्यालय में पढ़ाता हूं, वहां एमएम के स्टूडेंट्स होते हैं, लेकिन मैं जब डिजिटली क्लास लेता हूं तो फ़र्क देखता हूं कि कौन-कौन से बच्चे एक्टिव हैं और कौन-कौन से बच्चे वीडियो ऑफ करके बैठते हैं, क्योंकि उनके पास वे सुविधाएं नहीं हैं। मैं चाहूंगा कि अगर हमने इस निज़ाम में बदलाव नहीं किया, इस हकीकत में बदलाव नहीं किया...(**व्यवधान**)... आप मुझे तीस सेकण्ड का समय दे दीजिए।

उपसभाध्यक्ष (डा. सस्मित पात्रा) : तीस सेकण्ड फाइनल हैं।

प्रो. मनोज कुमार झा : सर, उसमें जय-हिन्द का भी एक हिस्सा होगा। मैं सिर्फ यह कहना चाहूंगा कि शिक्षा के allocation पर पुनर्विचार...(**व्यवधान**)...

श्री प्रसन्न आचार्य (ओडिशा) : आप दोनों अध्यापक हैं।

प्रो. मनोज कुमार झा : सर, शिक्षा और स्वास्थ्य पर पुनर्विचार कीजिए। कहीं ऐसा न हो कि इस कोरोना काल में जो डिजिटल डिवाइड है, वह इतनी बढ़ जाए कि आप उसको तमाम कोशिशों के बावजूद भी पाट नहीं पाएं।

सर, मैं आखिर में रेलवे के बारे में कहूंगा। मेरे एक साथी ने जैसे कहा था, मैं वैसी तीखी टिप्पणी नहीं करूंगा, लेकिन हमारे गाँव में अक्सर यह कहा जाता है कि जो 'बाप दे के गेलै, बेच देलकै सबटा' अर्थात् पिता कुछ देकर गए थे, आपने सब बेच दिया। आपको सृजन करना चाहिए। जो पूंजी होती है, उसमें जोड़ना चाहिए। मूलधन खा जाने वाले निज़ाम को अच्छी नज़र से नहीं देखा जाता, जय-हिन्द।

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, with regard to this Bill, I must congratulate the hon. Finance Minister for introducing these Bills as also bringing in the Appropriation Bill. Without speaking on those, you may wonder as to why I congratulated the hon. Finance Minister. Andhra Pradesh is also a part of our country. I requested the hon. Finance Minister to note the issues raised by me in due course because some funds have to be allocated out of the Consolidated Fund of India to the State of Andhra Pradesh. In the year 2014, the Andhra Pradesh was bifurcated into Andhra Pradesh and Telangana. The Residuary State of Andhra

Pradesh has been suffering with deficit Budget and financial constraints. In spite of that, the present Government came to power on the basis of assurances given to the public saying, 'if you give 25 Lok Sabha seats, it will get the Special Status. Then alone Andhra Pradesh would get employment and other benefits.' Unfortunately, they have forgotten everything. They did not make any demand about that also though they were given 22 seats. Unfortunately, the Central Government has taken this stand that since the Fourteenth Finance Commission did not recommend grant of Special Status, the Union Government refused to give the status to Andhra Pradesh. Now, the Fifteenth Finance Commission has reduced the tax share from 4.3 per cent to 4 per cent. It is a double whammy on Andhra Pradesh. So, additional grants may kindly be given to Andhra Pradesh.

Secondly, the DPR for Polavaram and the project cost is yet to be approved by the Finance Minister. The Jal Shakti Ministry says that it is with the Finance Minister. Sir, the revised cost estimates of Rs. 55,650 crores as per the Technical Advisory Committee may kindly be approved and the project may be completed before April, 2022 deadline. Unfortunately, the present Government, on the ground of reverse tendering, kept aside the Polavaram project and halted it for some time. They did not commence the construction earlier. Recently, it has commenced but is in slow progress. But, it will not meet the needs of the public if the Government is adopting such an attitude. The Central Government is also not taking much care with regard to allocation of funds. Now, there is a proposal from the Central Government to reduce the allocation though it was declared a national project as per the Andhra Pradesh Reorganisation Act.

Thirdly, there is no mention about the allocation for AIIMS, Mangalagiri, in the Budget for 2021-22. You have given a lot of thrust on the health and wellness in this year's Budget, and the Budget allocation has gone up by 137 per cent. But, not even a single rupee is allocated to AIIMS.

Sir, the Railways Minister announced new railway zone for Vizag, in 2019, as per the provisions of the Andhra Pradesh Reorganisation Act. But, no funds have been allocated till now and no territorial jurisdiction has been finalized yet. The people of Andhra Pradesh are also perplexed as to why the funds have not been allocated. Kindly do justice with regard to that. I myself have been raising this issue since 2018.

Sir, the Central Government's Cabinet has taken a decision to privatize RINL--that is, the Vizag Steel Plant--which has really shaken the entire Andhra Pradesh. The people, trade unions, public representatives, families and workers of all walks of life are on roads to protest against the move of the Government of India with regard

to the disinvestment of RINL. The hon. Minister should understand that this is the result of huge sacrifices made by the people of Andhra Pradesh. Also, a large battle was fought under the leadership of the then Opposition leader, late Tarimela Nagireddy. 63 MLAs had resigned at that time for the purpose of Vizag Steel Plant. It was in profits till recently. But, it was forced to take loan of more than Rs. 22,000 crores from the market at 14 per cent interest which is exorbitant, since captive mines had not been allocated to this. Had the captive mines been allocated, the Vizag Steel Plant would have run smoothly without any debt or loss.

Finally, Sir, the financial status of Andhra Pradesh is in mess. As per the Budget figures, the Government of Andhra Pradesh has taken loans of Rs. 63,000 crores in 2019-20. As per CAG Report, Government of Andhra Pradesh has taken loan of Rs. 73,811 cores in 2020-21 up to January, 2020, against the target of Rs. 48,295 crores.

As per the statement of Andhra Pradesh Finance Minister, the Government of Andhra Pradesh is going to take loans to the tune of Rs. 2 lakh crores and if you look at the gross debt of Andhra Pradesh, as per CAG, it is at a staggering Rs. 3.73 lakh crores. This clearly indicates where the State is going and where the present Government is taking State finances to. After looking at all this, it reminds me of a Telugu movie called 'Appu Chesi Pappu Koodu.' It means, 'living off debts.' This is precisely the reason why you should come to the rescue of Andhra Pradesh. Otherwise, we will be doomed and ruined.

Sir, the Central Government has granted several funds on several schemes to the State of Andhra Pradesh, including construction of houses under NREGA and also Urban Housing Scheme.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, please conclude.

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, I will finish in one minute. Lakhs of houses were constructed by the earlier Government. Now the houses have not been delivered to the respective beneficiaries. Similarly, the funds which were allocated and received for the Central Government schemes are diverted to other schemes, State Government welfare schemes, and they are branding as if they are giving to the...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude.

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, these issues have to be addressed and hon. Prime Minister, may kindly make note of it and instruct the State Government. The funds which were utilised for other purposes can be diverted, and many funds which were meant for the beneficiaries, have not been given. Similarly, NREGA funds have not been released. I request the Finance Minister to see that the funds which were already released to the State Government may be released to the concerned persons, for works which were completed prior to June, 2019. Thank you.

डा. अशोक बाजपेयी (उत्तर प्रदेश) : माननीय उपसभाध्यक्ष महोदय, आपने मुझे वित्त मंत्री जी द्वारा जो एप्रोप्रिएशन बिल प्रस्तुत किए गए हैं, उनके के समर्थन में बोलने का अवसर दिया है, इसके लिए धन्यवाद।

मान्यवर, दो बजट हैं - पहला सप्लीमेंटरी ग्रांट, 2020-21 है और मेन बजट 2021-22 है। इन दोनों में जो अनुदान स्वीकृत किए गए हैं, उनको खर्च करने की अनुमति यह सदन सरकार को देगा, जिससे कि यह सरकार बजट में किए गए प्रावधान को प्रयोज्य कर सके, उसका प्रयोग कर सके और देश के विकास में गति दे सके। महोदय, 2020-21 की जो स्थितियां रही हैं, ये किसी से छिपी नहीं हैं। कोविड-19 की महामारी के चलते 2020-21 की पहली तिमाही में हमारे सकल घरेलू उत्पाद के संबंध में स्थिति अत्यंत दयनीय हो गई थी। उसमें 4.2 प्रतिशत की नेगेटिव ग्रोथ दर्शायी गई थी। ये स्थितियां थीं। सरकार का यह प्रयास था कि इस देश के 130 करोड़ घरों में इस दैवी आपदा के चलते, इस महामारी के चलते जो संकट उत्पन्न हुआ है, उसके कारण देश में किसी गरीब का चूल्हा बुझने न पाए, कोई व्यक्ति भूखा न सोए, तो इसके लिए सरकार ने बड़ी ही उदारतापूर्वक तमाम योजनाओं के माध्यम से, जन-धन खातों के माध्यम से सीधे लाभ स्थानान्तरित करके, तमाम खाद्यान्न उपलब्ध कराकर, निशुल्क गैस सिलेंडर देकर देश की जनता की सेवा करने का काम किया। मान्यवर, यह किसी से छिपा नहीं है कि राष्ट्रव्यापी लॉकडाउन के चलते जी.डी.पी. में जो नेगेटिव ग्रोथ दशाई थी, उसके चलते हमारी जो फिस्कल पॉलिसी थी, वह अर्थव्यवस्था में सुधार की जरूरत के अनुसार संचालित होती रही। अतः 2021-22 के बजट में सकल घरेलू उत्पाद का यह अनुमान है कि उसमें 14.4 परसेंट की ग्रोथ दशाई जा रही है। हमारा ऐसा अनुमान है कि पिछले जी.डी.पी. में नेगेटिव ग्रोथ थी, तो हम उसको पार करके 2021-22 में 14.4 प्रतिशत की ग्रोथ दर्शाने का लक्ष्य प्राप्त करने की ओर जा रहे हैं। मान्यवर, इन विभिन्न योजनाओं के माध्यम से सरकार ने देश की अर्थव्यवस्था को गति देने के लिए और देश की अर्थव्यवस्था पर सकारात्मक प्रभाव पड़े, इस दिशा में बहुत सारे कदम उठाए हैं। मान्यवर, मैंने जी.डी.पी. की ग्रोथ के संबंध में कहा कि नियमित अंतरालों में आर्थिक पैकेजेज़ के माध्यम से सरकार ने समय-समय पर अर्थव्यवस्था को गति देने का काम किया और इसमें आप देखें कि "आत्मनिर्भर भारत योजना" के अंतर्गत तीन पैकेजेज़ के माध्यम से अर्थव्यवस्था को सुदृढ़ करने की दिशा में भी प्रयास किए गए। प्रत्यक्ष कर प्रशासन, डायरेक्ट टैक्स एडमिनिस्ट्रेशन के माध्यम से 'रोज़गार गारंटी योजना', 'प्रधान मंत्री जन-धन योजना' एवं महिलाओं, बुज़ुर्गों, कृषकों, मज़दूरों को सीधे डीबीटी से सहायता पहुंचाने की इन विभिन्न योजनाओं के माध्यम से लोगों के लिए खुशहाली बहाल करने का प्रयास किया गया। 2021-22 के बजट में हमारा सबसे

ज्यादा जोर स्वास्थ्य सेवाओं के ऊपर रहा। उसका नतीजा यह रहा कि वर्ष 2020-21 की तुलना में 2021-22 में 137 परसेंट हमारा स्वास्थ्य योजना पर जो परिव्यय है, उसे बढ़ाने का काम किया और 2021-22 में 2,23,846 करोड़ रुपये का प्रावधान किया गया है। स्वास्थ्य सेवाओं के लिए, wellness के लिए, स्वास्थ्य सुविधाओं के लिए, पिछली बार जो 2020-21 की 94,452 करोड़ की परियोजना थी, उसे बढ़ा कर 2,23,000 करोड़ किया गया। मान्यवर, वैक्सीनेशन के लिए 35,000 करोड़ रुपये की व्यवस्था 2021-22 के नए बजट में की गई है, जिससे कि देश की 130 करोड़ आबादी का वैक्सीनेशन हो सके। कोई गरीब वैक्सीनेशन से वंचिन न रह जाए और सरकार की मंशा है कि अगर इसमें 35,000 करोड़ से और अधिक की आवश्यकता होगी, तो सरकार उसे भी मुहैया कराने का काम करेगी। हैल्थ सिस्टम को इम्प्रूव करने के लिए 64,180 करोड़ रुपये का प्रावधान किया गया है। इसमें पूरे 6 वर्षों के अंदर आत्मनिर्भर स्वस्थ भारत योजना में 64,180 करोड़ रुपये रखे गए हैं। मान्यवर, 17,788 करोड़ रुपये का ग्रामीण स्वास्थ्य मिशन के लिए और 11,024 करोड़ रुपये का नगरीय स्वास्थ्य मिशन के लिए प्रावधान किया गया है। यह सरकार की दृष्टि रही है और स्वस्थ भारत के निर्माण के लिए हमारी प्राथमिकता रही है। इस कोविड जैसी महामारी के चलते हम लोग और ज्यादा चिंतित हुए। सरकार का यह प्रयास रहा है कि लोगों के लिए स्वास्थ्य की सेवाएं कैसे अच्छी से अच्छी हो सकती हैं। पानी की सप्लाई और लोगों को शुद्ध जल मिले, इसमें यह आपने देखा कि प्रधान मंत्री जी की यह प्राथमिकता निरंतर रही है कि हर घर को नल से जल पहुंचाया जाए। लोगों के अच्छे स्वास्थ्य के लिए जरूरी है कि शुद्ध पेयजल हो और इस पेयजल की व्यवस्था के लिए 2,87,000 करोड़ रुपये का प्रावधान इस पंचवर्षीय योजना में स्वच्छ जल के लिए किया गया है। इससे देश में तमाम करोड़ों परिवारों को नल से जल पहुंचाने का काम किया जाएगा। यह काम बड़े पैमाने पर और बड़ी तेजी के साथ हो रहा है। 2.86 लाख करोड़ रुपये 'जल से नल' पर खर्च किए जाएंगे।

मान्यवर, स्वच्छ भारत, स्वस्थ भारत - इस परियोजना पर 1,41,678 करोड़ रुपये भी व्यय होंगे। शुद्ध वायु के लिए 2,217 करोड़ रुपये और उसमें 72 केंद्रों पर 10 लाख से अधिक आबादी वाले 72 शहरों के लिए स्वच्छ वायु के लिए व्यवस्था करने का इस बजट में प्रावधान किया गया है। इसी के साथ हम चाहते हैं कि पर्यावरण दुरुस्त हो। इसके लिए पुराने वाहनों को scrap करने के लिए और लोगों को स्वेच्छा से इस दिशा में आगे आने के लिए हमने इसमें व्यवस्था की है। हमने नई Scrap नीति बनाई है, जिसके अंतर्गत जिन वाहनों की आयु सीमा 15 वर्ष से अधिक हो गई है, जिनसे प्रदूषण बढ़ता है, उनके लिए हम scrap की नई नीति लाए हैं।

मान्यवर, कपड़ा उद्योग को बढ़ावा देने के लिए तीन वर्ष में सात textile parks स्थापित किए जाएंगे। राष्ट्रीय अवसंरचना के लिए infrastructure pipe line का विस्तार करके, 7,400 परियोजनों को शामिल किया गया है। संस्थागत बुनियादी ढांचे के विस्तार के लिए, infrastructure development के लिए 20,000 करोड़ रुपये की व्यवस्था की गई है। सड़क एवं राजमार्ग के लिए, क्योंकि किसी भी देश के विकास के लिए जितनी गति तेज होगी, उतनी ही विकास की गति तेज होगी। देश में जब अच्छी सड़कें होंगी, यातायात के सुलभ साधन होंगे, तो विकास की गति उतनी ही तीव्र होगी। इसलिए हमारी सरकार ने सड़क निर्माण के लिए अब तक सर्वाधिक 1,81,101 करोड़ रुपये का प्रावधान सड़क एवं राजमार्गों के लिए किया है, जिससे कि देश के यातायात को गति मिले और विकास की गति तेज हो। 5,35,000 करोड़ रुपये की

'भारतमाला परियोजना' के अंतर्गत 3.3 लाख करोड़ रुपये की लागत से 13,000 किलोमीटर लम्बी इकाइयों का निर्माण शुरू किया जा चुका है। मान्यवर, 8,500 किलोमीटर सड़कें एवं 11,000 किलोमीटर राष्ट्रीय राजमार्गों का निर्माण मार्च, 2022 तक पूरा कर लिया जाएगा, जो हमारी 5,35,000 करोड़ की 'भारतमाला परियोजना' है, उसमें भी तेजी से काम किया जा रहा है और इससे विकास को निश्चित रूप से गति मिलेगी।

मान्यवर, रेलवे इन्फ्रास्ट्रक्चर डेवलपमेंट पर रेलवे मंत्री जी ने विस्तार से सदन को बताया था। उन्होंने बताया कि रेलवे इन्फ्रास्ट्रक्चर पर पिछले 70 सालों में जितने बजट आए हैं, रेलवे पर सर्वाधिक पैसा इस साल के बजट में दिया गया है, जिससे कि रेल की यात्रा सुगम हो, रेल की यात्रा तीव्र हो । इसके लिए अलग से डेडिकेटिड फ्रेट कॉरिडोर बनाये गये हैं, जिससे कि हमारे मालवाहक भी तेज़ी के साथ जा सकें। ऐसा करने से रेलवे की आय भी बढ़ेगी, देश का विकास भी तेज़ी से होगा। इसी तरह से गाड़ियों की गति भी बढ़ाई जाएगी, चाहे बुलेट ट्रेन हो, चाहे स्पीड की ट्रेनें हों, उनको चलाने का सरकार ने जो संकल्प लिया है, उस दिशा में भी तेज़ी के साथ रेलवे में सुधार कार्य हो रहा है।

मान्यवर, राष्ट्रीय रेल योजना के अंतर्गत 2030 तक के लिए पूरी योजना तैयार कर ली गई है कि हमें 2030 तक क्या करना है। उसमें पूर्वी और पश्चिमी डेडिकेटेड फ्रेट कॉरिडोर बनाना है, इसको बनाने का हमारा संकल्प है।

मान्यवर, शहरी इन्फ्रास्ट्रक्चर डेवलपमेंट के लिए मेट्रो रेल का विस्तार किया जाएगा। इसके साथ ही शहरी बस सेवा प्रारम्भ की जाएगी। सार्वजनिक बसों के लिए 18 हज़ार करोड़ रुपये की नई परियोजना शुरू की जाएगी।

मान्यवर, मैं पेट्रोलियम एवं प्राकृतिक गैस के संबंध में बताना चाहता हूं कि इसमें एक करोड़ लाभार्थियों को और जोड़ा जाएगा। जो आठ करोड़ लाभार्थी पहले से उज्ज्वला गैस से आच्छादित थे, उनमें एक करोड़ और नये लाभार्थी इस योजना में जोड़े जाएंगे और इस तरह से 9 करोड़ उज्ज्वला योजना के लाभार्थी देश में हो जाएंगे। हमारी सरकार 100 जिलों को सिटी गैस डिस्ट्रिब्युशन सिस्टम से जोड़ेगी। सिटी गैस पाइपलाइन योजना में 100 नये शहरों को चिह्नित करके, उनको सिटी गैस पाइपलाइन योजना के अंतर्गत आच्छादित करने का काम किया जाएगा।

मान्यवर, बीमा क्षेत्र में फॉरेन डायरेक्ट इन्वेस्टमेंट को आकर्षित करने के लिए बीमा कम्पनियों में स्वीकार्य एफडीआई को 49 प्रतिशत से बढ़ाकर 74 प्रतिशत करने का प्रावधान है और इसका विधेयक इस सदन में पारित भी हो चुका है। इसके साथ ही विनिवेश से, एक लाख 75 हज़ार करोड़ रुपये एलआईसी और आईपीओ के विनिवेश से अर्जित होने का अनुमान है।

मान्यवर, वर्ष 2021-22 में कृषि क्रेडिट का लक्ष्य बढ़ाकर 16.5 लाख करोड़ रुपये का में निर्धारित किया गया है। "ग्रामीण बुनियादी ढांचा विकास कोष" के लिए 40 हज़ार करोड़, एम.एस.एम.ई. सेक्टर के लिए 15,700 करोड़ रुपये की व्यवस्था की गई है।

मान्यवर, देश में शिक्षा के लिए 100 नये सैनिक स्कूल खोले जायेंगे। मान्यवर, 15 हज़ार विद्यालयों की गुणवत्ता में सुधार करने का लक्ष्य निर्धारित किया गया है। इसी तरह से नई शिक्षा नीति को प्रभावी ढंग से लागू करने के लिए 2021-22 के बजट में प्रावधान किया गया है, चाहे उच्च शिक्षा हो, माध्यमिक शिक्षा हो, बेसिक शिक्षा हो, तकनीकी शिक्षा हो, इन सारी शिक्षाओं की

गुणवत्ता में सुधार लाने का, जो नई शिक्षा नीति में मार्गदर्शन किया गया है, उसके माध्यम से एक बड़ा प्रयास सरकार करने जा रही है।

मान्यवर, इसके साथ ही भारत के इतिहास में पहली बार डिजिटल जनगणना होने जा रही है। मान्यवर, डिजिटल जनगणना के लिए 3,768 करोड़ रुपये का प्रावधान किया गया है, यह भी एक बड़ा कदम है।

मान्यवर, 15वें वित्त आयोग की सिफारिशों के आधार पर राज्यों के खाते में सीधे 41 प्रतिशत का अंशदान ट्रांसफर किया जाएगा। आयोग ने जो 41 प्रतिशत शेयर राज्यों को देने की सिफारिश की है, वह पैसा पूरी तरह से राज्यों को स्थानांतरित होगा।

मान्यवर, 14 राज्यों को राजस्व हानि के रूप में 74,340 करोड़ रुपये 2020-21 में दिए गए हैं और 2021-22 में 1,18,545 करोड़ रुपये राज्यों को दिए जाएंगे, जिनको जीएसटी के कारण क्षति हुई है। यह धनराशि राज्यों को देने की व्यवस्था हमने इस बजट में की है। हमें राज्यों को जो हानि वर्ष 2020-21 में देनी थी, वह 74,340 करोड़ रुपये की थी और वर्ष 2021-22 में 1,18,545 करोड़ रुपये हमें राज्यों को कम्पनसेट करने के लिए देने हैं।

मान्यवर, कर प्रस्ताव में करदाताओं पर कोई नया कर न लगे, इसका भी ध्यान सरकार ने रखा है। इतने विकास के कामों के साथ-साथ सरकार ने इस देश के करदाताओं पर उदार दृष्टिकोण रखा है। सरकार ने यह भी प्रयास किया है कि करदाताओं को कोई अतिरिक्त कर न देना पड़े। वर्ष 2014 में प्रत्यक्ष कर देने वाले करदाताओं की संख्या देश में 3.12 करोड़ थी। लेकिन बाद में खुद करदाता कर देने के लिए आकर्षित हुए और 2020 में 6.48 करोड़ तक उनकी संख्या पहुंच गई है। जब 2021-22 की गणना होगी तो उनकी संख्या बढ़ जाएगी, क्योंकि इस दिशा में स्वतः करदाता आगे बढ़कर देश के विकास में अपनी हिस्सेदारी दे रहे हैं। 75 वर्ष और उससे अधिक आयु के लोगों को, जो सुपर सीनियर सिटिज़न्स हैं, उन्हें आयकर की रिटर्न भरने से छूट देने का प्रावधान किया गया है।

मान्यवर, विवादों को निपटाने के लिए 30 जनवरी, 2021 तक लगभग 1 लाख, 10 हज़ार करदाताओं के 85 हज़ार करोड़ रुपए के विवाद निपटा दिए गए हैं। सरकार ने व्यवस्था की थी कि विवादों को निपटाने की आसान व्यवस्था की जाएगी। इस सम्बन्ध में एक विधेयक लाकर सरकार ने यह व्यवस्था की। इसका नतीजा यह हुआ कि 1 लाख, दस हज़ार करदाताओं के 85 हज़ार करोड़ रुपए से अधिक के विवाद निपटा दिए गए हैं। इसी तरीके से इस योजना को एक वर्ष के लिए और बढ़ाया गया है, जिससे इस तरह के विवादों का निस्तारण हो सके। इसके अलावा इस योजना में 1 लाख, 50 हज़ार रुपए तक की छूट का प्रावधान किया गया है।

'प्रधान मंत्री गरीब कल्याण योजना' के अंतर्गत 2 लाख, 76 हज़ार करोड़ रुपए का प्रावधान किया गया है। इसके अलावा 80 करोड़ लोगों को मुफ्त अनाज, आठ करोड़ लोगों को मुफ्त रसोई गैस देने, 40 करोड़ महिलाओं और श्रमिकों को राशि सीधे उनके खाते में ट्रांसफर करने की बात है।

उपसभाध्यक्ष (डा. सस्मित पात्रा) : माननीय सदस्य, कृपया अपना भाषण समाप्त करें।

डा. अशोक बाजपेयी : मान्यवर 'आत्मनिर्भर भारत' हमारी सरकार का लक्ष्य है, उसके लिए हमने जीडीपी के दस प्रतिशत से ज्यादा, यानी 23 लाख करोड़ रुपए के पैकेज का प्रावधान किया है। आरबीआई के आंकड़ों के आधार पर अभी 27.1 करोड़ रुपए का व्यय तो 'आत्मनिर्भर भारत' योजना पर करने जा रहे हैं, जो कि जीडीपी का 13 प्रतिशत से ज्यादा है। 'आत्म निर्भर भारत' योजना की सफलता के लिए जरूरी है कि राष्ट्र पहले हो। इस योजना के मुख्य बिंदुओं में किसानों की आय दोगुनी, मजबूत अवसंरचना, इन्फ्रास्ट्रक्चर डेवलपमेंट, स्वस्थ भारत और सुशासन हैं। यही हमारी 'आत्मनिर्भर भारत' योजना का संकल्प है । इस संकल्प को हम बजट के माध्यम से पूरा करने जा रहे हैं।

इसी तरीके से 2020-21 के बजट में 79 ग्रांट्स हैं और दो एप्रोप्रिएशन बिल्स हैं। इसमें एडिशनल एक्सपेंडिचर 6 लाख, 28 हज़ार, 379 करोड़ रुपए का है। यह राशि हमने अतिरिक्त खर्च की है, जिसकी अनुमति हम सदन से लेने जा रहे हैं। कुल खर्च 4 लाख, 12 हज़ार, 653 करोड़ रुपए और अतिरिक्त व्यय 2 लाख, 15 हज़ार, 725 करोड़ रुपए है। यह 'आत्मनिर्भर भारत' योजना के अंतर्गत शामिल है। तीन यूरिया फैक्टरीज को हमने शुरू करने की बात कही है।

उपसभाध्यक्ष (डा. सस्मित पात्रा): आपका समय पूरा हो चुका है। अब आप अपनी बात समाप्त करें।

डा. अशोक बाजपेयी : मान्यवर, इन्हीं शब्दों के साथ ये जो चारों एप्रोप्रिएशन बिल माननीय वित्त मंत्री जी ने पेश किए हैं, मैं उनका पुरजोर शब्दों में समर्थन करता हूं और आपको धन्यवाद देता हूं।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you so much. Now, Shri Syed Nasir Hussain. You have seven minutes.

SHRI SYED NASIR HUSSAIN (Karnataka): Mr. Vice-Chairman, Sir, I rise to speak on the proposed Budget for Puducherry and Jammu and Kashmir. Why is this need for approving the Budget for Puducherry and Jammu and Kashmir today? आखिरकार क्यों हम लोग वहां का बजट यहां डिसकस कर रहे हैं, जबकि वहां पर लोकतांत्रिक ढंग से चुनी हुई सरकारें थीं? वहां पर democratically-elected Governments थीं। उन्हें full fledged mandate मिला हुआ था, आज हम वहां का बजट सदन में क्यों डिसकस कर रहे हैं? In Puducherry, the elected Government was destablised just one month before the election. Before that, the Chief Minister was made to run behind the LG for five years. The LG was changed, and, then, within three days the Government there was destablised. It has happened not just in these two States, but in many States * के सत्ता हथियाने के तरीके अलग-अलग हैं। पहले चुनावों में polarisation, polarisation खेलो, polarise करो और जीत कर आने की कोशिश करो। अगर नहीं जीते तो अलग-अलग तरीके

* Expunged as ordered by the Chair.

अपनाओ। मेन्डेट को manufacture करो, यदि वह नहीं हुआ तो mandate को steal कर लो। Central Government की agencies का इस्तेमाल करो, डराओ, धमकाओ, defections कराओ, गवर्नमेंट्स को destabilise करो और अपनी सरकारें वहां install करो। अगर सरकारें install नहीं कर सकते हैं, तो President's Rule की तरह उस स्टेट को अपने हाथ में रखो। वर्ष 2016 में उत्तराखंड में elected INC की सरकार थी, उसे destabilise किया गया।मणिपुर में 2017 में 60 सीटों में से कांग्रेस को 28 सीटें मिली थीं और बीजेपी को 21 सीटें मिली थीं, लेकिन वहाँ पर ...(**व्यवधान**)... बिहार में * toppled Mahagathbandhan Government in 2017. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, please speak on the subject. ...(*Interruptions*)...

SHRI SYED NASIR HUSSAIN: I am coming to the subject only. This leads to that, Sir. This is for that only. कर्णाटक में 2019 में इनकी सरकार नहीं थी, इन्होंने 19 आदमियों को defect करवा कर सरकार बना ली।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please speak on the subject, hon. Member. It is an Appropriation Bill. ...(*Interruptions*)...

श्री सैयद नासिर हुसैन : मध्य प्रदेश में क्या हुआ, आपको पता है। ...(**व्यवधान**)... जब सारी दुनिया कोरोना से जूझ रही थी, तो गुजरात स्टेट में * ...(**व्यवधान**)... पुडुचेरी में क्या हुआ, आपको पता है। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, please speak on the Appropriation Bill. ...(*Interruptions*)...

श्री सैयद नासिर हुसैन : इसी तरह से महाराष्ट्र में * सरकार बनाने की कोशिश कर रहे थे। ...(**व्यवधान**)... मेघालय, अरुणाचल प्रदेश, लगातार State after State, जहाँ इनको mandate नहीं मिला. ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Speak on the topic, hon. Member. ...(*Interruptions*)...

श्री सैयद नासिर हुसैन : सरकारें manufacture ...(*Interruptions*)... इन्होंने mandate manufacture करने की लगातार कोशिश की। पुडुचेरी में भी वही हुआ। चुनाव के एक महीने पहले

* Expunged as ordered by the Chair.

पुडुचेरी में सरकार गिरा कर वहाँ पर गवर्नर को install करके आज यह नौबत आई कि यहाँ से हम लोगों को उनका बजट देने की जरूरत पड़ रही है। ...(**व्यवधान**)...

सर, मैं पुडुचेरी के बजट पर आते हुए कहना चाहता हूँ कि funds that are allocated to election to Legislative Assembly, tackling of Covid and other day-to-day administration need to be approved. I support that.

Puducherry, despite being too small, has robust indicators. Allocation for Puducherry is not even the half of what the 14th Finance Commission has recommended.

Sir, gross expenditure for 2021-22 is Rs. 9,000 crores. But what has been asked for 'on account' is Rs. 3,934 crores.

Additional provision of Rs. 1.45 crore voted in the revenue section on account of the expenditure to be incurred in connection with the local body elections in the UT.

An additional provision of just Rs. 7.42 crore has been provided in the education sector for purchase of free textbooks for Government schools. This amount should be significantly higher given the huge crisis created in the education sector after the Covid pandemic, particularly, for the students from weaker sections.

According to the 14th Finance Commission, Puducherry was to receive Rs. 2,731 crore but it received only Rs. 1,545 crores, that is roughly around half of what was asked, Sir. So, on Puducherry, we are all supporting the Vote on Account.

सर, जम्मू और कश्मीर में भी बीजेपी और पीडीपी की सरकार थी। सरकार अपने internal contradictions की वजह से गिरी। उसके बाद वहाँ पर गवर्नर थे। दो साल पहले Article 370 का abrogation हुआ और स्टेट को divide किया गया। यहाँ पर इतने आँकड़े दिए गए थे, यहाँ पर इतना data दिया गया था। यहाँ पर इतना गलत data दिया गया था, यहाँ पर गलत logic दिया गया था, ऐसा बोला गया था कि हिन्दुस्तान के दूसरे हिस्सों में तरक्की ही तरक्की हो रही थी और 70 साल में जम्मू और कश्मीर में elected representatives ने कुछ नहीं किया था, वहाँ गरीबी ही गरीबी थी, वहाँ कुछ नहीं हो रहा था, जबकि पूरी दुनिया में जम्मू और कश्मीर को एक tourist destination माना जाता था। जब हाउस में यह discussion हुआ, उसके बाद सारे टेलीविजन चैनल्स पर इनके एक-एक आँकड़े को गलत साबित किया गया था। आज भी यहाँ बहुत सारे लोग, जो जम्मू और कश्मीर के बारे में खड़े होकर लगातार बात कर रहे थे, वे logic दे रहे थे। ठीक है, 70 साल में वहाँ पर कुछ नहीं हुआ, तो आपने दो साल में क्या किया? ...(**व्यवधान**)... आपने दो साल में क्या किया, वह तो बोलना चाहिए। जब आप Vote on Account ला रहे हैं, तो आपने दो साल में क्या किया, आपको उसका data तो देना चाहिए, वह हिसाब तो देना चाहिए। ये इसी तरह से बात कर रहे हैं, जैसे ये बोलते हैं कि नरेन्द्र मोदी जी के आने के बाद गाँव-गाँव में बिजली पहुँच गई, पूरे हिन्दुस्तान में बिजली पहुँचा दी गई है। नरेन्द्र मोदी जी के आने के पहले हिन्दुस्तान के 98 परसेंट गाँवों में बिजली पहुँची थी। ...(**व्यवधान**)... आप वह data नहीं बोलते हैं! ...(**व्यवधान**)... यह जो इन्होंने start हो चुके काम को complete किया है, ये उसकी बात करते हैं। जम्मू और कश्मीर में भी यही हुआ। आज जब यहाँ पर बात हो रही है, जब ये यहाँ जम्मू

और कश्मीर का Vote on Account ला रहे हैं, तो इन्होंने दो साल में क्या किया, पहले उसका हिसाब देना पड़ेगा। गलत आँकड़े देकर, सिर्फ भाषण और slogan से ही किसी भी democratically elected Government को गिरा कर आप यहाँ पर स्टेट को divide करने का काम नहीं कर सकते हैं।

Sir, the BJP Government has not really thought through while allocating the Budget on Jammu and Kashmir. The Budget Estimate for 2020-21 has allocated Rs. 30,757 crores. The Revised Estimate and also this year's Budget is almost the same. Two years have passed since the abrogation of Article 370 but the Government has no plan to allocate more money to Jammu and Kashmir. इनको चाहिए था कि ये जम्मू और कश्मीर को उसकी तरक्की के लिए ज्यादा से ज्यादा पैसा देते।

The tourism industry, handicraft industry in Jammu and Kashmir is dead since it has become a UT.

4.00 P.M.

All small businesses have suffocated. More than five lakh people connected with the tourism industry have lost their jobs. This is according to Government data and not from my sources, Sir.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, please conclude.

SHRI SYED NASIR HUSSAIN: Sir, I would take two more minutes.

The unemployment rate in Jammu & Kashmir has risen to 21.9 per cent from 16 per cent in the past two years. The Government has allocated only five crore rupees to tourism when Jammu & Kashmir has been known for tourism all these years.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude, hon. Member. You are left with just one minute.

SHRI SYED NASIR HUSSAIN: Sir, Government has throttled the voices in Jammu & Kashmir by disconnecting the Internet for over 300 days. How will the students study? How will businesses and start-ups that rely entirely on the Internet survive? You want *digital India*, but you disconnected one entire region from the Internet. Young kids could not even fill their school forms, Sir. This is on record.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude, hon. Member. We have run out of time.

SHRI SYED NASIR HUSSAIN: Sir, they made Jammu & Kashmir a Union Territory to control law and order there. In 2018, there were 1629 cross-fires.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, you will have to conclude. I have to move on. Your time is over.

SHRI SYED NASIR HUSSAIN: Sir, just give me one minute more.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I have already given you enough time. Please conclude within 30 seconds.

SHRI SYED NASIR HUSSAIN: Sir, they made it a Union Territory in 2019-20. From then till now, there have been 3,289 cross-fires. Is this the BJP's idea of improving law and order there? Ladakh has not been given a budget till now.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, I will have to move on. I am going to call the next person.

SHRI SYED NASIR HUSSAIN: Sir, just a few seconds.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): No, no. It cannot go on. Please conclude. Conclude within ten seconds.

SHRI SYED NASIR HUSSAIN: Sir, before this, so much has been spoken about Jammu & Kashmir.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude in ten seconds.

श्री सैयद नासिर हुसैन : हिस्ट्री के बारे में भी यहां पर बहुत सारी बातें बोली गईं।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you, hon. Member. I will have to move on.

श्री सैयद नासिर हुसैन: मेरे बहुत सारे दोस्त टीवी डिबेट्स में मेरे साथ बैठते हैं। अभी सुधांशु त्रिवेदी जी भगत सिंह जी के बारे में बता रहे थे। मैं इतना ही कहना चाहता हूं कि वे भगत सिंह जी के बारे में थोड़ा पढ़ लें। अगर आज भगत सिंह जी ज़िन्दा होते, तो सिंघू बॉर्डर पर आपके खिलाफ़

खड़े होते। इतनी बात कह कर मैं अपनी बात को समाप्त करता हूं, धन्यवाद।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you, hon. Member. Shri Satish Chandra Misra; not present. Shri Sanjay Seth.

श्री संजय सेठ (उत्तर प्रदेश) : धन्यवाद, सबसे पहले मैं माननीय प्रधान मंत्री जी के 'आत्मनिर्भर भारत' और पांच ट्रिलियन इकोनॉमी के सपने को पूरा करने के लिए माननीय वित्त मंत्री, माननीय वित्त राज्य मंत्री और वित्त मंत्रालय के सभी अधिकारियों का बहुत-बहुत धन्यवाद और आभार प्रकट करता हूं। उन्होंने जिस तरह का बजट दिया है, वह बजट आज हमारी अर्थव्यवस्था को fast-track पर लाने का काम कर चुका है। इस बजट की सबसे बड़ी विशेषता यह रही है कि इसमें जनता के ऊपर एक रुपये का भी टैक्स नहीं डाला गया है, जबकि बाकी सारे देशों में जनता के ऊपर टैक्स का इतना बोझ डाल दिया गया है कि वहां की जनता त्राहि-त्राहि कर रही है। इस बजट के दौरान रोज़गार के बहुत सारे प्रोविज़ंस दिए गए हैं, जिनमें सड़क बनाने का भी एक प्रोविज़न है, जिसके लिए इस बजट में बहुत अधिक रुपया दिया गया है। मुझे यह बताने में खुशी हो रही है कि अप्रैल, 2020 से 15 जनवरी, 2021 तक हमारे यहां राजमार्गों में 8,159 किलोमीटर का निर्माण किया जा चुका है। आप लोगों को यह जानकर भी खुशी होगी कि हमारे यहां हर रोज़ 28.16 किलोमीटर सड़क का निर्माण हो रहा है। इससे एक तरफ तो रोज़गार बढ़ रहा है, दूसरी तरफ हमारे देश में पक्की सड़कें बनती जा रही हैं, जिससे विकास हो रहा है। हमारी वित्त मंत्री जी ने कोरोना के काल में इस काम के लिए 20 लाख करोड़ रुपये का आर्थिक पैकेज दिया है। मैं व्यापारी वर्ग से आता हूं और मैं यह बताना चाहता हूं कि जिस तरीके का यह पैकेज दिया गया है, इसमें बैंकों ने इतना सपोर्ट किया है कि सारे के सारे व्यापार फिर से अपने रास्ते पर खड़े हो चुके हैं। बैंकों ने हम लोगों को बुला-बुला कर कहा कि आप पैसा लीजिए और अपने काम को फिर से शुरू कीजिए।

महोदय, एमएसएमई सेक्टर में इतनी तेज़ी से काम हो रहा है कि जिनके पास गारन्टी नहीं थी, उनको गवर्नमेंट गारन्टी दे रही है और कह रही है कि आप लोन लीजिए, गारन्टी हम देते हैं। इससे रोज़गार भी हो रहा है और एमएसएमई सेक्टर भी बढ़ता जा रहा है। आज स्मार्ट शहर बन रहे हैं। स्मार्ट शहर बनने से लोगों के जीवन में बदलाव आएगा और हर किसी को बहुत सारे रोज़गार भी मिलेंगे।

महोदय, इसी तरह इस महामारी के काल में सरकार की तरफ से 'प्रधान मंत्री गरीब कल्याण अन्न योजना' चलाई गई, ताकि किसी को भूखा न रहना पड़े। इसके लिए 80 करोड़ लोगों को फ्री राशन बांटा गया। यह एक बहुत बड़ी उपलब्धि है, क्योंकि इस कोरोना काल में जिस तरीके का माहौल था, उसमें गरीब सबसे ज्यादा परेशान था। सरकार ने उन गरीब लोगों की तरफ देखा और उनको खाना दिया। यह इतनी बड़ी उपलब्धि है, जिसे कोई भुला नहीं सकता। जिस वक्त जनधन खाते खुल रहे थे, उस वक्त विपक्ष के लोगों ने उसका बहुत विरोध किया और कहा कि ये खाते क्यों खुल रहे हैं? लेकिन इसी कोरोना काल में उन्हीं जनधन खातों में महिलाओं को डायरेक्ट रुपये भेजे गये, जिससे उनका जीवन चल सका। क्योंकि कोरोना काल में कहीं रोजगार नहीं था, उनके पास पैसे नहीं थे, सरकार ने उन खातों में पैसे डालकर उनका काम चलवाया।

इसी तरीके से जब डिजिटल बैंकिंग शुरू कर रहे थे तो प्रधान मंत्री जी का विज़न था कि अब डिजिटल बैंकिंग की तरफ बढ़ना चाहिए। उस वक्त भी विपक्ष ने यही कहा कि डिजिटल बैंकिंग भारतवर्ष में चल नहीं सकती, लेकिन अगर कोरोना काल में देखें तो हर व्यक्ति ने उसी डिजिटल बैंकिंग के थ्रू किराने से सामान मंगवाया तथा बाकी अपने घर के सारे सामान उसी डिजिटल कार्ड के थ्रू मंगाये हैं, तो इस कोरोना काल में यह भी इस सरकार की एक बहुत बड़ी उपलब्धि रही है।

महोदय, जहां तक इनकम टैक्स के रिफॉर्म्स का सवाल है, इस बार कोई टैक्स नहीं लगाया गया, दूसरा, 75 साल से ऊपर के लोगों को इनकम टैक्स रिटर्न न भरने की छूट दी गई है। यह भी बहुत बड़ी बात है कि जो बुज़ुर्ग हैं, उनके लिए एक आराम की चीज़ हो गई। इसके अलावा इसमें फेसलैस असेसमेन्ट की व्यवस्था की गई है। इस कारण जो भ्रष्टाचार होता था, वह सब खत्म हो गया। अब आपका रिटर्न किसके पास जा रहा है, किसी को नहीं मालूम, उसने आपका असेसमेन्ट करके भेज देना है। रिफण्ड्स इतनी आसानी से आ रहे हैं कि इससे पहले किसी ने इसके बारे में सोचा ही नहीं था। मकानों को खरीदने के लिए जो डेढ़ लाख रुपये के इंटरेस्ट का प्रावधान था, उसे भी एक साल के लिए बढ़ा दिया गया। इन सारी चीज़ों के द्वारा आयकर कानून को इतना आसान किया गया है कि उसका जनता को बहुत लाभ मिल रहा है।

अभी विपक्ष के माननीय सदस्य कह रहे थे कि कश्मीर में क्या काम हुआ है? मैं बताना चाहता हूं कि जब से धारा-370 हटी है, तब से लेकर आज तक वहां सड़कों के जाल बिछ रहे हैं। 3,982 किलोमीटर सड़क वहां पर कम्प्लीट की जा चुकी है, जिसमें 1,700 किलोमीटर 'प्रधान मंत्री ग्राम सड़क योजना' के अंतर्गत सड़कें बनी हैं।

अगर रेलवे को लें तो वहां विश्व का सबसे ऊंचा पुल बन रहा है। ऊधमपुर-श्रीनगर-बारामुला रेल लिंक दिसम्बर, 2022 तक कम्प्लीट हो जाएगा। बिजली के क्षेत्र में 70 सालों में अभी तक जम्मू-कश्मीर में 3,500 मेगावॉट बिजली का उत्पादन होता था। जबकि अभी 3,300 मेगावॉट बिजली के उत्पादन के एमओयू साइन हुए हैं - जो 70 सालों में 3,500 मेगावॉट था, वहां 3,300 मेगावॉट इस पीरियड में एमओयू साइन हुए हैं। हर घर में दिसम्बर, 2022 तक सौ प्रतिशत बिजली पहुंचेगी। हर घर में जल का जो 'जलशक्ति मिशन' है, उसमें भी सितम्बर, 2022 तक जम्मू-कश्मीर के हर नल में पानी पहुंचेगा।

इसी तरीके से वहां टूरिज़्म को बढ़ावा देने के लिए डल झील, मानेसर झील और अन्य बहुत सारी झीलों की साफ-सफाई के लिए बहुत पैसा दिया गया है।

अगर हम लोग अफोर्डेबल हाउसिंग की बात करें तो वहां 40 हज़ार मकान ऑलरेडी बन चुके हैं, 66 हज़ार मकानों की स्वीकृति दी जा चुकी है और फर्स्ट, सेकेण्ड और थर्ड इन्स्टॉलमेन्ट लाभार्थियों को ऑलरेडी दी जा चुकी है, तो जम्मू-कश्मीर में अफोर्डेबल हाउसिंग का काम भी बहुत तेजी से चल रहा है।

जम्मू-कश्मीर के लिए 'मनरेगा' में 3 करोड़ 11 लाख श्रम दिवस का काम किया जा चुका है। जो विपक्ष अभी कह रहा था कि वहां कुछ नहीं हो रहा है, तो ये आंकड़े हैं, इन आंकड़ों को आप चैक कर सकते हैं। जम्मू-कश्मीर बैंक ने 17,800 अनइम्प्लॉयड नौजवानों को लोन सैंक्शन किये हैं, मुझे यह बताते हुए गर्व हो रहा है कि उनमें चार हज़ार महिलाएं हैं। जिन्हें ये लोन सैंक्शन किये गये हैं, उनकी 270 करोड़ रुपये की लोन की स्कीम्स थीं, जिन्हें बैंकों ने सैंक्शन किया है। माननीय वित्त मंत्री जी द्वारा 1,350 करोड़ रुपये का एक आर्थिक पैकेज जम्मू-कश्मीर को दिया गया है,

जिससे वहाँ के MSME sector को भी बहुत बढ़ावा मिल रहा है। इस कोविड के लिए additional funds अभी बजट से दिये गये हैं, जिससे hundred per cent vaccination का काम वहाँ पर बहुत तेज़ी से चल रहा है।

सर, 70 सालों में जो अब कश्मीर को आत्मनिर्भर बनाने का कार्यक्रम चल रहा है, वह कश्मीर आत्मनिर्भर बन कर निकलेगा, यह मुझे पूर्ण विश्वास है। इसी के साथ मैं इस Appropriation Bill को सपोर्ट करता हूँ, धन्यवाद।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now, Shri Narain Dass Gupta, you have five minutes.

SHRI NARAIN DASS GUPTA (National Capital Territory of Delhi): Mr. Vice-Chairman, Sir, I thank you for giving me this opportunity to speak on the Appropriation Bill. Being a Chartered Accountant, I always speak with the figures and the financial data, but I will not go into that. I will start with a reference made by our friend and Member of Rajya Sabha, Dr. Sudhanshu Trivedi, about some *bhavishyavani*, I would say, that was made some ten years back on the *Discovery* channel, where it was mentioned that by 2047, when we will celebrate the century of our Independence, India will be the richest nation on the earth. I wish so and everybody will wish so. But, at that time, जब उन्होंने भविष्यवाणी की, तब उनको नहीं पता था कि बीजेपी की गवर्नमेंट आयेगी और deficit budget को meet करने के लिए इस प्रकार से महारत्न PSUs को बेचा जायेगा। यह एक सच्चाई है, मैं उनकी बात भी मानता हूँ, लेकिन यह उस समय नहीं पता था कि इस प्रकार का भी कार्य होगा। Deficit का यह हाल है कि इसी सदन में कहा गया था कि 2024 तक 5 trillion dollar की economy हो जायेगी, लेकिन उसके बाद हमारा GDP नीचे गिरता जा रहा है, employment rate नीचे गिरता जा रहा है, रोज़गार गिरते जा रहे हैं, manufacturing deficit में चल रही है। Every time, it is coming down. I fail to understand how we will improve it. I am not going into the data.

Then, Sir, I would like to share with you the position regarding budget allocation made to Delhi. I have gone through the figures. Even for Chandigarh, which is a very small city and a Union Territory, the budget allocated is much more than that of Delhi. Delhi is the capital of India and the number of activities here is much more. Even our hon. Prime Minister mentioned in the Chief Ministers' meeting that हमें कोरोना को कंट्रोल करने के लिए दिल्ली का मॉडल अपनाना चाहिए। That was what the hon. Prime Minister said. In spite of that fact, step-motherly treatment is being given to Delhi. I would request the hon. Minister that we should see to it that there should be some budget specially allocated towards health schemes and the amounts which have been spent by Delhi Government to control Covid.

Then, hon. Members have also spoken about disinvestment. As a Chartered Accountant, I had conducted audit of various PSUs. Every PSU is running in profit. They are doing a very good job. I fail to understand why we are selling these PSUs. These are being sold to meet the deficit because the Government has failed to generate revenue and create employment opportunities. This is the problem with this Government. That is why, every time, they talk about disinvestment.

हमारे एक दोस्त, सेठ साहब ने कहा कि इस बजट से यह देखने को मिल रहा है कि टैक्स का बोझ नहीं बढ़ रहा है। सर, अगर टैक्स का बोझ नहीं बढ़ता, तो तेल के दाम 100 रुपये प्रति लीटर कैसे हो जाते? यह कैसे हो गया? टैक्स का बोझ भी नहीं बढ़ा और तेल, डीज़ल और पेट्रोल के दाम बढ़ते जा रहे हैं! Excise Duty की बात हुई है कि इस प्रकार से Excise Duty year to year बढ़ायी जा रही है। यह टैक्स का बोझ नहीं है तो क्या है? सर, मैं एक चीज़ Excise Duty पर शेयर करना चाहूँगा। एक चीज़ हम देखते हैं कि केन्द्र सरकार Excise Duty ले रही है, but, at the same time, we forget one fact. If we go through the balance sheet of the PSUs, what will we notice from there? There, the Central Government is getting Income-Tax, dividend and the Dividend Distribution Tax, besides this Excise Duty. I will request the hon. Minister to consider reducing the duty on petrol because, through so many channels, you are having income from these PSUs and this is on record. This is all I would like to say. Through you, I would like to say to the hon. Minister that we should see as to how we can reduce the rates of petrol.

Lastly, Sir, as Manoj ji also mentioned, I would like to say something about the Delhi Government, and, how the powers of the State Governments are being taken away either through change of elected Governments or through amendments in the Acts. This is how the powers of the elected Chief Ministers of a number of States are being given to the administrators of those States. This should be stopped. With these words, I once again request the hon. Minister to look into all these issues.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. Now, Shri Shwait Malik.

श्री श्वेत मलिक (पंजाब) : महोदय, मोदी सरकार ने जो वादा करके शपथ ली थी, प्रधान मंत्री, श्री नरेन्द्र मोदी जी ने संविधान के इस मंदिर को नमन किया था और सुशासन की शपथ ली थी और यह शपथ ली थी कि न भ्रष्टाचार करूँगा, न करने दूँगा, उन्होंने जो न्यूनतम सरकार, अधिकतम सुशासन की शपथ ली थी, वे उस पर खरे उतरे हैं। उन्होंने जो 'सबका साथ, सबका विकास, सबका विश्वास' की शपथ ली थी, जितने बजट आज तक आए हैं, वे सब बजट उसको परिपूर्ण करते हैं और आज वह सुशासन देश को मिला है। उसका प्रत्यक्ष प्रमाण यह है कि दशकों के बाद मोदी जी को पूर्ण बहुमत मिला था। उसके बाद एक बार फिर पुनरावृत्ति हुई। जब वे दूसरी बार वोट माँगने गए, तो जनता ने उससे भी अधिक सीटें देकर उनको श्रेय दिया। इसलिए बजट का केवल विरोध करने से विरोध होने वाला नहीं है, क्योंकि भारत की जनता ने यह मान लिया है कि भारत

का एक सपूत आया है, जो आम आदमी का प्रधान मंत्री है, गरीब आदमी का प्रधान मंत्री है, जिसने बिना भ्रष्टाचार के लाभार्थियों के घर-घर तक उनका पूरा लाभ पहुँचाया है। मैं समझता हूँ कि कोरोना काल में प्रधान मंत्री, मोदी जी को जो challenges मिले, उनको मैं इतिहास में सबसे बड़ा challenge मानता हूँ। इसको सभी मानेंगे, विपक्ष के लोग भी मानेंगे कि यह जो कोविड की वैश्विक महामारी है, यह इस देश के सामने सबसे गंभीर समस्या थी। यह मोदी जी जैसा दूरदर्शी प्रधान मंत्री था, जिन्होंने समय रहते उसके लिए स्टैप्स लिए, चाहे budgetary steps हों, चाहे administrative steps हों। उन्होंने जो लॉकडाउन किया, उसका कारण अपने आपको आत्मनिर्भर बनाना था, क्योंकि उस समय न तो हमारे पास पर्याप्त वेंटिलेटर्स थे, न ऑक्सीजन मशीन्स थीं, न पीपीई किट्स थीं, न बेड्स थे। जो विकसित राष्ट्र हैं, चाहे अमेरिका हो, चाहे यूरोपियन यूनियन के देश हों, चाहे न्यूजीलैंड हो, चाहे ऑस्ट्रेलिया हो, उन्होंने अलग तरह से काम किया और लॉकडाउन का पालन नहीं किया, जिसके कारण उनको बहुत बड़ा नुकसान उठाना पड़ा। लॉकडाउन के period को, आपदा को अवसर बनाने वाला जो व्यक्ति है, उनका नाम प्रधान मंत्री, श्री नरेन्द्र मोदी जी है। उन्होंने आपदा को अवसर बनाया, manufacturing sector को mobilize किया, उसको motivate किया, सभी मुख्यमंत्रियों के साथ चिंता भी की, चिंतन भी किया, administrative meetings बुलाईं और ये जो मैंने वेंटिलेटर्स, ऑक्सीजन मशीन, पीपीई किट आदि की बात की तथा इस कोरोना जैसी महामारी का मुकाबला करने के लिए बाकी जो उपकरण चाहिए थे, उनकी maximum manufacturing उस लॉकडाउन period में की।

(**उपसभापति महोदय** *पीठासीन हुए)*

सर, हमारा राष्ट्र लगभग 130 करोड़ लोगों का है। इतना बड़ा राष्ट्र है, इतनी बड़ी जनसंख्या है और अगर हम comparatively mortality rate देखें, comparatively नुकसान देखें, तो हमारे प्रधान मंत्री, नरेन्द्र मोदी जी की दूरदर्शिता के कारण दूसरों के मुकाबले बहुत कम नुकसान हुआ और उन्होंने भारत की कीमती जानें बचाईं। आज वे प्रधान मंत्री हैं, जिन्होंने इस आपदा के समय में भी विश्व के पाँच बड़े पैकेजेज़ में से एक 23 लाख करोड़ रुपए का पैकेज दिया, जिससे मैन्युफैक्चरिंग सेक्टर को भी रिलीफ मिला, किसानों को भी रिलीफ मिला। सभी सेक्टर्स को रिलीफ दिया गया कि घबराने की कोई बात नहीं है, धन की कोई कमी नहीं है। मुझे याद है कि जब यह पैकेज आया था, तब कुछ विरोधी दोस्तों ने मज़ाक का विषय बनाया था, पर practically, अगले दिन से ही बैंकों ने लोन के ऊपर परसेंटेज देना शुरू कर दिया। जो व्यापारी थे, जो उद्योगपति थे, उनमें घबराहट आ गई थी, लेकिन उन्हें वर्किंग कैपिटल मिल गया, तो मैन्युफैक्चरिंग सेक्टर अपने पैरों पर दोबारा खड़ा हो गया। यह कोई छोटी बात है कि 80 करोड़ देशवासियों को पाँच किलो गेहूँ या पाँच किलो धान और एक किलो दाल महीनों तक मिलती रही? हर स्टेट को, irrespective of the political background of the administration of the State, उन्होंने जो अन्न दिया, गरीब के घर तक जो अन्न पहुंचाया गया, उसी के कारण, आज यह देश कोरोना के खिलाफ खड़ा है। मैं यह समझूँगा कि मोदी जी विश्व प्रसिद्ध बने हैं। अगर किसी को "Best Corona warrior का खिताब मिलना चाहिए, तो वह प्रधान मंत्री, नरेन्द्र मोदी जी हैं।

महोदय, आज हमारी माताओं-बहनों के हाथों में डायरेक्ट बेनिफिट ट्रांसफर दिया जाता है। इससे यह पता लगा कि ईमानदार प्रधान मंत्री कैसा होता है। जब 'जन-धन योजना' का

concept आया था -- मैं याद कराना चाहता हूँ कि काँग्रेस के राज में भी एक प्रधान मंत्री थे, मैं उनका नाम नहीं लूँगा। उन्होंने कहा था कि जब हम लाभप्राथी को एक रुपया देते हैं, तो 85 पैसे दलाल खा जाते हैं, लेकिन उन्होंने इसका इलाज नहीं सोचा था, इस रोग का, भ्रष्टाचार रूपी दीमक का, इस कैंसर का इलाज नहीं सोचा था। इलाज सोचा तो मोदी जी ने। जो 'जन-धन योजना' के अंतर्गत खाते खुलवाए गए, गरीबों के लगभग 33 करोड़ खाते खोले गए, उनका यही बेनिफिट हुआ कि महिलाओं के, मातृशक्ति के एकाउंट्स में सीधा पैसा गया और वे इस आपदा के समय में अपना जीवनयापन कर सकीं। इसके साथ ही 40 करोड़ किसानों, बुजुर्गों को घर तक सीधा लाभ मिला है।

महोदय, एक और इतिहास की रचना की गई। मैं समझता हूँ राजनीति से ऊपर उठकर, धर्म से ऊपर उठकर, सम्प्रदाय से ऊपर उठकर, जाति से ऊपर उठकर हर भारतवासी को गौरवान्वित होना चाहिए कि जो कोरोना से लड़ने की वैक्सीन बनाई गई है, उसमें भी भारत अग्रिम पंक्ति में खड़ा है। हम कोरोना वैक्सीन बनाकर विश्व को दे रहे हैं। हमने इस बजट में 35 हज़ार करोड़ रुपया कोरोना वैक्सीन के लिए रखा है और मुफ्त वैक्सीन लग रही है। सर, हम सांसद उन सेंटर्स में होकर आए, जहाँ वैक्सीन लग रही है। वहाँ गरीब जनता के आधार कार्ड पर रजिस्ट्रेशन हो रहा है और उन्हें यह कोरोना वैक्सीन मिल रही है। 'आत्मनिर्भर भारत' के अंतर्गत जो आपदा को अवसर में बदला गया है...

श्री उपसभापति : प्लीज़, कन्क्लूड करिए।

श्री श्वेत मलिक : ठीक है, सर।

सर, 'आत्मनिर्भर भारत' में सबसे पहले राष्ट्र को लिया गया। भ्रष्टाचार मुक्त सुशासन और किसानों की आय को दोगुना करने के प्रयास हुए हैं। जो मिनिमम सपोर्ट प्राइस है, उसे दोगुना किया गया है। सर, मैं कन्क्लूड करने में सिर्फ दो-तीन मिनट लूँगा।

श्री उपसभापति : आप एक मिनट और ले लीजिए।

श्री श्वेत मलिक : आज स्वस्थ भारत के लिए 'आयुष्मान योजना' चलाई गई है, जिसके अंतर्गत हर व्यक्ति को पाँच लाख रुपए तक का बीमा मिला है। आज गरीब आदमी पाँच रुपए तक का इलाज करा सकता है। आज युवाओं के लिए 'स्किल इंडिया' है, 'स्टार्टअप इंडिया' है, 'मुद्रा बैंक' है। वे अपने आपको आत्मनिर्भर बना सकते हैं। हम सभी के लिए शिक्षा के प्रबंध के साथ-साथ महिलाओं का सशक्तिकरण कर रहे हैं।

श्री उपसभापति : धन्यवाद।

श्री श्वेत मलिक : सर, सड़क व राजमार्गों के बारे में जैसे बताया गया कि 1 लाख, 81 हज़ार करोड़ सड़क के लिए है। ...(**व्यवधान**)...

श्री उपसभापति : माननीय सदस्य, धन्यवाद।

श्री श्वेत मलिक : 1 लाख, 10 हज़ार करोड़ रेलवे के लिए है। इंश्योरेंस के क्षेत्र में अधिक कंपनियाँ आएं, इसके लिए एफडीआई को 49 परसेंट से बढ़ाकर 74 परसेंट किया है, ताकि सस्ते रेट पर इंश्योरेंस मिल सके। ...(**व्यवधान**)... हमने इनकम और कॉरपोरेट टैक्स ...(**व्यवधान**)... सर, एक मिनट और दे दीजिए। ...(**व्यवधान**)... हमने कॉरपोरेट टैक्स घटा दिया है। ...(**व्यवधान**)...

श्री उपसभापति : माननीय श्वेत मलिक जी, धन्यवाद। ...(**व्यवधान**)...आपको एक मिनट दे दिया, अब आपका समय खत्म हो गया। ...(**व्यवधान**)...

श्री श्वेत मलिक : मुझे समय कम मिला, पर मैं यही कहूँगा कि यह बहुत ही बढ़िया बजट है। यह आम आदमी का बजट है और इसके लिए जो उत्तरदायी है, वह हमारे प्रधान मंत्री, नरेन्द्र मोदी जी का सुशासन है। ...(**व्यवधान**)...

श्री उपसभापति : धन्यवाद। अब, माननीय मंत्री जी का जवाब।

श्री अनुराग सिंह ठाकुर : सर, मैं उन सभी माननीय सदस्यों का आभार प्रकट करता हूँ, जिन्होंने आज Supplementary Demands for Grants तथा Appropriation Bill पर हुई इस चर्चा में भाग लिया। इसके साथ-साथ, उन्होंने पुदुचेरी के लिए Supplementary Demands for Grants तथा Vote on Account और J&K के लिए Supplementary Demands for Grants की चर्चा में भाग लिया। मैं उनका इसलिए भी आभार प्रकट करता हूँ, क्योंकि सभी ने अपने-अपने तरीके से अपनी बात को रखने का प्रयास किया। कुछ लोगों ने राजनीतिक रूप से, तो कुछ लोगों ने वास्तविकता पर प्रकाश डालने का प्रयास किया है। मैं इतना ही कहूँगा, पुदुचेरी की सरकार क्यों गई या आपकी बाकी राज्यों की सरकारें क्यों गईं। आप सक्षम नहीं थे तो चली गईं, सक्षम होते तो चला लेते।

सर, आज हम यहाँ पर इसलिए आए हैं, क्योंकि अगली असेम्बली चुने जाने तक का जो खर्चा है, वह Supplementary Demands for Grants के माध्यम से यहाँ से, पार्लियामेंट से पूरा होना है और हम उसके लिए इस हाउस के सामने आए हैं। उसके ऊपर वर्ष 2020-21 के Supplementary Demands for Grants के लिए जो लगभग 256 करोड़ रुपये प्रस्तावित किए गए हैं, उसमें capital expenditure 97.25 करोड़ रुपये होगा और revenue expenditure 158.78 करोड़ रुपये होगा। सर, यह पैसा किस पर खर्च होने वाला है, मैं यह भी बताता हूँ। जो Karaikal का Western Bypass Road है, उस पर land acquisition के लिए यह खर्च होगा। Karaikal में जो Collectorate का ऑफिस बनेगा, उसके लिए खर्च होगा। Indira Gandhi Arts and Science College के लिए पैसा चाहिए। Additional request for fund for the conduct of election to the Legislative Assembly, अगली विधान सभा बनकर आए, उसके लिए पैसे का प्रावधान करना है। Additional funds का इंतजाम कोविड-19 से लड़ने के लिए करना है और मुझे लगता है कि

इसमें किसी को आपत्ति नहीं होनी चाहिए। Discoms और power generating stations के जो pending power purchase dues हैं, उसके लिए पैसे का इंतजाम करना है।

सर, नासिर जी अपनी बात यहाँ पर कहकर चले गए, सुनने के लिए वे अभी नहीं हैं। शक्तिसिंह जी भी नहीं थे, अभी-अभी हाउस के अंदर आ रहे हैं। मैं इनकी गैर-हाजिरी में इनके विषयों को न लूँ, इसलिए इनके विषयों को मैं थोड़ा बाद में लेने वाला था। सर, इसके अलावा हम पुदुचेरी का Vote on Account ले रहे हैं। किसी का यह कहना कि पिछली बार इतना बजट था, इस बार कम कर दिया, तो नहीं सर, अप्रैल से अगस्त तक का, जब तक अगली विधान सभा चुनकर नहीं आ जाती, अगली असेम्बली की formation नहीं होती, केवल तब तक के लिए हमने 3,934 करोड़ रुपये का प्रावधान किया है। हम इस हाउस से उसकी मंजूरी चाहते हैं और मैं आशा करता हूँ कि आप सब लोग उसे मंजूर करके देंगे।

सर, आज पूरे सदन में कुछ लोगों ने लोहिया जी को भी उनके जन्म-दिवस पर याद किया। बहुत सारे लोगों ने शहीद भगत सिंह जी, सुखदेव जी तथा राजगुरु जी को याद किया, जिन्होंने देश की आज़ादी के लिए अपना जीवन त्याग दिया, बलिदान कर दिया। नारायण दास गुप्ता जी एक सीनियर मेम्बर हैं और जब वे अपनी बात कह रहे थे, तो वे excise duty की भी बात कर रहे थे। मैं मन ही मन सोच रहा था कि आखिर, दिल्ली की सरकार ने रेवेन्यू बढ़ाने के लिए शराब पीने वालों की उम्र भी 25 साल से 21 साल की, तो कौन-से दिन कर दी! ...(**व्यवधान**)... चाहे कुछ भी बढ़ा हो, लेकिन उम्र 25 साल से 21 साल कर दी। ...(**व्यवधान**)... यही नहीं सर, सरकार चाहे छोटी हो या बड़ी हो, लेकिन कुल मिलाकर देखा जाए तो दिल्ली के advertisement का बजट 500 करोड़ रुपये है। यह आप लोगों का निर्णय है, आप लोग कर सकते हैं।...(**व्यवधान**)...

श्री संजय सिंह : सर, ये राज्यों के बारे में क्यों बोल रहे हैं? ...(**व्यवधान**)...

श्री उपसभापति : प्लीज़। ...(**व्यवधान**)...

श्री अनुराग सिंह ठाकुर : सर, जब पूरी चर्चा चल रही थी, तो मैंने किसी के लिए कोई टोका-टोकी नहीं की, इसलिए नहीं की, क्योंकि कुछ लोग बजट पर ही बोल गए, कुछ लोग बजट के विषय से बाहर बोल गए, कोई Appropriation Bill ...(**व्यवधान**)...

श्री उपसभापति : कोई बात नहीं, माननीय मंत्री जी, आप बोलें। ...(**व्यवधान**)..

श्री अनुराग सिंह ठाकुर : सर, मैं उस पर जा ही नहीं रहा, लेकिन एक युवा होने के नाते मैं थोड़ी चिन्ता व्यक्त कर रहा था। पीने वालों की उम्र 25 वर्ष से 21 वर्ष करना है, क्या करना है, वह इनकी सरकार का निर्णय है, लेकिन दिन कौन सा चुना है और क्यों चुना है, मैं उसके ऊपर ज्यादा नहीं जाना चाहूंगा।

सर, मैं जम्मू-कश्मीर पर अपनी बात कहूंगा कि कुछ लोगों ने आज़ादी के बाद उस समय जो निर्णय किए, हम तो वर्ष 1950 से लगातार मांग उठा रहे थे कि धारा-370, आर्टिकल 35(A) को समाप्त किया जाए, पर आप में से बहुत सारे लोग यह कहते थे कि पता नहीं यह खत्म होगा या

नहीं होगा, यह सिर्फ बीजेपी का इलेक्शन एजेंडा है। हमने जो कहा, वह करके दिखाया। हमने धारा-370 और अनुच्छेद 35(A) को सदा के लिए समाप्त किया। आज आप टूरिज्म बढ़ाने की बात करते हैं, आपके निर्णयों के कारण घाटी में terrorism बढ़ता रहा, हम आए, तो terrorism की घटनाएं भी घटी हैं, टूरिज्म को बढ़ाने का काम भी यदि कोई सरकार करेगी, तो वह नरेन्द्र मोदी जी की सरकार करेगी।

आप इंडस्ट्री की बात करते हैं। 1 दिसम्बर, 2002 को पूर्व प्रधान मंत्री, श्रद्धेय अटल बिहारी वाजपेयी जी ने इंडस्ट्री पैकेज दिया। उस समय वे सोलन और शिमला आए। उन्होंने सिर्फ एक राज्य के लिए ही नहीं दिया, बल्कि उत्तराखंड, हिमाचल प्रदेश और जम्मू-कश्मीर के लिए दिया। वहां पर जितना भी उद्योग लगा, वह अटल जी की देन है, भारतीय जनता पार्टी की देन है। उन्होंने कश्मीर को आगे ले जाने का काम किया। कश्मीर के लोग भी सदा मानते थे कि अगर कोई कश्मीर का हित सोचता है, तो वह अटल बिहारी वाजपेयी जी सोचते हैं, उसके बाद अगर उतना ही विश्वास उनको किसी और पर है तो वह नरेन्द्र मोदी जी की सरकार पर है। अगर सदन में आंकड़े गलत दिए जाएं, तो मैं माननीय सदस्य को कहना चाहता हूं कि आप कृपया जांच कर लीजिए। गोली की घटनाएं, पथराव की घटनाएं और सीमा पार से होने वाली गतिविधियों में यदि कमी आयी है तो वह धारा-370 और अनुच्छेद 35(A) के हटने के बाद आयी, क्योंकि नरेन्द्र मोदी जी की सरकार ने deliver करने का काम किया है।

यहां इंटरनेट की बात कही गई। आप बोलने से पहले विषय को चेक कर लेते, क्योंकि आप तो जम्मू-कश्मीर जाते नहीं हैं। मैं तो भारतीय जनता पार्टी की ओर से वहां चुनाव का प्रभारी था। मैं यहां पर पूरी ज़िम्मेवारी के साथ कहना चाहता हूं कि जम्मू-कश्मीर में पंचायती राज इंस्टीट्यूशंस के चुनाव हुए, उसमें 74 परसेंट voter turnout हुआ। वहां 4,103 सरपंच और 28,942 पंच चुने गए। ये लोग जिन्हें अवसर नहीं देते थे, हमने उन्हें लोकतंत्र की जड़ों को मज़बूत करने के लिए अवसर दिया है। ये तीन परिवारों तक सीमित थे, हमने जनता के प्रतिनिधियों को चुन कर जन-जन तक लोकतंत्र पहुंचाने का काम किया है। महोदय, बीडीसी के चुनाव में 98.3 परसेंट voter turnout है, हमारी सरकार ने चुनाव करवाए। सर, डिस्ट्रिक्ट डेवलपमेंट कमेटी के चुनाव अब हुए, उसमें कुल मिलाकर 51 परसेंट voter turnout हुआ और free and fair elections हुए हैं। सबसे बड़ी बात यह है, जो इनको थोड़ी सी चुभेगी कि उसमें सबसे ज्यादा वोट यदि किसी को मिले तो नरेन्द्र मोदी जी को मिले हैं। इंटरनेट की बात कही गई, आखिरकार उस समय इंटरनेट को सस्पेंड क्यों किया गया, वह जम्मू-कश्मीर के लोगों की सुरक्षा के लिए और देश की रक्षा-सुरक्षा के लिए सस्पेंड किया गया। इसमें किसी का अधिकार छीनने की बात नहीं थी, सुप्रीम कोर्ट ने भी कहा कि सिक्योरिटी एजेंसीज़ और एक्स्पर्ट्स तय करें कि कब इसको लागू करना है। हमारी सरकार ने एक्स्पर्ट्स के साथ निर्णय लिया और इंटरनेट की सुविधा को जम्मू-कश्मीर में restore कर दिया गया है, मैं सदन को इस बात से भी अवगत करवाना चाहता हूं।

महोदय, टूरिज्म के लिए जो ओवरऑल बजट कहा गया, आपने 50 करोड़ रुपये कहा, जबकि टूरिज्म के बजट के लिए 512 करोड़ रुपये रखे गये हैं, जो बहुत से राज्यों के बजट से ज्यादा है। आपने कहा कि जम्मू-कश्मीर के लिए बजट में क्या करने वाले हैं। मैं यह बताना चाहता हूं कि पिछले साल की तुलना में इस साल के बजट में 7 प्रतिशत की बढ़ोतरी है। वर्ष 2020-21 में 1

लाख, 1 हज़ार, 428 रुपये जो बजट था, हमने उसको बढ़ाकर 1 लाख, 8 हज़ार, 621 करोड़ रुपये किया है। हमने कम नहीं किया है, यह मैं सबके सामने कहना चाहता हूं।

सर, रेवेन्यु और कैपिटल बजट में भी हमने significant increase किया है। रेवेन्यु बजट में 10 प्रतिशत की वृद्धि है और कैपिटल बजट में RE के मुकाबले 33 प्रतिशत वृद्धि की है। इसलिए मैं यह कहना चाहता हूं कि ये धारणाएं गलत हैं कि वहां पर बजट को कम किया गया, बल्कि जम्मू-कश्मीर के हित में पहले से ज्यादा किया गया है।

हमने रोज़गार देने के विषय को बड़े ध्यानपूर्वक देखा है और लगभग 50 हज़ार युवाओं को रोज़गार देने का काम भी किया है। अगर आप उसमें से देखेंगे कि लगभग 22,380 posts identify की गईं, जिसकी recruitment drive वहां की सरकार कर रही है। सर, financial assistance जो है, वह 270 crore रुपए की 17,800 unemployed youth को दी गई है। हमने entrepreneurship को वहां पर बढ़ावा देने के लिए यह किया है। वहां पर 4,000 women entrepreneurs को लाभ मिला है। सर, 17,800 में से 4,000 महिलाएं हैं और 1,850 युवा हैं, इनको J&K Bank ने Banking Associate, Probationary Officers के रूप में भर्ती किया है। यह काम हमने करवाया है। इसके अलावा 7,386 लोगों को J&K Rural Employment Guarantee Programme के माध्यम से assist किया है और 1,231 units को लगाने के लिए तथा 2,000 startups को हमने, Self Employment Scheme के अंतगर्त cover किया है। यह भी जम्मू-कश्मीर में किया और इसके अलावा 3,000 posts को अभी तक वैसे भरा गया है। लगभग 841 Kashmiri migrants की posts को भी fill किया गया है। यही नहीं, जब मैं चुनाव के समय वहां पर था, तो अधिकतर जिलों में मेरा जाना हुआ, तो मैंने देखा कि उधमपुर जैसे जिले में पानी की कमी थी। हमारे जल शक्ति मंत्री यहां पर बैठे हुए हैं। मैंने इनके साथ और माननीय प्रधान मंत्री जी के साथ इस विषय को भी उठाया और मुझे यह कहते हुए प्रसन्नता है कि 2021-22 में जल शक्ति मंत्रालय ने वहां पर हर घर को नल और नल से स्वच्छ जल देने के लिए 6,346 crore रुपए का प्रावधान भी किया है। इनमें दो जिले complete भी कर दिए गए हैं। मैं इसके लिए माननीय प्रधान मंत्री जी और माननीय जल शक्ति मंत्री जी का आभार प्रकट करता हूं। यही नहीं, tourism and culture sector को revival के लिए pandemic के समय भी 786 crore रुपए का provision किया गया, ताकि हमारे वहां के rich culture and heritage को प्रमोट किया जा सके, golf tourism को प्रमोट किया जा सके। इसके अलावा जो housing की बात है, rural economy को बढ़ावा देने के लिए 4,817 crore रुपए का प्रावधान किया गया है। 'प्रधान मंत्री आवास योजना (ग्रामीण)' के अंतर्गत 2021-22 में 1,17,419 घरों को पूरा करने का प्रावधान किया गया है और हिमायत मिशन के अंतर्गत 49,113 candidates की मदद की जा रही है। यही नहीं 16,000 के आस-पास self-help groups हों, 1,600 के आस-पास village level organizations हों, इनको भी बनाने का काम National Rural Livelihood Mission में किया जाएगा। जो 24,866 self-help groups हैं, हम लोग उनको revolving fund देने का काम भी कर रहे हैं। जो 4,699 self-help groups हैं, उनको Community Investment Fund के माध्यम से National Rural Livelihood Missionके अंतर्गत लाभ दिया जाएगा। सर, सड़कों और bridge के लिए भी 4,099 करोड़ रुपए का प्रावधान है। इसके अतिरिक्त 8,000 किलोमीटर की सड़कों को बनाने का काम भी करेंगे, जिससे black-topping भी होगी और 4,500 किलोमीटर की सड़क नई 150 ऐसी habitations

को जोड़ेगी, जिनको 'प्रधान मंत्री ग्राम सड़क योजना' के माध्यम से जोड़ा जाएगा। लगभग 14 नए पुल बनाए जाएंगे और 2,85,000 की population को इसके अंतर्गत cover किया जाएगा। यही नहीं, CA storage capacity को 4 लाख मीट्रिक टन किया जाएगा और इस पर 2,008 करोड़ रुपया खर्च होगा, 120 हेक्टेयर जमीन को high density plantation के अंतर्गत जोड़ा जाएगा। सर, 'प्रधानमंत्री जन आरोग्य योजना' के अंतर्गत हमने पूरे देश में 'आयुष्मान भारत योजना' दी और 50 करोड़ से ज्यादा लोगों को पांच लाख रुपए का स्वास्थ्य लाभ भी दिया। जम्मू-कश्मीर एक ऐसा राज्य है, जहां माननीय प्रधान मंत्री मोदी जी ने यह प्रावधान किया है। Universal Healthcare, यानी हर परिवार को पांच-पांच लाख रुपए के इलाज का प्रावधान अगर देश में किसी राज्य के लिए किया है, तो वह मोदी सरकार ने जम्मू-कश्मीर के लिए किया है। इसके लिए तो विपक्ष के लोग भी साधुवाद दे सकते हैं, प्रशंसा कर सकते हैं, अपने भाषण में नहीं किया,तो अब कर सकते थे। हमने यह जम्मू-कश्मीर के लोगों के हित के लिए किया है। जिन्होंने उनको देश से दूर रखने के लिए Article 370, 35A को 70 सालों तक रखा। वह सोच क्या थी, हम समझ सकते हैं। यही नहीं, power sector के लिए हमने 2,728 करोड़ रुपए का प्रावधान किया है, 3,200 मेगावॉट के उत्पादन के लिए 2,728 करोड़ रुपए दिए जाएंगे। सर, मैं इस पर लम्बा भी बोल सकता हूं, क्योंकि समय कम है, मुझे कहा गया है कि जल्दी समाप्त करना है। सर, अभी तो main Appropriation Bill पर आना है। सर, हमने जहां industrial development के लिए economic package में जम्मू-कश्मीर के लिए 1,350 करोड़ रुपए का प्रावधान किया है, वहीं industry को promote करने के लिए हम एक नई policy लाए हैं, जिसमें GST के linked incentive में 300 प्रतिशत का लाभ दिया जाएगा। ऐसे अलग-अलग क्षेत्र हैं, जिसमें वहां पर उद्योग लगाने के लिए हज़ारों-करोड़ों रुपये का incentive मिलेगा। यह हमारी सोच जम्मू-कश्मीर को लेकर है। वहां टूरिज़्म भी बढ़े, इंडस्ट्री भी बढ़े, वहां टेरेरिज़म को 'न' हो और टूरिज़्म को 'हां' हो। इन्होंने वहां बुलेट देने का काम किया, हमने बैलेट कराकर अच्छे प्रतिनिधियों को चुनने का काम किया। यह सब मोदी सरकार ने किया है। इसलिए मेरा निवेदन है कि यह बड़ा संवेदनशील राज्य है, तो इस पर राजनीति नहीं होनी चाहिए। हमने 'Vocal for Local' के माध्यम से वहां का केसर हो, वहां की शॉल्स हों या वहां का handicraft हो, उसको दुनिया भर में promote करने के लिए, बढ़ावा देने के लिए अगर किसी ने काम किया है, तो नरेन्द्र मोदी जी की सरकार ने किया है। सर, हमने छह हज़ार एकड़ लैंड जम्मू-कश्मीर में इंडस्ट्री लगाने के लिए identify की है, जिसमें से तीन हज़ार एकड़ अभी उपलब्ध है। इसके अलावा पिछले 18 महीनों में आर्टिकल 370, 35(A) के जाने के बाद हमने बहुत सारा काम किया। वहां तीन हज़ार कश्मीरी पंडितों को नौकरियां दी गईं, हर महीने सरकार 44 हज़ार कश्मीरी पंडितों को 13,000 रुपये देती है। इसके अलावा हम छह हज़ार कश्मीरी पंडितों को घर के साथ बसाने का काम भी करने जा रहे हैं। आपने जो इतने सालों में नहीं किया, वह हम करने जा रहे हैं। यही नहीं, जैसा मैंने पहले कहा कि जम्मू-कश्मीर प्रशासन ने उद्योग लगाने के लिए land identify कर रखा है, तो हम उसको भी बढ़ावा देंगे। सर, माननीय शक्तिसिंह गोहिल जी ने कुछ बातें रखी थीं, मैं उन पर सबसे अंत में आऊंगा। मैं वापस Supplementary Demands पर आने वाला हूं, जो भारत सरकार लेकर आई है। इसमें क्या प्रावधान किया गया है, इसकी आवश्यकता क्यों पड़ी?

सर, कोविड-19 के समय पूरे देश ने देखा कि दुनिया के सामने एक बहुत बड़ी चुनौती आ गई। जब पिछले साल 24 तारीख को लॉकडाउन लगा था, तब हम न पीपीई किट्स बनाते थे, मास्क्स बनाने की मुश्किल से दो फैक्ट्रीज़ थीं। हमारे यहां वेंटिलेटर्स नहीं बनते थे और हमारी क्षमताओं पर भी एक प्रश्न चिह्न खड़ा था। पिछले 70 सालों में अलग-अलग सरकारें आईं, कमियां रही होंगी, लेकिन नरेन्द्र मोदी जी के नेतृत्व में, क्योंकि मैं उससे जुड़ा रहा, उस समय बाकियों के लिए लॉकडाउन होगा, लेकिन वित्त मंत्रालय, गृह मंत्रालय, मोदी सरकार के बाकी विभाग लगातार काम कर रहे थे और जब हम 'आत्मनिर्भर पैकेज' लेकर आए, तो उसमें हमने प्रावधान किया कि देश में अन्न और धन की कहीं कमी न आए। दुनिया में शायद भारत एकमात्र देश है, जहां पर आठ महीने तक 80 करोड़ लोगों को गेहूं, चावल, दाल, चना देने का काम मोदी सरकार ने किया है। इसमें एक जो बड़ा प्रावधान किया गया है, वह 3 लाख, 4 हज़ार, 557 करोड़ रुपये का प्रावधान FCI के लिए किया गया। हमने "प्रधानमंत्री गरीब कल्याण योजना" के अंतर्गत देश के लोगों को अन्न बांटा और जो प्रवासी मज़दूर थे, उनको भी तीन महीने तक इसी तरह से गेहूं, चावल, दाल देने का काम किया, तो वह हमारी सरकार ने किया। यहां भाई मनोज जी ने कहा-वे बिहार से आते हैं, कल बिहार दिवस है, तो शायद मुझे कल राज्य सभा में बोलने का अवसर न मिले।...(**व्यवधान**)... कल बिहार दिवस था, इसलिए मैं कल यहां पर नहीं था, लेकिन आपको आज बधाई देता हूं। आपने कहा कि कामनाएं हैं, तो मैं आपको विश्वास दिलाता हूं कि बिहार के लोगों की आशाओं और आकांक्षाओं पर मोदी सरकार खरा उतरेगी। उन्होंने मोदी जी को ही विश्वास देकर वहां पर एनडीए की सरकार लाने का काम किया। विशेष तौर पर गरीब जनता में मोदी जी का कद इतना क्यों बढ़ा? पहले 2014 में सरकार आई, फिर 2019 में आई, 282 सीटों से बढ़कर 303 सीट्स आईं, एक के बाद दूसरे राज्य में सरकार आई। यह इसलिए आई, क्योंकि 'सब का साथ', 'सब का विकास' और 'सब का विश्वास', इसी मूलमंत्र के साथ नरेन्द्र मोदी जी की सरकार ने काम किया है। अगर कोई व्यक्ति यह कहे कि आप एक वर्ग के लिए काम करने की बात करें, तो हम उसमें विश्वास नहीं करते। सर, पहले FCI को कर्ज़ के रूप में National Small Saving Fund से पैसा लेना पड़ता था। फिर खरीद करते थे और PDS करते थे। सर, यह पहली बार हुआ कि केन्द्र सरकार बजट में इतनी पारदर्शिता लाई है। अब जो खरीद होगी, वह केन्द्रीय बजट से होगी, उसका प्रावधान इसमें किया गया है। FCI को कर्ज़ लेने की जरूरत नहीं पड़ेगी। FCI का कर्ज़ कम करने का प्रयास किया, तो केन्द्र सरकार ने किया और FCI की खरीद की क्षमता बढ़ाने का काम भी किया, तो केन्द्र सरकार ने किया, जिससे कि किसानों से ज्यादा खरीद कर सकें। किसानों के जो हितैषी बनने की बात करते हैं, मैं इस सदन के माध्यम से उन्हें खुली चुनौती देता हूं, मैं आंकड़े भी दे सकता हूं - चाहे गेहूं हो, धान हो, दलहन हो, तिलहन हो, कपास हो, किसी की भी खरीद देख लीजिए, मोदी सरकार के समय किसानों से ढाई से छह गुना ज्यादा खरीद हमारी सरकार ने की है। आपने एमएसपी कहा, अच्छा हुआ। एमएसपी के दाम भी ...(**व्यवधान**)...

श्री उपसभापति: माननीय मंत्री जी, समय तीन घंटे ही था। अब समय खत्म होने वाला है।

श्री अनुराग सिंह ठाकुर: सर, मुझे पांच बजे तक खत्म करने के लिए कहा गया है। मैं उससे पहले खत्म कर दूंगा।

श्री उपसभापति: आप उससे पहले खत्म कर सकें, तो बेहतर होगा।

श्री अनुराग सिंह ठाकुर: सर, जैसे ही मैंने कहा कि मैं एमएसपी पर आने वाला हूं, तो कहते हैं कि उसने कहा, उसने कहा। सच्चाई यह है कि एमएसपी का सच जैसे-जैसे बाहर आ रहा है, लोगों में जागरूकता बढ़ रही है। किसानों के नाम पर जो आंदोलनजीवी खड़े हो रहे थे, उनका चेहरा भी बेनकाब होता चला जा रहा है। ...(**व्यवधान**)...सर, गुजरात के चुनाव हुए, भाई शक्तिसिंह गोहिल जी मेरे बड़े प्रिय मित्र भी हैं और बड़े भाई की तरह भी हैं, थोड़ा प्रकाश उस पर भी डाल देते, तो जमीनी स्थिति भी पता चल जाती। Family silver बेचने की बात करते हैं, जैसे एक-एक करके इनकी सरकारें जा रही हैं, पता नहीं किस की बात कर रहे हैं। हम लोगों ने आने के बाद एफसीआई का कर्ज़ा भी कम करने का प्रयास किया, बीएसएनएल को भी सशक्त करने का काम किया, एक-एक संस्था को सुदृढ़ करने का काम किया है। आप जिस परिस्थिति में हमको बैंक देकर गए थे, उसकी हालत यह थी कि लड़खड़ाती, चरमराती बैंकिंग व्यवस्था थी, उसको हमने सशक्त करने का काम किया है। 4,38,000 करोड़ रुपया re-capitalisation करने का काम मोदी सरकार के समय में हुआ।...(**व्यवधान**)... Asset quality review हमने किया।...(**व्यवधान**)...

श्री उपसभापतिः प्लीज़, बैठकर न बोलें।

श्री अनुराग सिंह ठाकुर: मैं अब एनपीए पर ही आने वाला हूं। Gross NPA भी लगातार कम करने का काम हमारी सरकार ने किया है। हम सीना ठोक कर कहते हैं कि बैंकों को सुदृढ़ करने का काम और 12 में से 11 बैंकों को profit में लाने का जो काम किया, वह नरेन्द्र मोदी जी की सरकार ने किया है और PCA framework से बाहर लाने का काम किया है, तो वह नरेन्द्र मोदी जी की सरकार ने किया है। इसीलिए इसमें प्रावधान किए गए हैं, चाहे 10,000 करोड़ रुपये सड़कें बनाने के लिए हों या road transport and highways के लिए हों। आप में से शायद ही कोई व्यक्ति ऐसा होगा जो पूरे देश में नितिन गडकरी जी से कहे कि सड़क बनानी है और उन्होंने कभी मना किया हो। सड़कों का network बिछा है और हमने पूर्व की सरकार से ढाई-तीन गुना ज्यादा सड़कें एक दिन में बनानी शुरू की हैं। सर, defence के लिए, जब चीन हमारे यहां अतिक्रमण करने का प्रयास करता है, हमें बॉर्डर पर चुनौती देता है, कुछ लोग, उनके नेता Chinese Ambassador के साथ Chinese soup पीने चले जाते हैं। पता नहीं उस समय menu में क्या था...(**व्यवधान**)... लेकिन इनकी अपनी सरकार थी।...(**व्यवधान**)...

श्री उपसभापति: प्लीज़, बैठकर बात न करें।

श्री अनुराग सिंह ठाकुर: सर, ये दस साल में bulletproof jacket नहीं खरीद पाए। हमने दो लाख bulletproof jackets भी खरीद कर दीं, राफेल विमान भी खरीदे, टैंक भी खरीदे, लड़ाकू

जेट भी खरीदने का काम किया और helicopter भी खरीदकर दे रहे हैं। सेना को और मजबूत करने का काम नरेन्द्र मोदी जी के नेतृत्व में हुआ और चीन के घुटने टिकाने और उसको पीछे हटाने का काम भी हमारी सशक्त सेना ने किया है। हम अपनी भारतीय सेना का धन्यवाद भी करते हैं और भारत के मजबूत नेतृत्व का, जो नरेन्द्र मोदी जी के नेतृत्व में प्राप्त हुआ है, उसका भी धन्यवाद करते हैं। सर, capital section में Ministry of Defence में 20,626 करोड़ रुपये का प्रावधान किया गया है। Fertilizer की बात कही गई। अगर किसान का खेती-बाड़ी में उत्पादन बढ़ा है, तो fertilizer देने का और उसके पैसे चुकाने का काम भी करना था। हमने 65,411.53 करोड़ रुपये का प्रावधान किया और उसमें से 64,598 करोड़ रुपये fertilizer companies को वापस किए हैं, ताकि अगला fertilizer समय पर मिले। सर, एक समय वह था, जब किसानों को खाद नहीं मिलती थी और खाद मांगने पर लाठी मिलती थी। हमने सात सालों में खाद की कोई कमी नहीं आने दी।...(**व्यवधान**)...यह नरेन्द्र मोदी जी की सरकार ने किया है।

श्री उपसभापति: प्लीज़, सीट पर बैठकर आपस में बातें न करें।...(**व्यवधान**)... माननीय मंत्री जी, समय limited है।

श्री अनुराग सिंह ठाकुर: सर, अभी दस मिनट हैं। जो यह कहते हैं कि मनगढ़ंत कहानियां बनाते हैं, मैं पूरी जिम्मेदारी के साथ कहना चाहता हूं कि जिनकी सरकार के समय किसानों को लाठी मिलती थी...(**व्यवधान**)...हमारी सरकार के समय उनको समय पर खाद मिलती है।...(**व्यवधान**)...आपके कुछ राज्यों में गोली भी चलती है। ...(**व्यवधान**)... यही नहीं, सत्य बड़ा कड़वा होता है।...(**व्यवधान**)... सर, कुछ लोग अपनी राजनीति चमकाते थे- मनरेगा लाये, मनरेगा लाये, लेकिन मनरेगा का पैसा उस मजदूर के हाथ में नहीं पहुंचता था। सर, जो लाये थे, उनके अपने ही जिलों में - गजेन्द्र जी, आप तो वहां से हैं - उनके अपने जिलों में पैसा नीचे चला जाता था, लेकिन उनके हाथ में नहीं पहुंचता था। मोदी जी ने जन-धन, आधार-मोबाइल (JAM Trinity) के माध्यम से डीबीटी किया। सर, beneficiaries के खातों में पैसा भी डाला। आपदा के समय से पहले, हमने पिछले साल के बजट में 61 हज़ार करोड़ रुपये का प्रावधान 'मनरेगा' के लिए किया था, लेकिन रूरल इकोनॉमी को बढ़ावा मिलना चाहिए, लोगों को काम मिलना चाहिए, इसीलिए सरकार ने 61 हज़ार करोड़ के साथ 40 हज़ार करोड़ रुपये की उसमें और वृद्धि की तथा उसके बाद और 11 हज़ार करोड़ रुपया उसमें जोड़ा - लगातार 1,15,000 करोड़ रुपया पिछले साल 2020-21 में हमने ज्यादा देने का काम किया है। अभी मनोज झा जी ने दिहाड़ी बढ़ाने की बात कही थी। मैं मनोज भाई को बताना चाहता हूं कि 182 रुपये से बढ़ाकर 202 रुपये हमने दिहाड़ी भी कर दी। यह हमने आपदा के समय बढ़ाई है। ...(**व्यवधान**)... सर, 300 करोड़ से ज्यादा man-days, कार्यदिवस भी हमने दिये। "मनरेगा" में उस समय शायद 30 हज़ार करोड़ रुपया भी खर्च नहीं होता था, लेकिन आज 1,10,000 करोड़ रूपये से ज्यादा खर्च होता है, जो नरेन्द्र मोदी की सरकार में होता है। यह बदलाव है।

सर, इसके अलावा वित्तीय हालत की बात कही गई। इसके बारे में मैं इतना बताता हूं कि उस समय महंगाई की दर पांच सालों में 9 से 14 के बीच में थी, डबल डिजिट में थी, यह 10 परसेंट से ज्यादा थी। हमारे 2014 से 2019 के बीच में 4.4 परसेंट average रही । ...(**व्यवधान**)...

श्री सैयद नासिर हुसैनः सर, डेटा का सोर्स क्या है? सर, हमें डेटा का सोर्स दीजिए। ...(**व्यवधान**)...

श्री उपसभापतिः प्लीज़।

श्री अनुराग सिंह ठाकुर: सर, मुझे ऐसा लगता है ...(**व्यवधान**)... सर, जब मैंने नासिर हुसैन जी की बातों का उत्तर दिया, तब वे सदन में उपस्थित नहीं थे। ...(**व्यवधान**)... सर, मैं पूरी गंभीरता से सदन में पूरा डेटा दे रहा हूं। अगर इनको चुनौती देनी है, तो ये लिखित रूप में दे सकते हैं। ...(**व्यवधान**)... सर, इसलिए मैं कहना चाहूंगा कि इनके समय fiscal deficit कहां था? वह उस समय 5.4 परसेंट पर था। हम लोगों ने fiscal prudence की बात की, हम लोग लगातार उसको कम करके 3.5 फीसदी पर लाये। सर, पिछला साल extraordinary साल था, इसलिए हमने कर्ज़ा भी लिया, लेकिन देश के लोगों को अन्न और धन की कमी नहीं आने दी और अगले पांच साल के लिए fiscal consolidation path क्या होगा, यह ताकत भी हमारी सरकार में रखने की है और हम उसको करके दिखाएंगे।

सर, यही नहीं, जब हम 2014 में आये, तो forex reserves कितने थे, उस समय 298 billion dollars थे और हमने पांच-छह वर्षों में उसको 590 billion dollars कर दिया है। यह अपने आप दिखाता है कि उससे दोगुना हमने किया है। सर, यही नहीं, दुनिया की 11वें नम्बर की अर्थव्यवस्था आप छोड़कर गये थे, उसको हमने मोदी जी के नेतृत्व में दुनिया की छठे नम्बर की अर्थव्यवस्था बनाया है। ...(**व्यवधान**)... सर, जो लोग आने वाले भविष्य पर प्रश्न-चिह्न खड़ा कर रहे थे, मैं बड़ी गंभीरता के साथ कहता हूं कि पिछले पांच महीने देख लीजिए, हमने जो कोविड के समय कदम उठाये, जो जनता के हाथ में पैसा दिया, जो व्यापारी को सहायता देने का काम किया, जैसा कि संजय सेठ जी ने कहा कि बैंक व्यापारियों को बुला-बुलाकर पैसा दे रहे थे - यह मोदी सरकार की नीति थी, उसका यह स्पष्ट उदाहरण देखने को मिलता है कि GST की collection पिछले पांच महीनों में एक लाख करोड़ से ज्यादा हुई है, तो हमारी सरकार की नीतियों के कारण हुई है। दुनिया के देशों ने कहा कि भारत की V-shape recovery होगी, वे आंकड़े दिखाते हैं। आईएमएफ ने कहा कि 11.5 per cent GDP growth rate 2021-22 में होगा। Moody ने कहा कि 12 परसेंट ग्रोथ रेट अगले साल 2021-22 में होगा, OECD ने कहा कि 12.6 प्रतिशत ग्रोथ रेट होगा, जब इनकी इच्छा होती है, तब उनके आंकड़े देते हैं, लेकिन जब वे भारत के विकास की कहानी कहते हैं, तब ये थोड़ा संकोच करते हैं, उससे थोड़ी कन्नी काटने का काम करते हैं।

सर, शक्तिसिंह गोहिल जी ने पूछा था कि fertilizer subsidy कम क्यों की गई। मैं इनको बताना चाहता हूं कि 65 हज़ार करोड़ रुपये का one-time provision इसमें किया गया है। इसलिए मैं कहना चाहता हूं कि पिछले साल जो 71,345 करोड़ रुपये का प्रावधान फर्टिलाइज़र के लिए किया था, उसको इस साल बढ़ाकर 80,011 करोड़ रुपये किया गया है, उसे कम नहीं किया गया है।

दूसरा, FCI के बारे में मैंने पहले ही आपको बता दिया है। "मनरेगा" के बारे में भी बता दिया है। यहां पर GST की बात कही गई थी। तिरुपति टैम्पल के लिए कहा गया, शायद माननीय सांसद यहां पर नहीं हैं। मैं इसके बारे में इतना ही कहना चाहता हूं कि यह GST Council का विषय है। वहां पर इनके राज्य के प्रतिनिधि आकर बात करेंगे, तो उसके बारे में भी कहेंगे। जो रेलवे की और textile parks की बात कही गई है, वे अलग-अलग मंत्रालयों से रिलेटेड हैं, उनके बारे में आप संबंधित मंत्रालयों के साथ take up कर सकते हैं। आप textile parks के संबंध में - थोड़ी देर पहले अभी स्मृति जी भी यहीं थीं। MITRA करके एक स्कीम है, जिसमें बड़े से बड़े टेक्सटाइल पार्क्स बनेंगे और उनमें हज़ारों लोगों के लिए रोजगार के अवसर उत्पन्न होंगे, उनको भी हमारी सरकार बनाने जा रही है। Active Pharmaceutical Ingredients (APIs) उसके लिए bulk drug park भी हम बनाने जा रहे हैं ताकि चीन से हमें रॉ-मेटीरियल इम्पोर्ट न करना पड़े, यहीं पर बने। हम आत्मनिर्भर भारत को और बल देने वाले हैं। हमारे ऊपर हिन्दू पार्टी होने का आरोप लगाया गया। हमने पहले भी कहा है कि हम 'सबका साथ, सबका विकास और सबका विश्वास' की बात करते हैं। हमारी सरकार में समाज के हर वर्ग को आगे बढ़ने का अवसर मिलता है। आपने तुष्टिकरण की राजनीति की, हमने सबको आगे बढ़ाने का काम किया और आगे भी करते रहेंगे।

यहां पर पीएसयूज़ की बात हुई। देश में पीएसयूज़ का बहुत बड़ा योगदान रहा है...(**व्यवधान**)...बिल्कुल रहा है, आज भी है और इसे कोई नकार नहीं सकता, पर समय के साथ-साथ बहुत कुछ बदला। आपने 2004 से 2009 तक प्रयास किया, लेकिन कितना विनिवेश में आप लोग रेज़ कर पाए? फिर 2009 से 2014 तक आप कितना कर पाए ? हर सरकार की नीति रही है। हो सकता है कि आपके समय शायद विश्वास नहीं होगा, लेकिन हम बड़ी स्पष्ट नीतियों के साथ आए हैं और जनता के सामने बात रखकर चल रहे हैं। उस समय जो Optic Fibre की स्कीम आई, आप चाहते तो इंडियन टेलीकॉम इंडस्ट्री, जो देश का सबसे पुराना पीएसयू है, को काम दे सकते थे, लेकिन उसे तो आपने नीचे करने का काम किया। इसी तरह बीएसएनएल की बात है, लेकिन मैं इन सारे विषयों पर नहीं जाना चाहता। मैं स्वयं संसद की उस स्थाई समिति का पांच साल इंचार्ज रहा हूं, जो इन विषयों से सम्बन्धित थी। इसलिए मुझे मालूम है कि क्या-क्या आपके कदम थे और कहां-कहां आपने हमें पहुंचाया है।

नन्दा जी ने Disaster Management Fund की बात कही कि उसे 90/10 किया जाए, तो मैं कहना चाहता हूं कि यह रिकमंडेशन 15वें वित्त आयोग ने ही की है कि पर्वतीय राज्यों के लिए और नॉर्थ-ईस्ट के लिए 90/10 की रेश्यो रहे और बाकी के लिए 75/25 की रेश्यो रहे। हमने उसे मंज़ूर किया है और उसमें कोई बदलाव नहीं किया है।

मान्यवर, मुझे लगता है कि कुल मिलाकर मैंने सभी विषयों पर अपनी बात यहां रखी है। यहां पर कॅारपोरेट टैक्स रेट को कम करने की भी बात कही गई। मैं इस बारे में इतना ही कहूंगा कि दुनिया भर में अगर कहीं सबसे कम कॅारपोरेट टैक्स का रेट है तो वह भारत में है। मुझे पता नहीं कि किस मंशा के साथ यहां पर यह कहा गया। 'मेक इन इंडिया' को प्रमोट करने के लिए, मैन्युफैक्चरिंग को बढ़ावा देने के लिए, देश में और रोज़गार उत्पन्न हों, उसके लिए हमने सारे काम किए हैं। इसके अलावा हम मोबाइल मैन्युफैक्चरिंग स्कीम लेकर आए। उससे पहले भारत में करीब दो ही मोबाइल मैन्युफैक्चरिंग इंडस्ट्रीज़ थीं। मोदी जी की नीतियों के कारण पिछले पांच वर्षों में भारत दुनिया का दूसरा सबसे बड़ा मोबाइल मैन्युफैक्चरर बन गया है। हम जो अगली

Production Linked Incentive Schemes लाए हैं, उसमें 1 लाख, 97 हज़ार करोड़ रुपए खर्च होंगे। उसके लिए लगभग दस सेक्टर्स को चुना गया है। उसके माध्यम से अलग-अलग सेक्टर्स में भारत मैन्युफैक्चरिंग में आगे बढ़े, भारत के युवाओं को रोज़गार मिले, यह हमारा प्रयास है। कुछ लोग शराब पीने वालों की उम्र कम कर रहे हैं और हम युवाओं को ज्यादा रोज़गार देने और देश के विकास के लिए ज्यादा से ज्यादा ऐसी योजनाओं को लाने का प्रयास कर रहे हैं।

श्री उपसभापति : अब आप अपनी बात समाप्त करें।

श्री अनुराग सिंह ठाकुर : जहां तक 'पीएम किसान सम्मान निधि योजना' की बात है, उसमें भी हमने 65 हज़ार करोड़ रुपए का प्रावधान किया है। आप तो 72 हज़ार प्रति व्यक्ति को देने की बात करते थे। जुमला क्या होता है, लोग उसे सब समझते हैं इसलिए उस समय आप पर जनता ने विश्वास नहीं किया। हमने कुछ भी नहीं कहा था, फिर भी जनता ने विश्वास किया। हमने नौ करोड़ से ज्यादा किसानों को दो-दो हज़ार रुपए की तीन किस्तें साल में देने का काम किया। देश में दो राज्य ऐसे हैं, मैं उनका नाम नहीं लेना चाहता।

श्री उपसभापति : अब आप समाप्त करें।

श्री अनुराग सिंह ठाकुर : भाई धर्मेंद्र प्रधान जी अभी पश्चिमी बंगाल से होकर आए हैं, एक तो वही राज्य है, दूसरा जहां पर मैं खड़ा हूं, उस राज्य में भी यह योजना लागू नहीं हुई। किसानों को पैसा न मिले, उसके लिए भी आप इस तरह की राजनीति करते हैं। किसान को उसका हक मिले, हमने वह देने का काम किया है और हम उसकी आय दोगुनी करने का भी काम करेंगे। इन्हीं शब्दों के साथ मैं कहूंगा कि आप सब ने इसका समर्थन भी किया, उसके लिए आप सबको बहुत-बहुत धन्यवाद।

PROF. MANOJ KUMAR JHA: Sir, I have a small point of order, under Rule 110. Sir, I very humbly submit that in his passionate speech, hon. Minister referred to the exodus of Kashmiri Pandits and said कि 70 सालों से कुछ नहीं हुआ। यह 90 के दशक की बात है, तो वहां 70 वाला नहीं चलेगा। इसलिए इसे रिकॉर्ड से हटा दिया जाए।

MR. DEPUTY CHAIRMAN: Thank you. We take up the Appropriation (No. 2) Bill, 2021. The question is:

That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2021-22, as passed by Lok Sabha, be taken into consideration.

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2 to 4 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI ANURAG SINGH THAKUR: Sir, I move:

That the Bill be returned.

The question was put and the Motion was adopted.

5.00 P.M.

MR. DEPUTY CHAIRMAN: Now, we take up the Appropriation Bill, 2021.

The question is:

That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2020-21, as passed by Lok Sabha, be taken into consideration.

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clauses 2, 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI ANURAG SINGH THAKUR: Sir, I move:

That the Bill be returned.

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Now, we take up the Jammu & Kashmir Appropriation Bill, 2021. The question is:

That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Jammu and Kashmir for the services of the financial year 2020-21, as passed by Lok Sabha, be taken into consideration.

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clauses 2, 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI ANURAG SINGH THAKUR: Sir, I move:

That the Bill be returned.

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Now, we take up the Jammu & Kashmir Appropriation (No.2) Bill, 2021. The question is:

That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the Union Territory of Jammu and Kashmir for the services of the financial year 2021-22, as passed by Lok Sabha, be taken into consideration.

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clauses 2, 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI ANURAG SINGH THAKUR: Sir, I move:

That the Bill be returned.

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Now we take up the Puducherry Appropriation Bill, 2021. The question is:

That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Puducherry for the services of the financial year 2020-21, as passed by Lok Sabha, be taken into consideration.

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clauses 2, 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI ANURAG SINGH THAKUR: Sir, I move:

That the Bill be returned.

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up the Puducherry Appropriation (Vote on Account) Bill, 2021.

The question is:

That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the Union territory of Puducherry for the services of a part of the financial year 2021-22, as passed by Lok Sabha, be taken into consideration.

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2, 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. DEPUTY CHAIRMAN: Now the Minister to move that the Bill be returned.

SHRI ANURAG SINGH THAKUR: Sir, I move:

That the Bill be returned.

The question was put and the motion was adopted.

The Government of National Capital Territory of Delhi (Amendment) Bill, 2021

MR. DEPUTY CHAIRMAN: We shall now take up the Government of National Capital Territory of Delhi (Amendment) Bill, 2021. Shri G. Kishan Reddy to move that the Bill

further to amend the Government of National Capital Territory of Delhi Act, 1991, as passed by Lok Sabha, be taken into consideration.

श्री संजय सिंह : सर, इस पर मैंने नोटिस दिया है।...(**व्यवधान**)... यह गैर संवैधानिक है।

श्री उपसभापति : हम अभी आपके नोटिस पर आ रहे हैं।...(**व्यवधान**)... माननीय संजय जी, आपका नोटिस है।...(**व्यवधान**)... मोशन मूव होने पर फिर हम आपके नोटिस पर ही...(**व्यवधान**)...

श्री संजय सिंह : यह गैर संवैधानिक है।...(**व्यवधान**)... मैंने नोटिस दिया है।...(**व्यवधान**)...

श्री उपसभापति : प्लीज़ बैठ जाइए, माननीय एलओपी कुछ कहना चाहते हैं।...(**व्यवधान**)... माननीय एलओपी कुछ कहना चाहते हैं, प्लीज़, आप बैठ जाएं।...(**व्यवधान**)... हाउस में किसी तरह का कोई पोस्टर न दिखाएं, यह हाउस के नॉर्म्स के खिलाफ़ है, प्लीज़...(**व्यवधान**)... माननीय एलओपी।...(**व्यवधान**)...

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे) : मैं एक मिनट में अपनी बात कहना चाहता हूं, उसके बाद आप...(**व्यवधान**)...

श्री संजय सिंह : मैंने नोटिस दिया हुआ है।...(**व्यवधान**)...

श्री उपसभापति : संजय जी, वह नोटिस है...(**व्यवधान**)... आपका नोटिस है।...(**व्यवधान**)...

श्री मल्लिकार्जुन खरगे : जिस-जिस ने नोटिस दिया है, आप उनको बात करने का मौका दीजिए, लेकिन मैं इसके बारे में सिर्फ दो शब्द कहना चाहता हूं। यह बहुत ही गम्भीर और डेंजरस बिल है।...(**व्यवधान**)... खास करके जो elected representatives हैं...(**व्यवधान**)...

गृह मंत्रालय में राज्य मंत्री (श्री जी. किशन रेड्डी) : माननीय उपसभापति जी, बिल के बारे में मोशन मूव करने के बाद बात कीजिए।...(**व्यवधान**)...

श्री उपसभापति : जी हां, पहले आप मोशन मूव कर लेने दीजिए, Bill introduce कर लेने दीजिए।...(**व्यवधान**)... दो मिनट, दो मिनट...(**व्यवधान**)... ठीक है, पहले माननीय एलओपी को दो मिनट बोलने दीजिए।...(**व्यवधान**)... प्लीज़...(**व्यवधान**)... प्लीज़...(**व्यवधान**)...

श्री मल्लिकार्जुन खरगे : यह तो elected Government के अधिकार छीनने का बिल है और democracy को destroy करने का बिल है।...(**व्यवधान**)...

श्री उपसभापति : माननीय एलओपी, आप इस पर सदन के माध्यम से बहस कर सकते हैं।...(**व्यवधान**)... पहले इसको मूव तो कर लेने दीजिए।...(**व्यवधान**)...

श्री मल्लिकार्जुन खरगे : आप Lieutenant Governor को सरकार बनाना चाहते हैं और elected representative को उसका नौकर बनाना चाहते हैं!...(**व्यवधान**)...

श्री उपसभापति : माननीय एलओपी, आप इस बिल को मूव कर लेने दीजिए।...(**व्यवधान**)... Kindly इस बिल को पहले मूव कर लेने दीजिए, थैंक यू।...(**व्यवधान**)... Shri G. Kishan Reddy to move that the Bill further to amend the Government of National Capital Territory of Delhi Act, 1991, as passed by Lok Sabha, be taken into consideration.

SHRI G. KISHAN REDDY: Mr. Deputy Chairman, Sir, I move:

That the Bill further to amend the Government of National Capital Territory of Delhi Act, 1991, as passed by Lok Sabha, be taken into consideration.

श्री संजय सिंह : मैंने इस पर पहले ही नोटिस दिया हुआ है।...(**व्यवधान**)...

श्री उपसभापति : आपका नोटिस है।...(**व्यवधान**)... आप मेरी बात सुनिए, आपका नोटिस है।...(**व्यवधान**)... सदन की कार्यवाही 15 मिनट के लिए स्थगित की जाती है।

The House then adjourned at ten minutes past five of the clock.

The House reassembled at twenty-five minutes past five of the clock,
THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN) *in the Chair*

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Hon. Members, the House stands adjourned till 5.40 p.m.

The House then adjourned at twenty-five minutes past five of the clock.

The House reassembled at forty minutes past five of the clock,
THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN) *In the Chair*

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Hon. Members, the House stands adjourned till 5.50 p.m.

The House then adjourned at forty minutes past five of the clock

The House reassembled at fifty minutes past five of the clock,
THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN) *in the Chair*

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Madam Vice-Chairman, as per the List of Business, we were to discuss the Government of National Capital Territory of Delhi (Amendment) Bill, 2021. A consensus has to be arrived at as to how we proceed with that. So, I suggest that the House be adjourned till 6 O'clock. ...*(Interruptions)*... We may extend the House by half-an-hour.

SOME HON. MEMBERS: No, no. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): In view of the fact that the Seniors are speaking and consulting, I adjourn the House till 6.10 p.m.

The House then adjourned at fifty-one minutes past five of the clock

The House reassembled at ten minutes past six of the clock,
MR. DEPUTY CHAIRMAN *in the Chair*

INFORMATION TO THE HOUSE

संसदीय कार्य मंत्री; कोयला मंत्री; तथा खान मंत्री (श्री प्रहलाद जोशी) : उपसभापति महोदय, सभी पार्टियों के नेताओं से चर्चा करने के बाद यह आम सहमति बनी है कि हम कल सुबह दस बजे मिल रहे हैं। हम सुबह दस बजे मिलने के बाद Zero hour, Question Hour और lunch hour dispense कर देंगे, it will not be there. हम पहले फाइनेंस बिल पर चर्चा करेंगे और फाइनेंस बिल के बाद एनसीटी सहित अन्य बिलों पर चर्चा करेंगे। इसमें ऑलरेडी आम सहमति बन चुकी है, उस आम सहमति को माननीय चेयरमैन साहब ने अनुमति दी है, इसलिए कृपया आज आप हाउस adjourn कर दीजिए। ...(**व्यवधान**)...

श्री जयराम रमेश : फाइनेंस बिल नौ घंटे के लिए है।

श्री प्रहलाद जोशी : जो भी एलॉटेड टाइम है, अगर उस पूरे टाइम को सदन लेता है, तो ठीक है और अगर नहीं लेता है, तो बाकी टाइम हम यूज़ करेंगे। इसके लिए एनसीटी सहित बाकी बिल्स हैं, हम उन्हें शुरू करेंगे।

MR. DEPUTY CHAIRMAN: The House stands adjourned to meet at 1000 hours on Wednesday, the 24th March, 2021.

The House then adjourned at eleven minutes past six of the clock till ten of the clock on Wednesday, the 24th March, 2021.

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)